LOK SABHA DEBATES

(Eleventh Sessions)



(Vol. XXXVIII contains Nos. 1-10)

LOK SABHA SECRETARIAT NEW DELHI

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LOK SABHA

Tuesday, May 4, 1965/Vaisakha 14, 1887 (Saka;

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

RE: QUORUM

Mr. Speaker: Should I repeat my request that I should not have to wait till the quorum is there? Members should take greater care that at least from the start we must have the quorum at 11 o/clock.

ORAL ANSWERS TO QUSETIONS

विल्ली राज्य केन्द्रीय सहकारी स्टोर

श्री प्रकाशवीर शास्त्री : श्री जगवेव सिंह सिद्धान्ती : श्री वाजी : *1147. < श्रीमती विमला वेवी :

्री शुक्तम चन्द कछवायः | | श्री हेमराजः | श्री दी० चं० शर्माः

क्या सामुवायिक विकास तथा सर्कार मन्त्री 24 नवम्बर, 1964 के तारांकित प्रश्न संख्या 170 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि दिल्ली राज्य के सेंट्रल कोम्रापरेटिव स्टोर के कार्यकरण में भारी म्रानियमिततामों सम्बन्धी पुलिस जांच रिपोर्ट पर ग्रव तक क्या कार्यवाही की गई है?

सामुवायिक विकास तथा सहकार मंत्री के सभा-सचिव ((श्री ज्ञिन्बे): पुलिस जांच की 565 (Ai) LSD—1. रिपोर्ट के आधार पर (क) धनाधिकृत स्थान में गुड/खांडसारी स्टोर करने व बेचने तथा निदेशक, सिविल रसद, दिल्ली को पाक्षिक विवरण न भेजने थ्रौर (ख) लोहे व इस्पात की चोरबाजारी करने के बारे में अभियोग चलाए गए हैं।

सब-स्टैण्डर्ड कोयला बेचने के बारे में पुलिस जांच कर रही है।

श्री प्रकाशबीर शास्त्री: दिल्ली के इस को आपरेटिव स्टोर के सम्बन्ध में जैसी अभी आपने चर्चा की, कोयले श्रीर लोहे के घोटाले के सम्बन्ध में पुलिस ने अपनी जो रिकमेन्डेशन दी थी उसमें दस व्यक्तियों के नाम थे। उस पुलिस रिपोर्ट में दो पालियामेंट के मेम्बरों के नाम भी थे। लेकिन कहा जाता है कि एक नाम तो चीफ किमण्डर ने उसमें से निकलवा दिया और दूसरे ने फिर से केस को रिग्नोपन करवा कर अपना नाम उसमें से हटवा दिया। यदि यह बात सत्य है, तो मैं जानना चाहता हूं कि सहकारी स्टोरों से कैसे इस तरह के भ्रष्टा-चार को समाप्त किया जा सकता है?

Shri Shinde: As far as the factual position is concerned, after the completion of the police investigation in respect of blackmarketing in iron and steel, GC sheets, charge-sheets have been framed against six persons and six different cases have been filed in the court of law. The cases are pending at present in the SDM's court, Paharganj.

Mr. Speaker': The hon. Member says that there were two names of Members of Parliament and by some influence they have been taken out from those lists.

Shri Shinde: I think the police have proceeded without interference from anybody; and the doubts of the hon. Member, I think have no substance.

श्री प्रकाशवीर शास्त्री: ग्रभी मंत्री महोदय ने छः व्यक्तियों के नाम बतलाये। जहां तक मेरी जानकारी है उसमें दस नाम थे, छः नाम नहीं थे। लेकिन उन छः में से बाद में एक ने केस को रिश्रोपन करवा कर ग्रपना नाम उसमें से हटवा दिया। फिर भी मैं जानना चाहता हूं कि पालियामेंट के किस किस मेम्बर का नाम पुलिस की रिपोर्ट में था। मैं जानना चाहता हूं कि क्या यह सही है कि जो ग्राडिटर की रिपोर्ट इस कोग्रापरेटिव स्टोर के सम्बन्ध में थी उसकी गायब कर दिया गया है।

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. I do not think any case has been filed so far as coal is concerned. matter relating to coal has entrusted to the Central Bureau of Investigation. As far as the other two cases are concerned, one is regarding the sale of gur and khandsari from unauthorised premises; a case been instituted. Two persons have been charge-sheeted. As my colleague stated, regarding G.C. sheets, a case has been instituted and six persons have been charge-sheeted. None of them is a Member of Parliament. There is no question of the list submitted by the police being interfered with either by the Delhi Administration or the Central Government.

श्री भागवत झा श्राजाद : इस सम्बन्ध में जो कार्रवाई पुलिस ने की, जिसका बार बार यहां पर नाम लिया जाता है, क्या यह बात सत्य नहीं है कि जिन लोगों के खिलाफ केस चला था उनके खिलाफ पूरी एन्क्वायरी करने के बाद ही केस चला था। यदि यह बात सत्य है तो क्या इस केस की पूरी एन्क्वायरी हो गई है और क्या यह बात सत्य नहीं है कि इन लोगों के खिलाफ कोई बात नहीं गई गई, जिनके बारे में यहां बार बार कहा जाता है। Shri B. S. Murthy: Every care is being taken to see that this enquiry is conducted as judiciously as possible. Therefore, we are getting an enquiry officer from Rajasthan. Even audit of this stores has been entrusted to a team of officers made available by the Auditor-General.

श्री हुकम चन्य कछवाय : पुलिस ने जो पहली रिपोर्ट दी थी उसमें दो पालियामेंट के मेम्बरों श्री ब्रह्म प्रकाश ग्रीर शिव चरण गुप्त के नाम भी थे ऐसा बतलाया जाता है। मैं जानना चाहता हूं कि क्या यह बात सत्य है।

Shri B. S. Murthy: The police have not given the report to anybody. If they find any prima facile case they file a case against the persons concerned.

Shri Shinkre: Why is he not replying to the question directly?

श्री प्रकाशवीर शास्त्री : ग्राखिर ग्राप उसको दबाना क्यों चाहते हैं। किस प्रकार से ग्राप भ्रष्टाचार खत्म करेंगे।

Mr. Speaker: The question is, was the case instituted on some FIR to the police and whether that FIR contained any names and whether that list of names included the names of 2 Members of Parliament.

Shri B. S. Murthy: We have no idea about that.

श्री प्रकाशवीर शास्त्री: यह सवाल को टालने की कोशिश की जा रही है।

Mr. Speaker: If he has no idea, he should find out the facts and tell the House.

Shri Bhagwat Jha Azad: As a precedent for the future, I want a ruling from you on this matter. There are cases where sometimes wrong persons are involved and on investigation, it is found that they are not there. Is it correct to say in this House such names which possibly might have been referred to, but which on subsequent investigation were found to be

untrue? Should those names be mentioned and unnecessarily a blemish be put upon them? I am not asking about these two names, but for future guidance.

Mr. Speaker: It is for the investigating authority to find out who are guilty and who are not. Everybody is innocent unless he is proved to be guilty. But it is quite legitimate to ask for the information whether the FIR contained any names. might have been involved unlawfully, out of malice. Somebody might have got that report registered on account of personal enmity. But that is a subsequent thing altogether. First the information is being sought whether the FIR contained those names. It was for the investigating authority to find out whether really there was something against them, and to send up only the names of those against whom they found some proof. Therefore, we cannot presume guilt in a person who has been put

Shri Kapur Singh: We are entitled to know whether some of them were let off due to undue influence.

Mr. Speaker: That has been answered.

Dr. L. M. Singhvl: In view of your intervention and the direction you have been pleased to give, I want to reiterate that the demand has been voiced before the House that if adequate information is not available presently, it should be collected and made available to us, and particularly the names which were mentioned in the report and at what stage they were dropped—this information should be made available to us.

Mr. Speaker: I have said that.

विमान सेवाग्रों का मिलाना

+ श्रीम०ला० द्विवेदी: श्रीस०ला० द्विवेदी: श्रीस०ला० तिवारी: श्रीस० चं०सामन्त: श्रीयशपाल सिंह:

क्या ग्रसीनक उड्डयन मन्त्री यह बताने

की कृपा करेंगे कि:

- (क) एयर इण्डिया ग्रीर दूसरे देशों की विमान के बीच उड़ानों के लाभ में भागी बनने के समझंते किन किन देशों से ग्रभी चालू हैं ग्रीर उनसे मिल कर हमारी सेवाग्रों के चलाने में ग्रनुमानतः क्या विमान लाभ ग्रथवा हानि हई है;
- (ख) एयर इण्डिया को विदेशी विमान सेवाजों से समझौतों से पूर्व तथा बाद में उनस मिल कर विमान सेवाएं चलाने में हुए लाम के तुलनात्मक श्रांकड़े क्या हैं; ग्रीर
- (ग) क्या विमान सेवाग्नों में भागीदारी के सम्बन्ध में ग्रन्य देशों से बातचीत हो रही है ग्रौर यदि हां, तो कब तक समझौते होने की सम्भावना है ?

ग्रसैनिक उड्डयन मंत्री (श्री कानूनगो): (क) से (ग) मिल कर काम करने के सम-झौते देशों के बीच नहीं बल्कि एयर लाइनों के बीच होते हैं। ऐसे चालू समझौतों के बारे में श्रपेक्षित सूचना देने वाला एक विवरण सभा-पटल पर रखा जाता है।

विवरण

(क) मिल कर काम करने के प्रबन्ध सरकार के स्तर पर नहीं बल्कि एयरलाइन के स्तर पर किए जाते हैं। एयर इण्डिया ने मिल कर विमान सेवाएं चलाने के करार निम्म देशों के साथ किये हैं:—

> जिस तारीख से लागू हुम्रा है।

- (i) एयरोफ्लोत-नेशनल केरियर श्राफ यू० एस० एस० श्रार० . 14-8-1958
- (ii) चेकोस्लोवाक एयर-लाइन (सी० एस० ए०) नेणनल केरियर श्राफ चेकोस्लोवाकिया 13-8-1959
- (iii) बी० ग्रो० ए० सी० नेगनल केरियर ग्राफ

जिस तारी असे आये लागू हुआर है

यू • के •-धीर क्वां-टास एम्पायर एयर-वेज-नेशनल केरियर

माफ म्रास्ट्रेलिया . 1-4-1960

(iv) ईस्ट प्रफोकन एयरवेज (ई० ए० ए०सी०) — नेशनल केरियर प्राफ कीनिया, यूगांडा एण्ड तांत्रानिया 1-9-1963

(v) श्रदन एयरवेज-नेशनल केरियर श्राफ ग्रथन-श्रीर ई०ए०

ए०सी० 1-4-1964

(vi) मिडिल ईस्ट एगर लाइंस (एम० ई० ए०)-नेशनल

केरियर ग्राफ लेबनान 1-10-1964

(ख) एयर इण्डिया द्वारा मिल कर चलाई जाने वाली विमान सेवामों का पूरा प्रमाव एयर इण्डिया को होने वाले कुल लाम से प्रकट होता है। एयर इण्डिया के 1954—55 से 1963—64 तक के चालन लाम निम्न प्रकार हैं:—

(लाख रुपयों में) 34.05 1954-55 6.56 1955-56 1956-57 89.34 1957-58 71.67 1958-59 15.85 18.26 1959-60 1960-61 117.41 1961-62 76.99 345.44 1962-63 384.25 1963-64

(ग) इस स्मृं मिल कर विमान सेवायें
 चलाने की संभावना के बारे में जापान

एयरलाइंस भ्रौर कुवेत एयरवेज के साथ बातचीत हो रही है ।

श्री म॰ ला॰ द्विवेदी : सभा पटल पर जो वक्तव्य रखा गया है उसमें सन् 1954 से लेकर सन्1964 तक की भ्राय का विवरण दिया गया है, लेकिन उससे यह पता नहीं चलता कि चालन व्यय क्या हुआ और मुनफा कितने प्रतिभत हुआ । इसलिए मैं मंत्री महोदय से जानना चाहता हूं कि जिन वर्षों का मुनफा दिखलाया गया है उन में चालन व्यय क्या हुआ भौर जो मुनाफे का प्रतिशत है वह कितना है ?

भी कानूनगो: : जो कारपोरेशन की सालाना रिपोर्ट पेश की जाती है, यह तो उसमें रहता है ।

भी म० ला० विवेदी : यह प्रश्न महीने भर पूर्व पूछा गया था । मैं जानना चाहता हूं कि जब यह प्रश्न महीने भर पहले पूछा गया था और उसका उत्तर ग्राज दिया जा रहा है, तो पूरा विवरण क्यों नहीं दिया गया ?

ग्रम्पस महोदय : वह कहते हैं कि वह रिपोर्ट में है ।

भी म०ला० हिबेबी: रिपोर्ट तो प्रव दी गई है, लेकिन प्रश्न तो मैंने महीने भर पहले दिया था ।

प्रप्यक्ष महोवय : श्राप श्रपना सवाल कीजिये ।

भी म० सा० द्विवेदी: क्या कारण है कि जो एयर सरविसेज संयुक्त राज्य अमरीका की और दूसरे बड़ें बड़ें देशों की चल रही हैं उनसे एयर इण्डिया का समझौता क्यों नहीं हुआ, और क्या एस सम्बन्ध में कोई कार्रवाई की जा रही है ?

श्री कानूनगों : जब दो एयरलाइन्स राजी होती हैं श्रीर मंजूर करती हैं तो यह समझौता होता है । श्रमरीका की कोई कम्पनी एयर इण्डिया के साथ पूल करने को तैयार नहीं हुई, इसलिए उनके साथ समझौता नहीं हुआ।

भी रा॰ स॰ तिवारी: विवरण को देखने से पता चलता है कि हमारा सम्बन्ध ऐसी एयरलाइन्स से हैं जो छोटी यात्राएं करती हैं। जिन एयरलाइन्स की लम्बी यात्राएं होती हैं उनसे हमारा समझौता क्यों नहीं हो सका ?

भी कानूनगो : पहला समझौता रूस के साथ एयरोफ्लोत एयरलाइन्स से हुआ है ।

श्री यशपाल सिंह: मैं यह जानना चाहता हूं कि सरकार को क्या जरूरत महसूस हुई कि इस तरह का मिलान किया गया, श्रीर इस समझौते के बगैर क्या दिक्कत हो रही थी, श्रीर इसको करने से सरकार को कितना फायदा हुआ। ?

सभ्यक्ष महोदय: जब दोनों को फायदा होता है तो समझौता किया जाता है।

Shri Kapur Singh: I want to know whether the real objective of this collaboration is to keep the prices and profits high and "to hell with the customers"; if so, may I know whether socialism has a conscience?

Shri Kanungo: This is the practice all over the world and the objective is to economise upon the operations and cut down cut-throat competitions.

Dr. Ranen Sen: We have a collaboration agreement with the Aeroflot and we have a collaboration agreement with the BOAC. An Air India service goes from Delhi to London via Moscow. Recently it was reported that in spite of this collaboration agreement the British Government or the BOAC refused to allow the Air India planes to carry passengers from Moscow to London. If this report is correct, may I know the opinion of the Government of India in this respect and their reaction thereto?

Mr. Speaker: If it is agreed to, it is to be known, and not their opinion.

Shri Kanungo: It is not a collaboration, it is a pooling arrangement. Pooling arrangement is not necessarily for all the routes or the same route for all flights. About the refusal of the U.K. Government to carry passengers on the Moscow-London sector, the matter is under consideration and discussion. As a matter of fact, the practice of U.K. Government has been to allow traffic on the route from Moscow to London with an intermediate halt at some station in Europe, which Air India is not prepared to do.

भी रघुनाय सिंह : स्टेटमेंट को देखने से यह पता चलता है कि सिर्फ ६ देशों से हमारा सम्बन्ध स्थापित हुमा है । क्या मैं जान सकता हूं कि भीर देशों से जिन में एयर लाइन्स हैं हमारा कोई सम्पर्क या सम्बन्ध स्थापित होगा ?

भी कानूनगो : यह समझौता देशों के साथ नहीं, एयरलाइन्स के साथ होता है।

भी रघुनाय सिंह : उन्हीं देशों की तो एयरलाइन्स हैं।

Shri Kanungo: Preliminary discussions are going on with Japan and one or two other countries.

Committee of Traders

*1149. Shri Yashpai Singh: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether an All-India Committee of the representatives of the foodgrain trade has been constituted to assist in creating a proper climate of opinion and understanding among the traders;
- (b) whether any meeting of the Committee has been held so far; and
 - (c) if so, its recommendations?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes. Sir.

- (b) A meeting was held at Madras on 7th February, 1965.
- (c) This was the very first meeting in which the different aspects of the food problem was discussed, but no specific recommendation was made.

भी यशपाल सिंह : क्या सरकार का ध्यान फूड ग्रेन्स एसोसिएशन के चेयरमैन के इस बयान की तरफ गया है, जिसमें उन्होंने यह कहा है कि ग्रगर सरकार ने जोनल सिस्टम को ग्रीर फूड कारपोरेशन को खत्म नहीं किया तो इस के बुरे नतीजे होंगे ?

Shri D. R. Chavan: I have no information about it.

भी यशपाल सिंह : जो उन्हों ने बयान दिया है, क्या उस वयान से सरकार ने यह नतीजा निकाला है कि व्यापारी वर्ग सरकार के साथ सहयोग नहीं करेगा ?

प्रध्यक्ष महोदय: वह कहते हैं कि मुझे पता ही नहीं, तो फिर नतीजा क्या निकालेंगे।

भी यशपल सिंह: क्या सरकार को यह उम्मीद है कि ये व्यापारी सरकार के साथ सहयोग करेंगे जिन्होंने कि थोड़ी सी प्रफवाह पर बंगाल में भाव बढ़ा दिया श्रीर झाज भाव श्रासमान को छू रहा है। क्या सरकार को उन से श्रामा है कि वे सरकार के साथ सहयोग करेंगे ?

Shri D. R. Chavan: The All-India Committee of the representatives of foodgrains trade has been constituted with the intention of securing their co-operation.

Shri Alvares: The Government has recently instituted the Foodgrains Corporation for monopoly procurement of foodgrains and increasing production. At the same time, it gave

certain latitude to the States to make purchases. In view of the total area covered by the Foodgrains Corporation and the State purchasing agencies, may I know what is the area left to the Committee to create a proper climate?

The Minister of Food and Agriculture (Shri C. Subramaniam): The Foodgrains Corporation is just building up its organisation and it has undertaken operations in the southern districts. Till it establishes organisations in the other States, naturally, the State Governments and the State purchasing agencies will have to function. The Foodgrains Corporation is coming into existence in other States also and we have chalked out a phased programme for this purpose.

Shri Alvares: Will this not mean a reversal of the old practice?

Shri C. Subramaniam: There is no reversal.

Shri K. N. Tiwary: Is it a fact that the representatives of the foodgrains trade have brought it to the notice of the Government that surplus State Governments have imposed restrictions on the movement of coarse grains and pulses, against the instructions of the Central Government, and this has dislocated the foodgrains trade and, if so, what action has been taken in the matter?

Shri C. Subramaniam: I do not think there has been any action by the State Governments against the decisions which have been taken in the Chief Ministers' Conference.

Shri K. N. Tiwary: All the surplus State Governments have put restrictions on the movement of coarse grains and the Minister here says that there is no such restriction.

Mr. Speaker: How can I fight with the Minister?

Shri C. Subramaniam: It was agreed in the Chief Ministers' Conference

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that, as far as possible, there should be restriction on the movement of coarse grains from State to State, and it is only on the basis of permits from the State Governments that they are moved to other places.

Shri Bibhuti Mishra: May I know whether it is a fact that this committee of traders is against the interests of the growers? Government wants a Price Commission because Government wants to give the minimum price to the growers. But these traders want to purchase foodgrains from the growers at cheap rates. So, they are working against the interests of the growers.

Shri C. Subramaniam: This body would not be against the interests of the growers. As a matter of fact, this will be a body which may give its suggestions with regard to trade operations. It has nothing to do with the fixation of prices or the various operations involved in it.

Shri Shivaji Rao S. Deshmukh: May I know whether the Government did attempt and succeed in winning over the support of the Committee in two definite respects, State-trading in foodgrains and at least a monopoly of long-distance rail and road movement?

Shri C. Subramaniam: These traders were selected on the recommendation of the State Governments which approve of our policy that the Foodgrains Corporation will have to play a dominant role in the foodgrains trade. It is only on that basis that these traders have been selected. It is not as if we have selected anybody in the foodgrains trade. It is on a selective basis. Further, it consists not only of the private trade but also consists of two persons who are involved in co-operative marketing societies and various other activities.

Dr. Ranen Sen: It was reported a few days back that the committee of traders are trying to influence the Government against State procurement of food stuffs. If this report is correct, what is the reaction of Government?

Shri C. Subramaniam: This Committee met only on 7th February, 1965 when I was also present. I do not think any such attempt was made. On the other hand, we wanted suggestions from them as to how to improve our own operations in State trading.

श्री भोंकार लाल बेरवा: मैं यह जानना चाहूंगा कि समिति की कौन कौन सिफारिशें सरकार ने मान ली हैं?

Shri C. Subramaniam: It has been stated that no specific recommendation was made in this meeting.

Shri Sham Lai Saraf: May I know whether the setting up of this Committee is with the intention of fixing the wholesale and retail prices at reasonable rates till the Commission comes into being? If so, may I know how it will help in doing that?

Shri C. Subramaniam: I am not prepared to say that these traders are representatives of the entire foodgrains trade. As a matter of fact, the foodgrains traders have their associations, federations and so on. These people were not taken out of these federations and associations. We have selected them in an ad hoc manner. They are, what I would call, progressive traders, who would be prepared to co-operate with the Government.

श्री तुलशीवास जाषव: देश में फूडप्रेन्स ख़रीदने श्रीर बेचने का तरीका सब स्टेट्स में एक सरीखा नहीं है। महाराष्ट्र में सरकार की मोनोपली है, सरकार ख़रीदती है जबकि दूसरे प्रान्तों में ऐसा नहीं है तो इस के लिए सब जगह एक ही पालिसी क्यों नहीं प्रखत्यार की जाती है?

Shri D. R. Chavan: It does not arise out of this.

श्री तुलशीदास जाधव: ग्रध्यक्ष महोदय, मेरे सवाल का उत्तर नहीं मिला । Dr. Sarojini Mahishi: In view of the fact that the representatives of the foodgrains trade have always claimed that they have given the fullest co-operation to the Government, may I know specifically in what respects the Government is seeking the co-operation of these representatives?

Shri C. Subramaniam: I do not subscribe to that claim that the foodgrains trade has completely cooperated with the Government. On the other hand, when a crisis arose, they tried to exploit the situation.

Minor Irrigation Programme

Shri Sivamurthi Swamy:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Rama Chandra Mallick
Shri Gokulananda Mohanty:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the amount of outlays and allocations for minor irrigation programme proposed to be made to the various States during 1965-66;
- (b) whether the amount allocated for 1964-65 has been fully utilised and its benefits reaped by the farmers for irrigation purposes; and
- (c) the extent to which the production has gone up in 1964-65 by their use?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (c). A statement is placed on the Table of the Sabha.

STATEMENT

- (a) An outlay of Rs. 60.98 crores has been approved for minor irrigation programme to various States during 1965-66.
- (b) For 1964-65, an outlay of Rs. 52.17 crores was allocated originally to States for minor irrigation schemes. Later in May 1964, an addi-

tional allocation of Central assistance of Rs. 12.85 crores was made to the States for agricultural production and minor irrigation programmes. It is expected that out of this provision, about Rs. 9.10 crores were earmarked for minor irrigation. During December, 1964, a further allocation of Rs. 5.85 crores was made to the States for minor irrigation. The total anticipated expenditure for the year 1964-65 as reported by the States is expected to be of the order of Rs. 66.72 crores.

An area of 3.3 million acres is estimated to have been benefited from minor irrigation during 1964-65.

(c) Information regarding the extent of actual increase in production accrued from minor irrigation schemes during 1964-65 is not available. It is well known that the level of production depends on a number of factors besides irrigation e.g. use of fertilisers, manures, improved seeds and plant protection measures. As such, no precise estimate of increase in production particularly due to minor irrigation schemes can be given.

Shri Sivamurthi Swamy: May I know how much amount has been sanctioned to each of the States under the minor irrigation programme of the crash programme?

The Minister of Food and Agriculture (Shri C. Subramaniam): The minor irrigation programme is not included in the crash programme; it is a separate programme altogether.

shri Sivamurthi Swamy: There are so many irrigation schemes. Under the grow more food campaign, each State has been allotted some minor irrigation scheme. But I find that no amount has been spent on minor irrigation. I want to know how much has been sanctioned under the scheme.

Mr. Speaker: The Minister says that minor irrigation does not come under crash programme.

Shri C. Subramaniam: I have given the facts and figures about minor irrigation in the statement here. An outlay of Rs. 60.98 crores has been approved for minor irrigation programme to various States during 1965-66. As a matter of fact, the spending capacity is much more than that, It is expected that taking into account the supplementary allocations to be made hereafter, the actual outlay during 1965-66 would be allout 75 crores.

Shri Sivamurthi Swamy: May I know how many tube-wells have been constructed during 1963-64 in scarcity areas?

Shri C. Subramaniam: I am sorry, I would like to have notice.

Shri S. Kandappan: Out of the amount earmarked as Central assistance for minor irrigation to various States, may I know whether any preference would be given to those States where the irrigation potential which has already been created has been utilized to the maximum?

Shri C. Subramaniam: As a matter of fact, we have been encouraging the State Governments. Provided there has been sufficient survey of the water availability and a proper project scheme has been drawn up under the minor irrigation programme, we have said that finance would not be a limitation for taking up the programme.

भी भागवत झा घाजाद : इस विवरण से यह बात स्पष्ट है कि लघु सिंचाई योजना को काफ़ी ऊंची प्राथमिकता दी जाती है भीर उस के मनुसार उस पर काफ़ी रुपया भी खर्च किया जाता है लेकिन जैसाकि हम लोग बारबार मंत्री महोदय से पूछते हैं श्रीर म्राज फिर भी पूछते हैं कि क्या यह बात सच नहीं है कि लघु सिंचाई योजना पर खर्च की गई धनराशि श्रधिकतर कागजों पर खुदे हुए कुमों पर ही रहती है श्रीर वह जमीन के कुमों पर नहीं पहुंच पाती है तो मैं जानना चाहता हूं कि क्या इस को सुधारने

के लिए केन्द्रीय सरकार ने कोई क़दम उठाया है ग्रीर इस बार जो रुपया खर्च किया गया वह जमीन के कुग्रों पर किया गया या वह प्रधिकतर कागजी कुग्रों पर ही खर्च किया गया ?

भी शाहनवाज कां: जहां तक हमें पता है या जो हम ने तहकीक़ात की है वह सब स्वया ऐक्चूमल कामों पर खर्च होता है कागजों पर कोई खर्च नहीं होता है।

Shri Inder J. Malhotra: May I know whether the Central Government has made any assessment regarding the progress of various minor irrigation schemes in the States?

Shri C. Subramaniam: We made the assessments and on the basis of the assessments, supplementary allocations were made.

Shrimati Lakshmikanthamma: May I know whether any State Government has requested for inclusion of schemes which cost more than Rs. 50 lakhs and less than a crore of rupees under the minor irrigation programmes?

Shri C. Subramaniam: There is a limit with regard to the minor irrigation programmes. It cannot exceed that limit,

Shri P. Venkatasubbaiah: May I know whether any proper assessment has been made regarding the full utilisation of potential created by minor irrigation schemes and, if so, what is the performance of each State? If there is any lack of performance, what is the machinery to ascertain the causes and to get the full utilisation of the potential created?

Shri C. Subramaniam: There is a continuing review by the Planning Commission. Their teams go and make the study as to how far the minor irrigation programmes have been implemented and how far the utilisation has also taken place. It is only on that basis that we accept further programmes,

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भी किशन पटनायक : लघ सिचाई पर पैसे का सद्पयोग होता है या नहीं इस के बारे में कहां, कहां जांच हुई थी स्रीर कब हुई थी श्रौर उस की क्या कोई रिपोर्ट है श्रौर वह किस एजेंसी के द्वारा हई थी ?

श्री शाहनवाज लां: केन्द्रीय सरकार की तरफ़ से खास ज्वाएंट टीम जाती है, हर एक प्रान्त में जा कर वह मालू मात करती है और फिर अपनी रिपोर्ट देती है . .

श्री किशन पटनायक : कोई रिपोर्ट है क्या ?

श्री बागडी: ग्रध्यक्ष महोदय, सवाल का जवाब तो पूरा ग्राना चाहिए।

ग्रध्यक्ष महोदय: ग्राप बैठ जाइये।

Shri C. Subramaniam: There are periodical reports, at least year.

Shri Ranga: May we request the Government to place on the Table of the House the annual reports that they receive from the States and also from the inspection teams that they send round the States in order ascertain to what extent these moneys are being utilised properly or improperly or not yet adequately utilised? Otherwise, we would get no idea at all.

Shri C. Subramaniam: I shall find out whether it could be placed at least in the Library.

Shri Sinhasan Singh: May I know whether these minor irrigation projects are carried out by the Food and Agriculture Department directly or they are carried out through the agency of the Community Development organisations in the Blocks. and if they are carried out by the Community Development organithe Blocks, whether sations in your Department make any investigation, in view of the question put by my hon. friend Shri Bhagwat whether they are paper Jha Azad wells or they are real tubewells and if there are real tubewells, whether the boring has been done and whether. . .

Oral Answers

Mr. Speaker: There should not be such a long supplementary with so many "whethers" and "ifs".

Shri Sinhasan Singh: I want to know whether these minor irrigation projects are carried out directly by the Agriculture Department or they are carried out by the agency of Community Development in the Blocks.

Mr. Speaker: If the supplementaries are so long and the answers are also long, then, only a very few questions could be completed during the Question Hour.

Shri C. Subramaniam: I shall brief. Essentially, this is a programme of the State Governments. We scrutinise their programme and make money available to the State Governments to undertake these projects. Therefore, it is the agency of the State Government which functions. The State Governments, in their turn, may have the P.W.D. or the Community Development administration and in some States there are special divisions to take care of these minor irrigation projects.

Shri S. Kandappan: The implementation is ineffective.

Price Stabilisation Board

Shri P. R. Chakraverti: Shri Chandak: Shri Sidheshwar Prasad:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government have examined the question of creating a National Price Stabilisation Board to suggest a consistent price taking into account all aspects of the economic and social activities;
- (b) the assurances given to the farmer that he would receive a fair deal and shall have a surplus to invest and improve his living; and

(c) the other incentives given to the agriculturists to increase savings and channelise investments according to plan priorities?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (c). Yes Sir. The Government of India have set up an Agricultural Prices Commission. A copy of the terms of reference of the Commission is placed on the Table of the House. [Placed in Library. See No. LT-4336/65].

Shri P. R. Chakraverti: May I know whether the Government has taken into account the economic factor that the limits of effective-price fixation are set by the efficacy of control over the distribution method and also the organisation in reaching the commodities to the consumers and, if so, what has been done in this matter?

The Minister of Food and Agriculture (Shri C. Subramaniam): These are two aspects, one with regard to the production and the other with regard to providing sufficient incenfarmer for producing tives to the more and more. It is for the purpose of giving proper incentives to the farmer, to fix a remunerative and incentive price, that the Agricultural Prices Commission has been appointed and it is yet to submit its Report and I am hoping that it will submit its Report very soon. regard to aspects, like distribution etc., we have set up the Food Corporation of India which will take care of those things

Shri P. R. Chakraverti: While determining the strategy of development, the main task is to shift the price burden, which is an accompanying factor of the developing economy, from the weaker to the richer sections. What has been done by Government in this regard?

Shri C. Subramaniam: That is a much bigger question which cannot be answered during the Question Hour on a question like this.

Shri A. P. Sharma: May I know the names of the members of the commission and whether at the time of the setting up of the commission, it has been ensured that all the interests concerned are represented there?

Shri C. Subramaniam: At present, three permanent members have been appointed; the chairman is Mr. Dantwaia; there are two other Members, namely Shri Raj Krishen, and Shri S. C. Chaudhuri.

As far as the growers' interests are concerned, as I have already stated, a panel of farmers has been appointed for the purpose of advising the Agricultural Prices Commission, and the commission will take full advantage of the recommendations which this panel would make.

Shr Subodh Hansda: May I know the names of the agricultural commodities which have been taken up by the commission in connection with their first report?

Shri C. Subramaniam: The first report is expected within the next two months.

श्री युद्धवीर सिंह : पिछले एक साल में एक बार नहीं, बल्कि कम से कम हजारों बार 95 प्रतिशत मेम्बरों के द्वारा यह प्रश्न उठाए जाने पर कि ग्रन्न पैदा करने वाले किसान को ठीक कीमत मिले. सरकार ने श्रीर सरकार के मंत्री ग्रीर उपमंत्रियों ने बीसियों बार इस सदन में ग्रीर बाहर भी इस बात का भरोसा दिलाया है कि ग्रन्छी पैदावार के लिए यह निहायत ग्रावण्यक है कि खाली कन्ज्यमर्ज के हितों की बात ही ध्यान में न रखी जाये । मंत्री महोदय जानते होंगे कि पंजाब में, जो गेहं पैदा करने का सब से बडा मंडार है, पिछले एक महने में गेहं की कीमतें कितनी नीचे गई हैं। इस प्रवस्था में क्या वह उम्मीद करते हैं कि किसान ग्रच्छी तरह से ग्रन्न पैदा कर सकेगा? मैं यह जानना चाहता हंकि सरकार इस सिलसिले में क्या कदम

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उठाने जा रही है कि पंजाब में गिरती हुई कीमतों को रोक दिया जाये और उन को उस स्तर तक ले जाया जाये. जिस से किसानों का हौसला बरक़रार रहे।

Shri C. Subramaniam: It is true that the prices in Punjab have fallen down recently and that is why we are now organising that at the support price Government should prepared to purchase quantities are offered to them. Food Secretary has gone to Punjab only yesterday and is there even now. and arrangements are being made for the purchase by Government so that there may not be any drop below the support price.

श्री जगवेव सिंह सिद्धान्ती: क्या कोई हाथ से हल चलाने वाला किसान भी इस कमीशन का सदस्य है और क्या उस से पछा गया है कि बीज, पानी, मालगजारी, नौकर-चाकर और उस के जो बाल-बच्चे बिना मजदूरी काम करते हैं, उन के सम्बन्ध में उस का कितना छ ची म्राता है ?

Shri C. Subramaniam: Just now, 1 have answered that a panel of farmers has been constituted for the purpose of assisting the commission.

Shri P. R. Patel: The hon. Prime Minister, Shri Lal Bahadur Shastri, has given a promise to the cultivators of the country that representatives of the farmers will be included on this commission. Am I to understand that Government do not want to accept this promise given by the Prime Minister?

Shri C. Subramaniam: The panel will advise the commission, and, therefore, there is no question of the farmers being left out. It is not a question of including one farmer. One farmer certainly cannot represent the various aspects of production. In that case, I should have at least one hundred farmers to represent the various crops and the various regions and the various interests concerned. Therefore, what is important is that the commission has to be assisted properly by a panel; in addition to that, the commission might make sufficient investigation at an expert level to find out the cost of production and on that basis they can make their recommenda-tions. And ultimately, there is also Government who also have to go into the matter. For, it is only a recom mendation which the Agricultural Prices Commission makes. Therefore, Government also have to ensure that the prices recommended is a really remunerative and economic price. Therefore, there is no question of the interests of farmers being ignored. On the other hand, I can give the assurance that every step will taken and it will be ensured that the interests of the growers are properly protected.

Shri P. R. Patel: My question was different. The Prime Minister assured the people that a representatives of farmers will be included in this Commission. I want to know whether Government want to implement that assurance or not?

Shri C. Subramaniam: The Prime Minister did not say that there will be a farmer-member in the Commission (Interruptions). He said proper representation would be given to the farmers for the purpose of ensuring that the Prices Commission came to a proper decision. It is in consultation with the Prime Minister also that this idea of a panel consisting of a fairly large number of farmers has mooted and a panel constituted for the purpose of assisting the Commission. Government in taking a decision will take into account the recommendations of the panel also.

Shri Sonavane: Are Government aware that the prevailing poverty in the rural areas is mostly due to the uneconomic price for foodgrains that the farmer gets? Has the Commission been informed that the present black-market prices, and prices fixed by various governments are at great variance?

Shri C. Subramaniam: I am sure they will take into account every aspect of it, first of all, the cost of production, then parity of prices within the agricultural sector and then parity of prices between the agricultural sector and the industrial sector.

भी विभूति मिश्रः श्रध्यक्ष महोदय, ग्रापको दृष्टि इश्रर नहीं जाती है — ज्यादातर उधर ही जाती है।

अध्यक्ष महोदयः अगर ऐसी बात क**ही** जाये, तो मुझे अफसोस है। मैं दोनों तरफ के माननीय सदस्यों को बुलाता हूं।

भी विभूति मिश्रः ग्राप मिला लीजिए कि कितना समय उधर विया जाता है ग्रीर कितना समय इबर दिया जाता है। ग्राखिर हम भी तो उन की तरह मेम्बर हैं।

Shri Shinkre: Such objection should not have come from Shri Bibhuti Mishra.

Shri Kapur Singh: Have Government scrutinised the true causes of the recent slump in agricultural prices in the Punjab? If so, apart from price support measures, do they propose to take any punitive action against those responsible for this?

Shri C. Subramaniam: I do not see how any responsibility can be fixed when the prices slump because of the production there being sufficient perhaps, and traders not coming forward to purchase at that price. That is why Government are taking responsibility now to provide price support to the farmers.

Shri Kapur Singh: You give me the authority. I will fix the responsibility.

Shri Hari Vishnu Kamath: He has given a challenge.

भी बागकी : घष्ट्यक्ष महोदय, यह जो सवाल है प्रध्यक्ष महोवय : मैं ने माननीय सदस्य को बुलाया नहीं है। जब तक मैं किसी मेम्बर साहब को न बुलाऊं, तब तक मैं उन को बोलने की इजाजत नहीं दूंगा, चाहे वह इधर के हों और चाहे उधर के। मुझे इस बात का बड़ा प्रक्तिसोस है कि ऐसे रिफ्लेक्शन्ज किये जायें कि मैं एक तरफ को ज्यादा वक्त देता हूं भीर दूसरे के साथ डिस्क्रिमिनेट करता हं।

भी बागक़ी: मैं समय के बारे नहीं कह रहा हूं। ध्राप चाहे उधर ही ध्यान दें। मैं तो मंत्री महोदय के जवाब के बारे में कह रहा हूं।

प्रध्यक्ष महोदय : जब तक मैं ग्राप को न बुलाऊं, तब तक ग्राप न बोलें।

अती बागड़ी : मेरा व्यवस्था का प्रश्न है ।

ग्रध्यक्ष महोदय : मैं ग्राप को इजाजत नहीं दे रहा हूं।

Shri Harl Vishnu Kamath: Shri Bibhuti Mishra must withdraw the remark he made.

श्री बागड़ी: जिस तरह मानसिंह डाक् पिस्तील दिखा कर डाका डाला करता था, उसी तरह सरकार कानून के द्वारा किसानों पर डाका डाल रही है—सरकार ग्रीर व्यापारी किसानों को लट रहे हैं।

Shri Hari Vishnu Kamath: Shri Kapur Singh issued a challenge. Has it been accepted? It was drowned in the little hubbub that followed the Food Minister's answer.

Mr. Speaker: Next question.

Land Management and Development Board

*1152. Shri P. R. Chakravertl: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that some States propose to establish Land Management and Development Board to develop lands in the State for agricultural and allied purposes;

- (b) whether a model Bill has been circulated to the States to set up an agency of co-ordination of various departments dealing with agriculture so as to remove inefficiency, expensiveness and delays; and
- (c) the steps, if any taken in this direction by the States?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The information is being collected and will be placed on the Table of the Sabha.

(b) No.

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(c) Does not arise

Shri P. R. Chakraverti: Have Government approved of the idea having an omnibus law repealing existing land laws such as revenue laws and other allied laws?

The Minister of Food and Agri-(Shri C. Subramaniam): This is a State subject and we cannot take a final view on this. We have to consult the State Governments before coming to a conclusion.

- Shri P. R. Chakraverti: Will Government consider the question of constituting such a board which will help in eliminating administrative and other organisational bottlenecks?
- Shri C. Subramaniam: We are now considering how best to organise so that there may be improvement in agricultural production I do not think that merely bringing about a board will solve the problem.

Shri Shivaji Rao S. Deshmukh: It seems in all the States where we are enforcing land reforms the title of the land virtually stands transferred to the State if there is failure of personal cultivation. May I know whether the Government propose to advise State Governments that contour bunding, levelling, terracing, construction of tanks, digging wells, etc, being permanent agricultural reforms, should be undertaken by the Government and the cost recovered as increase in land revenue?

C. Subramaniam: I shall consider this suggestion

Shri Shivaji Rao S. Deshmukh: It is not a suggestion. It is a definite enquiry whether this Government proposes to advise the State Governments.

Mr. Speaker: He has not said it is a suggestion. But unless he considers it how can he say anything? When a proposal is made he will consider and then say what is to be

Shri C. Subramaniam: When proposal is made I cannot straightway say whether we would accept it or not accept it before considering the whole thing.

Shri Bhagwat Jha Azad: The hon. Minister rightly said that one board or a few more cannot help in the proper utilisation of the land. May I know whether the Government has, in the alternative suggested to the State Governments that unless the land ceiling and the consolidation of holdings are properly effected, it is not possible to have a fruitful and proper use of land and if so will the Government tell us that this will be implemented in the States where they are lagging behind for years?

Shri C. Subramaniam: It is that one of the conditions for improvement in agricultural production depends upon the effective implementation of the various land reforms which had been passed and it has been impressed upon the State Governments that before the end of the Third Plan at least they should be in a position to have implemented the land reform legislation in full in every State.

Shr: Sham Lai Saraf: May I know whether the hon. Minister is aware that the land management and development boards were envisaged as complementary to the land mortgage banks that were set up and the Central Finance Ministry was in the picture when the Reserve Bank advanced loans to the Land mortage banks, why is it that the land management boards had not yet come into being?

Shri C. Subramaniam: I would like to have notice to answer that question. I shall go into it and answer that question.

श्री श्रोंकार लाल बेरवा : रिपोर्ट कब तक आ जायेगी और इसकी केन्द्रीय सरकार द्वारों जांच होगी या राज्य सरकारें अपने राज्यों के अन्दर अलग अलग करेंगी ? जांच ये कब तक कर लेंगी?

Shri C. Subramaniam: No, no. This is the collection of information from the State Governments and as soon as that information comes it will be made available (Interruptions).

श्री स्रोंकार साल बेरवाः कब तक जांच की रिपोर्टग्राजाएगी।

श्री शाहनवाज सां : स्टेट्स को लिखा है। जब वें भेजगी ग्राजायेगी।

श्री युद्धवीर सिंह : कोई समय फिक्स तो किया होगा ।

Mr. Speaker: Have the States been asked to submit their reports within some specific time or is there any idea about the time?

Shri C. Subramaniam: Particularly in regard to questions from Parliament we have indicated to them the time within which it should be sent but there are difficulties there also in collecting information. That is why only a few States have sent information. With regard to the other States, we are awaiting information.

Shrimati Ramdulari Sinha: May I know whether the existing land mortgage co-operative banks are not being found suitable to undertake the development of land?

Shri C. Subramaniam: The question with regard to co-operation may be addressed to my colleague, the Minister of Co-operation.

Shri P. Venkatasubbaiah: May I know whether the Government propose to go into the question of the present land revenue structure and also the oppressive betterment levy that is being imposed on the agriculturists which has made it difficult for them to bring land under irrigation? May I know whether this also has been gone into?

Shri C. Subramanlam: It is a State subject. I am not prepared to accept the insinuation that the State legislatures have passed laws which are oppressive to the people.

श्री विभूति मिश्र : प्रभी मंत्री जी ने बताया कि कुछ स्टेट्स ने सर्जे शन दिये हैं कुछ स्टेट्स ने जवाब भेजे हैं। 1952, में हम देख रहे हैं भीर हम कह रहे हैं कि खेनी का उत्पादन बढ़ाना जरूरी है। मैं जाना चाहता हूं कि कि। किन स्टेट्स ने जवाब भेजे हैं और उन जवाशों में उन्हों ने क्या क्या कहा है कि कैसे बोर्ड का काम चलेगा ?

Shri C. Subramaniam: It is with reference to this question whether some States propose to establish land management and development schemes that I have got to get information from the State Governments. Only two States have replied, and I am awaiting the replies from the other States.

Shri Bibhuti Mishra: I want to know what are the suggestions

Shri C. Subramaniam: When the information is available, I shall place it before the House.

Comprehensive Programme of soil Survey

Shri Rameshwar Tantla:
Shri D. C. Sharma:
Shri Vishwa Nath Pandey:
Shri Yudhvir Singh:
Shri Onkar Lal Berwa:
Shri Hukam Chand
Kachhavaiya:

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Shri Jagdev Singh Siddhanti: Shri Rameshwaranand:

Will the Minister of Food and Agriculture be pleased to state:

- whether it is proposed launh a comprehensive programme of soil survey for efficient use of soil and water management practices to increase the level of crop production in the country; and
- (b) if so, the main features of the programme and the expenditure involved therein?

The Deputy Minister in the Ministry of Food and Agriculture Shahnawaz Khan): (a) Yes.

(b) The programme envisages comprehensive soil survey of the country both by the Central and State Organisations in a phased manner giving priority to areas covered by Intensive District Agricultural Programme. Intensive Agricultural Areas and River Valley Projects. Soil Survey for irrigation suitability, and reclamation works will also be taken up. A provision of Rs. 4 crores is proposed to be made in the Fourth Five Year Plan for this purpose.

Shri Rameshwar Tantia: There is a vast piece of land in the northern part of Rajasthan which is not cultivated on account of its peculiar soil. May I know whether Government have surveyed it for the purpose of cultivation?

Shri Shahnawaz Khan: No. Sir. I do not think any survey has been done.

Shri Rameshwar Tantia: May I know whether the Government propose to evolve any special crop pattern to utilise this land for productive purposes and, if not, what are the reasons?

Shri Shahnawaz Khan: If my hon. friend would let me know the exact location of the plot, I shall make enquiries from the State Government.

Shri Rameshwar Tantla: The exact location is in the northern part of Bikaner district.

भी युद्धवीर सिंह : सिन्धु घाटी की जमीन के बारे में एक भ्राम शिकायत बहुत सालों से सुनने में ब्रा रही है ब्रीर यह समस्या भयंकर रूप में हमारे सामने ब्राई है कि इस क्षेत्र की जमीन को पन्द्रह बीस साल तक पानी लगने के बाद नहरी पानी लगने बाद वहां पर वाटर लांगिंग हो गया है, उस जमीन में नमक श्रौर शोरे की मात्रा ग्रधिक बढ़ गई है। क्या उस का भी सर्वे किया जा रहा है ? विशेषरूप से राजस्थान, पंजाब भ्रौर पश्चिमी उत्तर प्रदेश के इलाके हैं जहां शोरे की मात्रा वाटर लागिग के कारण बहुत अधिक हो गई है। उस को भी दूर करने के कोई उपाय ग्रापके सामने हैं?

भी शाहनवाज लां : यह भी उस का एक जज होगा। यह भी एक बहुत बड़ी समस्या है जिस को हल करने की पूरी पूरी कोणिण की जाएगी।

भी श्रोंकार लाल बेक्वा: : ग्रमी मंत्री महोदय ने कहा कि एरिया बताया जाए। मैं ग्रजं करना चाहता हुं कि राजस्थान का जैसलमेर एरिया है वहां 2500 नलक्प लगाने की योजना थी जिन में से 37 बने भ्रौर इन 37 में से भी 13 काम कर रहे हैं बाकी काम नहीं कर रहे हैं। इन के काम न करने का क्या कारण है ग्रीर पूरे नलकप बनाये क्यों नहीं गये हैं ?

श्री शाहनवाज लांः वहां कुछ कूंएं खुद चके हैं जो काम कर रहे हैं। बाकी 140 के करीब कूंग्रों का बोरिंग मकम्मल हो चका है ग्रीर उन के ऊपर पिंम्पग सैटस लगने हैं। वे स्टेट गवर्नमेंट लगायेगी । जहां-जहां स्टेट गवर्नमेंट हम को कहती हैं हम वहां वहां पर बोरिंग कर देते हैं, पानी निकाल देते हैं। भ्रागे उस पानी का इस्तेमाल करना स्टेट गवर्नमेंट का काम है।

श्री झॉकार लाल बेरवा । जो 37 खुदे थे उन में से 24 बन्द हो गये हैं। इस तरह का गलत काम क्यों करते हैं?

ग्रध्यक्ष महोदयः स्टेट का काम है पानी निकालना ग्रीर देखना कि ये बन्द न हों।

श्री घोंकार साल बेरबा : 37 वने थे ग्रीर उन में से 13 ही काम कर रहे हैं, 24 नहीं कर रहे हैं। यह गलत काम किस ने किया है ?

ग्रप्यक्ष महोदय: स्टेट गवर्नमेंट को कहिये।

श्री हुकम चन्द कछ्वाय : क्या सरकार कोई विशेषज्ञों की टीम बनाना चाहती है या प्रयोग-गाला स्थापित करना चाहती है जिस से जमीन की जांच की जा सके और पता लगाया जा सके कि फलां जमीन किस प्रकार की है, इस में धनाज पंदा हो सकता है या नहीं हो मकता है या किस फमल के लिये यह उपयोगी सिद्ध हो सकती है?

भी बाहनवाज आं : इंटेंसिव डिवेलेपमेंट एरियाज हैं ब्रौर वहां ऐसी योजना सरकार की है ब्रौर वहां कुछ जगहों पर काम हो भी रहा है ।

श्री जगदेव सिंह सिद्धान्ती श्रगस्त : 964 की बाढ़ में जो पानी बह गया था उस के लिए मैं ने विजली और सिचाई मंत्री को लिखा था। उन का उत्तर मुझे कल ही मिला है। 1964 श्रगस्त के पत्न का उत्तर कल ही मिला है। मैं सरकार से पूछना चाहता हूं कि यह जो श्रगाली है इस को इस रूप में ठीक किया जाएगा कि इतने दिनों तक, इतने महीनों तक कोई विचार कहीं चक्कर काटता न रहे?

भी शाहनवास सां : इस का जवाब उन से पूछा जाए, मुझ से क्यों पूछा जाए?

Shri Basappa: May I know whether the Government is recommending to the State Governments any 565 (Ai) LSD-2. suggestion about soil conservation to make it more efficient?

The Minister of Food and Agriculture (Shri C. Subramaniam): It is with reference to this programme of soil conservation which will have to be taken on a countrywide basis, that we are trying to draw up a programme of soil survey. After that, the soil conservation programme also will have to be taken up on the basis of the soil survey.

Shri D. J. Naik: May I know whether a complete survey has been made of the ravines of Mahi and the ravines of Chambal and if so, what steps have been taken to utilise those lands?

Shri Shahnawaz Khan: No comprehensive survey as such has been made, but a rough survey has been made.

Dr. Sarojini Mahishi: Is it a fact that the productivity of the soil in our country has not increased on account of use of fertilisers not in keeping with the nature of the soil and if so, what specific measures are being taken by Government in this direction?

Shri Shahnawaz Khan: We are setting up soil testing laboratories to make a more efficient use of fertilisers.

Reclamation of Land in Chambal Ravines

*1157. Shri Hari Vishnu Kamath: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the Government of Madhya Pradesh have asked for financial aid for executing the work of reclamation of land in the Chambal ravines region;
- (b) whether the said project will yield lakhs of acres of land for agricultural production and will also be helpful in eliminating the dacoity menace in that area;

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(d) the decision of the Union Government thereon?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (d). recent request for aid has been re-But a pilot project ceived. reclamation of 5000 acres at a cost of Rs. 22:46 lakhs was approved year. Another project for reclamation of 16,000 acres at a cost of Rs. 53:54 lakhs received earlier has not yet been approved as the State Government has not furnished the additional information required for its scrutiny. The Central aid such schemes consists of loan cover 50 per cent of the cost and grant to cover 25 per cent, the remaining 25 per cent being sanctioned as a grant by the State Government.

These projects are not likely to help in eliminating the dacoit menace as the deeper ravines cannot be reclaimed economically for agriculture.

Shri Hari Vishnu Kamath: If I heard him aright, he said that no recent request for aid had been received. Is he in a position to tell the House whether any requests, not so recent, were received, two, three or more years ago, and if so, the details thereof, and the progress of the pilot project so far launched?

Shri Shahnawaz Khan: As I said, two pilot projects were proposed by the State Government. The first one covering an area of approximately 5000 acres has been sanctioned and it is in progress. Regarding the other one, we are awaiting additional information. The progress of the first one so far is that out of 5000 acres, we have done roughly about 2000 acres.

Shri Hari Vishnu Kamath: I am sorry to say that the answer is a masterpiece of evasion. The first part of my question has not been answered at all, and the second has

been evaded. The first part of the question was whether requests for aid not so recent—I do not know what the definition of 'recent' is; 1, 2 or 3 years—were received. May I know when were the requests for bigger aid received, and what is the actual progress up-to-date, of the pilot projects launched so far? I do not want the paper sanction, but I want to know the progress in execution.

Mr. Speaker: He said, out of 5000 acres, 2000 acres have been done.

Shri Shahnawaz Khan: Yes, Sir; regarding the first project, the achievement upto December 1964 is 2109 acres.

Shri Hari Vishnu Kamath: Is it a fact that the Madhya Pradesh Government at some time or other proposed that the Central Government do ask for aid on a large scale, I mean aid by way of loan, from either the World Bank or the International Monetary Fund for this big project, because it will not merely contribute to increase in cultivable land in Madhya Pradesh, but also, if it is carried out efficiently, the dacoity menace might be eliminated? If so, when was this proposal made by the Madhya Pardesh Government, and what is the reaction of the Central Government thereto?

The Minister of Food and Agri-(Shri C. Subramaniam): culture To my knowledge, there has been no proposal that we should ask for loan either from the World Bank or any other organisation. As far as ravine reclamation is concerned, we have taken it up with the Governments of MP, UP and Rajasthan, because concerns all the 3 States. Recently in my discussions with the MP Government, I made a suggestion whether we could not have a corporation tackle this ravine reclamation because three State Governments are involved. The three State Governments are having consultations now. I have not yet received a positive reply from the State Governments.

Shri Daji: Sir, the reply given by the hon. Deputy Minister is not correct. It may not directly help in the eradication of the dacoit menace in that area, but it will help in general economic uplift of the people of that area which will in turn reduce the dacoit menace. In view of the fact that the dacoit menace is a very serious matter, will the Central Government take the initiative matter and see that this matter which has been promised to us for the last two years is settled early and reclamation is done sooner and faster than having only 2100 acres ?

Shri C. Subramaniam: Sir, I have taken the initiative already. As I have mentioned, I have put forward this suggestion to the three State Governments and they are in consultation now.

Shri U. M. Trivedi: Sir, the question of reclamation of ravines is not with connected only the dacoit menace but it is also a scheme which has been taken up by the Rehabilitation Ministry. It also comes under a scheme which has been taken up by the Food Ministry for the specific purpose of having a greater acreage because the soil is very fertile. In view of all these three problems which can be solved by reclaiming this land, is it not a fact that the Madhya Pradesh Government very recently with my signature sent a letter to the Union Government saying that this reclamation work must proceed early and sufficient funds must be made available for the purpose of getting this land reclaimed? May I know how long the Government is going to sit over this work of reclamation of this land with this slow progress of 2100 acres only?

Shri C. Subramanlam: Government are aware of all these factors which the hon. Member has mentioned. That is why we wanted to take it up in a comprehensive way. I have not received any letter from the Madhya Pradesh Government. But I have received a letter from the U.P. Government passing on a copy of a letter

written by the Chief Minister of Madhya Pradesh to the Chief Minister of U.P. in this connection.

Shri Radhelal Vyas: In view of the very difficult position and living conditions obtaining in the ravine areas and the dacoit menace there, may I know how much time the formation of this corporation will take and how much money is to be made available to it to carry on its functions? May I also know what are the chief features of this scheme?

Shri C. Subramaniam: This is still in a preliminary stage. Because three State Governments are involved and regions in three States are involved, I have put forward this suggestion. They have not yet given me a final reply. Once a reply is given, we shall try to make available whatever resources are necessary during the Fourth Plan for this purpose.

Shri S. N. Chaturvedi: May I know why this question which has been mooted more than 15 years back has been pending decision for so long a time? Is the Government aware that the area of ravines is fast expanding and in the absence of any checks or any efforts to reclaim it, it will probably reduce most of the other areas also to this ravine state; if so, may I know what action Government propose to take in order to expedite this work?

Shri C. Subramaniam: I thought I gave some answer indicating the approach we are making with regard to expediting this matter. I am hoping that the three State Governments concerned will come to an agreement. If they agree, it is all right. Otherwise we will have to take action with regard to each State. But first I should get an answer with regard to the proposal I have put forward.

बी सूर्य प्रसाव : नमवल रैवाइन्स को रिक्लेम करने का बड़ा पुराना मामला है । जैसा मंत्री महोदय ने बतलाया तीनों स्टेट्स को इस बारे में कंसल्ट करना होगा। मैं जानना

चाहुता हं कि यह कंसल्टेशन कब तक चलता रहेगा. श्रीर इस काम में कितना टाइम लगेगा ।

भी शाहनवाज सां : उन को लिख दिया गया है। उम्मीद है कि वह जल्दी ही फैसला कर लेंगे।

श्री हकम चन्द कछवाय : मैं जानना चाहना हं कि इस सम्बन्ध में मध्य प्रदेण सरकार ने कितनी धन राशि मांगी थी और केन्द्रीय सरकार ने कितनी धन राणि का सहयोग उसे दिया है।

श्री शाहनवाज सां : जो पहली स्कीम है उस के लिये 22.46 लाख रु० सैंक्शन हो चके हैं। दसरी स्कीम के लिये. जिसमें लगभग सोजह हजार एकड भिम ब्राती है। 53, 54 लाख रु० मांगे गये हैं। कुछ ज्यादा इन्फाम शन स्टेट गवर्नमेंट से मांगी गई है. जैसे ही वह या जायेगी, वह रुपया सैंक्शन हो जायेगा ।

Shri Shivaji Rao S. Deshmukh: May I know whether we follow a definite national policy for reclamation of agricultural lands from the Chambal and Mahi ravines, from khar lands in Maharashtra and from marshy and salt lands in the Punjab; if so, what is our phased programme in that regard?

Shri Shahnawaz Khan: We await recommendations of the State Governments. When any specific plans or projects are put up, those are scrutinised and those that are considered feasible are sanctioned

Shri Shivaji Rao S. Deshmukh: I asked as to what is our national policy and not about the State Governments' request.

Mr. Speaker: That is too big an area that he covers.

WRITTEN ANESWERS TO QUES TIONS

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System of taking Demurrage from Traders at Ports

*1154. Shri Sidheshwar Prasad: Will the Minister of Transport be pleased to state:

- (a) Whether it is fact that there is no system of taking demurrage advance from the traders except in the Madras Port:
- (b) whether rate of demurrage differs from port to port; and
- (c) if so, the steps being taken to bring about uniformity in this regard?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): (a) There is no system of recovery of demurrage advance from the trade in the ports of Bombay, Vishakhapatnam and Mormugao. In other ports facilities to the extent indicated below are available:-

Calcutta.-All siding holders provided with facilities for loading and un-loading wagons have to deposit a security towards the payment of demurrage and siding charges that may accrue from time to time.

Madras.—Advance deposits taken for any demurrage that may accrue in respect of railway wagons in case loading or unloading is completed within the free time.

Cochin.-Importers and traders can pay deposits for demurrage in advance if they so desire, even before the goods are 'Out of Customs Charges".

Kandla.-Adequate advance sits for wharfage demurrage and other port charges are to be made as required by the Port Authorities from time to time and final adjustment is effected after delivery or shipment of the cargo is completed.

(b) Yes. Sir.

(c) No such steps are contemplated. The rates of demurrage depend on local conditions, e.g. the storage space available, the expenditure incurred on the storage accommodation provided, the extent of congestion prevailing, etc.

Cadre of Panchayat Secretaries

- *1155. Shri Shree Narayan Das: Will the Minister of Community Development and Cooperation be pleased to state:
- (a) whether it is a fact that the Planaing Commission has suggested that a new cadre of Panchayat Secretaries be constituted;
- (b) if so, the important features of the scheme; and
- (c) whether any new functions are to be performed by this new cadre in the administration of the Panchayati Raj?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) to (c). The Ministry has formulated a scheme for strengthening the cadre of panchayat secretaries. It envisages the appointment of a qualified and trained Secretary for a panchayat comprising about 3,000 population. This Secretary is to look after the secretarial, accounting and developmental aspects of the work of the village panchayat.

This Scheme was considered by the Planning Commission and the National Development Council on Agriculture and Irrigation. It has been circulated to State Governments for comments.

Construction of Warehouse

*1156. Shri Kindar Lal:
Shri Vishwa Nath Pandey:

Will the Minister of Food and Agriculture be pleased to state:

(a) the total number of warehouses constructed by the Central Government or with the aid given by the

- Central Government throughout the country till the 15th April, 1965;
- (b) if so, the total amount of expenditure incurred on this scheme;and
- (c) the facilities given by the warehouses to the depositors?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) and The Central Government does not construct warehouses Warehouses are constructed by Central Warehousing Corporation and the State Warehousing Corporations established under the Warehousing Corporations Act, 1962. Assistance is provided by the Central Government by way of share capital and loans to the Central Warehousing Corporation The Central Warehousing Corporation. The Central Warehousing Corporation is one of the shareholders of each State Warehousing Corporation. Warehousing Central poration has constructed warehouses at 25 centres with a total storage capacity of 1,06,065 tons and the expenditure incurred is Rs. 1.6 crores. The 14 State Warehousing Corporations have constructed warehouses. upto 31st December 1964, at 78 centres with a total storage capacity of 1.26.529 tons. The total expenditure incurred on these godowns is Rs. 1.89 crores.

(c) The warehouses provide scientific storage facilities, cheaper bank credit against warehouse receipts and better holding power to the depositors

बिहार में चीनी मिलें

*1158. श्री विभक्ति मिश्रा: क्या चाद्य तथा कृषि मंत्री यह बताने की क्या करेंगे कि :

(क) क्या यह सच है कि भ्रभी हाल में सेन कमीशन बिहार गया या भ्रौर उसने गन्ना उत्पादकों व चीनी मिलों के मालिकों से गन्ने तथा चीनी मिलों मे मम्बन्धित वि— वयों पर प्रश्न पुछे थे; MAY 4, 1965

- (ख) यदि हां, ती क्या यह भी सच है कि इससे किसानों के मन में यह भावना पैदा हो गई है कि बिहार से चीनी मिलें हटाकर देश के दक्षिण भाग में लगाई जायेगी : र्योर
- (ग) यदि हां, तो इस सम्बन्ध सरकार की नीति क्या है ?

खाय तथा कृषि मंत्री (श्री वि० सुप्त-द्वाण्यम्) : (क) जी हां।

- (ख) सरकार के पास कोई सूचना नहीं है। परन्तु इस प्रकार के कथित भय की कोई श्राशंका नहीं हो सकती।
 - (ग) प्रक्त ही नहीं उठता।

World Food Programme

*1159. Shrimati Renuka Barkatakl: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that the Committee of the World Food Programme has approved a 11 million food programme for India; and
- (b) if so, the main projects under the programme?

The Minister of Food and Agriculture (Shri C. Subramaniam): Yes.

(b) A statement is placed on the Table of the Sabha. [Placed in Library. See No. LT- 4337/65].

Separate Ministry for Tourism

*1160. Shri Ram Harkh Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that Government have been approached to create a separate independent Ministry for the promotion of Tourism in India; and
- (b) if so, the reaction of Government thereto?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin):

- (a) Yes Sir. A proposal was made in 1963 to the Ad Hoc Committee on Tourism that a separate Ministry for Tourism may be set up.
- (b) This proposal was considered by the Ad Hoc Committee on Tourism but was not included in their recommendations to Government as it was not considered feasible.

Advocates Act

*1161. Shri Raghunath Singh: Will the Minister of Law be pleased to state:

- (a) whether the Advocates Act of India is being extended to Jammu and Kashmir State on the recommendation of the Government of that State; and
 - (b) if so, from what date?

The Minister of Law and Social Security (Shri A. K. Sen): (a) and (b). The State Government of Jammu and Kashmir have recommended the extension of the Advocates Act to Jammu and Kashmir State and the matter is under examination.

स मुदायिक विकास खण्डों में जीपों का प्रयोग

भी म॰ ला॰ द्विवेदी : भी स० चं० सामन्त : भी स० च० सामन्त .
भी यशपाल सिंह :
भी विभूति मिश्र :
भी क० ना० तिवारी :
भी किशन पटनायक :
भी सिहासन सिंह :
भीमती रामबुलारी सिन्हा :

क्या सामुदायिक विकास तया सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने सामुदायिक विकास कार्यक्रम के लिये केन्द्रीय तथा राज्य सरकार की एजेंसियों द्वारा प्रयोग की जा रही जीपों तथा भ्रन्य सरकारी वाहनों का दरुपयोग रोकने के लिये किन्हीं उपायों पर बिचार किया है भीर यदि हां, तो वे क्या हैं: ग्रीर

(ख) इस समय उनके मंत्रालय के ग्रन्तर्गत ग्रधिकारियों तथा ग्रन्य कर्मचारियों इारा कुल कितनी जीपें तथा झन्य वाहत प्रयोग में लाए जा रहे हैं, उनमें कितनी लागत **मगी है. उनके रखरखाव का वार्षिक व्यय** क्या है भ्रीर कितने वर्षी में ये वाहन बेकार हो जाते हैं ?

सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (भी वः सः मृत्ति)ः (क) खण्डों की जीपों का कोई भी दूरुपयोग---निजी कायौ के लिये उनका प्रयोग करके भ्रयवा गांवों के धनपादक क्षणिक दौरों के लिये उनका उपयोग करके श्रयवा ग्राम चनावों में राजनीतिक कार्यों के लिए उनका दूरपयोग करके-रोकने के लिये राज्य सरकारों को निम्न उपाय सुझाये गए हैं :---

- (1) खण्ड की जीपों को उपमण्डलीय क्तरों पर पूल करना श्रौर एक सोपानवार कार्यक्रम के ग्रनसार उनका समवितरण करना ।
- (2) 'लाग बुक्स' रखने के बारे में कड़े अनुदेश जारी करना ।
- (3) जिन कार्यों के लिए जीपें इस्तेमाल की जा सकती हैं, उनका विशेष उल्लेख करना।
- (4) पेट्रोल के मासिक खर्च की सीमा निर्धारित करना ।
- (5) ग्रधिकारियों के विभिन्न वर्गी के लिए राब्रि विश्राम का निर्धारण करना ।
- (6) इस बात का उपबन्ध करना कि जीप का उपयोग केवल ध्रधिकारियों का एक ग्रुप कर सकता है न कि कोई अर्कला ग्रधिकारी ।
- (7) इस बात का विशिष्ट उल्लेख करना कि खण्ड मुख्यालय से कितनी दूरी के

भीतर जीप का उपयोग नहीं किया जा सकता है।

- (8) दौरों का कुछ भ्रनुपात साइ-किलों द्वारा तय करने के लिए निश्चित करना।
 - (9) जीप के उपयोग पर प्रतिबन्ध :
 - (क) खण्ड मुख्यालय के नगर में ;
 - (खा) परिवहन के दूसरे साधनों से जडे स्थानों में पहंचने के लिए,;
 - (ग) एक गांव से दूसरे गांव जाने के लिए जहां पैदल जा सकते हों।
- (10) ग्राम चुनावों के समय पर नाम-जदगी की तारीख से मतदान की तारीख तक जीपों को खण्ड से हटाना । इस श्रविष में जीपें जिला समाहर्त्ता के नियंत्रण में रहेंगी। वह उनका उपयोग केवल चुनाव कार्य के लिए करेगा ।
- (खा) राज्यों से जानकारी एकतित की जारही है भ्रोर सभापटल पर रख दी जाएगी ।

Publication of Central and State Acts

Shri Yashpal Singh: Shri D. N. Tiwary: Shri Hem Raj: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri Vishwa Nath Pandey:

Will the Minister of Law be pleased to state:

- (a) whether a conference Secretaries of the various States was held to consider the question of publication of Central Acts in regional languages and State Acts in Hindi:
- (b) if so, the decision taken thereat; and
- (c) the action being taken to implement them?

The Minister of Law and Social Security (Shri A. K. Sen): (a) to (c). A conference of the representatives of State Governments was held on the 15th and 16th January. mainly to discuss the agency to be employed for translation of Central Acts into regional languages other than Hindi and translation of State Acts which are in languages other than Hindi, into Hindi. The discussions were exploratory and no final decisions were taken. The consensus of opinion among the representatives of the State Governments that the translation of Central Acts in regional languages should be undertaken by the State Governments themselves but that they should be given financial assistance for undertaking this work. The matter is still under consideration in consultation with the State Governments.

Councils for Co-ordination of Agricultural Research

*1164. Shri P. R. Chakraverti: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the Union Government have suggested setting up of councils agricultural research to co-ordinate at the State level, drawing up programmes suited to the different soil climate regions;
- (b) whether the State units are expected to concentrate on applied research for areas with distinct features, referring problems of fundamental research to Central Institutes; and
- (c) the provision made to agricultural scientists proper incentives?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) and (b). Yes.

- (c) The following incentive schemes have been put into operation:-
 - (i) Grant of advance increments and merit promotions to deserving members of the staff of Central Institutes

(ii) Award of prizes for outstanding contributions in the field of design and improvement of agricultural implements.

Written Answers

- (iii) Financial assistance to retired scientists to enable them to continue research.
- (iv) Award of Rafl Ahmed Kidwai Memorial prize for outstanding research work in 11 agricultural disciplines.

The question of upward revision of pay scales of agricultural scientists & institution of National Professorship & Emeritus Scientists is under consideration of the Government.

Food Storage Capacity

*1165. Shri D. C. Sharma: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Australia has promised to help India in building food storage capacity and to give technical and other assistance to the Food Corporation of India for the same; and
- (b) if so, the broad outline thereof?

The Minister of Food and Agriculture (Shri C. Subramaniam): and (b). The possibility of technical collaboration between Food Corporation of India and the Australian Wheat Board appears to be bright. But no detailed discussions have been hels

Indian Seamen

*1166, Shri P. R. Chakraverti: Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that Indian Seamen, employed with various shipping companies, are discriminated against not merely in the matter of wages but also in the matter of food. by the employers, mostly European;
- (b) whether any scheme of bonus is made applicable to those seamen; and
- (c) how far the working hours of Indian seamen compare with their European counterparts?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin):
(a) There is no discrimination as such against Indian seamen in the matter of food, wages, hours of work, by foreign employers since Indian seamen are

- (i) paid wages for service on both Indian and foreign ships, in accordance with the National Maritime Board (India) Agreement and the rates of pay for British seamen are not suo-motu applicable to them; nor is a comparision with those rates strictly tenable; and
- (ii) they are supplied with provisions in accordance with the scale laid down in the Indian articles of agreement.
- (b) Except that the Scindia Steam Navigation Co. have a Scheme of bonus for Home Trade Seamen in their permanent employ, there is no Bonus scheme applicable to Indian seamen.
- (c) The hours of work for Indian seamen are as prescribed by the National Maritime Board, India whereas the hours of work for British seamen which are more favourable, are as covered by the Maritime Board agreement in U.K. They compare as follows:—

British Seamen:

- 8 hours in 24 hrs. (Midnight to Midnight) Monday to Friday.
- 4 hours on Saturday before 12 noon.

Indian Seamen:

- (i) Deck & Engine Room Crew Watchkeepers—
 - 53 hours per week.
 - Day workers____ 47 hours per week.
- (ii) Saloon Crew Cargo vessels— 56 hours per week.
 - Passenger ships
 59½ hours per week.

Australian method of Wheat Production

*1167. Shri Yashpal Singh: Shri Bhagwat Jha Azad: Shri Priya Gupta:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether he visited Australia in April, 1965 to study the production methods of wheat in that country;
- (b) if so, the impression formed by him; and
- (c) whether some techniques are proposed to be applied in India?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) to (c). I visited Australia at the Invitation of the Government of the Commonwealth of Australia. I met with leading personalities in Government and visited inter alia, some of their farms and their storage and processing installations. The purpose of the visit was not to study their method of production of wheat. But, the Government of Australia have already shown their willingness to share with us and are sharing their technical experience in the fields of agriculture, animal husbandry etc. These technical exchanges will continue.

Jute Cultivation

2976. Shri Himatsingka: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether there is any package programme for jute cultivation; and
- (b) if so, the progress made in this connection?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes. This programme has been sanctioned for five selected districts, three in West Bengal and two in Bihar.

(b) The concerned State, Governments are taking necessary steps to

implement the programme from the current jute sowing season.

उत्तर प्रदेश में ध्रपाहिज व्यक्तियों की शिक्षा

2977. श्री सरज पाण्डेय : क्या सामाजिक सुरक्षा मंत्री यह बताने की कृपा करेंग कि:

- (क) ग्रंधे, लगंडे ग्रौर बहरे व्यक्तियों की शिक्षा के लिए 1964-65 में केन्द्र ने उत्तर प्रदेश को कितनी धनराशि श्राबंटित की: ग्रीर
- (ख) उन की शिक्षा के लिए इस समय कितने स्कल किन-किन स्थानों पर चलाये जा रहे हैं?

सामाजिक सुरक्षा विभाग में उपमंत्री (भीमती चन्द्रशेखर) : (क) 1964-65 में समान्य शिक्षा के लिए 4.35.44.000 रूपयों की रकम उत्तर प्रदेश को दी गई थी। इस रकम में भ्रन्धों, बहरों तथा लगंडों की शिक्षा के लिए भी पंजी शामिल थी।

(ख) सूचना इस प्रकार है:---

वर्ग	सस्या धा की संद ्या	संस्था स्थान	सामाजिक सुरक्षा मंत्री यह बताने की कृपा करेंगे कि :
1	2	3	(क) 1964-65 में कुल कितने ग्रम्बर चर्खें उत्तर प्रदेश को दिये गये;
1. श्रन्धे	15	 मनीपुर कानपुर(2) देहरादून(3) 	(ख) उन में से कितने वास्तव में प्रयोग में लाये गये; ग्रौर
		 इलाहाबाद वाराणसी (2) 	(ग) उक्त श्रवधि में कितना सूत काता गया ?
		 सीतापुर भलीगढ़ 	विधि मंत्रालय में उपमंत्री (श्री जगस्राच राव) :
		8. लखनऊ 9. बिजनौर	(क) 3903 श्रिप्रैल से दिसम्बर,

10. टेहरी गढ़वाल

11. गोरखपूर

- 1 3
- 2. **बहरे** 15 इलहाबाद
 - लखनऊ(2)
 - पीलीभीत
 - 4. सहारनपूर
 - 5. वाराणसी
 - 6. माहजहानपुर
 - 7. बरेली
 - ८. भागरा
 - 9. गोरखपुर
 - 10. कानपुर (2) 11. झांसी
 - 12. मेरठ
 - 13. देहरादुन

रामपुर

भी सरक पार्डेग

- ₹

- 57.491 किलो-

3. विक्लांग

उपर प्रवेश में धनुसूचित जातियों तथा धनुसूचित ग्राविम जातियों के लिए छात्रावास

2979. श्री सरजू पाण्डेय: क्या सामा-जिक मुरका मंत्री यह बताने की कृपा करेंगे कि:

- (क) धनुसूचित जातियों तथा धनुसूचित ग्रादिम जातियों के विद्यायियों के लिये 1961 से 1963 तक उत्तर प्रदेश में कुल कितने छाद्मावास खोले गये; ग्रीर
- (ख) 1965-66 में भौर कितने कावाबास सोलने का प्रस्ताव है ?

सामाजिक सुरका विभाग में उपमंत्री (श्रीमती चन्द्रशेकर) : (क) भ्रीर ख). राज्य सरकार को सूचना देने के लिए कहा गया है भ्रीर जैसे ही वह प्राप्त होगी समा के पटल पर रख दी जाएगी ।

मैसूर में प्रनुसूचित जातियों तथा प्रमुसूचित प्राविम जातियों के लिये होस्टल

2980. भी बीरप्पा: वया सामाजिक युरक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) 1965-66 में मैसूर राज्य में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के लिये कितने होस्टल खोलने की बोजना है ; ग्रीर
- (ख) उक्त प्रविध में इन होस्टलों के निर्माण के लिये सरकार ने कितनी राज्ञि नियत की ?

सामाजिक सुरक्षा विभाग में उपमंत्री (श्रीमती बन्धक्षेत्रर): (क) ग्रीर (ख): मैमूर राज्य से सूचना एकव्रित की जा रही ई श्रीर जैसे ही प्राप्त होगी समा के पटल पर रख दी जाएगी।

घन्दमान घौर निकोबार द्वीप समूह में घनुसूचिक जातियों तथा घनुसूचित घाविम जातियों के लोग

2981. श्री वीरप्पा: वया सामाजिक सुरक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) अन्दमान और निकोबार बीप समृह में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के लोगों की कितनी संख्या है;
- (ख) 1964-65 में उन के कत्याण के लिये कितना खर्च किया गया ; ग्रीर
- (ग) उन के कल्याण के लिये 1965-66 में कितनी राशि नियत की गई है ?

सामाजिक सुरक्षा विभाग में उपमंत्री (श्रीमती चन्द्रशेखर) : (क) प्रनुमूचित ग्रादिम जातियां—14122 (1961 की जन गणना के ग्रांकड़ों के ग्राधार पर)।

श्रनुसूचित जातियां नहीं हैं।

- (ख) 1.213 लाख रुपये (खर्च होने की ग्राशा है)
 - (ग) 2.20 लाख रुपये।

Karivanoore Basin Scheme

2984. Shri A. K. Gopalan: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether the implementation of Karivanoore Basin Scheme (Kerala) is being delayed;
- (b) the progress made in "Kullamangalam Cut" of the said scheme;
- (c) whether Government are aware that the paddy cultivation in the area is considerably lost;

- (d) if so, the loss for the last season;and
- (e) the measures Government propose to take to speed up this work?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (e). The required information is being collected from the State Government and will be placed on the Table of the Sabha as soon as it is received from them.

Over-Bridge in Canannore

2985. Shri A. K. Gopalan: Will the Minister of Transport be pleased to state:

- (a) whether Government are aware that much inconvenience is caused to the public due to the lack of an overbridge in Canannore, Kerala;
- (b) whether Government of Kerala and the public have made representations in this matter; and
- (c) if so, the steps taken in this regard?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): (a) to (c). The proposed over-bridge in Canannore is essentially a State Scheme. The Government of Kerala are, therefore, primarily concerned in the matter. They are aware of the inconvenience caused by the absence in question and of the over-bridge propose to include this project in their Fourth Five-Year Plan. While the approach roads would be constructed by the State Government, the Railway Authorities concerned would design and construct the over-bridge.

Mangalore Airport

2986. Shri A. K. Gopalan: Will the Minister of Civil Aviation be pleased to state:

(a) whether Government propose to expand the Mangalore Airport to

make it suitable for Viscounts and Caravelles;

- (b) if so, the amount sanctioned for this purpose; and
- (c) when the work will be completed?

The Minister of Civil Aviation (Shri Kanungo): (a) to (c). The question of development of Mangalore aerodrome to make it suitable for operation by heavier aircraft is under examination.

Alwaye-Ernakulam Pipeline Road

2987. Shri A. K. Gopalan: Will the Minister of Transport be pleased to state:

- (a) the progress made in the construction of Alwaye-Ernakulam pipeline road; and
- (b) when it is likely to be completed?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): (a) and (b). The Alwaye-Ernakulam Pipeline Road Scheme is a State Pro-The Government of Kerala are, therefore, primarily concerned in the matter. Presumably the Member is referring to the question of improving the existing Alwaye-Ernakulam water pipe line road for The improvement is public use. estimated to cost about Rs. 11 lakhs and the State Government are considering the inclusion of this work in their Fourth Five-Year Plan.

Rate-Charts of Scooters

2988. Shrimati Ramdulari Sinha: Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that in most cases the rate-charts of the Scooters plying in Delhi are not easily legible due to shady glass panes with which rate-cards are covered;
- (b) whether the scooter drivers are permitted to levy extra charges for the package, and if so, at what rate?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin):
(a) No such complaint has been received by the Directorate of Transport, Delhi, but instructions have been issued by the Delhi Transport Department that this item should be checked in each vehicle for fixation of the chart under a clean glass.

(b) Yes. If the total weight and volume of packages exceed 10 kilograms and 40 cm, x 30 cm, respectively, a charge of 10 paise may be recovered for all the articles together.

Employees of Kerala Transport Corporation

2989. Shri A. V. Raghavan:

Will the Minister of Transport be pleased to state:

- (a) whether the benefits of section 27 of the Motor Transport Workers Act, 1961 has been granted to temporary workers by the Kerala Transport Corporation;
- (b) the number of temporary workers employed in the Corporation;
 and
- (c) the steps taken to confirm them in regular posts?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): (a) Yes.

- (b) 681 workers are employed on daily wages.
- (c) The daily rated employees are being confirmed against regular posts as and when vacancies arise.

Catering Facilities for Road Transport Passengers, Kerala

2990. Shri A. V. Raghavan: Shri Pottekkatt:

Will the Minister of Transport be pleased to state:

(a) the steps taken by the Kerala Road Transport Corporation to provide better food to long distance passengers at important stations;

- (b) whether in view of the lack of facilities at existing stations, stops will be provided at places where good restaurant facilities are available:
- (c) the number of catering establishments run by the Corporation;
- (d) the catering facilities afforded to the long distance passengers at present?

The Deputy Minister in the Ministry of Transport (Shri Mohluddin):

- (a) The Kerala State Road Transport Corporation is already running (departmental) canteens at Trichur, Quilon and Alleppey. These restaurants are located near the bus stations.
- (b) Bus stops for long-distance passenger services have already been provided at places where good restaurant facilities are available.
 - (c) Three.
- (d) Meals and light refreshments are available to passengers at controlled prices in the canteens run by the Kerala State Road Transport Corporation.

Tourist Centres in Malabar Region of Kerala

2991. Shri S. K. Pottekkatt: Will the Minister of Transport be pleased to state:

- (a) whether there is any proposal to develop a few tourist centres in the Malabar region of Kerala;
- (b) if so, the names of places likely to be developed; and
- (c) the names of existing tourist centres in the above region?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin):
(a) No. Sir.

(b) The question does not arise.

(c) Cannanore and Kozhikode are the only two important tourist centres.

Koal Adivasis of U.P.

2993. Shrimati Savitri Nigam: Shri P. C. Borooah: Shri Vishwa Nath Pandey: Shri Bishwanath Roy:

Will the Minister of Social Security be pleased to state whether Government are aware that the Koal Advasis of U.P. (Banda) have not been included in the list of Schedule Tribes in spite of the several representations regarding the pathetic conditions of Koals in Banda and other areas in Bundelkhand?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): There is at present no community treated as Scheduled Tribe in Uttar Pradesh. However certain proposals have been received from the Government of Uttar Pradesh in connection with the general question of revision of lists of Scheduled Castes and Scheduled Tribes which are now under examination.

New Variety of Wheat

2994. Shrimati Savitri Nigam: Shri P. C. Borooah:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 421 on the 8th December, 1964 and state whether the new variety of wheat named N.P. 836 is going to be multiplied in all the Government farms which are in wheat-growing area?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): The variety N.P. 836 does not do well in all wheat areas. It performs well only in parts of Bihar, Orissa, West Bengal and Eastern Uttar Pradesh and is being multiplied at several places in these areas.

राष्ट्रीय राजपथ

्रश्रीम० ला० द्विवेदी: 2995. देशील० चं∘ सामन्तः श्रीयशपाल सिंहः

क्या परिवहन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार को इस बात का पता है कि लखनऊ—कानपुर—काल्पी—झांसी-बीना राजमार्ग उस राजमार्ग से बहुत बड़ा है जो लखनऊ—कानपूर—हमीरपूर—महोबा— छत्नपुर से सागर को मिलाता था भीर जो पुरातनकाल से राजमार्ग के रूप में प्रयोग होता रहा था भीर सदि हां, तो भन्तर कितने किलो मीटर का १ :
- (ख) मंद्रालय द्वारा पुराने राजमार्ग का परित्याग करके नये राजमार्ग का, जो पुराने की नुलना में फ्राधिक लम्बा है, प्रयोग करने के का कारण हैं ?
- (ग) क्या मरकार सागर-लखनऊ सङ्क को भ्रतिरिक्त राजमार्ग घोषित करने के प्रक्त पर विचार करेगी ; भ्रौर
- (घ) इस राज मार्ग पर प्रस्तावित पुल का भ्रव तक निर्माण न किये जाने के क्या कारण हैं तथा पुल के कब बन जाने की संभावना है ?

परिवहन मंत्रालय में उपमंत्री (श्री मोहिउद्दीन): (क) से (घ) जी हा, दोनों रूटों की लम्बार्ड का फर्क करीवन 70 किसोमीटर है। नेशनल हाई-वे स्कीम 1 ग्रप्रेंल, 1947 से लागू हुई थी जिस की वजह से भारत सरकार ने कुछ सड़कों के, जिन्हें नेशनल हाई-वे करार दिया गया रखरखाव ग्रीर विकास का ग्राधिक दायित्व ले लिया। उस तारीख से पहले सूबों की सब सड़कें संबंधित सूबों की सरकारों की जिम्मे-दारी थी। नेशनल हाईवे सिस्टम में जो सड़कों शामिल की गई उनका चुनाव नापपुर मोजना की सिफारिशों पर ग्राधारित था,

बो सड़कों के चीफ-इन्जीनियरों-इन-वार्ज ने दिसम्बर, 1943 में बनाई थी। पहले नैशनल हाई-वे स्कीम बतौर प्रस्थायी प्रबन्ध के संबंधित प्रान्तीय सरकारों की रजामन्दी से चालू की गई थी। वे सड़कों चुनी गई थीं बो माकूल ग्रिड की थीं। इस सिस्टम में बखनऊ-कानपुर-झांसी सड़क शामिल थी। भारत सरकार के पास लखनऊ-कानपुर-हमीरपुर-महौबा-छतरपुर-सागर रोड को प्रतिरिक्त नेशनल हाई-वे घोषित करने का कोई प्रस्ताव नहीं है क्योंकि मौजूदा नेशनल हाई-वे सिस्टम के विस्तार के लिए फिलहाल कोई फंड नहीं है।

प्रस्तावित गायब पुल के बारे में शायद सदस्यों का मतलब मौजूदा नेशनल हाई-वे बर काल्पी में शायद यमुना नदी के पुल से है। यह पुल चालू योजना में शामिल कर भौर उसकी योजना तथा एस्टीमेट की छान— बीन की जा रही है। उम्मीद की जाती है की पुल का निर्माण कार्य चालू योजना में शुरू कर दिया जायेगा।

Scientists and Technicians

Shrimati Savitri Nigam:
Shri P. R. Chakraverti:
Shri P. C. Borooah:
Shri K. N. Tiwary:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether he had declared at Coimbatore that scientists and the technicians must be relieved from the fetters of administrative rules; and
- (b) whether any action has been taken on his suggestion?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir.

(b) The matter is under active consideration. Pending any formal steps, every effort is being made to see that rules and procedure do not impede the work of the scientists and technicians.

Procurement of Foodgrains

2997. Shri Daljit Singh: Shri Bibhuti Mishra: Shri K. N. Tiwary: Shri Kishen Pattnayak:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the quantity of foodgrains procured by Government during 1964-65 and 1965-66 so far:
- (b) the quantity of foodgrains sold during the same period, and
- (c) the net loss or profit made by Government as a result of these transactions?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) The quantity of foodgrains procured by the Government of India from internal and external sources were:

1964-65 77.82 lakh tonnes 1965-66 6.80 lakh tonnes (1-4-65 to 24-4-65)

(b) 1964-65 81-1965-66 Info

81.69 lakh tonnes Information not yet available.

(c) Trading loss incurred by the Government of India during 1964-65 is roughly estimated at Rs. 81.90 crores. The accounts for 1964-65 have not yet been finalised. It is too early to give even a rough estimate of the trading results of 1965-66.

Scholarships to S.C. and S.T. Students

2998. Shri Yashpal Singh: Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Social Security be pleased to state:

(a) whether it is a fact that the amount of scholarship for a prematric student belonging to the Scheduled Castes and Scheduled Tribes has remained constant at Rs. 27 a* month

since the inception of the scheme in 1951:

- (b) if so, whether it is proposed to revise it in view of the rise in the cost of living; and
- (c) when a decision will be taken in the matter?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) to (c). The rate of scholarship of Rs. 27 per month to students belonging to Scheduled Castes and Scheduled Tribes relates to post-matric and not prematric stage. This rate has since been revised and it varies from State to State, depending upon the course of studies

Revision of Lists of S.C. and S.T.

2999. Shri Siddiah: Shri Yashpal Singh:

Will the Minister of Social Security be pleased to refer to the reply given to Unstarred Question No. 1676 on the 22nd December, 1964 regarding the revision of the List of Scheduled Castes and Scheduled Tribes and

- (a) whether the examination of the lists has since been finalised; and
 - (b) if so, the details thereof?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) The revision of lists of Scheduled Castes and Scheduled Tribes is still under consideration and it is hoped that decisions will be taken in the near future.

(b) Does not arise.

Decline in Production of Lac

3000. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that there is considerable decline in the production of lac in the lac growing areas;

Written Answers

- (b) if so, the reasons therefor; and
- (c) the action taken by Government in this regard?

The Deputy Minister in the Ministry of Food and Agriculture Shahnawaz Khan): (a) Yes. duction of lac in the country has declined in recent years.

- (b) The decline has been due to the following factors:
 - (i) Exports of lac have registered a fall to the extent of 25 per cent compared to the levels prevailing in the years prior to 1961-62.
 - (ii) Bumper crop in the country in 1960 and in Thailand in 1961 coupled with a reduction by consuming in off-take countries accounted for a sizeable surplus of lac in the producing countries viz., India and Thailand
 - (iii) The cumulative effect of the above two factors gradually pushed down the prices of sticklac in the country to such low levels in 1963 that it became uneconomic to growers even to harvest the crop. There was left no incentive to the growers who gave up the cultivation of lac. As a result of this, the crop production in 1964-65 in lac growing areas suffered considerably.
- (c) The following steps were taken by Government to arrest the decline in prices and thus enable the growers to take renewed interest in growing and collecting lac:-
 - (i) The trade was encouraged to form into an Association and was assisted in voluntarily enforcing a system of minimum export prices for all

grades of lac with effect from June, 1958.

- (ii) The State Trading Corporation Ltd. was entrusted with the task of operating a buffer stock of seedlac to bestow direct benefits to the grower and small manufacturers in 1962.
- (iii) The concerned State Governments were advised to set up a co-operative agency in each State to purchase sticklac from growers direct at reasonable prices and get the same converted into seedlac at a central processing unit which was set up at the Indian Lac Research Institute and for its subsequent sale to the State Trading Corporation.
- (iv) An intensive publicity campaign was conducted in October, 1964, by the Shellac Export Promotion Council in co-operation with the Indian Lac Cess Committee to encourage cultivators not to harvest immature 'ari' lac, preserve broodlac and thus keep up continuity in production of lac. A further round will be conducted in April, 1966.

Crushing of Sugar Cane in States

3001. Shri Ramachandra Ulaka: Shri Bhuleshwar Meena:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the latest position with regard to crushing of sugar cane in various States;
- (b) whether all the standing sugar cane would be crushed by the mills or otherwise in all the States; and
 - (c) if so, the details thereof?

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The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Quantity of cane salers snough ut salerate for lst November, 1964 to 15th April 1965 is as follows:

State		(Quantity in'000' tonnes)
Uttar Pradesh			12,358
Bihar			3,693
Punjab			1,119
West Bengal .			128
Assam			65
Orissa			97
Madhya Pradeh			421
Rajasthan .			104
Maharashtra			4,947
Gujarat .			334
Andhra .			2,793
Madras .			1,357
Mysore .			1,260
Kerala .			150
Pondicherry			123
	All India		28,949

(b) and (c). It is hoped that all sugarcane available to sugar factories will be crushed by them before they close crushing operations for 1964-66 season.

Cottage Industries in Orissa

\$002. Shri Rama Chandra Mallick: Will the Minister of Social Security be pleased to state:

- (a) whether any Cottage industries under the administrative control of his Ministry regarding khadi and village industries and handicrafts have been organised for the benefit of the people belonging to Backward Classes of Orissa during 1964-65; and
- (b) if so, the total amount given so far, during the aforesaid period and the details thereof?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) Yes.

(b) The financial assistance sanctioned for the development of Khadi 28 000

and Village Industries in Orissa during 1964-65 for the benefit of backward class people is as under:

Name of scheme	Amout sanctioned
	Rs.
 Grants to Targur Industries, Trainig of Scheduled Tribes candidates and giving sub- sidies for Cottages Industries. 	
Training of Schedued Castes candidates in different crafts and subsidies to beneficiaries for Cottage Industries.	1,00,000
3. Training of spinners	

(a) Supend	20,000
(b) Tution fee .	57,600
(c) Depreciation grant.	3,840
4. Development of work-sheds	10,000
5. Development of Handicrafts .	5,52,000†

(a) Stinand

@This represents the provision made in their Budget Estimates by the Orissa Government for the development of handicrafts in the whole State. How much of this provision benefited the backward classes is not known.

Bridge over Ganga at Patna

2008. Shri P. R. Chakraverti: Will the Minister of Transport be pleased to state:

- (a) whether Government have decided to construct a road-bridge over the Ganga at Patna;
- (b) whether it is proposed to be converted into a rail-cum-road bridge;
- (c) whether the World Bank has been approached for assistance for this project; and
- (d) whether the report of the project has been finally drafted by the Poona Hydraulic Research Station?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin):
(a) The proposed road bridge over

the Ganga, when constructed, would fall on a State road. A decision in regard to this project has, therefore, to be taken by the Government of Bihar who are primarily concerned in the matter.

- (b) The State Government have not made any reference for the conversion of the proposed road bridge over the Ganga at Patna into a rail-cumroad bridge.
 - (c) No, Sir.
- (d) The Hydraulic Research Station, Poona, is understood to be still carrying out the model tests.

Uneconomic Sugar Factories

- 3004. Shri P. C. Borooah: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 479 on the 2nd March, 1965 and state:
- (a) whether the Expert Committee on rehabilitation and modernisation of old and uneconomic sugar factories has since submitted its report;
- (b) if so, the main recommendations made therein; and
- (c) if not, when the Committee is expected to submit its report?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No. Sir.

- (b) Does no arise.
- (c) The Committee is expected to submit its report shortly.

Shortage of Oil Cake

3005. Shri Subodh Hansda: Shri S. C. Samanta:

Will the Minister of Food and Agriculture be pleased to state:

 (a) whether it is a fact that the shortage of oil cake in the country is one of the reasons for low agricultural output; and

^{*}Rs. 5,000 as loan and Rs. 5,000 as grant.

(b) if so, whether Government propose to ban the export of oil cake to meet its acute shortage in the internal market for home consumption?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawax Khan): (a) The use of oil cakes as manure is insignificant in India because they are more expensive than chemical fertilizers. It would not be correct to say that shortage of oil cakes is one of the reasons for low agricultural output.

(b) There is no proposal at present to ban the export of oil cakes.

Use of Tractors by U.P. Municipalities

Shri Subodh Hansda:
3006. Shri M. L. Dwivedi:
Shri S: C. Samanta:

Will the Minister of Food and Agricatture be pleased to state:

- (a) whether it is a fact that a large number of imported Russian tractors intended for agriculture are being used for carrying town garbage in Lucknow and other U.P. towns;
- (b) how these tractors have gone in the hands of Municipalities and Corporations; and
- (c) whether steps would be taken to stop such misuse of tractors by the Municipalities and the Corporations?

Deputy Minister in Ministry of Food and Agriculture Shahnawaz Khan): (a) to (c). The imported Russian tractors are released for sale only for agricultural purposes. Transport of the town refuse and night soil for compost making is considered to be an **Imported** agricultural purpose. Russian tractors are, therefore, re-leased for sale to Municipalities, which operate the town compost Several such requests have scheme. been received from the Municipalities in Uttar Pradesh and the imported tractors have been released to them.

Food Corporation of India

- 3007. Shri Sidheshwar Prasad: Will the Minister of Food and Agriculture be pleased to state:
- (a) the steps taken by the Food Corporation of India in the form of subsidization of inputs needed for expansion of food production; and
- (b) if so, in what form and the nature thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No such scheme has been formulated by the Food Corporation of India so far.

(b) Does not arise.

Ticketless Travellers

3008. Shri Gulshan: Shri P. H. Bheel:

Will the Minister of Civil Aviation be pleased to state:

- (a) whether it is a fact that some ticketless travellers were detected at the Bangalore Airport in March, 1965;
 and
- (b) the total number of such persons detected at various airports from 1st January, 1964 to 31st March, 1965?

The Minister of Civil Aviation (Shri Kanungo): (a) No, Sir.

(b) Two cases of persons travelling without ticket were detected by Indian Airlines during the period from 1-1-1964 to 31-3-1965.

Payment of Price of Sugarcane 3009. Shrimati Ramdulari Sinha: Shri Inder J. Malhotra:

Will the Minister of Food and Agriculture be pleased to state:

(a) the quantum of money payable by each sugar factory of Bihar in connection with the supply of cane to factories in 1958-59 and 1959-60 as extra cane price according to an award given by a Committee constituted by Government:

- (b) the time limit under which the amount was payable by the factories:
- (c) whether the said time limit has already expired; and, if so, the steps being taken to ensure payment quickly; and
- (d) the steps Government propose to take in case of the failure on the part of the State Government to get the terms of the award implemented by the factories of Bihar?

The Deputy Minister in the Ministry of Food and Agriculture D. R. Chavan): (a) A statement indicating the amount payable by each sugar factory of Bihar during 1958-59 and 1959-60 seasons is laid on the Table of the House. [Placed in Library. See No. LT-4338/65].

(b) to (d). The Sugarcane (Additional) Price Fixation Authority sued the awards on 28th December, and the amount was payable within 30 days of issue of these awards. However, the factories have preferred appeals against the orders of the authority in terms of sub-clause (5) of clause 3-A of Sugarcane Control Order, 1955 and these are still under consideration.

Co-operative Institutions in

3010. Shri Shree Narayan Das: Shri P. R. Chakraverti:

Will the Minister of Community Development and Co-operation be pleased to state:

- (a) the extent o which co-operative institutions in various States were able to enter grain market during 1964-65; and
- (b) the incentives given by the States and the centre in this regard?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a)

- According to the latest information co-operatives have handled foodgrains worth about Rs. 54 crores during 9 months of the current co-operative year i.e. from July, 1964 to March, 1965. State-wise details are given in the statement laid on the Table of the House. [Placed in Library. See No. L.T.-4339/651.
- (b) (i) Under a new scheme of outright purchases of agricultural duce by selected marketing co-operatives, Government will contribute at the rate of 2 per cent of the value of outright purchases. This contribution will be available, subject to certain conditions, for writing off losses arising out of such transactions. Half the cost of the contribution will be met by Central Government, balance being provided by the concerned State Governments.
- (il) Co-operative marketing societies selected for making outright purchases of agricultural produce cluding foodgrains will get additional State Government contribution their share capital at the rate of Rs. 25,000 per society. 75 per cent of the additional contribution of share capital will be provided by the Cenue. Government to the Sietes
- (iii) The National Co-operative Development Corporation provides 100 per cent of the amount needed for the establishment of co-operative rice mils out of its own accumulated funds to the State Governments outside their plan ceilings. Under this scheme the Corporation has already approved assistance for 214 rice mills in various States till April, 1965.
- (iv) In several States co-operative societies have been assigned a special role in the procurement of foodgrains on behalf of the Central State Gov-For instance, in Assam, ernments the co-operatives have been given sole monopoly for the procurement paddy on behalf of the State Government. In Maharashtra, the Maharashtra State Co-operative Marketing Society has been given the sole monopoly for the procurement of the entire marketable surplus of Jowar in

the State on behalf of the State Government. Similarly, in Madhya Pradesh co-operative, have been given sole monopoly for the procurement of Jowar for purposes of export to other State, on behalf of the State Government.

Labour Cooperatives in Tribal Areas

- 3011. Shri H. C. Soy: Will the Minister of Social Security be pleased to state:
- (a) the number of Labour Co-operatives and Forest Co-operatives functioning in tribal areas in Bihar, Orissa Madhya Pradesh, Maharashtra and Rajasthan:
- (b) the number of these co-opperatives which are actually being successfully and predominantly manned by Adivasis; and
- (c) whether there are any major lacuma in the effective functioning of these co-operatives and the steps taken to remedy them?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) to (c). The required information has been called for from the State Governments and will be laid on the Table of the House, when received.

Higher Technical Education for S.T. Students

3012. Shri H. C. Soy: Will the Minister of Social Security be pleased to state:

- (a) whether any study has been carried out to find out the reasons for the extremely small number of students belonging to Scheduled Tribes going in for higher technical and medical studies;
- (b) whether it is a fact that one of the major difficulties for such students is their inability to meet their tuition and boarding and allied expenses and the extreme inadequacy of the Government stipends and its irregular payments; and

(c) if so, the steps to be taken in the matter?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) to (c). No special study has been carried out, but there is no doubt that the number of those who go in for higher technical and medical studies is small. The matter is under examination and in arriving at decisions, the points mentioned by the Hon, Member will be borne in mind.

Delhi-Gauhati Air Service

3013. Shri Vishwa Nath Pandey: Will the Minister of Civil Aviation be pleased to state:

- (a) whether Government propose to operate a direct air service between Delhi and Gauhati; and
 - (b) if so, when?

The Minister of Civil Aviation (Shri Kanungo): (a) and (b). The Indian Airlines Corporation are examining the feasibility of operating such a service after they have acquired two more Caravelle, the purchase of which has been approved by Government.

Study of Nomadic Tribes

3014. Shri H. C. Soy: Will the Minister of Social Security be pleased to state:

- (a) whether it is a fact that Government had carried out a study of nomadic tribes like Birhors in Bihar and other States; and
- (b) if so, the result thereof and the broad feature of the schemes 2or their rehabilitation in the Fourth Five Year Plan?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): The required information is given below:—

(a) Yes. A sub-committee of the Central Advisory Board for Tribal Welfare had been set up in the year 1958, which toured throughout the

country and submitted their report in March, 1960, making various recommendations for the welfare of nomadic and semi-nomadic tribes, in the country, including Birhors in Bihar State.

- (b) the recommendations made by the sub-committee were communicated to various State Government/Union Territory Administrations, with the request that these might be considered and the welfare schemes drawn up for the nomadic and semi-nomadic tribes from the provision available in the Backward Classes Sector. In the Third Five Year Plan, the following welfare schemes have been undertaken for the welfare of Nomadic Tribes:—
 - Setting up of Ashram schools and hostels.
 - (2) Construction of buildings for schools and hostels.
 - (3) Award of scholarships and boarding grants.
 - (4) Aid to agriculturists, reclamation of lands, provision of irrigation facilities, supply of milch cows and sheep.
 - (5) Setting up of cottage industries and training centres.
 - (6) Provision of houses and house sites.
 - (7) Provision of drinking water facilities.
 - (8) Community-cum-Women Welfare Centres.

The programme for the Fourth Five Year Plan has not yet been finalised. This will be finalised in consultation with the State Governments shortly.

Farm Scientists

3015. Shrimati Savitri Nigam: Will the Minister of Food and Agriculture be pleased to state:

(a) whether farm scientists have been advised by the Minister of Education to go to the fields; and (b) if so, the action taken or proposed to be taken on his advice?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Presumably, the question is with reference to the speech of the Minister of Education on the occasion of the Fourth Convocation of the Post-graduate School Indian Agricultural Research Institute. If so, the reply is in the negative. In the course of his speech, the Minister did, however, emphasize the need to translate the research findings into actual practice and to get the farmers to adopt them.

(b) In order to carry the research findings to farmers, subject-matter specialists have been provided District and Block levels and in the Intensive Agricultural District Programme. The scientists of the Indian Agricultural Research Institute also have the opportunity of helping to solve the field problems and to introduce science and technology in farming for higher agricultural production through their direct participation extension work in the Block attached to the Institute. Similarly Blocks are attached to agricultural universities in the States.

D.T.U. Bus Route

3016. Shri R. Barua: Will the Minister of Transport be pleased to state:

- (a) whether it is a fact that a representation has been received for the extension of the bus route terminating inside the area of the Indian Agricultural Research Institute, New Delhi to Inderpuri Colony; and
- (b) if so, the decision, taken in the matter.

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin):
(a) Yes.

(b) It is not possible at present to extend the D.T.U. bus route terminating inside the area of the Indian Agricultural Research Institute to

Inderpuri Colony as it is not connected to the Western Extension areas by any suitable road on which bus services could be operated.

कृषि ग्रयं-व्यवस्था

- 3017. श्री सिद्धेश्वर प्रसाव : वया खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि
- (क) क्या पिछले पांच वर्षों में सरकार ने आर्थिक आयोजन के प्रयोजन के लिए कृषि अर्थ व्यवस्था सम्बन्धी कोई भ्रांकड़े इकट्ठें किये हैं; और
- (ख) यदि हां, तो इन स्रांकड़ों के विश्ले— यण और स्रध्ययन से प्राप्त निष्कर्ष क्या हैं ?

खाद्य तया कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज खां) : (क) श्रीर (ख) साधारणतः भारत सरकार राज्य सरकारों के सहयोग से श्राधिक श्रायोजन के लिए ही नहीं श्रपितु इसके दिन—प्रतिदिन के कार्यों से उरपन्न होने वाली श्राधिक नीतियों के निर्माण तथा उनकी कियान्विति के लिए भी कृषि श्रयं व्यवस्था सम्बन्धी श्रांकड़े इक्ट्ठे करती हैं । ये श्रांकड़े पंचवर्षीय योजनाश्रों की विकास सम्बन्धी स्कीमों के निरन्तर निर्धारण तथा मूल्यांकन के लिए भी काम श्राते हैं ।

Production of Newsprint in Nepal

3018. Shri Narendra Singh Mahida: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether Government have agreed to conduct a survey to find out if Nepal has enough raw material resources for the production of newsprint;
- (b) whether a concrete survey programme i_S expected to emerge soon;
 and
- (c) if so, whether the newsprint produced in Nepal would find a ready market in India?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) No such agreement has been entered into by the Ministry of Food and Agriculture.

(b) and (c). Do not arise.

Lift Irrigation Schemes

3019. Shrimati Lakshmikanthamma: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether additional assistance for 184 emergent lift irrigation schemes submitted by the Government of Andhra Pradesh under the crash programme for additional food production has been given:
- (b) whether pump sets will be supplied for all the schemes; and
- (c) if the assistance has not yet been provided, the causes for the delay?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The State Government's proposals are under active consideration.

- (b) The State Government has been making enquiries from the firms and it is expected that the required pumps would be procured within 2-3 months from the date of placing the orders.
- (c) As the schemes did not in all cases conform to the decisions taken by the Government of India with regard to selection of emergent lift irrigation schemes, it became necessary to obtain further clarification.

Central Social Welfare Board

3020. Shrimati Lakshmikanthamma: Will the Minister of Social Security be pleased to state:

- (a) whether Government propose to give legal status to the Central Social Welfare Board; and
- (b) if so, when the necessary legislation in this behalf is likely to be brought up?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) No. Sir.

(b) Does not arise.

Fisheries in Kerala 3021. $\begin{cases} \text{Shri Kanakasabai:} \\ \text{Shri Koya:} \end{cases}$

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether there is any comprehensive scheme to utilise the potentialities of fisheries in Kerala; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Several schemes designed to increase fish production are under implementation in Kerala.

(b) These schemes relate to mechanisation of fishing craft, commercial trawler fishing, supply of fisheries requisites, development of major reservoirs, fish farming and river fiesheries, fishing harbours and landing centres, ice plants, cold storage and transport, training of fishermen, fish curing, education, staff training and subsidiary industries etc. A total expenditure of Rs. 87.00 lakhs is anticipated on these

schemes during 1965-86. In addition, certain schemes have been taken up under the Special "Crash" Development Programme, aimed at immediate increase in fish production, involving an additional outlay of Rs. 74.90 lakhs during the current financial year.

राज्य विधान मण्डलों में रिक्त स्थान

3022. श्री सिद्धेश्वर प्रसाद : क्या विश्वि मंत्री यह बताने की कृपा करेंगे कि:

- (क) विभिन्न राज्यों के विधान मंडलों में कितने स्थान रिक्त पड़े हैं ;
- (ख) संसद में रिक्त स्थानों की राज्य वार संख्या कितनी है ; भीर
- (ग) क्या संसद ब्रौर राज्य विद्यान मंडलों के इन रिक्त स्थानों के लिये चुनाव करने का प्रबन्ध पूरा हो गया है ?

विधि मंत्रालय में उपमंत्री (श्री जगन्नाच राष): (क) ग्रीर (ख). संसद के दो सदनों ग्रीर राज्य विधान मंडलों के सदन या सदनों में रिक्त स्थानों की संख्या 30 ग्रप्रैल, 1965 को इस प्रकार थी:-

राज्य	लोक सभा	राज्य सभा	विधान सभा	 विधान परिषद्
1	2	3	4	5
मांघ्र प्रदेश	1	_	4	
जम्मू ग्रौ र कश्मीर			4	
केरल		1		
मध्य प्रदेश			4	
महाराष्ट्र	1		1	

1	2	3	4	5
नागालैण्ड .		_	12	
मैसूर	2			
पंजाब	-		1	
राजस्थान	-		3	
उत्तर प्रदेश			1 -	
पश्चिमी बंगाल .		_		
योग .	4	1	30	2

- (ग) (i) लोक-सभा: एक नि-वाचन क्षेत्र (महबूबाबाद) में उप-निर्वाचन हो रहा है और अन्य 3 निर्वाचन क्षेत्रों (चिक-बलपूर, तुम्कुर, और अमरावती) में जून में उप-निर्वाचन करने के लिए प्रबन्ध पूरे हो गए हैं।
- (ii) राज्य-सभा : केरल में उप-निर्वाचन, विद्यान सभा के विद्यटन के कारण ग्रानिश्चित काल के लिए,स्थगित करना पढ़ा ।
- (iii) कियान सभाएं है 5 निर्वाचन केलों में (2 प्रांध्र प्रदेश में, 1 मध्य प्रदेश में भीर 2 राज्स्थान में) उप-निर्वाचन हो रहे हैं। ग्रन्थ रिवत स्थानों को भरने के लिए प्रबन्ध सभी पूरे नहीं हुए हैं।
- (vi) विश्वान परिवर्षे : लोक प्रति— निधित्व प्रिधिनियम, 1950 की चौधी प्रनु— सूची को संबोधित करने के लिए 29 प्रप्रैल, 1965 को लोकसभा में एक विधेयक पुरः स्थापित किया गया है । पश्चिमी बंगाल की विधान परिवर्द में 2रिक्त स्थानों को भरने के लिए उप-निर्वाचन संसद् द्वारा इस विधे— यक के पारित कर देने के पश्चात किये जाऐगें।

Blind School, Panchkuin Road, New

3023. Shri Brajeshwar Prasad: Will the Minister of Social Security be pleased to state:

- (a) whether an Enquiry Committee was set up in 1963 to inspect the Blind School, Panchkuin Road, New Delhi;
- (b) whether the Enquiry Committee has submitted its report;
- (c) whether the Report will be placed on the Table of the House; and
- (d) whether any step has been taken to improve the condition of the school?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) A copy of the report is placed on the Table of the House. [Placed in Library. See No. LT-4340/65].
- (d) The Delhi Administration are looking into the matter.

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Welfare of S.C.&S.T. in Madras

3024. Shri Dharmalingam: Will the Minister of Social Security be pleased to state:

- (a) the amount sanctioned by Government to the Madras State to implement the schemes for the Welfare of the Scheduled Castes, Scheduled Tribes and other Backward Classes in 1962-63: 1963-64 and 1964-65:
- (b) whether the entire amount allotted for the above scheme was utilised in each year; and
 - (c) if not, the reasons therefor?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) The information is as follows: —

(Rs. in lakhs)

Outlay approved

Category 1962-63 1963-64 1964-65

- 1. Scheduled Tribes 11.08 11.94 12.80
- 2. Scheduled Castes . 78.97 71.34 81.04
- Other Backward Classes (in~ cluding Denotified

cluding Denotified Tribes) . 35.47 30.66 40.90

(b) and (c). In the case of Scheduled Tribes there were some shortfalls during 1962-63 and 1963-64. This was mainly due to late starting of Development Blocks by the Tribal Government. regards State A_S Castes and Other Backward Classes, the State Government spent more than the amounts allotted to them during these years subject to the condition that the excess expenditure would be adjusted within the over-all Plan ceilings.

Supply of Fertilizers to Madras

3025. Shri Dharmalingam: Will the Minister of Food and Agriculture be pleased to state:

 (a) the quantity of fertilisers demanded by the Madras State during 1964-65;

- (b) the quantity of fertilisers actually supplied; and
- (c) whether there is any proposal to increase the quota during 1965-66?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). The quantities of nitrogenous fertilisers asked for by the Government of Madras and the quantities actually supplied till 31-3-65 are as under:

(Figures in Tonnes)

Name of fertiliser Quantity Quantity Quantity asked for allotted supplied during during upto 1964-65 1964-65 31-3-65

Sulphate of

Ammonia . 2,50,250 1,03,140 89,838

Urea 81,000 78,448 78,448

Amm.Sulphate

Nitrate . 25,000 6,016 4,726

Cal. Amm. Nitrate 20,000 22,201* 11,904

Further supplies are in progress.

- (*) Excess allotment was made to make up partially the short supply of Sulphate of Ammonia and Ammonium Sulphate Nitrate.
- (c) Allotments of the following quantities have already been made in favour of the Stae Government for use during ensuing kharif season in I.A.D.P., I.A.A. and other areas:

| Tonnes | Sulphate of Ammonia | 16,250 | Urea | . . | 42,055 | Amm. Sul. Nitrate | 438 | Cal. Amm. Nitrate | 1,500 |

Further allotments will be made quarterly, depending on the requirements of the country as a whole and the estimated availability during each quarter. As the total availability during 1965-66 is expected to be better than in 1964-65, the quota of Madras is also likely to increase in 1965-66.

Tourism

3826. Shri D. C. Sharma: Will the Minister of Transport be pleased to state:

- (a) whether there is any move to recognize tourism as an industry; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): (a) and (b). There is no move to recognise tourism as an industry. It is difficult to do so as tourism consists of a number of disperate trades and en-The various segments of terprises. the travel trade such as hoteliers and travel agents have been representing that their trades may be treated on par with export industries as such segments of the travel trade also earn foreign exchange. Their main demand is that the quotas of foreign exchange released to them should be liberal and should comprise a fixed percentage of the foreign exchange earned by them. This is receiving the attention of Government.

हिसार में घोड़ों की नस्स सुवारना

3027. श्री युद्धवीर सिंह : क्या स्नाद्ध तथा कृषि मंत्री यह बताने की कपा करेंगे कि :

- (क) क्या सरकार ने 1963-64 में हिसार पशुपालन फाम में एक विशेष नस्ल के घोड़े तैयार करने के लिए कोई प्रनुदान दिया था; और
- (खा) यदि हां, तो उसकी राशि कितनी थी ?

साम्र तथा इति मंत्रालय में उपमंत्री (श्री शाहनवास सां) : (क) वी, नहीं ।

(ख) प्रश्न ही नहीं होता ।

राष्ट्रीय राजपथ संख्या 10

3028- श्री युद्धवीर सिंह : क्या परिवहन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या इस वर्ष राष्ट्रीय राजपथ संख्या 10 पर दिल्ली-फाजिल्का सड़क को हिसार से फाजिल्का तक चौड़ा करने का कार्यक्रम है ;
- (खा) यदि हां, तो इस पर कितना व्यय होगा ; ग्रीर
 - (ग)यह कार्य कब तक पूरा हो जायेगा ?

परिवहन मंत्रालय में उपमंत्री (श्री मोहिउद्दीन): (क) हिसार (102) मील से फाजिल्का (मील 252) तक सड़क १६४ मील तक 9 फुट से 12 फुट तक चौड़ी की जा चुकी है। 194 मील से फाजिल्का तक सड़क को 9 फुट से 12 फुट तक चौड़ा करने का काम किया जा रहा है।

- (ख) चालू वित्तीय वर्ष में इस निर्माण कार्य पर प्रनुमानित व्यय लगभग 5,66,000 रुपये होगा ।
- (ग) यह काम लगभग डेढ़ वर्ष में पूरा हो जायेगा ।

हरियाना के दूषारू पशुग्रों की नस्ल

3029. श्री युद्धवीर सिंह : क्या साध तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या हरियाना के दुधारू पगुन्नों एवं बैलों की नस्ल को मुरक्षित रखने तथा उसे मुधारने के लिये वित्तीय सहायता देने का कोई प्रस्ताव सरकार के विचाराधीन है;
- (ख) यदि हां, तो कितनी वित्तीय सहायता देने का विचार है ; श्रीर

12827

साच तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाड खां) : (क) से (ग). तीसरी पंचवर्षीय योजना के दौरान 1.38 करोड़ रुपये के अनुमानित खर्च से सरकारी पशुधन फार्म, हिसार के पुनर्संगठन के लिए केन्द्र द्वारा म्रायोजित एक योजना शुरू की गई है। पंजाब ग्रीर ग्रन्य राज्यों की ग्राव-श्यकताम्रों को पूरा करने के लिए इस योजना में हरियाना नस्ल के 600 ग्रच्छी किस्म के बैलों तथा थरपोर्कर नस्ल के 150 बैलों के उत्पादन की व्यवस्था है। केन्द्रीय सरकार धनावर्ती खर्च का 50 प्रतिशत स्वयं वहन करती है बशर्ते राशि 42 लाख रुपये की सीमा में हो । इस योजना के लिए 1964-65 के भन्त तक 15.70 लाख रुपये का भ्रनुदान स्वीकृत किया गया है।

बैलों की नस्ल परीक्षण, ग्रामीण पशुग्रों के नियमित सुधार, महत्वपूर्ण प्रजनन क्षेत्रों में समृह पंजीकरण के विस्तार भ्रौर केन्द्र की शतप्रतिशत भाषिक सहायता से प्रजनन समितियां बनाने के लिए पंजाब में केन्द्र द्वारा मायोजित दो मीर योजनायें चाल हैं। ये धन्ततः हरियाना नस्ल के पशुघ्रों के विकास के लिए ही बनाई गई हैं। इन योजनाम्रों के सिये धामी तक 29.6 लाख रुपये का मनदान दिया गया है।

वंखाब में चीनी मिलें

अी मुद्धवीर सिंह : अी हुकम चन्द कछवाय : श्री जगदेव सिंह सिद्धान्ती :

स्या साद्य तथा कृषि मंत्री यह बताने की कपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने पंजाब सरकार को चौथी योजनावधि में वहां पांच नयी चीनी मिलें खोजने की मनुमति दे दी है ;

(ख) यदि हां, तो ये मिलें सरकारी क्षेत्र में खोली जायेंगी अथवा गैर-सरकारी क्षेत्र में :

Written Answers

- (ग) ये मिलें किन स्थानों पर खोली जायेंगी : भीर
- (घ) इस सम्बन्ध में राज्य सरकार की क्या प्रतिक्रिया है ?

लाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री वा० रा० चहुाण) : (क) जी, नहीं ।

(ख) से (घ). प्रश्न ही नहीं उठते ।

Replacement of Non-Commercial

3031. Shri Rameshwar Tantia:
Shri M. L. Dwivedi:

Will the Minister of Community Development and Cooperation be pleased to state:

- (a) whether Government have prepared a pilot project for replacement of non-commercial fuels like animal and vegetable wastes and firewood by soft coke in certain Community Development Blocks; and
- (b) if so, the outlines of the programme envisaged?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) and (b). No pilot project has been evolved by the Government for replacement of non-commercial like animal and vegetable wastes and fire-wood by soft coke. It has however, been suggested to the Government of Madras to try out, as an experimental measure, popularisation of the use of soft coke in place of cowdung and fire wood in a suitable area. The reactions of the State Government are yet awaited.

Dairy in Ahmedabad Shri Kindar Lal: Shri Vishwa Nath Pandey:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether it is a fact that UNICEF has supplied financial aid to the Ahmedabad (Gujarat) Municipal Corporation to run a dairy;
- (b) if so, the total amount thereof;and
- (c) the terms, on which such financial assistance was given?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes, Sir.

- (b) \$ 497,000 (Rs. 26 lakhs approximately).
- (c) The Municipal Corporation will supply low fat milk to needy children, nursing mothers and on a subsidised basis to a selected number of low income families upto 1.5 times the value of the equipment supplied by UNICEF. This distribution will be in addition to the free milk distribution programme of the Municipal Corporation which was introduced prior to the establishment of this UNICEF Flant.

Cooperative Sugar Factories Shrimati Maimoona Sultan: Shri Jashvant Mehta:

Will the Minister of Food and Agriculture be pleased to state:

- (a) the number of cooperative sugar factories licensed during 1964; (Statewise);
- (b) the number of sugar factories in the cooperative sector that entered into production during 1964 (Statewise);
- (c) the extent of sugar production in the cooperative sector during 1963 and 1964; and

(d) whether sugar production capacity is proposed to be licensed in the cooperative sector during 1965; and how much of it is to be installed in Madhya Pradesh and Gujarat States?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Nil.

- (b) In 1964-65 crushing season two cooperative sugar factories went into production.
- (c) In 1962-63 and 1963-64 the cooperative sugar factories produced 4-8 lakh tonnes and 6.0 lakh tonnes of sugar respectively.
- (d) Yes, Sir, about 10 new sugar factories (mostly cooperatives) will be licensed during 1965. The selection of sites in different States is under consideration.

Energising of Tube Wells

3034. Shri Hem Raj: Will the Minister of Food and Agriculture be pleased to state:

- (a) the cost involved in energising a tube well in Punjab and Rajasthan;
- (b) whether it is a losing concern for the initial years;
- (c) whether the Governments of Punjab and Rajasthan are deferring their energisation due to financial diffculties; and
- (d) if so, the steps taken by the Central Government to help them for greater and better agricultural production?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawax Khan): (a) to (d). The required information is being collected from the State Governments of Punjab and Rajasthan and would be laid on the Table of the Sabha, as soon as it has been collected.

Preservation of Rhinos

3035. Shri P. C. Borooah: Will the Minister of Food and Agriculture he pleased to state:

- (a) whether Government's attention has been drawn to the reports that the rare and World famous Kazirange rhino is quickly getting extinct; and
- (b) if so, the steps taken to preserve this rare species of animal and to ban hunting of this animal?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes, Sir. Government have seen the reports about the killing of rhinoceros Kaziranga Wild Life Sanctuary poachers. But there is no question of Kaziranga rhino getting extinct quickly.

(b) The Government of Assam have imposed absolute ban on the killing of rhinos under the Assam Rhino Preservation Act. They have intensified patrolling in the Sanctuary to check the activities of the poachers. The matter will also be considered at the next meeting of the Indian Board for Wild Life.

Mechanised Cooperative Farms

Shri Chandriki: Will Minister of Community Development and Cooperation be pleased to state:

- (a) whether Government propose to set up a few large scale mechanised cooperative farms in the country to demonstrate how food production can be increased by improved method of cultivation;
- (b) whether the Government of Mysore have already submitted a scheme for the consideration of the Central Government with a request to start such farm under Tungabhadra Project in Raichur District; and
- (c) if so, the reaction of Government thereto?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) to (c). A scheme for starting cooperative farms was discussed at a meeting of the Tungabhadra Advisory Board recently. The proposals the State Government are awaited.

Plant Protection Scheme

3037. Shri Jashvant Mehta: will the Minister of Food and Agriculture be pleased to state:

- (a) the acreage of land covered under the plant protection scheme during 1964-65; and
- (b) whether any plan has been drawn out to cover all cultivable land under the pesticide scheme for plant protection?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The acreage covered with plant protection measures during 1964-65 has been reported to be 37:5 million acres in different States of the Union.

(b) Yes Sir. It is proposed to cover the entire cultivated area with plant protection measures by the end the Fourth Plan. A note giving broad details is laid on the Table of House. [Placed in Library. See No. LT-4341/651.

Convention of Hoteliers and Travel Agents

3038. Shri P. C. Borecah:
3038. Shri P. R. Chakraverti: Shri Raghunath Singh:

Will the Minister of Transport bepleased to state:

- (a) whether a joint all-India convention of hoteliers, restaurateurs and travel agents was recently held Srinagar;
- (b) if so, the observations and suggestions made at the convention for promotion of tourism; and
 - (c) Government's reaction thereto?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin):
(a) Yes Sir. A copy of the resolutions passed by the convention is laid on the Table of the House. [Placed in Library. See No. LT-4342/65].

(b) and (c). The observations and suggestions embodied in the resolutions have just been received and are being examined.

Agricultural College in Delhi 3039 Shri P. C. Borooah: Shri Subodh Hansda:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether an agricultural college is proposed to be set up in Delhi; and
- (b) if so, where and the salient features of the proposed institution?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). Gaon Panchayat Jaunti, sometime back, volunteered to donate about 1600 bighas of land for the establishment of an Agricultural College in the Union Territory of Delhi. The matter is under consideration of the Delhi Administration. No final decision has yet been taken.

Agricultural Education Shri Subodh Hansda: Shri S, C. Samanta: Shri M. L. Dwivedi:

Will the Minister of Food and Agriculture be pleased to state:

- (a) whether there is any provision to help the Private Institutions which impart agricultural education and also carry on research on agriculture;
- (b) the number of such Institutions functioning in the country in the rural areas and whether any Statewise figure of such Institutions is available with Government; and

(c) the nature of help given to these Institutions in the last two years?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes. There is a provision of Rs. 40 lakhs in the Third Five-Year Plan for this purpose.

- (b) A statement showing the location of private agricultural colleges in various States is laid on the Table of the House. [Placed in Library. See No. LT-4343/65].
- (c) Grants are given to various Institutions on items like buildings, equipment and books.

Bridges on West Coast Road

3041. Shri Pottekkatt:
Shri A. V. Raghavan:

Will the Minister of Transport be pleased to state:

- (a) the names of road bridges to be constructed on the West Coast Road in Kerala;
- (b) the names of bridges that are proposed to be taken up during 1965-66; and
- (c) when the work on the remaining bridges will be taken up and completed?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin):
(a) to (c). The information is being collected from the State Government and will be laid on the Table of the Lok Sabha.

Under-Feeding of Young ones of Buffaloes

3042. Shri Yashpal Singh: Shri Daljit Singh:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that dairymen in the urban areas of. Delhi and New Delhi do not let the young ones of buffaloes draw their full feed of milk and thus make them die of hunger within a month or so of their birth;

- (b) the number of young ones of milching buffaloes more than two months old which are in Delhi with these dairymen; and
- (c) whether Government are aware of the irreparable loss thus caused to the breed and the steps being taken to check this inhuman activity?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) No data is available on this point as no such survey was ever made and no written complaint has been received in this respect.

(b) and (c). Do not arise.

महाराष्ट्र में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों का कल्याण

3043. श्री दे० शि० पाटिस : क्या सामाजिक सुरक्षा मंत्री यह बताने की कृपा करेंगे कि :

- (क) केन्द्रीय सरकार ने 1963-64 श्रीर 1964-65 में श्रनुसूचित जातियों, श्रनुसूचित श्रादिम जातियों तथा श्रन्य पिछड़ी जातियों के कल्याण सम्बन्धी विभिन्न योजनान्नों को क्रियान्वित करने के लिए महाराष्ट्र राज्य को कितनी राणि मंजूर की ;
- (ख) क्या इन योजनाओं के लिये दी गई सारी राणि का प्रत्येक वर्ष में उपयोग किया गया ; और
- (ग) यदि नहीं, तो वर्षवार कितनी राशि का उपयोग नहीं किया गया ?

सामाजिक सुरक्षा विभाग में उपमंत्री (श्रीमती चन्द्रशेखर) : (क) से (ग). सूचना इस प्रकार है :—

रुपये लाखों में

	1	1963-64		1964-65		
पिछड़ी , जातियों क वर्ग	स्वीकृत रकम	खर्च हुमा	रकम जो प्रयोग में नहीं लाई गई	स्वीकृत खर्च	म्रनुमानित खर्च	म्रनुमानित *मी
1. श्रनुसूरि जातियां		84.04	*	110.44	105.95	4.49
 अनुमूर्वि श्रादिम जातियां 		56.16	14.08	114.23	103.11	11.12
.3. ग्रन्य वि	29.71	14.55	15.16	27.49	22.38	5.11
सनुसूचि हुई स्नारि जातियां शामिल	त देम भी					

¹4.59 लाख रुपयों का श्रिषक स्थय है।

ब्रलीपुर सामुदायिक लण्ड

- 3044. भी हुकम चन्द्र कछवाय: क्या सामुदायिक विकास तथा सहकार मंत्री यह स्वताने की कपा करेंगे कि:
- (क) क्या यह सच है कि म्रलीपुर सामुदायिक विकास खण्ड दिल्ली सामुदायिक विकास योजना के भ्रन्तर्गत बनाया गया चा ;
- (ख) क्या यह भी सच है कि इस विकास खण्ड को सरकार ने कुएं गलाने, नलकूपों का बोरिंग करने तथा उन्हें लगाने के लिये काफी मुविधायें दी थीं;
- (ग) क्या यह भी सच है कि सरकार ने इस सामुदायिक विकास खण्ड के भ्रन्तगंत भाने वाली 95,000 एकड़ भूमि का भूमि भर्जन श्रधिनियम की धारा 4 के भ्रन्तगंत भ्रजन करने की श्रधिसूचना निकाली है;
- (घ) यदि हा, तो इस भूमि का प्रजंन करने के क्या कारण हैं जबकि इस विकास खण्ड क्षेत्र पर सरकार द्वारा बहुत बड़ी मात्रा में धन ब्यय किया जा चुका है ?

सामुवायिक विकास और सहकार मंत्रासय में उपमंत्री (श्री व० सू० मूर्ति): (क) जी हां।

- (ख) 1952 में जब यह खण्ड शुरू किया गया था तब से वर्ष 1964-65 तक किसानों को विभिन्न लघु सिंचाई कार्यों, बैसे कुएं गलाना, नलकूप, पिंपग सेट लगाना झादि के लिये 10,22,300 रुपये की राणि ऋषण के रूप में दी गई थी।
- (ग) अलीपुर खण्ड में 9,500 एकड़ (नी हजार पांच सी एकड़) क्षेत्र के अर्जन करने की अधिमूचना भूमि अर्जन घिष्टियम के अन्तर्गत निकाली गई है।
 - 465 (Ai) L.S.D.-4.

(घ) यह प्रजंन खण्ड के नरेला नगर के विकास के लिये है, जो कि उन छ: नगरों में से एक है जिन्हें दिल्ली की मास्टर प्लान के उपबन्धों के भ्रनुसार विकसित किया जाना है।

Aid Wheat for U.P.

3045. Shri Vishwa Nath Pandey: Will the Minister of Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that the Agency for International Development (AID) of the U.S. has proposed to supply wheat to Uttar Pradesh for the rural manpower mobilization scheme;
- (b) if so, when and what quantity of wheat is to be supplied; and
- (c) the terms on which it is to be supplied?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy):

(a) Yes. Sir.

(b) and (c). The proposal is under discussion between the Central Government USAID authorities and the State Government of Uttar Pradesh.

Production of Cow-Dung Gas

3046. Shr! D. C. Sharma: Will the Minister of Food and Agriculture be pleased to state:

- (a) whether two of the Indian Agricultural Research Institute's projects in Delhi villages viz., production of cow-dung gas and provision of special types of air-tight storage bags have failed;
 - (b) if so, the reasons therefor; and
- (c) the steps proposed to be taken in the matter?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) No. The cowdung gas plants have been successfully functioning in several States. They are gaining popularity with farmers in many parts of the country. The Indian Agricultural Research Institute is, however, striving to make further improvements in the designs of the plant as well as the appliances used with it, the main objective being the development of comparatively cheaper and more efficient designs which may better suit an average farmer.

The Air-tight Storage Bins have also been quite successful. They are particularly suited to village conditions and small cultivators. The demand for these bins has been increasing from cultivators who are ready to meet the full cost of the bins.

(b) and (c). Do not arise.

12.01 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED CONCENTRATION OF PARISTANI
TROOPS ON INDIA-EAST PARISTAN
BORDER

Shri D. C. Sharma (Gurdaspur): I call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:—

The reported concentration of Pakistani troops on the India-East Pakistan border.

The Minister of Defence (Shri Y. B. Chavan): Mr. Speaker, Sir, Pakistan has concentrated its armed forces on India's borders. It is strengthening its border posts, constructing bunkers and digging trenches.

2. The Pakistani side of the India-East Pakistan border is manned by the East Pakistan Rifles, which is a semi-military force. In addition, there are also some units and formations of regular Army in East Pakistan. Tr in strength has been increased recently by induction of troops from West Pakistan to East Pakistan. Movement of units and formations in-Pakistan has side East also been noticed. brief. Pakistan In strengthened its border froces has intensified other military activities. The House will not expect me to reveal the strength of the Pakistani forces and also their sector-wise deployment on the India-East Pakistan border.

3. The Government are carefully watching the situation and taking appropriate action to deal with it.

श्री जगवेष सिह सिद्धान्ती (झज्जर) : बहौ हमारी सेना वितती लगी हुई है ?

Shri D. C. Sharma: May I know if it is a fact that the concentration of Pakistani troops is very, very heavy near Jalpaiguri, Cooch-Behar, Nadia and 24-Pargana District and that they have got some of the air fields evacuated and rendered them non-available for civilian use and that the Pakistani forces are arriving from West Pakistan by sea and by air?

Shri Y. B. Chavan: I think, I have answered this point in the statement itself.

Shri Buta Singh (Moga): May I know whether this reported Pakistani troops' concentration is in any way co-ordinated with the Chinese deployment in the Chumbi Valley?

Shri Y. B. Chavan: Naturally, we will have to take these factors into consideration while making an assessment of the situation.

Shri Hem Barua (Gauhati): Mao Tse-tung has perfected a strategy of war of uproar in the east and attack in the west. That is Mao Tse-tung's philosophy and Pakistan seems to have reversed that process. She is interested in creating an uproar in the west so as to attack us in the east. That is her overall policy. In the context of that may I know why, instead

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allowing the initiative of attacking us in different sectors of our frontier to pass into the hands of Pakistan, our Government have themselves considered it necessary. because on the top of these statements the Pakistani official spokesman has said that Pakistani have already enterede 20 miles of our territory in the Rann of Kutch, to take the initiative of attacking Pakistan in different sectors of our frontier so as to implement the assurance given to us on the floor of this House by our Prime Minister that our army would decide their own strategy? Is it not high time for our army to decide the strategy and eject Pakistan . . . (Interruptions).

Shri Y. B. Chavan: The hon Member has expressed his views. I think, it is much better to leave the Government and the army to decide their own course of action.

Shri Hem Barua: The hon. Minister . . .

Mr. Speaker: These are questions that are to be asked if some elucidation is required and the Minister is prepared to give on the subject. He says that this is all that he could give. Then, we ought to be satisfied with that.

Shri Raghunath Singh (Varanasi): May I know whether Pakistan has evacuated three miles of her boundary of Hindus in order to concentrate her troops? Shri Y. B. Chavan: I think, I !...
made one statement that they have intensified their military activities.
When we say that they have intensified their military activities, it has many facets. It would be wrong for us to presume that they have done that thing everywhere. But I can only say that we are watching the situation carefully and I do not think I will be able to make a more elaborate statement than that.

डा॰ राम मनोहर सोहिया (फर्न्खाबाद): ग्रध्यक्ष महोदय, ग्रगर शाप इजाजत देंतो मैं ग्राप से पहले से हिफाजत मांग लूं ग्रपने सवाल के लिए

श्रम्यक्ष महोदय : श्रापको यह पहले से खयाल है कि वह ऐसा होगा कि जहां हिफाजल की जरूरत होगी ?

डा० राम मनोहर लोहिया : ऐसी भ्रनेकों बाते हैं जिन से गलतफहमी हो सकती है। कम से कम भ्राप मुन लीजिए इतना मैं चाहता हं।

क्या सरकार को पता है कि पिछले दंगों में पूर्व पाकिस्तान में हिन्दग्रों की जान बचाते हए कम से कम 35 मसलमानों ने भपनी जानें दी थीं, ग्रौर उसी के साथ साथ इस बार के चनावों में हिन्दुधों ने, चाहे डर के मारे या अन्य किसी कारण से, भ्रयब जी को ज्यादा बाट दिए हों, लेकिन पूर्व पाकिस्तान के मुसलमानों का शायद श्रधिकांश हिस्सा ग्रयुवशाही के खिलाफ गया, ग्रीर पूर्व पाकि-स्तान की जनता पश्चिमी पाकिस्तान को साम्प्राज्यशाही की शक्ल में देखती है। ऐसी बातें होते हुए क्या मंत्री महोदय ने कभी यह सोचा कि पूर्वी पाकिस्तान को पश्चिमी पाकि-स्तान की साम्प्राज्यशाही से, चाहे पांच दस दिन के लिए ही क्यों न हो, मुक्त कराया जाए। वैसे तौ मैं जानता हुं कि बाद में तो सारी दुनिया एक है, कहीं कोई राज्य गुलाम नहीं रह सकता

प्रध्यक्ष महोदय : श्रव श्राप बैठ जाइ ।

डा॰ राम मनोहर लोहिया : मैं एक बात कहना भूल गया । पाकिस्तान की जनता हिन्दुस्तान की जनता से जब कभी मौका श्रावेगा किसी कदर कम नहीं रहेणी बल्कि ज्यादा रहेगी जो मैं महासंध की बात सोचता हूं उसमें ।

Shri Y. B. Chavan: I think, the hon. Member did not expect me to answer it; he only wanted you to listen to this.

मध्यक्ष महोदय : उन्होंने कहा कि क्या गवनंमेंट ने यह बात प्रपने घ्यान में रख ली है।

डा॰ राम मनोहर लोहिया : वहां 35 मुसलमानों ने श्रपनी जानें दीं

धध्यक्त महोदयः श्राप बैठ जाइए ।

गवर्नमेंट ने यह बात ध्यान में रखा ली या नहीं, प्रगर नहीं रखा ली तो ग्रब रखा लें।

श्री किशन पटनायक (सम्बलपुर)
क्या हिन्दुस्तान की सरकार यूनाइटेड नेशन्स
में या रूस और अमरीका से बातचीत में
या अल्जीरिया में होने वाले एको एशियायी
सम्मेलन में इस बात को रखने की तैयारी
कर रही है कि पाकिस्तान ब्रिटिश साम्प्राज्यवाद द्वारा बनाया हुमा एक आरटीफिशियल
या फरजो राष्ट्र है, और उसको स्वतंत्र
रहने का और खास करके पूर्वी बंगाल को
पाकिस्तान में रहने का कोई तक नहीं है,
और इस पर विश्व के राष्ट्र विचार करें और

बन्धक महोदयः मैं इस के बाबत क्या कह सकता हूं। मुझे यह मुन कर अफसोस होता है। खयाल नो किमी का हो सकता है, मगर मैं हाउस को कहना चाहता हूं कि यह बात वहां भी एक बड़े जिम्मेवार पाकिस्तानी ने कहीं है कि हमारा भ्रोर हिन्दुस्तान का मंशा एक है । हिन्दुस्तान इकानिमकली डेवेलप कर रहा है, हम मिलटरीली स्ट्रेंग्य हासिल कर रहे हैं । वहां भी एक भ्रन्सर है जो चाहता है कि हिन्दुस्तान भ्रोर पाकिस्तान को मिलाया जाय । वह फतेहयावी से मिलाना चाहते हैं भ्रोर हम सिर्फ जवानी बातें करके मिलाना चाहते हैं। हमें ऐसी बातों का खयाल रखना चाहिए। हम तकसीम हो चके हैं भ्रीर हम ने इस तकसीम को माना है, हम दो मुल्क है

एक माननीय सदस्य : जबरदस्ती ।

श्राच्यक्ष महोदय : जबरदस्ती हो या किसी तरह हो लेकिन हमने उसको माना । इसलिए हमको कोई ऐसा सवाल नहीं करना चाहिए जिससे कोई गलतफहमी हो धौर कोई उसको एक्सप्लाइट करे ।

श्री सथु लिसये (मुंगेर) : इस पर एक गृह्युद्ध प्रमरीका में श्रवाहम लिकन के जमाने में लड़ा गया था यह कोई ऐसा फ़ालतू सवाल नहीं है ।

भी हुकम चन्द्र कछवाय : क्या सरकार के ध्यान में यह बात है कि हमारी सीमाम्रों पर उघर शबु सेनाम्रों का भारी जमाव है वैसे यह बहुत पुराना खतरा है भीर भविष्य में भी रहने वाला है तो इन सब बातों को ध्यान में रखते हुए सीमावर्ती क्षेत्रों में जो जनता रहनी है उन्हें क्या सैनिक शिक्षा के बारे में सरकार का कोई विचार है भीर क्या मैं जान सकता हूं कि देश के भन्दर जो पाकिस्तानी सी० भ्राई० डी० पकड़े जाते हैं या पाकिस्तानी खुफिया लोग पकड़े जाते हैं क्या उन पर कड़ी निमाह रखने का विचार है ताकि यह भारत के खिलाफ जामूसी करने की वृत्ति न बढ़ने पाये ?

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Shri Y. B. Chavan: These are the steps which are necessary for the defence of our border. They are being considered and some of them are even acted upon.

भी बागड़ी (हिसार) : पाकिस्तानी पंजाब से पाकिस्तानी बंगाल में जाने का हिन्दुस्तान का सिर्फ समुद्री रास्ता है जोकि न के बराबर है

एक माननीय सदस्य : हवाई जहाज हैं।

डा॰ राम मनोहर लोहिया : हवा हिन्दुस्तान की होती है भौर हिन्दुस्तान की इजाजन के बिना हवाई जहाज नहीं उड़ सकते।

भी बागड़ी : तो नया सरकार इस बात के तय कर रही है कि ऐसी दशा में जब वह आमद रफ्त भारत के खिलाफ इस्तेमाल होती है तो उसको रोका जाय भीर भ्रगर नहीं तो क्यों नहीं ?

Shri Y. B. Chavan: These are some of the matters which naturally Government have to decide upon at a proper occasion. Naturally, we have not taken any action particularly on this matter at present. (Interruption).

भी बागड़ी : ग्रध्यक्ष महोदय, मेरा एक निवेदन है .

Shri Kapur Singh (Ludhiana): This kind of talking will do us no good.

Mr. Speaker: What could I do? It is for the Minister to give reply.

Shri Ranga (Chittoor): Either there should be a secret session or the Members themselves should write to the Defence Minister or the Prime Minister giving their suggestions, if any, instead of ventilating them here to wich we cannot expect any specific answers.

डा॰ राम मनोहर लोहिया : ग्रध्यक्ष महोदय, मैं यहां एक बात साफ कर देना चाहता हूं . .

Mr. Speaker: The Members also should know their responsibility. They should desist from putting these questions.

Shri Kapur Singh: It should be made perfectly clear to everybody that we do not want to take an inch of Pakistan's territory and we do not want to make any war on Pakistan. We merely want to defend ourselves and nothing more.

Shri U. M. Trivedi (Mandsaur): We should also declare that we shall not give even an inch of our territory to Pakistan. Whether war or no war, we do not care.

डा॰ राम मनोहर लोहिया : प्रध्यक्ष महोदय, जितनी जिम्मेदारी यहां किसी भी सदस्य की हो सकती है इस मामले में उस से ज्यादा जिम्मेदारी हम लोगों की है इसलिए यह लगातार इस जिम्मेदारी की ग्राप घपील मत किया करिये । हमने जो सवाल पूछे हैं वह इसलिए पूछे हैं कि दुनिया में शान्ति रहे, हिन्दुस्तान, पाकिस्तान में शान्ति रहे और बह तभी होगी जब यह दोनों देश फिर से किसी न किसी महासंघ में धायेंगे इसलिए⊿ यह सवाल यूप्रा गया है ।

श्री पुढ़ बोर सिंह (महेन्द्रगढ़) : पिछले एक महीने से विशेष कर जब से पाकिस्तान ने हमारे अपर आक्रमण किया है यह जो सीमा-वर्ती हमारे इलाके हैं इन में चाहे इस तरफ के लोग या उस तरफ़ के लोग पाकिस्तान के हक में जासूसी कार्यवाहियां कर रहे हैं भीर यह बीज समाचारपतों में भी छपी है, मारत के खिलाफ यह जासूसी की कार्यवाहियां करने वालों में हमारें देश के भी लोग हैं और उधर पाकिस्तान की तरफ़ के भी लोग हैं तो में सरकार से जानना चाहता. हैं कि क्या उस ने पिछले एक महीने के झन्दर इस तरह

[श्री युद्धवीर सिंह]

के भारत के विरुद्ध जासूसी करने वाले लोगों को पकड़ा है जोकि इस तरह की सूचनाएं उस पार भेजने का काम करते हैं और यदि ऐसे लोगों को पकड़ा है तो क्या वह उन की संख्या बतलायेगी ?

Shri Y. B. Chavan: It is difficult to give all this information. I cannot say that we have arrested any person as such.

भी बागड़ी: ग्रगर मंत्री महोदय जवाब नहीं देते हैं तो फिर ऐसे सवालों को रखने की खरूरत ही क्या है भीर ग्रगर उन का जवाब नहीं दिया जाना है तो बेहतर हो कि ऐसे सवालों को बन्द ही कर दिया जाय। क तरफ देश पर हमला हो रहा है ग्रीर सवाल करते हैं तो.

ग्राप्यक्ष महीदयः ग्राप बैठ जाइये । ग्रापका सवाल त नहीं या ।

श्री बागड़ी: सवाल का जवाब तो श्राना चाहिए।

ग्रायक्ष महोवय : ग्रव ग्राप बैठ जाइये ग्रीर मुझे ग्रागे चलने दीजिये ।

श्री बागड़ी: जब मैं खड़ा होता हूं तो ग्राप मुझे बोलने नहीं देते हैं ग्रीर कहते हैं कि ग्रापका यह सवाल नहीं है लेकिन मेरा कहना है कि सवाल जब सदन् में ग्रा जाता है तो वह हर एक मेम्बर का सवाल बन जाता है ग्रीर वह किसी एक की जायदाद नहीं रहती है।

ग्राध्यक्ष महोदय : सर्वे का सवाल नहीं हो जाता है ।

भी बागड़ी: उसका जवाब क्या है?

प्रस्थान महोदयः आह्निने मागे चलने देंगेयानहीं? मैंदो दफ्ते माप से कह चुका हंकि माप बैठ जाइये। भी बागड़ी : प्रश्न क जवाद नहीं भ्राया है।

सम्पक्ष महोवय : जो जवाब देना या वह उन्होंने दे दिया है । श्रव श्राप न बैठ कर कार्यवाही में रुकावट डाल्रें रहे हैं श्रीर मुझे श्रापे नहीं चलने दे रहे हैं ।

श्री धोंकार लाल बेरवा (कोटा) : जैसा कि मंत्री महोदय ने वतलाया कि पूर्वी पाकिस्तान में सीमा पर सेनाम्रों का उधर काफी जमाव हो रहा है तो मैं पूछना चाहता हूं कि जैसे कि कच्छ में पाकिस्तानियों ने काफ़ी मात्रा में प्रमरीकी हियागरों का उधर के लिए भी सरकार को कोई ऐसी सूचना मिली है कि वहां पर भी अमरीकी हियायार वगैरह काफ़ी मारो हैं भी उन का यदि प्रयोग किया जायेगा तो हम क्या करेंगे ?

Shri Y. B. Chavan: As far as I have got information, most of the important fighting arms that Pakistan has are American. So, if they are there with some strength, naturally I presume that they may be there. But I have not got any proof with me to prove that; but these are my presumptions.

श्री म्रोंकार लाल बेरवा : मगर वह इस्तेमाल करेंगे तो हम क्या करेंगे ?

प्रध्यक्ष महोदय: प्रगर उन्होंने उनका का इस्तेमाल किया तो उस के बाद में हम देखेंगे कि हम क्या करें। हम जो बाद में करेंगे उसे प्रभी नहीं बतला सकते।

Shri P. C. Borooah (Sibsagar): May I know whether it is a fact that the Pakistani troops deployed on the East Pakistan-Assam border are being supported not only by a large para-military organisation like Ansars but also by a large army of saboteurs residing in India? May I know the reaction of Government in this regard?

Shri Y. B. Chavan: They are training their own people, and their civil population is also being trained. I think that in some of the border areas we are also taking similar steps.

Shri P. C. Borocah: The second part of my question about saboteurs residing in India has not been answered.

Shrimati Renu Chakravartty (Barrackpore): The responsibility for the defence of the East Pakistan-West Bengal border is still that of the border police. This was the situation in the Rann of Kutch also. In view of the fact that earlier the West Bengal Government had given sufficient proof to the Central Government that mortars of US make were used on Cooch-Behar enclave border in West Bengal, and in view of the fact that Pakistani, troops have taken over, can we be assured by the hon, Minister that as far as our country is concerned also, the border will be protected much more securely by our own troops rather than that it would be left only to the border police force?

Shri Y. B. Chavan: I have said in my original statement that Government are carefully watching the situation and proper action is taken to deal with these things. I cannot spell them out.

श्री यशपाल सिंह (कैराना) : क्या हमारी सरकार के ध्यान में यह बात आई है कि पाकिस्तान चाहे जहां से भी मिल सके हमारे खिलाफ इमदाद ले लेता है ? चीनी कम्युनिज्म और पाकिस्तानी इस्लाम दोनों पोल्स ऐपार्ट हैं, दोनों का कोई रिष्ता नहीं है लेकिन पाकिस्तानी हमारे खिलाफ वहां से भी इमदाद ले लेने हैं तो क्या भारत सरकार ने यह सोचा है कि हम पख्तूनिस्तान को मजबूत करें और उसे मजबूत करके हम पाकिस्तान से बदला लें ?

Mr. Speaker: It is a suggestion for action.

Shri Narasimha Reddy (Rajampet): Since Pakistan has attacked us, and Pakistan is a military ally of America and England, and on account of that reason we cannot expect to get any military help from these Western allies of Pakistan, and on the other side, China has already attacked us and is again poised to attack us and China is a military ally and brother of Russia and we cannot expect to get any help from Russia too, is there any other nation in the diplomatic bag of our Government from which our Government expect to get military hardware in times of our dire need?

Shri Y. B. Chavan: At the present moment, we are getting aid from U.K., U.S.A. and Soviet Russia. We should presume that they will continue the same aid they are giving us at present . . .

Shri Shinkre (Marmagon): Why should you presume?

Shri K. C. Sharma (Sardhana): Because it is logical.

Shri Y. B. Chavan: As to what will happen in a certain hypothetical situation, it is difficult to anticipate.

Dr. Sarojini Mahishi (Dharwar North): Is it a fact that Pakistani troops are carried in superior planes over our territory into the East Pakistan border? Have Government verified that report? If it is correct, what steps have been taken besides lodging a protest note?

Shri Y. B. Chavan: I have not got any information about that.

Shri Nath Pai (Rajapur): The Defence Minister's admission that Pakistani forces and arms are being concentrated on the frontiers, the continuously increasing number of incidents of intrusion in that border, the recent foray in Kutch and the failure of the Government of India to respond in adequate terms plus their acquiescence in the tacit cease-fire which is coming in Kutch have given the impression, as the Sunday Times of London has pointed out, that this-special zeal for peace is not a reflection of any special love for peace but a sign

[Shri Nath Pai.]

of unpreparedness. What are Government doing to remove this impression and to show that we will carry out what we have pledged to Parliament? I want specific replies to the questions: one regarding removing the impression, as pointed out by Sunday Times, that the Indians run away leaving everything; we hate to read this kind of thing, which is Pakistani-inspired. But what do we do to refute the inference drawn from this kind of propaganda against us? The second is about implementing your promise to Parliament.

Shri Y. B. Chavan: First of ali, I must say that this impression, which is deliberately being created, is not the impression, of the friends of India. I think we should not fall a victim to that. When they say that the army is running away, it is a deliberate, false impression, that is being created. Really speaking, our armed forces are gallantly fighting and will continue to fight, when it comes to that. That is one thing.

As regards the effort for peace, the interpretation that is being put any correspondent should accepted that way. This peace effort that is being continued, and is being responded to, is not any sign of weakness. Certainly, any cease-fire that may be accepted has to be consistent with our stand which has been very amply explained by our Prime Minister. It will always be consistent with the honour of the country. Ultimately, we are bound to implement the pledge that is given to this Parliament.

Shri Hari Vishnu Kamath (Hoshangabad): Is it a fact that Government have received reports from Intelligence, and other equally or more reliable sources, to the effect Chinese military officers and technicians have in the recent past visited and inspected the West Bengal-East Pakistan border and are still surreptitiously working on that frontier at various strategic points? If have Government made a fair assessment of the military implications of the joint threat of China and Pakistan in that area?

Shri Y. B. Chavan: As I said, that assessment of that possibility is made. There were reports that some specialists of the Chinese army were seen in East Pakistan and even in West Pakistan. But personally, I do not attach too much importance to this particular fact, though it has certainly political implications. I do not want to underestimate them at the same time.

But in case both these armies and both these nations decide to do something about India, one thing is certain. As far as the spirit of India is concerned, as far as our attitude is concerned, we will have to face it. I do not want again to be caught on the wrong foot. Dada Kripalani said the other day that it will be hambug to make a statement like this. But even when such an eventuality comes, what must be the attitude of our country? Our country will have to face them bravely. What else can we do?

Shri Hari Vishnu Kamath: Well said-hope you will act up to it.

Shri P. Venkatasubbalah (Adoni): Has it been brought to the notice of Government that foreign correspondents who are here do not have an objective assessment of the country's military strength and give a distorted version in their foreign press? If so, what effective steps are Gvernment taking to put a check on the despatch of such distorted versions to foreign press which distort the image of our country?

Shri Y. B. Chavan: Most of the reports that have gone as far as I know -I am prepared to stand corrected about it-from the foreign correspondents are from the Karachi side. There are some people who are really speaking inclined to create an image of India. About that I must say that we must be careful not to fall victim of that.

(Q)

Shrimati Jyotsna Chanda (Cachar): In view of the concentration of Pakistani troops in the border, may I know from the Government whether Government proposes to shift the residents who are in the border most of them belong to minority con munity, to stop methods of infiltration and sabotage particularly in Cachar-Goalpara borders?

Shri Y. B. Chavan: We do not want to take any action which will create panic in the minds of our people but steps which are necessary for the security of our defence will certainly be taken and are being taken.

भी प्रकाशबीर शास्त्री (बिजनौर) : भारतीय प्रधान मंत्री के शब्दों में जिस प्रकार होरे धीरे गर्मी बढती द्याती जा रही है, पाकिस्तान के हथियारों में भी उसी प्रकार गर्मी बढ़ ती जा रही है। सुना जाता है कि कल कच्छ में पाकिस्तान ने अपने आक्रमण को ग्रीर ग्रधिक तेज कर दिया है। संरक्षण मंत्री ने फल कहा था कि जम्म-काइमीर में पहले से भ्रधिक घटनायें बढ़ गईं हैं। भ्रब उन्होंने पूर्वी पाकिस्तान के बारे में बताया 🕏 । शायद कल-परसों वह लाहौर स्रीर धमतसर की घटनाओं का भी इसी प्रकार विवरण दें। मैं यह जानना चाहता हं कि क्या संरक्षण मंत्री इस 48 करोड के देश को इस लोक सभा के बीच केवल प्रशुभ समाचारों की सचना ही देते रहेंगे या कोई वह समय भी जल्दी मायेगा, जब वह हम की शुभ समाचार भी सनायेंगे।

Shri Y. B. Chavan: It is a suggestion of Prakash Vir Shastriji and I have taken note of it.

Mr. Speaker: Papers to be laid.

12:28 hrs.

RE: CALLING ATTENTION NOTI-CES AND MOTIONS FOR AD-JOURNMENT (Query)

Shri Daji (Indore): Sir have given a call-attention notice on the

arrest of the Jamshedpur workers. There is no assembly in Delhi and the Parliament is the only forum where we can raise it.

Mr. Speaker: Order. order. should not take it up in this manner.

Shrimati Renu Chakravartty (Barrackpore): May we come and speak to you? Because, this is very important. There have been so arrests. Only because he happens to be a worker of the Tatas, he is arrested . . . (Interruptions.)

Mr. Speaker: I will not be prepared to answer in this manner. I assure the hon. Members of one thing.

श्री मधु लिमये (मुंगेर) : प्रव्यक्ष महोदय, मैं ने कई महत्वपूर्ण समस्याम्रों पर ध्यानाकर्षरा प्रस्ताव ग्रीर काम-रोको प्रस्ताव दिये हैं भीर भाग बराबर उनको भ्रस्वीकार करते जा रहे हैं। ये बहुत राष्ट्रीय महत्व के मामले हैं। या तो भाप उन को यहाँ पर पढ कर सनाइये भीर सदन उन पर फैसला करे या ग्राप ग्रपने विवेक से फैसला कर के उन को यहाँ रिखाए, ताकि उन पर मकम्मल बहस हो पाये।

भी बागड़ी (हिसार) : घट्यक्ष महोदव, मेरी भी सून लीजिए । यह एक महत्वपूर्ण प्रश्न है।

धान्यक्ष महोदय : जो मेम्बर साहवान पहले बैठे हैं. जब मैं ने उन को इजाउत नहीं वी है, तो मैं घाप को कैसे इजाजत दूंगा ?

श्री बागड़ी: यह मुझे पता है कि भ्राप इजावत तो नहीं देंगे, लेकिन धगर एक के बाद इसरा भीर इसरे के बाद तीसरा मेम्बर यहां पर धपनी बात कह रहा है, तो मुझे भी धपनी बात कह लेने दीजिए।

मैं यह बात सिर्फ़ इसलिए तहीं कहना चाहता हूं कि यहां पर जवान से कुछ कहने

[श्री बागड़ी]

से मजा भ्राता है, बल्कि इसलिए कि शायद वह भ्रावाज लोक सभा से निकल कर जनता तक पहुंचे भौर उस से देश का हित हो सके। इसलिए मैं यह बात उठाना चाहता हूं। वर्ना हमें भ्राप को दुखी करने में भौर खुद दुखी होने में कोई मजा नहीं भ्राता है। मैं चाहता हूं कि भ्राप इन बातों के बारे में दुखी न हों।

मैं बताना चाहता हूं कि भ्रनाज के सवाल पर श्ररबों रपयों का डाका तीन चार दिनों में पंजाब के किसानों पर पड़ा है। शायद मार्नासह ने, डाकुभ्रों के गिरोहों ने भी पिस्तील से इस तरह डाके नहीं डाले, जिस तरह कि सरकार ने डाले हैं।

प्रस्पक्ष महोदय: मुझे इस बात को बार-बार कहने में जरूर अफ़सोस होता है कि अगर इस तरह से इन सवालों को यहां पर उठाया जाये, तो मैं उन 30, 35, 40 नोटिसिज का जवाब कैसे दे सकता हूं, जोकि रोज आते हैं। जब हमारे सीनियर और पुराने मेम्बर्ज इस तरह खड़े हो कर इन सवालों को उठाते हैं, तो दूसरों को भी मना नहीं किया जा सकता है। ऐसी सूरत में सब मेम्बर साह-बान ये सवाल उठायेंगे और अगर हर एक मेम्बर के नोटिस का जवाब देना हो, तो 30, 35, 40 नोटिसिज के लिए रोजाना दो हाई धंटे खर्च करने होंगे।

भ्रगर हाउस चाहे कि वही कार्यवाही करे तो मुझे कोई ऐतराज नहीं है। हर एक नोटिस जो हैं वह मैं हाउस में रखता जाऊंगा भ्रौर हाउस

श्री मण्डु लिसये: पुराने भौर नये का का क्या मतलब है? राष्ट्रीय महत्व के प्रश्न होते हैं भौर उन पर फैसला होना चाहिये। उन को स्वीकार या अस्वीकार किया जाना चाहिये। मैं भ्राप के खिलाफ कुछ बोलना नहीं चाहता हूं। लेकिन हमारा भी ख्याल करें। आखिर हम यहां काहे को भ्राये हैं?

Shri Sonavane (Pandharpur): How can the Members go on speaking when you are on your legs?

भी मणुलिमये : फिर भाप ही नयों खड़े हो जाते हैं?

भी बागड़ी: सीनियर भीर जूनियर का क्या मतलब है ?

Mr. Speaker: Whoever he might be, whether this side or that side, when I am on my legs, no Member should speak. फिर झाप बिना इजाजत खड़े हो रहे हैं।

श्री बागड़ी: सीनियर ग्रीर जूनियर का क्या मतलब है?

ष्मध्यक्ष महोदयः प्राप भी सीनियर हैं। प्राप भी नेता हैं घौर दूसरे बुद्स के भी नेता हैं.....

> श्री मधु लिमये: फिर ग्राप नेता कहिये। श्री बागड़ी: नेता कहिये:

ग्रम्थक महोदय: ग्राप को भी मैं सीनियर कहता हूं श्रीर समझता हूं, इसलिये कि श्राप भी एक ग्रुप के नेता हैं...

श्री कागड़ी : किसी के रहम पर नहीं हूं।

अध्यक्ष महोवय : भाप इस तरह से खड़े और बोलते ही चले जायेंगे ? यह क्या कभी बन्द होगा या नहीं ? बार बार मैं भाप को कह चुका हूं और भाप बराबर बोलते जा रहे हैं। यह एक लीडर का मामला है। यह भी नहीं है कि किसी एक भादमी का हो। लेकिन हद होती है बरदाक्त की। हर रोज ऐसा चलता है।

भी बागड़ी : मेरी मावाज से चिड़ है ?

भ्रम्यक्ष महोदय: मैं ने कई बार कहा है भीर भ्रव फिर दोहराता हूं। यह मैं तो नहीं, Attention and Ajournment Motion.

कर सकता हूं कि जो नोटिस दिये जायें उन का जवाब मुझे से यहां हाउस में तलब किया जाए की मैं हर एक का जवाब दूं। यह मेरे लिये तो नामुमिकन है। यह जरूर होगा कि कोई सम्बर महसूस करे कि कोई सावाल ज्यादा महत्ता का है उन के खयाल में घौर मैं ने उसे नामंजूर कर दिया है। लेकिन उस के लिए मैं ने कई बार कहा है कि वह मुझ से धा कर मिल सकता है या मुझ को लिख कर भेज सकता है और मैं दुवारा गौर करने को तैयार हूं। कई बार मैं ने ऐसा किया है। ग्रगर यह कहा जाए जैसे मधु लिमये साहब ने कहा है कि उठाने की इजाजत दी जाए घौर हाउस चाहे तो मंजूर करे, तब मुझे कोई एतराज नहीं है

क्छ माननीय सबस्य : नो

भ्रध्यक्ष महोबय: भगर सिर्फ भपोजीशन ही कह दे कि यह रखा जाए तो भी मैं बैसा करने के लिये तैयार हूं। वोट करते चले जार्येंगे भीर फैसले होते चले जायेंगे

श्री बागड़ी: उन को रखा जाए।

Shri Kapur Singh (Ludhiana): That is not our demand.

धान्यक्ष महोदय : हाउस ने करना है। सिफं एक घपोजीशन के मेम्बर की बात को मैं कैसे मान लं।

श्री बागड़ी: श्री कपूर सिंह की श्रावाज से भी नहीं होता है।

स्रव्यक्ष महोदय : भ्राप चाहें तो मैं बोट ले सकता हुं।

भी बागड़ी : जरूर :

ब्राच्यक महोदय : धगर जोर देते हैं तो जो लोग चाहते हैं कि हाउस फैसला करे तो वे धपनी धपनी जगहों पर खड़े हो जायें।

श्री बागी: यह बात नहीं है।

स्राप्त महोदय: वह कहते थे कि सारी स्रपोजीशन मेरे साथ है। जो हैं उन के साथ वे खड़ें हो जायें....

भी बागड़ी: मैं यह नहीं कह रहा हूं। मैं ने तो यह कहा है कि जो भाप के पास भाये उस को पढ़ कर भाप को सुनाना चाहिये।

धारपक्ष महोवय: यह भी नहीं हो सकता है कि मैं पढ़ कर सुनाऊं। मैं ने बहुत दफा कहा है कि जब कोई फैसला हो गया धौर कई बार हो गया उस को रोज रोज फिर से रेज किया जाए धौर फिर उस का वही जवाब देता जाऊं धौर यह सवाल उठता चला जाए यह नहीं होगा। बार बार उसी चीज को उठाया जाए यह नहीं हो सकता है। किसी को कोई शिकायत हो, कोई समझता हो कि सवाल ज्यादा महत्ता का है धौर वह मेरेपास धाना न चाहता हो तो मुझे लिख दे, मैं जरूर विचार करूंगा धौर जरूरत समझूंगा तो ले लूंगा। लेकिन कोई खड़ा हो कर कहना शरू कर दे तो इस को मैं नहीं सुन सकता हुं।

12:34 hrs.

PAPERS LAID ON THE TABLE

Notifications under Section 38 of Prevention of Cruelty to Animals Act

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawar Khan): I beg to lay on the Table a copy each of the following Notifications under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960:

- (i) The Prevention of Cruelty to Animals (Licensing of Farriers) Rules 1965, published in Notification No. S.O. 1043 dated the 3rd April, 1965.
- (ii) The Prevention of Cruelty to Draught and Pack Animals

[Shri Shahnawaz Khan.]

Rules, 1965, published in Notification No. S.O. 1044 dated the 3rd April 1965.

[Placed in Library. See No. LS-4335] 65].

12.341 hrs.

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COMMITTEE ON SUBORDINATE LEGISLATION

MINUTES

Shri Krishnamoorthy Rao (Shimoga): I beg to lay on the Table the Minutes of the Tenth, Eleventh and Twelfth sittings of the Committee on Subordinate Legislation.

FOURTH REPORT

Shri Krishnamoorthy Rac: I beg to present the Fourth Report of the Committee on Subordinate Legislation.

12.34 hrs.

COMMITTEE ON PUBLIC UNDER-TAKINGS

EIGHTH REPORT

Shri P. G. Menon (Mukundapuram): I beg to present the Eighth Report of the Committee on Public Undertakings on Townships and Factory Buildings of Public Undertakings.

12.344 hrs.

RE. SITUATION ON KUTCH-SIND BORDER

Shri Hari Vishnu Kamath (Hoshangabad): Before the House resumes discussion on the Finance Bill, by your leave, may I request the Prime Minister, who is present in the House, to make a statement on the present situation on the Kutch-Sind border in view of the diverse reports in the press, conflicting reports?

Mr. Speaker: It is for him to make a statement if he wants to.

Shri Hari Vishnu Kamath: Is he not prepared to make a statement? There are press reports regarding cease-fire, and about Pakistani firing. I think he should make a clarificatory statement. I think he is prepared to make one; I see him rising. (Interruption).

Mr. Speaker: Order, order.

Shri D. C. Sharma (Gurdaspur): Sometime back, you stated that you would not have any list from any party so far as the selection of speakers is concerned, and we thought that you would be sticking to that decision But I learn that yesterday again lists have been sent to you and you are now going by those lists. I want to know whether it is a fact.

Mr. Speaker: I never said that I would not have any lists. The parties have every right to send me their list. I only said that the overriding consideration would be catching the eye. The lists can be sent and the lists may be of assistance also.

Shri D. C. Sharma: There are some Members who stand a dozen times and yet they do not catch your eye, because you go by the lists.

Mr. Speaker: That is wrong. It is not correct that I strictly go by the list. It is just possible that someone might not have caught my eye on some subjects. But that is a different thing altogether.

Shri Harl Vishnu Kamath: I request that if the Prime Minister is making a statement late in the day, he may tell us the time.

Mr. Speaker: If there is anything like that, I will inform the House.

Shri D. C. Sharma: I never stand up because the list is followed—

Shri Radhelal Vyas (Ujjain): Even if the Members are sitting here, some wincs, other are called. (Interruption).

12.37 hrs.

FINANCE BILL, 1965-contd.

Shri M. R. Masani (Rajkot): Sir, may we have an indication as to when you propose to call upon the Finance Minister to reply to the debate?

Mr. Speaker: When should I call on the hon. Finance Minister? Five hours are left.

The Minister of Finance (Shri T. T. Krishnamachari): Quarter past five.

Mr. Speaker: Very well.

श्री मचल सिंह (ग्रागरा) : ग्राप ने कहा है कि जो लिस्ट दी जाती है उस को भी

श्रध्यक्ष महोदय : लिस्ट के बारे में पूछना चाहते हैं तो पार्टी ह्विप से पूछिये।

The House will now resume discussion on the Finance Bill. Shri Jyotishi.

श्री ज्वा० प्र० ज्योतिषी (सागर) : कल वित्त विधेयक का समर्थन करते हुए मैं ने निवेदन किया था कि शासन ने जो छिपा कर रखी गई सम्पत्ति को पूंजीपतियों द्वारा बाहर लाये जाने के लिए प्रविध निर्धारित की है, उस पर यद्यपि मुझे विश्वास नहीं है

Shri D. C. Sharma (Gurdaspur): Sir, a point of order. Somebody is leaning over the bench to talk to the Prime Minister. Is that conducive to the decorum or the dignity of the House?

Shri Raghunath Singh (Varanasi): I think there is no harm in it. (Interruption).

Mr. Speaker: Order, order. Shri Jyotishi will continue his speech.

श्री ज्वा० प्र० ज्योतिश्री : मैं निवेदन कर रहा था कि यद्यपि मझे इस बात पर यकीन नहीं कि दौलतमन्द इतने सीधे भीर सरल होते हैं कि वे ग्रपनी पंजी को बाहर प्रकट कर देंगे, लेकिन फिर भी, ग्राज जो देश का वातावरण है ग्रौर इस वातावरण में जो हम यह चाहते हैं कि देश में एकता की भावना पैदा हो, प्रेम की भावना पैदा हो, सब मिल कर ाम करें,हम किसी तरह की ऐसी बात देश में पैदा होने न दें कि कोई भो तबका यह मह--सस करे कि उसके साथ सख्तीकी जारही है, उसको परेशान किया जा रहा है, उसको देखते हुए ये लोग देशभक्ति का परिचय देंगे। किसी को परेशान करना या कसी के साथ सख्ती करना हम नहीं चाहते हैं। हमारी सरकार देश के समग्र निवासियों को साथ ले कर चलना चाहती है। प्राचीन काल में लोगों ने देश पर ग्रापत्ति ग्राने पर भ्रपनी समस्त शक्ति देश के लिए श्रुपित की थी, उसी तरह से ग्राज वक्त है कि सब लोग ग्रपनी शक्ति इस देश की रक्षा के लिए ग्रर्णित करें, जिन के पास शारीरिक क्षमता है वे ग्रपनी शारीरिक क्षमता से. जिन के पास गलत तरीके से या सही तरीके से. जिस तरह से भी धन भ्राया है. वे उस धन से, जिन के पास बद्धि बल है, वे भ्रपने बद्धि बल से इस देश के निर्माण में इस देश की विदेशी शक्तियों के पंजे में जाने से बचाने के लिये योगदान करे। कुछ विदेशी शक्तियां इस देश को हडपने के लिए इस देश को परे-शान करने के लिए कोई कसर नहीं उठा रख रही हैं भीर उनका मुकाबला करने के लिए हमें सम्बद्ध होना है। इस तरह से हम ने वित्त मंत्री द्वारा जो प्रस्ताव रखा गया है पंजीपतियों द्वारा भ्रपनी सम्पत्ति को जाहिर करने का उस का समर्थन किया । लेकिन हम यह चाहते हैं कि शासन उस भ्रवधि के पश्चात इस देश में एक मजबुती का वातावरण निर्मित करे। हमारी जो छापे मारने वाली टोली है, उस को ग्रधिक से ग्रधिक मजबूत

[श्री ज्वा॰ प्र॰ ज्योतिषी]

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बनाया जाये । मेरा यह विश्वास है कि शा-सन हमेशा मजबती से चलता है । साम दान ग्रीर भेद की नीतियां भी शासन की हमा करती हैं लेकिन दंड की नीति का भी बहत महत्वपूर्ण स्थान होता है । कोई भी शासन रहे, भगर वह मजबती से दंड हाथ में लेकर नहीं चलता है तो वह शासन कमजोर होता है. वह स्थायी नहीं रहता । मैं जानता हु कि हमारी सरकार दंड को हाथ में लेकर चलने वाली सरकार है, मजबत सरकार है, लेकिन साथ ही इस देश में गांधी जी जैसे मनीषी रहे। उन्होंने हमें ग्राजादी दिलाई । इस लिये हमारे हृदयों में भीर इस देश के शांतिपर्श हृदयों में शांति ग्रीर प्रेम कुछ ज्यादा है । लेकिन फिर भी इस देश में भगवान कृष्ण ग्रीर भगवान राम रहे हैं. जिन्होंने इस देश को शक्ति दी है धीर इस देश को यह नसीहत दी है कि :

'यदच्छया चोपपन्नं स्वर्ग द्वारमुपावृत्तं। मखिनः क्षवियाः पार्थं लभन्ते यद्धमीदशं ॥ इम लोगों ने युद्ध को स्वर्गका खुला उन्नाद्वार माना है। भगवान कृष्ण ने यह भादर्श हमारे सामने रक्खा है, भगवान राम ने हमारे सामने यह ग्रादर्श रक्खा है ग्रीर गरू गोविन्द सिंह ने हमारे देश के सामने यह भादर्श रक्खा है। यह देश इस भ्रादर्श पर चलने वाला देश है। हम इस देश में इस प्रकार की फिजा बनाना चाहते हैं। उचि है कि सब नोग इकट्टा होकर काम करे और एक होकर काम करने को सन्नद्ध हों।

मैं चाहता हं कि जो हमारे स्ववैड्स तफनीण करते हैं. ब्लैक मार्केट द्वारा इकटे कियं गये ग्रीर गलत तरीकों से संचित किये गये धन की, उन को हम ग्रीर ग्रधिक सशक्त बनायें ताकि वह धन. जो गलत तरीकों से इकट्टा किया गया है, इस मसीबत के वक्त में इस देश के काम में आ सके । मैं तो चाहंगा कि ऐसे लोग जो सपत्ति को छिपा कर रखते हैं, जब पकड में श्राये जो उन के खिलाफ सख्त से प्सस्त कार्रवाई की जाये, उन को लम्बी क्रजायें दी जायें और उन की सारी की सारी

प्रापर्टी जब्त की जाये । मैं समझता हं कि यह देशब्रोह का कार्य है । जब देश संकट में हो ग्रीर देश की रियाया तकलीफ में हो, तब उस की जीवनोपयोगी वस्तुस्रों का ब्लैंक मा-केंट करके उस को दबा कर ग्रीर नाजाइज तरीके से धन इकट्टा करना बहुत गलत चीज है। ऐसे लोगों को देश का सब से बड़ा द-श्मन समझ कर उन के खिलाफ सख्त से सस्त कार्रवाई करने की व्यवस्थाकी जानी चाहिये मैं चाहंगा कि ऐसे ग्रफसरों को जो इस तरह के कुकर्म करने वाले व्यक्तियों को पकडने में मदद दें उन्हें रिवार्ड दिया जाना चाहिय श्रीर उन्हें राष्ट के द्वारा सम्मानित किया जाना चाहिये। इस तरह की व्यवस्था शीघ्र स शीघकी जानी चाहिये।

टैक्स की वसली की नई जांच की व्यवस्था हम करेयह बहुत जरूरी है। मझ मालम हैं कि चार्टडं ग्रकाउन्टेन्टस के द्वारा जो हिसाब किताब पेश किया जाता है उस की जांच पड-ताल की जाती है । लेकिन चार्टर्ड ग्रका-उटेन्टस कौन नियक्त करता है । सरकार करती है। लेकिन फर्म्स खद ग्रपने चार्टर्ड ग्रकाउन्टेन्टस चन लेती हैं ग्रौर उन के जो तख-मीने हमारे सामने पेश होते हैं उन की तफ-तीश होती है । मैं चाहंगा कि कौन सा चार्टर्ड ग्रकाऊंटेन्ट किस फर्म के हिसाब की देखे यह सरकार तय करे। ग्रगर एक वर्ष कोई चार्टर ग्रकाउन्टेन्ट किसी फर्म के हिसाब को देखता है तो दूसरे वर्ष उस चार्टर्ड ग्रका-ऊंटेन्ट को उस फर्म का काम दबारा न दिया जाये । किसी दूसरे चार्टडं भ्रका उन्टेन्ट को नियक्त किया जाये जो उस के हिसाब को देखें। ग्रगर चाटंडं ग्रका उन्टेन्ट के दारा की हई चांज पडताल में कोई गहरी खामी पाई जाये. तो उस को ब्लैक लिस्ट किया जाये भ्रौर उस की सनद छोन ली जाये तथा उस के खिलाफ दूसरी मनासिब कार्रवाई की जाये। देश को भ्रष्टाचार भौर बेईमानी से बचान के लिये एक ऐसी फिजातीयार करने के लिये मैं इस तरह के कदमों को बहुत भावश्यक समझता हं।

हम इस देश में सम्मिलित यानी प्राइ-बेट सेक्टर भ्रीर पब्लिक सेक्टर दोनों को माना है भीर कुछ कोग्रापरेटिव सैक्टर के ग्राधार पर भी हम इस देश का निर्माण करना चाहते हैं। मैं इस बात को साफ तौर पर कह देनाचाहताहं कि मैं पब्लिक सैक्टर का हामी हं ग्रीर कोग्रापरेटिव सैक्टर का हामी हं, लेकिन ग्राज के देश के निर्माण की जरूरत को देखते हुए जो लोग स्वतन्त्र रूप से काम कर रहे हैं मैं साथियों का भी उतना ही हामी हु, भीर मैं चाहता हु कि दोनों सैक्टरों में ईमानदारी से काम हो । देश की एक एक एक पाई, एक एक यंत्र, एक एक मिल ग्रीर कारखाने का ग्रधिक से ग्रधिक उत्पादन क्षमता बढ़ाने के लिये उपयोग हो । चाहे प्राइवेट सेक्टर का ग्रादमी हो चाहे पब्लिक से क्टर का ग्रादमी हो, किसी को भी यह हक नहीं होना चाहिये कि वह इस देश की शक्ति का ग्रपव्यय होने दे । ग्रगर प्राइवेट सेक्टर का धादमी ग्रंपनी मिल द्वारा पर्याप्त उत्पादन नहीं करता है, उत्पादन की पराकाष्ठा पर ग्रपनी मिल को नहीं पहुंचाता है, तो मैं कहता हूं कि उसकी मिल को छीन लिया जाये। उस पर शासन का नियंत्रण होना चाहिये स्रौर प्रगर पब्लिक सेक्टर का ग्रादमी इस तग्ह की बेजाब्तगी करता है ग्रीर वहां नवाब बन कर बैठा है तो मैं कहता हं कि इसे देशद्रोही समझा जाना चाहिये भीर उस म्रादमी के खिलाफ नैनेजमेंट को सख्त से मख्त कदम उठाने चाहियें ।

जो हमारे इंडस्ट्रियल संस्थान है उन स्थानों में एक ग्रच्छी फिजा ग्रानी चाहिये ताकि लेबर ग्रीर मैंनेजमेंट के किसी किस्म के झगड़े न रहें। बहु एक ऐसी सम्मिलित चीज बनायें जिस में लेबर भौर मैनेजमें क सगड़ा उठे ही नहीं। उनकी एक कमेटी हो जो भापसी सगड़े तय करे भौर किसी भी हालत में उत्पादन में किसी किस्म की कमी न भाये। इस देश के गरीबों से प्राप्त हुआ पैसा इस देश के निर्माण में लगना चाहिये। निर्माण की पहली जरूरत यह है कि उत्पादन क्षमता चढ़ाई जाये।

इस देश में विदेशी पंजी का रास्ता खोला गया है। लेकिन मैं इसे बड़ा खतरनाक समझता हं कि इस देश के उद्योगपित श्रीर बाहर के उद्योगपति मिल कर भ्रपना स्वतन्त्र उद्योग स्थापित करें । मझे इस चीज में खतरा दिखाई देता है। किसी जमाने में यहां ईस्ट इंडिया कम्पनी कायम हई थी। इस देश के पंजीपतियों की एक कम्पनी भौर बाहरी पंजीपतियों की एक कम्पनी, मिल कर इस देश में क्या फिजा तैयार करेंगी इस की तरफ हम को सजग होना है। मैं शासकीय तौर पर, शासन की मार्फत या शासन के सहयोग से एक ट्रिपल भलायेंस जैसी चीज को मंज्र कर सकता है, कोग्रापरेटिव तरीके पर भी किसी हद तक मंजूर कर सकता है, लेकिन यहां के पंजीपतियों भ्रीर विदेशी पुंजीपतियों द्वारा देश में उद्योग कारखाने खाडे किये जाने को मैं उचित नहीं समझता हुं। इस को इस देश के लिये हितकर नहीं समझता हं।

इस देश की पूंजी विदेशों की तरफ उद्योग खड़े करने के लिये जा रही है, ऐसा मैं ने थोड़ा सा सुना है । मैं इसे उचित नहीं समझता । जब इस देश में नये नये उद्योग खड़े करने की जरूरत है, तब इस देश का पैसा विदेशों में जाये, यह हमारे लिये हितकर नहीं होगा । यह ठीक है कि प्रफीका में या जावा में स्वयम् अपने उद्योग खड़े कर के इम कुछ पैसा पैदा कर सकें, लेकिन इस देक के गरीब धावमियों को काम न मिन, हमारे [श्री ज्वा० प्र० ज्योतिषा]

मजदूर और टेकनीशियन्स बेकार बैठे रहें, इस देश के उद्योग मजदूरों और टेकनीशियनों को काम में लगाने में सहायक न हो सकें और यहां का धन, यहां की पूंजी और श्रौद्यो-गिक मस्तिष्क विदेशों में जा कर काम करें और वहां के धादिमयों के उद्योगों में लगें, इसे मैं उचित नहीं समझता ।

सदाचार को मैं किसी भी प्रजातंत्र की बुनियाद समझता हूं। सदाचार को खो कर कोई भी देश, कोई भी प्रजातंत्र कभी चल नहीं सकता। मुझे दु:ख होता है जब मैं किसी को सदाचार के खिलाफ कोई बात करता सुनता हूं। सदाचार का वाता-वरण हमें इस देश में निर्मित करना होगा और उन लोगों के खिलाफ सख्त कदम उठाने पड़ेंगे जो सदाचार का हनन कर के वैयक्तिक लाभ की चेष्टा मैं भपनी और इस देश की शक्ति को नष्ट करते हैं। हमें इस देश के लिये मर मिटने की भावना प्रधिक से प्रधिक निर्मित करनी है।

मैं कुछ छोटी छोटी बातें कहना चाहता हं जैसे चम्बल के बीहड़ों की बात भाई। मुझे यह सोच कर दुःख होता है कि क्यों नहीं देश का रुपया लगा कर उस जमीन को हम उत्पादन की स्थिति में न लायें। मैं ने सरकारी भांकडे देखे ग्रीर उन के भनुसार हिसाब लगाया तो करीब करीब 300 रु० प्रति एकड खर्च होता है चम्बल के वीहडों को ठीक उत्पादन की स्थिति में लाने में। मैं कहता हं कि इस जमीन को एक कारपी-रेशन के भ्रन्तर्गत रख कर बेचा जा सकता है भीर हजार रुपये प्रति एकड पर वह बिक सकती है। जो लोग खेती करना चाहते हैं उन को वह जमीन बेची जाये। म्राज देश में लाखों एकड जमीन बेकार पड़ी है। मैं तो कहता हं कि एक सप्ताह नियत कर दिया जाये भीर उस हफ्ते के भ्रन्दर रेवेन्य भ्राफिसर जिन लोगों के पास जमीन नहीं है उन को सारी जमीन तक्सीम कर दे। दूसरे हफ्ते से जो देश के जमीन रहित भादमी हैं वह खेती की दिशा में लग जायें।

श्राज जब कि युद्ध का संकट हमारे सामने है देश के लोगों से ग्रपील की जाये कि वे श्रपनी तनखाहों के विषय में न सोचें, वे यह सोचें कि इस देश ने उनको पैदा किया है, ग्रौर इस देश की भलाई के लिए उनको ग्रपनी जान लगा देनी चाहिए।

मैं यह निवेदन करना चाहंगा कि या तो कुछ विदेशी लोगों ने पाकिस्तान को ताल देरखा है या उसके दिमाग में कोई जनन है कि वह हम से झगड़ा कर रहा है। हमारे दिलों में ग्रौर दिमाग में कोई ऐसी बात नहीं है, हमारा उससे कोई झगड़ा नहीं है। हमारा देश सब धर्मों का देश है, इसमें सब धर्मों के लोगों का घर है, सब लोग यहां भाई भाई की तरह रह रहे हैं। पाकिस्तान के निवासी भी हमारे भाई हैं, लेकिन उन्होंने हमारे साथ रहना पसन्द नहीं किया भौर पथक रहना चाहा । हम को उनके इस व्यवहार से दर्द हमा, लेकिन हम ने कहा कि ग्रगर भाई से भाई की नहीं बनती तो वह ग्रपना ग्रलग घर बसाले ग्रीर सुख तथा शान्ति से रहे। हम चाहते हैं कि वह उधर ग्रपनी तरक्की करता रहे ग्रीर हम इधर ग्रपनी तरक्की करते रहें । लेकिन यह दुर्भाग्य है कि वह हम से संघर्ष मोल ले रहा है। हम ने भाई भाई का युद्ध देखा है। इस देश में महाभारत का युद्ध हुआ था। हम पाकिस्तान को युद्ध के लिए ग्रामंत्रित नहीं करते । लेकिन उसने जो हमारे देश की सीमा का ग्रतिकमण किया है वह इस वेश के निवासियों के लिए एक चुनौती है। इस ग्रवसर पर मैं चाहता हूं कि हम सब को मिल कर के काम करना चाहिए ताकि हम गलत रास्ते पर चलती हुई शक्तियों का मुकाबला कर सर्के ।

श्री रा० स० तिबारी (खजुराहो) :
प्रध्यक्ष महोदय, मैं वित्त मंत्री जी के विधेयक
पर उनको धन्यवाद देता हूं क्योंकि उन्होंने
इस साल का बजट इस प्रकार बनाया है
कि बिना कर लगाये हुए भी उसको संतुलित
कर दिया है । गत वर्ष का बजट कर
लगाने पर भी घाटे का बजट था।
इस साल का बजट बिना कर लगाये
हुए भी संतुलित है, इसके लिए वित्त मंत्री
महोदय बधाई के पात हैं।

कल वित्त मंत्री जी ने घोषणा की है कि जो देश में नई फैक्टरियां लगावेंगे उनको वह टैक्स में कम से कम पचास परसेंट की खूट देंगे। यह देश की उन्नति के लिए एक बहुत ग्रन्छा कदम उन्होंने उठाया है।

मैं सबसे पहले मंत्री जी से यह कहना चाहता हं कि चाहे हमारे ग्रागे ग्राने वाली योजनाएं कार्यान्वित न की जाएं, लेकिन भ्राज हमारे देश पर जो लडाई के बादल मंडरा रहे हैं, पाकिस्तान चारों तरफ से हम को घेर रहा है, तो उसका मकावला करने की तैयारी पर उनको ज्यादा से ज्यादा रुपया लगाना चाहिये । भ्राज भ्रावश्यकता इस बात की है कि देश में यातायात के साधन बढ़ाने के लिए, सड़कें ग्रादि बनाने के लिए ज्यादा रुपया खर्च किया जाये ध्रौर उसके बाद भ्रौर बात सोचें। हिमालय में जहां रास्ते बनाने की ग्रावश्यकता हो, ग्राज उस पर करोड़ों रुपया लगा देना चाहिए ग्रौर सारे देश में ग्रावागमन की सुविधा बढानी चाहिए । यह मेरा पहला सुझाव है । कुछ समय पहले पाकिस्तान ने कच्छ के इलाके में अपनी सडक बना ली. लेकिन हमारी कोई सडक वहां नहीं बनी । इसी प्रकार हिमालय में भी जब हमारे जवान जाते हैं तो उनके लिए एक सिरे से दूसरे सिरे तक जाने के लिए कोई रास्ता नहीं है। इस काम में बहुत सी कठिनाइयां हो सकती हैं, लेकिन उनके लिए हम भाप से निवेदन करते हैं 565 (Ai) LSD-5

कि चाहे दो चार साल के लिए देश की श्रन्य तरक्की को रोक दें, लेकिन लड़ाई का सामना करने के लिए सारे साधन जुटाने चाहिए।

श्राप ने देखा कि किस तरह चीन ने भाई भाई कह कर हम को ठगा और हम पर हमला किया । इसी प्रकार हम को यह भी सन्देह है कि जो गण्डिमी देश हम को सहायता देने की बात करते हैं, देते भी हैं, लेकिन उन्होंने पाकिस्तान को भी हथियार दे रखे हैं, श्रीर श्राज जब पाकिस्तान का हम पर हमला हुआ तो उसने पिचनो देशों हारा दिये हुए हथियारों का श्रीर टैंकों का हमारे खिलाफ उपयोग किया है। इसलिए मेरा निवेदन है कि जो राशि वित्त मंत्री चौथी योजना के लिए खर्च करने वाले हैं उसको देश की सुरक्षा के लिए खर्च करें और लड़ाई से बचने के लिए खर्च करें तो ज्यादा श्रन्छा होगा ।

हम को प्रभी पी० एल० 480 के अन्तर्गत अनाज मिलता है, लेकिन इस मामले भी हम को आत्मिनिभंर होना चाहिए । जिस प्रकार हमारे यहां हिषयारों की कभी है उसी प्रकार कल भ्रम्न का सवाल भी हमारे सामने भा सकता है । हम को इस मामले में पराधीन नहीं रहना चाहिए। जब तक हम बेती की उन्नति नहीं करेंगे तब तक हमारी उन्नति नहीं हो सकती।

प्रभी हमारे दोस्त ने चम्बल योजना के बारे में कहा । प्रगर प्राप चम्बल के बीहड़ों को बराबर कर दें तो लाखों एकड़ जमीन बन जायेगी थौर उससे लाखों किसानों का पालन पोषण हो सकता है और प्रश्न का उत्पादन भी बढ़ सकता है। प्रगर थ्राप उसमें घपया लगावें तो थ्राप को लाभ भी हो सकता है। उस जमीन को खेती योग्य बनाने पर 300 रुपया प्रति एकड़ खर्चा थ्रावेगा थौर उसको थ्राप एक हजार रुपया प्रति एकड़ पर बेच सकते हैं। इससे ग्रन्न का उत्पादन भी बहुत बढ़ सकता है।

श्री रा॰ स॰ िवारी

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मध्य प्रदेश सरकार ने इस के बारे में द्माप से कर्ज मांगा है। इस में करोड़ों रुपया लगेगा । ग्रगर ग्राप इस काम को सरकार द्वारा ही करवाना चाहते हैं तो उनको कर्ज दें। वे भी इस काम को कर सकते हैं भीर इस से देश की तरक्की हो सकती है।

जहां तक शिक्षा का सवाल है, भ्राज हमारी शिक्षा ऐसी है कि शिक्षित व्यक्ति सिवाय नौकरी के श्रौर कुछ नहीं कर सकता । इसलिए मेरा सुझाव है कि शिक्षा ऐसी हो कि विद्यार्थी परिश्रमशील बनें ग्रौर उनको टैकनिकल शिक्षा दी जाये ताकि वे व्यापार भ्रौर उद्योग में काम काज कर सकें। भ्राज हालत यह है कि जितने लडके पढते हैं सब सरकारी या ग्रन्य नौकरियों के लिए दौडते हैं, भ्रौर नौकरी न मिलने पर सरकार के खिलाफ बगावत करते हैं। जब तक भ्राप इस शिक्षा पद्धति में श्रामल परिवर्तन नहीं करेंगे तब तक यह समस्या हल नहीं हो सकती । इस स्रोर भ्राप को विशेष ध्यान देना चाहिए।

मैं ग्रनाज के विषय में कुछ कहना चाहता हं। खाद्य मंत्रालय की बहस के समय भी मैं ने इस बारे में कहा था। मेरा सुझाव है कि भ्राप भ्रनाज से सारा कंट्रोल हटा दें भौर ग्रनाज के ग्रावागमन का खर्चा सरकार उठा कर ऐसी व्यवस्था करे कि सारे देश में हर जगह स्रनाज का एक ही भाव हो। इस प्रकार इस कठिनाई को बहुत कुछ दूर किया जा सकता है।

दूसरे सहकारिता के बारे में मेरा निवेदन है कि जहां सहकारी खेती के लिए सहकारी समितियां काम करना चाहती हैं, वहां किसानों को यह भय है कि ग्रगर दस किसान मिल कर खेती करेंगे तो उन सब की जमीन का एक पट्टा हो जायेगा भ्रौर भ्रगर वह उस जमीन को वापस चाहेंगे तो उनको नहीं मिल सकेगी भौर उन से इस प्रकार उनकी जमीन छिन जायेगी। मेरा सुझाव है कि सरकार को किसानों को विश्वास दिलाना चाहिए कि जिस जमीन में सहकारी खेती की जायेगी, ग्रगर कोई सदस्य उससे ग्रलग होना चाहेंग तो वह ग्रलग हो सकते हैं ग्रौर उनकी जमीन उनको मिल सकती है। मैं समझता हं कि ध्रगर किसानों को यह विश्वास हो जाये तो देश में सहकारी खेती की उन्नति हो सकती है।

हमारे शिक्षा मंत्री जी ने ग्रलीगढ यनी-वरसिटी के झगड का जिक्र किया था। म्रलीगढ़ में कुछ ऐसे लोग मौजूद हैं कि जो रहते तो यहां हैं, लेकिन उनकी विचारधारा पाकिस्तान की है। इस पर भी सरकार को ध्यान देना चाहिए ।

हमारे देश में जितनी बैंकें हैं वे ग्रपने भ्रलग भ्रलग ढंग से काम करते हैं। भ्रगर उन सब का राष्ट्रीयकरण कर दिया जाये भौर उन सब को इकट्टा करके सरकार उन से काम ले तो किसानों को उनसे मदद मिल सकती है। ग्रीर मैं समझता हं कि इससे देश की अधिक भलाई हो सकती है।

हम को इस बात की भी फिक्र करना जरूरी है कि हम को ग्रपनी कर्जदारी ग्रीर नहीं बढ़ानी चाहिए। हमारे देश का नम्बर कर्जदारी के मामले में सारी दुनिया में पहला है। इतना कर्जदार शायद और कोई दूसरा देश न होगा। मेरा निवदन है कि सन 1965-66 में हमारे ऊपर 2763.80 करोड़ का कर्जा हो जायेगा भौर कुल मिला कर हमारा राष्ट्रीय कर्जा 7841.58 करोड़ का होगा । ग्रगर हम इतना कर्जा ग्रदा नहीं कर पायेंगे तो हमारे लिए मुश्किल होगी। मेरा निवेदन है कि इस कर्जे को कम किया जाये । ग्रभी तो यह भ्रवस्था है कि इस कर्ज पर हम को सालाना 436 करोड़ रुपया तो ब्याज का ही देना पड़ता है। मेरा निवदन है कि बहुत कम कर्जलिया जाये। जो श्रादमी कर्जदार होता है दूसरे उसको कमजोर समझते हैं श्रीर उसको ग्रन्छी निगाह से नहीं देखते । इसलिए हम को स्वावलम्बी बनना चाहिए श्रीर दूसरे राष्ट्रों से ऋण नहीं लेना चाहिए ।

ग्रस्पतालों के बारे में एक बड़ी कठिनाई यह है कि एलोपैयी इलाज बहुत महंगा है भौर उसके ग्रस्पताल हम हर जगह खोल भी नहीं सकते । इसलिए मेरा निवेदन है कि भायुर्वेदिक दवाग्रों के छोटे छोटे देशी दवाखाने खोल जायें ताकि देहातों में हम उनको चला सकें ।

13 hrs.

श्रीमन्, इस बात का भी मुझे ग्राप से निवेदन करना है कि हमारा जब मध्य प्रदेश राज्य बना तो वह चार राज्यों से बनाया गया था । हमारा मध्य प्रदेश हिन्दस्तान का सबसे बड़ा प्रदेश है जिसकी कि लम्बाई चौडाई 1 लाख 71 हजार 400 वर्गमील है। यह राजाम्रों का पहले ग्रप था। रजवाडों से मिल कर यह प्रदेश बना है। इसमें न कहीं सड़क हैं न कहीं अस्पताल हैं न ही कोई साधन हैं क्योंकि यह एक बहुत लम्बा चौडा प्रदेश है। जब कभी किसी योजना का रुपया इसमें दिया जाता है, शिक्षा के लिए रुपया दिया गया तो होता यह है कि पहले सड़कें बनवाने में वह रुपया खर्च हो जाता है। तब बाद में शिक्षा पर किया जाता है भीर कहीं स्कल बन पाता है। इस प्रकार सारे प्रदेश में तमाम कमियां हैं। हमारा एक पिछड़ा हम्रा प्रदेश है भ्रौर वहां पर 34 प्रतिशतः ग्रादिवासी बसते हैं। एक तिहाई से ज्यादा वहां पर ग्रादि-बासी लोग रहते हैं। श्रभी उनको नये सिरे से ब्राटमी बनाना है, कपड़े पहनना सिखाना है। कहने का तात्पर्य है कि वह भ्रत्यन्त बैंकवडं हैं जिनको कि ऊपर उठाना है। इसके लिए मेरा निवेदन है कि मध्य प्रदेश के लिए 800 करोड से ऊपर की धनराशि मंजर की जाय ग्रीर योजनाबद्ध विकास का कार्य किया जाय तभी यह प्रदेश ग्रागे बढ़ सकता है।

मध्य प्रदेश में डाकुओं की भी एक गम्भीर समस्या बनी हुई है। भिण्ड, मुरैना और चम्बल के इलाकों में डाकुओं का प्रातंक विद्यमान है। है। वहां पर डाकुओं की गतिविधियां बहुत बढ़ रही हैं। इटावा जो कि उत्तर प्रदेश का एक हिस्सा है और राजस्थान का भी कुछ हिस्सा डाकुओं से प्रभावित हैं और जैसा कि प्रभी मंत्री जी ने उत्तर दिया था कि हम डाकुओं की समस्या का सामना करने के लिए एक बोर्ड बना रहं हैं और बोर्ड उस पर विचार करेगा मेरा यह निवेदन है कि वह बोर्ड बना कर केन्द्रीय सरकार प्रगर इस समस्या को स्वयं प्रपने हाथ में ले ले तो मैं समझता हूं कि वहां के लोगों का जीवन शांति-मय व्यतीत हो सकेगा।

मेरा एक निवेदन यह भी है कि मध्य प्रदेश ने प्रापको 60 लाख टन चावल भारत के श्रन्य स्थानों के लिए दिया है श्रीर मैं सम-झता हूं कि श्रगर वहां खेती की तरककी के लिए ध्यान दिया जाय तो मैं समझता हूं कि वह देश के निए भी ज्यादा हितकर होगा।

श्रीमन, खेती के बारे में मझे थोडा निवेदन करना है और वह यह है कि सरकार खेती की तरक्की के लिए लघ योजनाम्नों को क्रियान्वित करे। ग्रभी सरकार बड़ी बड़ी योजनाओं के पीछ लगी हुई है जिससे कि वह काम पूरा नहीं हो पाता है। ग्रभी नहरें भी नहीं निकल पाई हैं। करोड़ों रुपये लग गये। छोटी सिंचाई योजनाम्रों को तत्काल हाथ में लिया जाय तो 15, 20 छोर 30 फीट पर पानी मिल सकता है। कुन्नों को मजबत किया जाय स्रोर उनको भ्रीर गहरा किया जाय । वहां पर टयब वैल लगाये जायं । मध्य प्रदेश में बिजली का प्राचल्य है ग्रीर वहां हर कुग्रों में बिजली लगा कर खेती की सिचाई का काम किया जा सकता है। वहां पर मध्य प्रदेश में जब बिजली का इतना प्राचल्य है, इतना बाहल्य है तो सरकार को उसे पूरी तरह प्रयोग में लाना चाहिए भौर ट्यबर्वेल लगा कर बिजली मे सिचाई करनी चाहिए। वहां पर क्यों नहीं कुन्नों, नदी, नालों

[श्री रा स॰ तिवारी]

की योजना बना कर सिंचाई के काम में लाया जाय? मेरी प्रार्थना है कि मध्य प्रदेश की स्रोर ध्यान दिया जाय। बस इतना कह कर मैं स्रपना स्थान ग्रहण करता हं।

Shri K. D. Malaviya (Basti): Speaker, Sir, while the Finance Bill is before us, for the consideration of the House, with your permission, I would like to take this opportunity to draw the attention of the Government to certain aspects of our social and economic problems which as usual, I have been doing always. This time I would like to draw the attention of the Government to the unbalanced and excessive import of capital and know-how.

Last time while I was speaking on the general budget, I quoted Mendesson, who was specially quested by the late Prime Minister to come here and see how our industries and technology were developing in relation to the scientific research that was going on, and he gave use a clear assessment, he made after comparing our grame of work with that of China, that we were depending too on foreign know-how and not giving that encouragement which was based on self-reliance, and in its totality it was going to do us damage. it is high time that we should give serious consideration to this which, I learnt later on the of Scientific Research had before the Governbent and it wants Indian technology, indigenous though it is and not as developed, perhaps, as we would like it to be, to be given all encouragement.

Now, as a policy, we are depending on foreign know-how on a turn-key basis. I am sure it is a wrong approach and this effort to get rich quick by depending and leaning on foreign efforts, foreign know how and foreign money is not a very fortunate aspect of our programme.

Foreigh collaborators who come here, as you know, import foreign

know-how. But they do not impart that foreign knowledge as quickly and as easily as we would like them to do. Another gentleman, who has recently carried out a survey of our work needs to be quoted. It is Mr. Michael Kidron, who has been moving in the country to examine how Indian tecnology and industries were growing and what was wrong with them, if there was anything wrong. Michael Kidron got the assistance of the University Grants Commission and certain other departments of the Government and of the British Council. I am quoting one sentence from an which was contributed by one of the magazines. He travelled throughout the country to see how our industries were being built up with foreign collaboration and says:

"......in almost every plant I visited and in which the foreign collaborator had a singnificant equity stake, new equipments were seen standing idle."

If this is foreign colaboration, where the initiative has been left to the foreign collaborator to bring or import capital, of course with our consent, where new machines are lying idle, it must cause serious concern to all of us.

Shri Himatsingka (Godda): Has he quoted any instance?

Shri K. D. Malaviya: I need not quote any instance. This one sentence "in almost every plant I visited and in which the foreign collaborator had a significant equity stake, new equipments were standing idle" is enough.

Then, dependence of Indian share-holders on foreign collaboration in foreign technical skill has become so obsessive that they do not mind paying much more salaries, 10 to 20 times the salaries to the foreign technicians. The Government of India also encourages this policy. What does it do? It encourages

biterness and all sorts frustration, of intrigues in the groups of those talented young boys. One can that there is no dearth of good talented boys with intiative and imagination. Why are they not encouraged? They are not encouraged simply because we want to build up an industry very quickly, and build up an industry very quickly we have to depend upon foreign collaborators and foreign know-how. i will not take much of your time. would only like to draw your attention and the attention of the Government to this state of affairs and say that this tendency must stop.

Then, there is the question of which has been patents almost shamelessly protecting foreign colin their effort to loborators drain out as much profits as they would like to. It is not only the Soviet Union which has done away with all this sophisticated working under the protection of patent laws many of the capitalist countries also have done away with this system and they have made use of the processes that have come to them while they were in search of those processes.

There is no policy of the Government of India so far as a direction for Indian technologists is cerned. We must make up OHL mind whether we have at this stage to care more for prices, foreign collaboration and turnkey job basis or whether we have to build up own cadre of technicians-in time, of course-and also not care so much for the cost structure while we are seriously trying to build up some technology, because there is a tendency, a fashion, grown amongst us that we feel that everything that manufactured in India and bу Indians is not as good as it will be if manufactured by a foreigner even in India and that everything that is manufactured here must be more costly and anything that is produced by a foreign collaboration in India is less costly. I do not think we have to view all these problems from that angle. If we want to build up our own cadre of technicians, we have to put up with one thing, namely, that every time this process of get-richquick is not good and that we have to put up with the situation in which there is bound to be spent a little time in which we are going to build up our own technology.

I would now like to come to another aspect in which I am interested, namely, the oil industry. I would like to draw your attention to fact, as I understand it, that the Government is going on fairly satisfactorily in pursuing the policy of the Government of India with regard to oil being developed under the pubne It is only in details that one sector. could find something to suggest for a change. One thing which is now noteworthy is with regard to the activities and the attitude of Assam Oil Company who are partners of the Government of India in a big venture which is going on in the eastern part of our country in Assam. It is whispered, of course, slowly, slowly and silently, that the Oil and Natural Gas Commission which is the creation of the Government of India is not working as satisfactorily in Assam as the Assam Oil Company are doing and that their drilling is very fast, satisfactory, less costly, more efficient and all that. I have not much knowledge of activities of the Oil and Natural Gas Commission recently, but this is very exaggerated picture of the real things that are happening there.

The Assam Oil Company came here some time in the 70s or the 80s of the last century and today, in the year 1965, they are not in a position to promise to give India more than 2.75 million tonnes of oil per annum. After having put in all their efforts, mone and know-how and the import of their knowledge and perience in India, they are not in a position to supply India more 2.75 million tonnes of oil per annum. Even that is not supplied because our refineries are not ready. Even if all the refineries come up and if we ask for oil from the Oil

[Shri K. D. Malaviya]

Limited in which they are 50 per cent partners and they are masters of technology, they will not be able to give us more than 2.75 million tonnes or 3 million tonnes of whereas the Oil and Natural Commission, which started its activity in Assam only in 1958-it was suspended during the Chinese aggression for a couple of years or so; people forget it conveniently and that the Oil and Natural Gas Commission is very slow in its activities which is not likely: they had withdraw their heavy equipment to the hinterland and had to take it back again-even after the lapse of all that time, the Oil and Natural Gas Commission, I am quite sure and confident will be in a position produce more oil than what the Assam Oil Company will be able produce after 70 years of their efforts. The only thing is that Oil and Natural Gas Commission now have to develop the oil fields which they have discovered. So, it is not quite correct to say that they are more efficient, less expensive, more painstaking and are more sincere and all this. The fact is that they are interested in profits. They not interested in producing more oil in order to get more profits. When the question of profit comes before them, they have not only to take oil exploration into consideration but oil import of petroleum exploration, products and all that and refinerieseverything has got to be taken into consideration. I think, it is time that the Government of should consider and give a new look to the functioning and working of Oil India Limited. If we feel that the tempo of work is not as fast as ought to be and if we feel that they are not as efficient as they ought to be or that they are not producing as much oil as they ought to, we should press them and, if necessary, we should take over Oil India Limited completely in our own hands.

What I find today is that the Government of India have not sent their expert representative on the Board of Directors. It is not a very good thing. I think, the Government of India should send its oil geologists or technicians for the Board of Directors. It is no good sending your Secretariat people to be on the Board of Directors of Oil India Limited.

Recently I have seen some controversy raging round the expansion capacity of our refineries. We today consuming about 12 or 13 million tonnes of petroleum products in our country and we are not to consume more than 18 or 19 million tonnes at the most by the end of the Fourth Plan period-it might go up two million more or a million less. The rate of consumption of petroleum products in the country has not been going very fast in recent years. I said that about eight months about a year back also, that according to my own calculation the consumption of petroleum products is not going to be as high as the foreign oil companies were trying to make out. Why were they trying to make out that the consumption was going up very much is because they wanted more refineries and they wanted their own refineries to expand. think, the safer thing and the thing for the Government of India to do will be to confine their attention to expand the capacity of the public sector refineries and to put the new refineries only when more oil is in sight.

I have recently come across the criticism of the Public Undertakings Committee which has been appointed by this august House. Perhaps, they were not properly informed. I may be permitted to say that. To criticize the Oil and Natural Gas Commission for the slow discovery of oil is not a very correct assessment the subject of oil exploration. will be discovered only when oil will be found in the bowels of earth and in order to find oil one has to drill and drill. They should be prepared for fallures also. Once an oil well is drilled you have got to wait for a certain minimum period of time in order to know how much oil is likely to be produced from that well and how far the ONGC can assess the quantity of oil in that region. Therefore the quantity of oil that is to be found out in India depends only upon the discovery of oil.

Recently oil has been discovered in Lakwa and in certain areas, Nabagram and Sanand in Guiarat. ditional oil has been discovered. As reports show, the prospects are good. If the prospects are good, the Koyali Refinery can very easily be expanded to 4 million tonnes and Barauni Refinery can very easily be expanded to more than4 million To think of having a retonnes. finery in Haldia, I think, we have to be a little more cautious because once we decide upon a refinery Haldia, we will have to depend upon imported crude oil. Oil from Assam cannot be taken economically Haldia. All the Assam oil has got to go to Barauni or to further west in the hinterland in order to have more refineries or to expand or increase the capacity of the Barauni Refinery. If oil from Assam is taken to Haldia, it will become very costly after transport. If all the oil is refined Assam, even then the transport of petroleum products from Assam to the hinterland right up to Amritsar will be frightfully costly and we will not be able to consume that oil.

Shri Basumatari (Goalpara): Assam Refinery can be expanded.

Shri K. D. Malaviya: Assam Refinery, naturally, according to the view that I hold, should not be expanded beyond a decent and reasonable level. So far as I remember and I know the Government of India is also thinking of expanding or increasing the capacity of the Assam Refinery. The point that I want to make out here, is that if we hasten to

locate refineries at these places now, very soon we might have to realise that oil has been discovered at places from where either it has to be exported or we will have to put another refinery. We have not too much money in our pocket to go on adding to the number of refineries. We have refineries at Koyalı, Barauni and Noonmati and at Cochin, and we are going to have it All these refineries can in Madras. very conveniently be expanded double their capacity so that India can take care of its consumption of oil in the Fourth Plan period right well in the Fifth Plan period, if we plan for about 25 million tons of oil right from now and do it quickly and not hanker after papers and files If we just tackle here and there. the whole problem and see that if about 25 million we can produce tons of oil from these refineries, should be enough till the end of the Fourth Plan and right well to the Fifth Plan. Marginally we always have to import oil.

There is one more point to which I would like to draw the attention of the Government. The foreign oil companies naturally are anxious to expand their capacity. If it is profitable proposition, by all means let us examine it. But to give expansion capacity to Bombay fineries will not be in the interest of our public sector oil industry. All the oil that will be consumed in the Bombay region, the western region exclusive of Cochin region, has ready been taken care of. If give them more refining capacity to Bombay, that oil will have to sold to Amritsar or to nor northern expanding India. Now, if you are your refinery in Barauni if you are having your expansion capacity Koyali, where is that oil to be sold? Naturally you will have to compete with the western oil companies which are located in Bombay. because of their well-established position, it may be that for a couple of years, for four or five years, you may not be able to compete, them as smoothly as one would like

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Therefore, you have got to give preference, you have got to care of the industry which you are just building up and from that point of view to go on giving expansion capacity at this period of time Bombay refineries will be harmful for our refineries that are coming up in Koyali, in Barauni and in parts of India, specially in Cochin also and the one that is to come Madras. 1 for one. think that enough refineries have been planned and that no more should be planned right now in the next two years' time. What we should do to care for expasion, quick programme of expansion and expedite programme of oil exploration. are bound to find more oil in Gujarat much more oil in Assam, Will not be surprised about Lakwa which is one of the richest and biggest oil-fields of India because the results, as I am told, as I see from the reports, are very encouraging.

Shri Kam'anayan Bajaj (Wardha): What about Rajasthan and Kutch?

Shri K. D. Malaviya: I d٥ not know. Sir, I was only referring to certain aspects of oil industry.

The last point that I would like to refer to with your permission is with regard to fertilisers. I strongly believe that we should have in the past purchased certain patents of processes for instance, the gas ammonia cess. I want to put this question to Government. Why is it that we have not purchased gas ammonia process to get the same amount of fertiliser or the latest gas oxygenation process? Why are we not prepared to bit by bit the processes and undertake to produce fertilisers by ourselves? We have got the neering, Designing and Manufacturing section in our country. It can be built up faster than what we are going to do today. But somehow or other Government wants the publicsector Fertiliser Corporation either

to purchase the whole of all the processes of fertiliser or to let it go to the private sector. This is not a correct approach. The Fertiliser Corporation, I am told. are not in position to have gas ammonia plant and they are not in a position to do We can very well easily purchase this process from someone outside bv paying rolayty paying or by the fees which could be paid back two or three years' time and then we can master our own process and our own designing and we can go ahead. Quite possibly we may take a little longer time. But we should not think that if we do not get as much fertiliser as my freind Mr. Subramaniam has planned, we are not going to get more food. Whether more fertiliser comes at the proper time, according to our schedule, is not very relevant to the greater increase in food production, although technologically we can say that you will have this approach that you will have so much fertilizer, so much insecticides, much water and, therefore, you will get so much food. All that does not go that way. Therefore, in order to build up fertiliser industry in the public sector-we should not worry that it may be delayed by one or two years more-we should stick to the programme of building a fertilizer industry in the public sector. If we do that tenaciously, we will manufacture fertilizer according to programme in four or five years' time and if not in four or five years' time, in six years' time as we want today, Today, according to our schedule the Bechtals are not coming and they are not giving you 1 million tons nitrogen in four years' time or five years' time. I am quite gure they will take more than five years' time. If we lean on our own boys, on our own technology, on our own system, on our own things, we might seven years' time. But we will have it in our own hands. Therfore. would urge the Government to consider to apply initiative, to leave the initiative to our own people and to

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build the fertiliser industry in the public sector on this basis.

Shri Alvares (Punjim): Mr. Speaker, Sir, the Budget and the Finance Bill that is under discussion just now comes at the time when we are on the threshold of the Fourth Five Year Plan and, therefore, I think that it would have been very important if the Government had indicated how the Fourth Plan is going to be ushered in.

Sir, the Finance Bill is like an economic catalyst of the economy of the country and I thought that in the Finance Bill which makes certain relative changes to give directions to the economy, the Finance Minister would have made a very clear indication. In the Mid-term Appraisal of the Third Plan, we were confronted with a certain amount of shortfall that overtook our expectations and crippled our economy to a very large extent. If we are not to suffer from this same malady again,the economic suggested that there planners have must be two types of planning, a long-term planning and a mediumterm planning, the medium term planning is the budget planning and it fits into the long-term planning so that year by cyar, as the capital inputs are calculated, they may be able to indicate to us in which precise field, and in which precise sector, the economy is growing.

13.28 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Therefore, this one great lacuna in the Finance Bill and in the Budget must come in for immediate consideration and I do hope that this new trend in economic thinking of relating the Budget expenditure to precise implementation of the Plan for that particular year must be given effect to lest we may be confronted once again with a mid-term appraisal where we have a shortfall in implementation.

I had said earlier that the Finance Bill is the economic catalyst of budget and the economy. I do hope that in presenting the Finance Bill, the Finance Minister had kept before himself the overall consideration of the manner of the economy and the type of the economy which the Indian people and this Parliament are committed to. There are four main criteria in this respect. There is the criterion of production; there is the criterion of diversification of initiative: there is the criterion of curbing monopolistic tendencies and finally there is the socialist criterion of egalitarianism. If the Finance Bill does not fulfil all these four criteria. it has failed to do justice to the socialist pledge we took in this House many years ago. Therefore, I propose to analyse the Finance Bill on the basis of these four criteria and to find out whether it satisfies all the presumptions that we have given thought to. The first thing is about the assumptions. There are three main assumptions in this budget, all of which will not be justified.

First, there is the assumption about the success of an appeal to the conscience of the blackmarketeer to unearth a large amount of money, about Rs. 3000 crores, which is today running a parallel economy in the country. We have made certain overtures to the blackmarketeers. Have they been justified? The hon. Minister has placed certain statistics before us relating to the three-months' period, out of the six months' period, which he had allowed for the purpose of making declaration of unaccounted money. He himself has admitted that there has been a failure and he says that he will take further measures. This is one assumption that is wrong.

The second assumption is of a similar nature. The assumption is that between the import price of raw materials and that of the manufactured goods, there is an area of profitability which Government cannot tackle. The hon. Minister has increased not only the price of the imported raw

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materials but also the excise on the price of copper, for instance. The price of copper has been increased. and the excise duty has been increased on copper from Rs. 300 to Rs. 1000. What is the assumption here? assumption is that the profit that was being made was being kept by the manufacturer. So far as that assumption goes, that is correct, and the step that has been taken is a step in the right direction. But may I ask whether the manufacturers who are more profit-oriented than production-oriented give a consideration to this suggestion that the excise duty has been imposed in order that Government may mop up that extra area of profitability between the price of the raw material and the final profit? I do not think so.

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Similar is the case in regard to the other concessions that he has announced two days ago. In all these, the assumption is entirely wrong. We are dealing with an economy that is entirely profit-oriented, and in a profitoriented economy, there are no social considerations and there are no production considerations. Therefore, to rely upon these assumptions is to my mind highly fallacious.

Let us take the question of production now. After all, the country must produce, and we have to distribute it also. In regard to production we find that the industrial production has declined from 9.4 per cent in 1963 to 6.7 per cent in 1964; and agricultural only by three production has risen points from 137 to 140 during the same period. What does this mean? For some reason or the other, as I shall presently show, this decline in industrial production has been purposely engineered, because the economy today is showing a sign of buoyancy in different sections in several ways, trhich shows that industrial production can pick up. But there is a group of people in this country who want to in id the economy to ransom, and the decline in industrial produc-

tion can only be explained in that manner.

Agricultural production has lagged behind. It has risen only by three We all know that the productivity has risen by one point only; the increase by two points has been because of the increase in the total acreage under production in the agricultural sphere. Therefore, the Finance Minister has not been able to determine how the production must grow in this country, for, production is very necessary to satisfy the tremendous demand which is there. The demand curve, according to the econoindicators, is much than the supply curve today. situation, such when 14 supply not only cannot catch up with the demand, but cannot hope to do so in the present circumstances, the economy must be production-oriented and every single change in the Finance Bill must be in the direction of both greater production and better distribution. For, as I have production is very crucial. But what do we see? We see that when production has been stagnant, Government have tried to bypass the main issue. Let us take one example. The production in the centralised sector of the textile industry has been stagnant for many years, while the production in the decentralised sector. namely the powerloom, khadi and the handloom has increased phenomenally, and yet instead of giving encouragement to the decentralised sector of the textile industry so that production could be encouraged and diversification of the economy also can take place, the Finance Minister has imposed three types of penalties which ere hampering the production in the nowerloom or in the decentralised sector. For intsance, where is the necessity to have a registration fee of Rs. 25 in the case of those who posess less than four looms? Where is the necessity to penalise any transfer of looms above four, if for a mere convenience, they have changed the location either for the purpose of

changing a residence or for the purposes of taking advantage of more modern production processes? This is one instance where Government liave not encouraged production of a diversified character on which we can rely and which can play the game in the economy that has to be production-oriented.

As far as the question of the powerloom is concerned. Government would be well advised to give immediate effect to the recommendations of the Ashoka Mehta Committee's which has recommended an expansion of the decentralised sector by giving a certain amount of production capacity to the powerlooms, and secondly by passing on all the excise to the production-end of yarn in the centralised sector.

Now, let us see what the fiscal policies of Government are. The result of successive budget proposals has been that there has been a strengthening of the monopolist tendencles. The late Prime Minister Jawaharlal Nehru had appointed the Mahalanobis Committee of prestige fame to find out where all the wealth that had been created in the first two Plans had gone, into whose pockets it had gone, down which drain it had been lost or whether it had been accumulated in a particular sector. The Mahalonobis Committee in their preliminary report has stated that there certain monopolist tendencies growing and has indicated how these endencies have grown. The proponals in the Finance Bill strengthens these monopolist tendencies, as I shall try to prove in a moment.

It is a curious fact that the efforts that we made some time ago in order to diversify investment and thereby give the small man a greater share in the control of the economy of the country have failed. Today, the small investor, for some reason or the other, does not find it worth the while to go to the market. I do agree, however, that there is a very socialist measure that this Government have brought about, which is one of the

few things that I do support, and that is the Unit Trust. The Unit Trust plus the small savings schemes and the increase in the bank rate have prompted the small investor to pull out his investments from the equity shares and to divert them into the large-scale operations through which Government can operate. This is one good tendency at one end. But what is the tendency at the other end? At the other end, there is nonopolist concentration. The Indusfrial Credit and Investment Corporation of India under-wrote shares during the last year to the extent of Rs. 122 crores out of Rs. 134 crores. Obviously, this corporation is a big financial undertaking run by the big industrialists and capitalists in this country, and for some reason or the other, they have been forced to under-write Rs. 122 crores out of Rs. 134 crores. I shall not go into the rea-sons now. It is obvious, however, that the monopolist tendencies have been strengthened, because all these under-writings are on behalf of the very companies that have floated these shares. Let us understand this that the under writing of shares the extent of Rs. 122 crores of equity capital through the ICICI is nothing else than the promoters of those big companies buying out all the shares through this devious method.

Then, let us take the question of interlocking.

I will not take much time of the House on that. But may I say that the Government of India's recent decision to give a letter of intent to the foreign investor and ask him to choose his Indian counterpart will again lead to the strengthening of After all, monopolistic tendencies? if there is a big foreign investor—the foreign investor must be a big man; he cannot be a meximum-sized investor, he cannot be a small investor—it is obvious his contacts in this country must be with big business. He is not going to seek out a small shy entrepreneur. He must seek established houses. Therefore, by the very fact

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that the Government of India is giving a letter of intent to the foreign investor, it will automatically will go o indicate that monopolistic tendencies in the country will be accentuated.

On the question of dear money policy, may I say that both on account of unaccounted money and on account of increased supplies money with the public and overcapitalisation in companies, the policy of dear money that the Government of India and the Reserve Bank of India had initiated will necessarily pay dividends, and in spite of the pressures that the capital market may put upon them on this issue of dear money, my own suggestion to Government would be that they should not relent on this issue unless Government first sets up a higher power committee to investigate industrial costs structure, and only when they are satisfied that industrial costs have been kept within reasonable bounds should the policy of dear money be done away with and an era of cheap money ushered in.

I had said earlier that the economy is buoyant, that the quantum of tax collection indicates that there has been a great flow of income to Government. Where is, therefore, the need for Government to go in for or invite foreign capital to this country. Let us examine this position. In the beginning foreign investment was imported on a government to government basis, and government to government basis importation of foreign investment did not bring foreign political pressures; it was naturally a form of aid. But an individual foreign investor, when he is wanting to invest, has no altruistic motives. His motive is profitability; because he finds it more profitable to invest capital in foreign countries, therefore, he is sending capital abroad.

Let us examine the quantum of profitability of foreign investments in

this country. In an investigation conducted by the Reserve Bank of 251 foreign companies with branches here there was shown an impressive rise of profits by Rs. 10 crores to Rs. 45 crores in 1961-62. Therefore, the profitability ratio or the margin of profit rose from 5.3 per cent to 6.2 per cent for the foreign investor. In foreign controlled rupee companies, the position is even better; the profit rose to Rs. 94 crores in 1962-63 as against Rs. 82 crores in the previous year. Compared to the Indian rupee companies, the profitability ratio of foreign companies, either branches of foreign companies or rupee companies, is 11.3 as against only 9.1. Therefore, there is no justification for giving a letter of intent. After all, as I have said if it is profitable, they come; if it is not, let us give encouragement as much as we can to the Indian investor. Therefore let us be satisfied with this.

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Let me take the last point-egalitarianism. No economy, no socialist economy, can be finally satisfactory if it does not try to bring about an erosion of the peaks of incomes and raise the nadirs of poverty. fore, I say that there is no justification, in present circumstances, for the Finance Minister to have given such a large measure of relief in personal taxation. I have been trying to work out the figures of per capita notional income. The per capita national income has been fluctuating in the last five years, sometimes declining, sometimes increasing; now it has increased to Rs. 300. This is the annual average, from those who draw crores of If we rupees to those who starve. take the lower 40 per cent, we will find that the national income is Rs. 200 per capita per annum. If we go still further down, to the lowest slab, we find that for the lowest 20 per cent, the daily income per capita is not more than 20P, and this on the basis that today the rupee is only 16P.

Therefore, I can only say this-I have had to curtail my observations

a lot for want of time—that the Budget is only industry-oriented. It does not take note of the various other sectors of the economy. After reading the Finance Bill, I can only say that poverty is not a part of the national consciousness of this nation.

Shri Firodia (Ahmednagar): I must congratulate the Finance Minister on the good ideas that he has really brought into this year's Budget. At the same time, I must say that he is bringing their impact haltingly, and that definitely reduces the real impact which they should have on the economy of this country.

He has said in his budget speech that it is a production-oriented budget. I think we will have to test it on that. Let us see what has happened during the last two months. after the budget was introduced. We have always seen that at the present juncture the villain in the present economic affairs is not defence expenditure, but it is the rising prices. Could we reduce the prices during the last two months? Have we got any inclination to see or could we see anywhere, either in the industrial sector or in the agricultural sector or any other sector, whether the trend of prices is such that they are going down?

Fortunately for us, this year the crops are very good. But we see that government policies are such that prices go on rising month after month. Very recently, about four or five months back, by a stroke of pen, Government increased the price of imported wheat by about 14-18 per cent. Nobody felt it at that time, but the impact of that increase is generally found out in the price rise, because we know that today in the whole country one-third of the wheat which is consumed or which is distributed is imported wheat, and so it has that impact on the general budget of the common man.

Let us see what is the investment potential or investment market after

the budget. It is said that the share market is the barometer. We have seen that it did not get any fillip. But leave the share market. We have seen that new companies which are coming out are very shy, because during last year 84 per cent of the share of new companies were purchased either by public sector undertakings or by institutional investors. Only 16 per cent of the share capital was taken by private investors. In this budget, the Finance Minister has given a tax credit certificate facility to those people who buy shares in new companies. As the concession goes, a man will get some Rs. 1100 if he buys shares upto Rs. 35,000. This works out to 3.5 per cent interest. Two months back Government has increased the bank rate to six per cent and the banks also have increased their deposit rates to 7 or 7.5 per cent on five year deposits. How can we expect any individual to go and invest his money in any new company from which he will get about 3.5 per cent income. It is also curious that the Government is coming out in the field of starting of companies in this way from the tax payer's money: Government wants to support the investment market in this way. do not think it is a very good sign of a good economy of our country. We have seen by having ten per cent extra import duty very recently the price of industrial production has also gone up and generally we find that the price trends in industries is also such that we do not expect the price of industrial products to come down. Fortunately, he has included in the Finance Bill some industries which would definitely help agricultural economy. The most important problem is to induce the farmer to take to scientific and technological methods and by giving some inducement to the industries to help agriculture, he has done a very good thing.

Today we have become target minded and expenditure-minded. We give a certain target to the block and the block officer knows that within five years he has to give a report like

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that and while sitting in his officethis happens in many places—he sends a report to the Government and the statistical department of the Government takes note of that and makes out a case that production has increased by so much. Similarly, with regard to expenditure also. There is this sort of mentality. In a planned economy the target must be there but there must also be a very good organisation to, supervise whether the targets are really fulfilled or not in real terms, and not on paper only. Similarly, all departments go out to purchase things in the month of March, irrespective of whether they need them or not. This develops some shortages in respect of some of the important articles like steel, cement, etc. When we formulate our plans, whatever amount is kept for the individual projects should not be allowed to lapse on 31st March; it should be carried over to the next year and they may be allowed to purchase the things even after 31st March.

Very recently Government has formed the agricultural refinance corporation and an appeal was made to the joint stock Banks to take the help of this corporation and help the agricultural field.

श्री विकान चन्त्र सेठ (एटा): जब हाउस में फ़ाइनेंस बिल पर डिस्कशन हो रहा है तो फ़ाइनेंस डिपार्टमेंट का कोई भी मिनिस्टर यहां पर न हो यह बड़े दुःख की बात है।

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): Sir, I am here and it is a joint responsibility.

श्री विज्ञान चन्द्र सेठ : जो लोग बोलने वाल होते हैं उनके पास विचार होते हैं श्रीर यह उचित है कि वित्त मन्त्रालय के मन्त्री उन्हें सुनने को उपस्थित रहें ताकि वे उन पर ठीक से जवाब दे सकें।

Dr. L. M. Singhvi (Jodhpur): Sir, even the hon. Speaker has ruled several times that it is necessary in any discussion that at least one Cabinet Minister should be present. I have very great respect for my friend Mr. Hajarnavis but he belongs to a different Ministry. At least, if the Cabinet Minister could not be present, the Deputy Minister of the concerned Ministry should be present. We take very great exception to this wholesale absence. I think you should lay down that some of them should be present in the House.

Shri Hajarnavis: May I respectfully submit a point, Sir? I hope my
learned friend Dr. Singhvi will appreciate that in this House, we are all
Members of Parliament and one M.P.
is not greater than another. The only
question that could be asked is whether there is a person to speak on
behalf of the Government or listen
on behalf of the Government and
whether he has the authority to represent the Government or not.
Since we have a joint responsibility
any of us can be present here.

Shri N. Dandeker (Gonda): Sir, A highly technical subject is being discussed and observations are being made which are very relevant and which go to the root of the matter. I support the observations made by my hon, friend Dr. Singhvi

Mr. Deputy-Speaker: Every word that is spoken is reported and it is on record. There is joint responsibility of the Government and a Minister is here. Government is represented... (Interruptions).

Shri Sinhasan Singh (Gorakhpur): Sir, this does not concern one or two ministers and the hon. Minister who is sitting here is not so much concerned with this. He may know about it or he may not know about it. Whatever is spoken may be taken down but this report is not immediately passed on to the Minister.

Dr. L. M. Singhvi: Nobody reads it all; it is too much to expect that the

verbatim proceedings are read by the Minister. Besides the Minister with reply today. (Interruptions.)

Shri Sinhasan Singh: If this is the position, what is the use of our coming and sitting here and we go on speaking here? It is better if we had no meeting at all during the lunch hour.

Mr. Deputy-Speaker: There is no point of order.

Shri Firodia: I was saying that very few joint stock banks had come out to help the agricultural projects in the country. The agricultural refinance corporation must send their own men where there are big projects taken in hand, such as big river valley projects. Some survey finance requirements must be done before the projects are completed then alone the agricultural refinance corporation will be of some use to the farmers of this country.

I now come to the taxation on cooperative institutions. At the time of 1961 Budget, Shri Morarji Desai said that the revenue out of these co-operative institutions will be negligible. This is what he said. But he said that he found that the cooperative sector was taking up big projects, not that they might make much money out of that. But it was felt that come money out of that must go to the State. Co-operative undertakings are coming up in the rural areas, where there are no industries. We are wedded to a policy of agro-industrial sociev and if we mop up whatever surplus the co-operative institutions have out of their investment in sugar factories or spinning mills, etc., new industries will not come up in the rural areas. We must not also forget that these co-operative undertakings are giving an impetus and fillip for investment in the rural sector or in the agricultural field. Investment in the agricultural field is the lowest. Nobody who has any wants to go to the agricultural field

and invest his money there. He wants to go to some industry and invest there. So, it is necessary that for at least 10-20 years till we have industries dispersed in the tural sector, we should not charge any income-tax on the co-operative sector. As a matter of fact, many times the income-tax officers take a view while charging income-tax on the co-operative factories a view which is not consistent with the policy of the Government, I will give you an instance. In the case of the co-operative sugar factory which was started in 1950, they had an accounting system of paying to the farmers who supplied continuously cane to them at the best possible rate which they could give out of profits earned in that year. Income tax officers took exception to this. For the last 5-6 years State Governments are announcing minimum prices which. should be paid to the farmers who supply sugarcane to the factories and the Income-tax officer had taken this minimum price as the base and whatever extra was paid was added to the profits of the co-operative sugar factory and it was taxed. They also did not allow as expenses the transportation charges or the field supervision charges which the sugar factories in the co-operative sector had to spend to see that they get the best kind of crop and sugarcane at the proper time. So, even if we say that we are looking to the co-operative sector with really good intentions in actual practice, it turn, out that the co-operaive sector is taxed like joint-stock sector. So we will have to see that the department concerned should get some instruction from the Finance Ministry that while taxing the co-operative sugar factories, must give attention to this a pect of co-operative principles.

14 hrs.

Mr. Deputy-Speaker: The hon: Member's time is up.

Shri Firodia: Sir, I had lost two or three minutes.

Mr. Deputy-Speaker: Two minutes

Shri Firodia: I want to say a few words about import policy. The import policy is out usually sometime during the end of April or in the month of May. But so far, nothing has come out. The industrialists also do not know what is going to be the import policy. They have very little stocks with them to produce goods during the next three or four months and they cannot plan their production because the import policy is not out. So you must decide that the import policy, whatever it may be, should be out at the proper time.

I was mentioning about the grains. We are importing every day grains worth about a crore of rupees from foreign countries. We cannot say how much amount we are spending out of the PL 480 imports on agriculture. I have seen a report and I have myself seen in Sweden that they have good "torage arrangements. They were really surprised that on account of your faulty storage we are losing 15 per cent of our grains. Even if you improve our storage our imports will go down and our economy will grow, I request that out of PL 480, we should spend as much as we could on the improvement of storage and thus save our economy from this trouble of importing grains.

I have to say something about the ICICI and the IFC and the State Bank. They give loans to industrialists for the purpose of the industries, but all of them have become such that they want all things to be mortgaged with them; they are mortgaged with them. But even if there is a little lacuna in the title or anywhere, they just stop giving loans.

भी म्रोंकारसास बेरवा (कोटा) : उपा-घ्यक्ष महोदय, व्यवस्था का प्रश्न है । कोरम नहीं है । Mr. Deputy-Speaker: The bell is ringing.—Now, there is quorum. The hon. Member may continue his speech.

Shri Firodia: The State Bank of India last year had only given a loan of Rs. 68 lakhs to 79 institutions in the whole country. This was mediumterm loan. We can find from this that the State Bank or the lCICI or the IFC are just going very slow and they take a very long time in looking to the formalities of granting loans. The industrialists are also put to much inconvenience, and we cannot also achieve the production which we really want to do.

श्री म॰ ला॰ द्विवेदी (हमीरपुर): उपाध्यक्ष महोदय, श्रभी कुछ माननीय सदस्यों ने प्राप के सम्मख एक प्रार्थना रखो कि जिन मन्त्रियों का सम्बन्ध इस विधेयक से है, वे इस सदन में उपस्थित नहीं रहते । ग्रगर यह कहा जाये कि सदन में एक मन्त्री बैठे हुए हैं, तो ऐसी बात नहीं है, तीन तीन मन्त्री हैं माननीय सदस्य यह बात इसलिए कहते हैं कि वित्त मन्त्रीया वित्त मन्त्रालय के लोग उनकी बातों को सन लें भ्रीर उन पर भ्राचरण करें। यह भी कहा गया है कि मन्त्री महोदय के पास यहां की कार्यवाही का एक एक शब्द भेजा जाता है। लेकिन प्रश्न यह है कि क्या वित्त मन्त्री उन शब्दों को पढते भी हैं। यहां तो वही कहावत चरि-तार्थहो रही है कि "भैंस के ग्रागे बीन बजे भीर भैस खड़ी पगुराए।"

श्री हजरनवीस : मैं माननीय सदस्यों को विश्वास दिलाना चाहता हूं कि मैं हर एक शब्द सुन रहा हूं और नोट कर रहा हूं।

Shri Prabhat Kar (Hooghly): A big field is discussed. So many Ministries are being diccussed.

श्री म० ला० द्विषेती : मन्त्री महोदय नोट कर रहे हैं, लेकिन वह तो वित्त मन्त्री नहीं हैं।

उपाध्यक्ष महोदय, मैं यह भी निवेदन करना चाहता हं कि जिस समय वित्त मन्त्री महोदय यहां बैठे भी थे, तो वह बराबर दसरे मन्द्रियों से बात करते रहे। वह सदस्यों की म्क बात भी नहीं सून रहे थे। इसीलिए मैंने यह सब कहा है। ग्रगर माननीय मन्त्री ने सदस्यों की बातें सुननी हैं, तो हम भाषण करें श्रीर अगर हमारी बातों को नहीं सूनना है श्रीर उनकी तरफ़ ध्यान नहीं देना है, तो फिर यह बहस बेकार है भ्रीर इस को समाप्त कर देना न्वाहिए ।

भी जिंकरे (मरमागोग्रा) : माननीय सदस्य इस वक्त ये बातें क्यों कह रहे हैं ? वह बोटिंग के समय ये बातें कहें।

Shri Hajarnavis: May I assure the hon. House that before the Minister replies he reads every word spoken in the debate?

भी म॰ ला॰ दिवेदी : जहां तक वित्त विधेयक का सम्बन्ध है, मैं कहना चाहता ह कि हमारा जो शासन है, वह एक रथ है, जिसमें मन्त्री रूपी घोड़े लगे हुए हैं। उन घोड़ों की सगाम--रास--वित्त है, जो कि वित्त मन्त्री न्तथा वित्त मन्त्रालय के हाथ में है--वित्त मन्त्री त्वस रथ के सारबी है। जिसके हाथ में शासन के रथ की रास है, यदि वह प्रादमी ही सो जायेगा, तो फिर शासन का रथ कैसे ठीक न्तरह से चलेगा ?

श्री बाल्मीकी (खुर्जा) : वित्त की प्रवृत्ति चलायमान है।

भी म० ला० दिवेदी: ग्रगर उस को चलाने वाला ग्रादमी हो, तो वह चलेगा, वर्ना न्तहीं चलेगा।

·श्री बाल्मीकी : वह ग्रपने ग्राप चलता है ।

भी म॰ ला॰ द्विवेदी : वह प्रयने प्र नहीं चलता है, वर्ना ये बिड्ला वग्रैरह न बढ़ आते । अगर वित्त चलायमान होता, तो वे एक दफ़ा बढ़ते, हमेशा न बढ़ते ।

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यह वित्त विधेयक सारे बजट के बाद ग्राया है ग्रीर सारे बजट का सारांश इस में रहता है। कल जो संशोधन प्रस्तुत किये गए. उनमें इस बात का ध्यान नहीं रखा गया कि हमारेदेश पर एक बडा भारी संकट भ्रागया है। वह संकट कैसा है ? हमारे एक छोटे से पड़ीसी देण, पाकिस्तान, ने हमारे देण पर भाकमण किया है। यदि यह कहा जाये कि वित्त मन्त्रालय से इसका क्या सम्बन्ध है---इसका सम्बन्ध तो प्रतिरक्षा मन्त्रालय या प्र शन मन्त्री महोदय से है, तो मेरा कहना है कि हमारे मन्त्रिमण्डल का सामदायिक उत्तर-दायित्व है, जायंट रैस्पांसिबिलिटी है । इस लिए हमारे हर एक मन्त्रालय को चाहिये कि वह ऐसी नीति भ्रपनाए कि जिससे देश में विश्वास उत्पन्न हो सके, हमारे देश पर होने वाले इन छटपूट हमलों का मंह-तोड़ जवाब दिया जा सके भीर हम अपने देश की प्रतिरक्षा व्यवस्था इस प्रकार कर सकें कि विरोधी दल के सदस्य उलटो-सीघी बातें करके देश में गुमराही न पैदा कर सकें।

डा॰ लक्ष्मीमस्ल सिंघबी : उलटी-सीघी बात करने का ठेका केवल विरोधी दल के सदस्यों ने ही नहीं ले रखा है। कांग्रेस के सदस्य भी ऐंसा करते हैं।

श्री म॰ ला॰ द्विवेदी : हमें श्रपनी प्रति-रक्षा व्यवस्था भ्रीर प्रबन्ध को इस प्रकार उचित रूप से करना चाहिए कि छोटे मोटे देशों को हमारी तरफ देखने का मौका न मिले।

वित्त मन्त्री ने बताया है कि उन्होंने इस विधेयक में कर नहीं लगाए हैं। मैं इस बात का स्वागत करता हूं कि उन्होंने इस साल ऐसा बजट प्रस्तुत किया है, जो कि घाटे का बजट नहीं है। लेकिन साल-दर-साल बजटों में जो कर लगाए गए हैं, जिनसे हमारे देश का श्राधिक ढांचा भीर माथिक व्यवस्था ग्रमतुलित हो गए हैं, उनको कम करने की दिशा में ग्रभी तक कोई कदम नहीं उठाए गए हैं।

[श्री म० ला० द्विवेदी]

भगर यह कहा जाये कि भाय के साधन कहां से उत्पन्न हों, तो मैं बता सकता हूं कि हमारे देश में ऐसी ऐसी गलतियां चल रही हैं, जिन को धगर दहस्त किया जाये, तो धाय बहुत बढ सकती है। उदाहरण के लिए देश भर में जितना माल रेलवेज के द्वारा बक किया जाता है. उसके इनवायस बनाए जाते हैं। मान लीजिए कि भगर यहां से बम्बई को एक लाख मन गल्ला भेजा गया, तो एक लाख मन गल्ले का इनवायस बना दिया जाता है। लेकिन जिस वक्त बिल्टी छड़ा ली जाती है, उस वक्त वह इनवायस फाड दिया जाता है। केवल एक हजार मन का इनवायस ही बनाया जाता है भीर एक हजार ही किताबों में दिखाया जाता है। इसका नतीजा यह होता है कि 99,000 मन का हिसाब किताब ही कहीं नहीं होता है, उस खरीद फरोध्त का कहीं जिक्र ही किताबों में नहीं होता है। इससे इनकम टैक्स ग्रादि का षाटा भ्रापको पड़ता है। वह ग्रापको मिलता नहीं। मैं चाहता हूं कि वित्त मन्त्रालय ग्रीर रेल मन्त्रालय का ग्रापस में तालमेल होना चाहिये, ऐसा कोई प्रबन्ध होना चाहिये जिससे जितना माल बुक हो उसकी एक नकल वित्त मन्त्रालय के पास भी ब्राये ताकि उसको माल्म रहे कि कितना माल कहां गया ग्रीर किसने उसको खरीद किया, किस ने उसको बेचा धौर इनकम टैक्स भ्रादि का हिसाब किताब ठीक तरह से लगाया जा सके। इन दो मन्त्रालयों में स्राज कोई सम्बन्ध ही नहीं है। हमारा उत्तरदायित्व सम्मिलित है। भ्रगर सम्मिलित उत्तरदायित्व है तो ऐसी बड़ी बड़ी गलतियां जो हैं इनको **धा**सानी से पकड़ा जा सकता है, करोड़ों रुपया कर का जो मारा जाता है, इसका भासानी से पता चल सकता है। सरल रीति से इसको किया जा सकता है। मैं चाहता हुं कि ये दोनों मंत्रालय इस ग्रोर ध्यान दें। जब लोग इस तरह की बातों के बारे में लिखते हैं तो उस पर विचार भी पूरे तौर से नहीं होता है सालों तक पत्र पड़े रहते हैं, उत्तर उनका इसलिए

नहीं मिलता है कि उस पर विचार करने का भवसर हो नहीं मिलता है मंत्रालय मैंने इस सम्बन्ध में वित्त मंत्रालय का ध्यान खींचा है ग्रांट मझे यह देखना बाकी है कि वह इस बारे में क्या कछ करता है।

देश की प्रगति के बारे में हमको बहुत सब्ज ाग दिखाये जाते हैं। मैं मानता है कि देश में ्हत उस्तति हुई है। जो योजनायें बनाई गई हैं वे देश को उन्नति को दिशामें लेजाएही हैं। लेकिन जो बःत वि वा एगीय है वह यह कि हमारा जो विकास है वह संतुलित ढंग से नहीं हो पा रहा है। यदि स्नाप दिल्ली नगर को देखें या दिल्ली जैसे बड़े बड़े दूसरे नगरों को देखें तो मालम पड़ेगा कि हम एक ऐसे स्वर्ग में पहुंच गए हैं जिसकी कल्पना ही नहीं की जा सकती है। लेकिन यदि हम देहातों में जायें तो क्या पाते हैं ? पन्द्रह साल पहले जो ध्ल वहां उड़ती थी वही धुल ग्राज भी वहां उडती है भौर शायद ज्यादा ही उड़ती होगी। मैं यह भी कहना चाहता हं कि जो उद्योग हैं वे भी ऐसी जगहों पर लगाये जाते हैं जो बड़े बड़े नगर हैं । देहाती उद्योग धंधे जो हैं, उनकी तरफ सम्चित ध्यान नहीं दिया जाता है। देह।तों को जनता में ग्राज भी वही ग्रसन्तोष विद्यमान है वही दुबंलता विद्यमान है जो पहले थी। वही उसमें ग्राज भी ग्रायिक ग्रक्षमता विद्यमान हैं। हमारा देश ग्रसंतुलित विकास की भ्रोर जा रहा है। क्या यह कर्त्तब्य वित्तः मन्त्रालय का नहीं है कि कि देश भर का विकास एक संतुलित रूप से हो भीर केवल नगरों का ही विकास न होता चला जाए, देहातों का भी विकास हो। बड़े बडे नगरों का विकास भी हो लेकिन साथ साक ग्रामीण क्षेत्रों का विकास भी हो।

मैं वित्त मंत्रालाय का घ्यान इस म्रोर भी दिलाना चाहता हूं कि इस देश में 🕏

प्रतिशत प्रामीण जनता है। इस 85 प्रतिशत जनता का प्रार्थिक स्तर उंचा हो आए तो श्राप जिस काम के लिए भी रुपया मांगेंगे जनता जी जान से देने को तैयार हो जाएगी। धापने समाचारपत्रों में पढ़ा होगा कि मेरे क्षेत्र की कुछ महिलाओं ने भ्रपने चांदी के रुपयों भीर ग्राभवणों से श्रीमती इंदिरा गांधी को तोला या भीर ये सब ग्राभवण देश रक्षा के लिए दान दिये थे। ये ग्रामवण उन्होंने देश की खातिर अपित किये थे। यह है देहात की जनता का त्याग । वह श्रापको श्रपने जेवर भीर ग्रपने कपड़े तक उतार कर देने को तैयार हैं। वह ग्रपना जीवन तक देने के लिए तैयार हैं। लेकिन उसके विकास की स्रोर वित्त मंत्रालय का भी ध्यान जाना चाहिये। श्राज उसका ध्यान उस श्रोर नहीं है। इसकी जिम्मेदारी केवल सामुदायिक विकास मंत्रालय पर नहीं है। जित्त मंत्री महोदय जो धन देते हैं वह इसलिए देते हैं कि हमने उसको यहां पर पास कर दिया है। उसकी कोई आंख नहीं होती है। यह धन कैसे व्यय होता है. इसका पता लगाने की कोशिश नहीं की जाती है। मैंने देखा है कि जो जीपें विकास खण्ड के श्रधिकारियों को दी गई हैं उनका उपयोग वे ग्रपनी परिनयों को सिनेमा दिखलाने के लिए, सब्जियां खरोदने के लिए, बच्चों को स्कल ले ज ने के लिए तथा इसरे निजी कामों के लिए करते हैं। सरकारी कामों के लिए उनका उपयोग बहुत कम होता है। इसकी जांच पड़ताल न तो वित्त मंत्रालय करता है भौर न ही सामुदायिक मंत्रालय करता है। हमारे प्रधान मंत्री महोदय ने प्रारम्भ में ग्राते ही इस सदन में घोषणा की थी कि हम साम-दायिक विकास मंत्रालय की जीपों को छीन लेंगे । इसको सून कर हमें बडी प्रसन्नता हुई थी। हम नहीं चाहते हैं कि जीपें उन से ग्रकारण छीन ली जारें। यदि उनका काम है, यदि इससे उन क्षेत्रों का काम ग्रासानी से चल सकता है, तरक्की करने में ये मदद दे सकती हैं, सरकारी कामों के लिए इसका इस्तेमाल होता है तो जीपें उनके पास भ्रवण्य रहनी

बाहियें । लेकिन इन जीपों का इस्तेमाल सही तौर पर होता है या नहीं इसको भी धाए को देखना चाहिए । उनको जो धन दियह जाता है उसका ठीक उपयोग होता है या नहीं इसको भी धापको देखना चाहिये । वित्त मंत्रालय को यह भी देखना चाहिये कि जिस मंत्र लय को जिस काम के लिए इपया दियह जाता है, उसका वह उसी काम में सही सही इस्तेमाल करे । उस रुपये की जांच पढ़ताल भी इसको करना चाहिये । धगर वह उद्देश्य पूरा नहीं होता है तो उसको उससे छीन लेना बाहिये भीर उसको ऐसे कामों में खर्च किया जाना चाहिये जिससे देश का मला हो, जिससे देश की उन्नति हो ।

प्राइमिस की बात को छाप लें। कीमलें की बात को ग्राप लें। वस्तग्रों की कीमताँ में ग्रसाधारण तौर से बद्धि हो गई है। इस कारण से ऊंची ऊंची तनख्वाह वाले. बडे बडे व्यवसायी लोग ही ग्रपनी उदरप्रति कर सकते हैं भ्रौर जो मध्यम भ्रौर गरीब वगं के लोग हैं उनका इस यग में जीवित रहना ही दूभर हो गया है, जीवित रहने योग्य भी वे श्रपने श्राप को नहीं पाते हैं। श्रपनी उदर पुर्ति की क्षमता भी उन में नहीं है। कीमतौ की रोकयाम के लिए सरकार की ग्रोर से कोई उचित व्यवस्था ग्रभी नहीं हो पाई है । उदा-हरण स्वरूप मैं कहना चाहता हं कि इसने नियंत्रण लगाये हैं भीर इसलिये लगाये हैं कि चीजें कम हैं स्रीर उनका वितरण ठीक ढंग से हो सके । पिछले वर्षं हमारे यहां खाद्यान्तों की कमी थी इस वास्ते खाद्यान्न पर इमें नियंत्रण लगाना पड़ा भीर लोगों को सस्ते दर पर गल्ला देने की व्यवस्था करनी पड़ी। एक ब्राइटम भ्राप लें। गुगर एक लग्जरी की ब्राइटम है । इसके विना ऐसी बात नहीं कि जीवन न चल सकता हो । ग्रगर कंटोल न लगाया गया होता तो मैं बतलाता हं कि कितना भारी लाभ हमें होता । मैं अपने जिले की बात भ्रापको बतलाता है। मेरे जिले में ग्राठ लाख निवासी हैं। उनमें से सात लाख तो प्रामीण जनता है ब्रौर 🗫

श्री म० ला० द्विवेदी]

लाख नगर में रहते हैं। जितनी चीनी पूरे जिले को दी जाती है उसका नव्ये प्रतिशत तो नगर को दे दिया जाता है और केवल दस प्रतिशत ही देहात को दिया जाता है। उस का नतीजा यह है कि देहातों में एक बीमार बंच्चे के लिए भी दूध में चीनी डालना उन के निए मश्किल हो जाता है। ऐसी ग्रवस्था में क्यों देहात की जनता में ग्रसन्तोष नहीं अोगा ? एक उदाहरण मैं भ्रापको देता हं। र्क हलवाई की दुकान के सामने एक महिला आड लगा रही थी। बनिय ने पुछा बहन नुम ने चीनी ले ली है, उसने जबाब दिया, भैया मेरे पास पैसा ही नहीं है, चीनी मैं कैसे भूगी । उसने उससे पूछा तुम्हारे घर में कितने भादमी हैं। उसने कहा पांच। उस ने उसको पांच सेर चीनी के दाम दे दिये भीर शक इपया फी सेर के हिसाब से उसको भीर देदिया ग्रौर कहा जाकर पांच सेर चीनी लाकर मझे देदो। पांच रुपये उस महिला ने अपने पास रख लिये भीर उस को चीनी ला कर दे दी। इस तरह से यह ब्लैकमार्किट चीनी इत्यादि में हो रही है। गरीब जनता इसी में फायदा उठा रही है। यह गलत डंग्रं से प्राइसिस बढ़ाना नहीं तो घौर क्या प्राइसिस पर नियंत्रण न हो तो जिस को म्रावश्यकता होगी वह लेगा जिसको नहीं होगो वह नहीं लेगा। लेकिन भ्राज तो यह भी ले रहा है जिसको मावश्यकता नहीं है। वह उसको ले कर ऊंचे दामों पर बेच सकता है। मैं निवेदन करना चाहता हूं कि बाद्य मंत्रालय ग्रीर वित्त मंत्रालय में भी सामंजस्य होना चाहिये। नियंत्रणों की म्राज हालत यह है कि जिस पर पुंजीपति कह देते हैं कि नियंत्रण कर दो उस पर नियंत्रण कर दिया जाता है ग्रीर जिस पर कह देते हैं न करो, उस पर नहीं किया जाता है। जिस में उनको मुनाफा होता है उसी चीज के दाम बड़ा दिये जाते हैं, उसको ही नियंत्रित कर दिया जाता है। जिस पर नियंत्रण हो जाता 🕏, उसके दाम श्रसाधारण ढंग से बढ़ जाते

हैं। नियंत्रण से पहले चीनी का दाम एक रुपया तीन झाने या चार प्राने किलोधा और नियंत्रण के बाद उसका दाम डेढ़ रुपया के करीब हो गया या एक रुपया चालीस नए पैसे हो गया

श्री राधेलाल व्यास (उज्जैन): यह तो जाबृते से हुमा।

श्री म0 ला0 द्विवेदी: बेजाब्ते से दो दाई हपये का इसका भाव है। इस समय जबकि वित्त विधेयक पर बहस हो रही है और देश भर की व्यवस्था पर हम विचार कर रहे हैं तो वित्त मंत्री को ऐसे मुखार भी करने चाहियें जिन से जनता राहत की सांस ले, उसको संतोष हो भौर भ्रष्टाचार को प्रश्रय न मिले भ्रीर देश की मार्थिक व्यवस्था सुघरे विशेष कर ऐसी जनता की जोकि हमारे देश की रीढ की हड़डी है।

विदेशी विनिमय की बात मैं करना चाहता हं। कुछ ऐसे विजिनसमैन हैं, व्यापारी लोग हैं जिन को ग्राप विदेशी विनिमय बाहर जाने के लिए दे देते हैं भौर जो भ्रपने नौकर चाकरों को विदेशों में भेजकर उन से होटलों म्रादि में ग्रनापशनाप ढंग से खर्च करवाते हैं। इसकी कोई जांच पड़ताल नहीं होती है। वास्तव में जिस कार्य के लिए विदेशी विनिमय दी जाती है उसका उस काम में उपयोग होता है या नहीं होता है, इसको नहीं देखा जाता है। इसकी मैं दर्जनों मिसालें दे सकता हं। बड़े बड़े बिजिनेस हाउसिस ग्रपने कर्मचारियों को बाहर भेज देते हैं भौर वे लोग बड़े बड़े होटलों में ठहर कर मौज करते हैं जिस काम के लिए रुपया दिया जाता है, उस काम में उसका उप-योग न हो कर आमोद प्रमोद के कामों में उसको व्यय कर दिया जाता है।

जो उत्पादन हो रहा है वह कितना महंगा पड़ता है इसको भी द्याप देखें। हमारा विदेशी व्यापार ठप्प हो रहा है। एफोएशिया की

मार्किट को चीनी माल ने पकड रख्या है। विशेषि उसका उत्पादन कुछ सस्ता पडता है ग्रीर हमारा महंगा । हमें सोचना होगा कि किस प्रकार से इस व्यापार को नियंत्रित किया जाए भ्रौर हमारा व्यापार एफो एशियन कंटीज में बढ़े ग्रौर चीन उसका लाभ न उठा सके। दसरे देशों में भी हमारी बस्त्यें जानी चाहियें।

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ग्रव मैं इंडस्टीज की बात करना चाहता हं। विदेशी विनिमय की कठिनाई के कारण बहत से छोटे छोटे उद्योग कच्चे माल के ग्रभाव में ठप्प हो रहे हैं। उनको कच्चा माल नहीं मिलता है। ऐसी भ्रवस्था में ये कैसे पनप सकते हैं? मेरे इलाके में कुछ उद्योग हैं, उनको बिलेटस वर्गैरह नहीं मिलते हैं। वह पिछडा हम्रा इलाका है। मिलें बन्द होने बाली हैं। साल साल भर में वे दो दो महीने ही काम कर पाते है और बाकी समय में खाली पड़े रहते हैं। दस महीने ये कैसे चल सकते हैं जब उनके बास कच्चा माल ही नहीं होता है। इस स्रोर भी ग्रापको ध्यान देना चाहिये।

इस तरह की बहुत सी बातें हैं जिन की ग्रोर ग्रापका ध्यान दिलाया जा सकता है। लेकिन चंकि समय हो रहा है, इसलिए मैं इतना ही कहना चाहता हं कि जो संशोधन भ्रापने प्रस्तृत किये हैं उनको प्रस्तृत करते समय श्रापने इस बात का ध्यान नहीं रखा कि देण के सामने जो संकट है उसका मकाबला करने के लिए और मजबती से मुकाबला करने के लिए हमें किन भ्राणिक योजनाओं की भ्रावश्य-कता है। उनको जटाया जाना च हिये, उनके लिए साधन मुहैया किये जाने बाहियें, देश की रक्षा व्यवस्था मजबन की जानी चाहिये ताकि हमारे प्रतिरक्षा मंत्री के हाथ मजब्त हों, प्रधान मंत्री के हाथ मजबत हों भीर हम शत को परास्त करके देश को शक्तिशाली बना सकें, देश को शक्ति प्रदान कर सकें।

चन्त में मैं वित्त मंत्री को इसलिए बद्याई देना चाहता हं कि उन्होंने घाटे का बजट प्रस्तृत नहीं किया है और मैं द्याशा करता हं कि भविष्य में जो बातें हम यहां कहते हैं, उनका वह ध्यान रखेंगे भीर उन पर भ्रमल करने ं की कोशिश करेंगे।

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Dr. L. M. Singhvi: Mr. Deputy-Speaker, Sir, the budget proposals as indeed the Finance Bill bear the imprint of our Finance Minister's personality. I hope however that the approval and the economic which he has received on account of his budget proposals will not mislead him intothinking that all is well on the vital fronts of our economy. The pivotal question with regard to the basic objectives of our budget proposal; and the Finance Bill have yet to be answered. The promises which were contained in the President's have yet to be fulfilled. Therefore, while I appreciate that this was a budget of respite, giving some breathing space to the people of India generally at all levels, there is a great deal that needs to be done in terms of streamlining the administration of the country, and indeed in improving the financial management itself, of the government, and of the public undertakings which are run by the Government or are under its control. The basic question is whether it would be postible for us to take a stride ahead, whether the financial policies and the economic policies of the government are oriented towards greater production and accelerated growth of our economy, and whether these policies are designed to stabilise prices in our country.

Mr. Deputy-Speaker, Sir. the concern that most of us have expressed in respect of this spiral of inflation is a very legitimate concern and I am sure. the Finance Minister will concede that during the last two years the proportion and the dimension of inflation have been much greater perhaps than in the whole of the preceding decades. I hope that the Finance Minister would be able to tell MAY 4, 1965

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as how he proposes to tackle this problem.

Only last year, a distinguished ecocomist who is teaching at the University of Allahabad came out with the finding that the real value of the rupee had come to about one-fifth of its value at the beginning of the second world war. Internally we find that our currency has been considerably weakened. Internationally I am sure, the Finance Minister (who is not inclined to accept the existence of a free market or to acknowledge at what level and at what rate it operates, will concede that the rupee has been in somewhat of a bad way. If that is so, Sir, our concern is legitimate, and therefore, our query is all the more presing as to what does the propose to do. He had given some indication of his mind at the time of Address. Through the President's the President's address, the Finance Miniter said very clearly that there would be an abandonment of the policies of dificit financing. If I may quote him from the Economic Survey for 1964-65, this is what he says:

"Fiscal policy, while attempting to provide for larger plan outlays and a stimulus to private investment, has been geared increasingly to the task of reducing the scales of deficit financing.....

Even more important, whatever the pace at which resources mobilisation is to be carried out it must avoid scrupulously, in the interest of both higher saving; and more rational investment any element of inflationary financing."

In spite of this clear indication of the policies of the Government which the Finance Minister promised to follow, we find that a spokesman of the Planning Commission soon after said that further deficit financing would be necessary in our country.

He admitted that by mid-January. 1965, the extent of deficit financing had risen to the fantastic total of Rs. 783 crores. It was averred by the spokesmen of the Planning Commission that this trend was likely to continue. I should like to know, Sir, whether it is the Planning as to Commission which lays down the economic policies of this Government or, it is the Finance Minister who speaks for the economic and fiscal policies of this Government. should like to know whether we have a parallel government in the form of the Planning Commission which make pronouncements on colicy matters in a manner which is quite contrary to the enunciation of policy made by the Finance Minister himself.

I would also like to know as to Government is really whether the serious about taking prices stabilisation measures. For a number of years now the Government has been promiring year in and year out that they propose to establish a Price Stabilisation Board. We have yet to see the beginning of such an agency. No effort has been made to bring such an agency into existence. No effort what. ever has been made even to go into the question of defining the possible functions and the prospective work that such an agency could do. It does appear that these ideas have been trotted out before us mainly to give us an indication of the possibilities which however never mature. The Government conceives much to often though it delivers very rarely indeed.

I should also like to express my concern on the increasingly diminishing share that the Parliament of this country has in framing and formulating economic and financial policies of this country. This is a matter of very great concern, a matter which is of fundamental importance, a matter of which we should be seized in a spirit of urgency and concern. It appears to me that we have no effective way of

contributing towards framing and formulating these policies. We have no effective way of unmasking and unveiling the facades of certain general slogans and general ideas. I would like to suggest that the time has come when in view of the increasing complexity of the economic and financial there should be a little problems. economic Parliament, or a Standing Committee of Parliament on Economic and Fiscal Policies and on Planning which can effectively function in these fields. I hope the hon. Finance Minister would have something to say on this matter, particularly because I am sure he would be one with me when I say that the Consultative Informal Committees have not been able to function as effectively as they perhaps conceivably could because they meet sporadically their agenda is cluttered up with a number of items which are not always taken up and they do nothing more than furnishing us with some useful materials and background papers.

Coming to the specifics of the Finance Bill, I should like to raise a few points. I should like to ask the Finance Minister who is an expert in the field, whether he really thinks that, at the present juncture, it is helpful to continue the distinction beween earned and uncarried income. It may be that this is a far-reachig question, but I know that the Finance Minister would not shirk tackling this far-reaching question in a far-reaching manner. It seems to me that in the context in which we operate today, to achieve the goals of increasing productivity to which we are all committed it would be useful to consider whether the distinction between earned and unearned income could be removed and the particularly in invidous distinction which is made against dividend income could be abandoned. If investment in productive activity is considered necessary, as the Finance Minister has times without number acknowledged, it is only fair to consider whether dividend income should at least not be exempted from the higher surcharge.

Sir, in respect of the development rebate, I should like to make a brief observation. It seems to me, Mr. Deputy-Speaker, that unless this matter is reviewed unless the standardisation of the rate which is sought to be done at 15 per cent is not enhanced it may present serious problems to industry, particularly in view of the fact that prices of machinery and plants have tended to rice and depreciation funds are much too inadequate to offset the rise of prices and to provide incentive for developmental investment.

I should also like, in passing, make a reference to a representation which has been circulated it appears, to many Members of Parliament on behalf of the Screen Actors' Guild of India. All I have with me here is a brief representation, but it does appear to make sense to me, and I hope that the hon, the Finance Minister would make some observation in this regard and would be prepared to consider the demand that they have made. The demand Mr. Deputy-Speaker, is made mainly on the basis of the provision contained in the clause 80C of the Finance Bill, 1965. The idea underlying clause 80C is to provide for relief relating to payment for securing retirement annuities to chartered accountant, solicitors, lawyers, architects, or such other professional services as may be notified in this behalf Government. Of the Centra! course. I do not like this last phrase which leaves unchanneled discretion in the hands of certain administrative echelons. However it does make sense that screen artistes and actors whose working life is extremely restricted in point of time should receive some consideration, particularly if retirement annuities are sought to be encouraged. Not all the screen artistes

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are very rich people, not all of them oan save enough for the rainy day in their lives. There is a large number of those screen artistes and actors, who really make very little during the brief span of their working life, and then they have to retire into oblivion. I do hope that the hon the Finance Minister would consider their demand sympathetically.

Another matter about which I am very greatly concerned is the proliferation and increase of idle capacity in all walks of industrial activity in our country. It seems that we have a large number of lotus eaters in various segments of industry, both public and private. A great deal of it has been brought about, it seems to me. Mr. Deputy-Speaker, by the defective licensing policies of the Government, by an aimost unplanned proliferation of licences, and by an unplanned procreation of industrial projects which are not supplied sufficient raw materials or sufficient capital equipment to continue to operate at the mum level. This is a to which I have drawn the attention of the Government on a number of occasions and I would like the hon. Finance Minister to say as to whether Government proposes to do anything specific about (a) ascertaining the extent of idle capacity in various segments of our industry and (b) how he proposes to eradicate this large segment of lotus eating idle capacity in our industry. It seems to me that with all the taik of development and defence and the exigencies which are enjoined on us as a consequence of the problems of development and defence, it is quite unconscionable that such large idle capacity should continue in our country and that it should go without being harnessed to the cause of the nation.

I would also like the hon. Finance Minister to say a word as to whether the former Ministry of Economic and Defence Co-ordination, of which he was in charge, has disappeared altogether. We do not find much evidence of its activities. I think that. this Ministry had a great deal tocontribute, and I still think that the activities of such a Ministry should be energised.

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I have another query to make of the hon, the Finance Minister, a query which, I think must have been causing him considerable concern. My query pertains to the PL 480 funds. brought in this country, I think, there is a kind of an alarm in respect of the huge accumulations of these 480 funds. What is the position in respect of these funds? Whether, as proposed by the U.S. Ambassador to-India, it is proposed to constitute and establish a Foundation in this country to take care of these funds and to spend them usefully in this country; whether such a Foundation may not become another pocket of patronage. These are matters of very considerable concern because the PL 480 funds are a staggering amount of money in our country and they represent. I think a problem which we cannot evade for too long

I am concerned about the way in which the Finance Ministry has tended to interfere in some of the essential matters concerning other Ministries and the technical advice on which these Ministries formulated certain policies. For example, only the other day we read about the move on the part of the Food and Agriculture Ministry to embark upon a farm management study in order to arrive at a proper pricing of agricultural products. I am told that the Finance Minister vetoed the proposal on the ground that there is already an Agricultural Prices Commission which will go into the matter. Surely, the honthe Finance Minister with all his experience and background knows that

the objectives of the two are quite different

Similarly, I am told that the idea that the Food and Agriculture Ministry had, of launching a desert development authority to co-ordinate desert development programmes and to embark on a really comprehensive and integrated programme for the development of detert areas of the Punjab, West Rajasthan and Gujarat, has been smothered, if not altogether consigned to the limbo of oblivion. 1 would plead with hon, the Finance Minister to view these projects more generously than his Ministry tended to do hitherto. These are the projects on which our hopes for the future are fixed; these are the projects on which the future prosperity of this country can be built; these are the projects on which the food and agricultural problems of this country can in a very large measure he solved. In the circumstances I would like know from the hon, the Finance Minister as to whether he proposes to give his ungrudging approval to the idea of a desert development authority, in the sponsoring of which I had myself an active and considerable part.

Mr. Deputy-Speaker, before I conclude I have only this to say that the manner in which the public undertakings have functioned and the small profits that they have yielded is a matter of concern to us. What is more these public undertakings have not, in a very large measure, even reduced the spiral of inflation or the cost of the product nor have they increased the efficiency of operations or augmented production in an appreciable measure. Public undertakings have to be judged on the same criteria that any industrial and economic undertaking is judged. I am sure the Finance Minister, the good businessman that he is, would see to it that the public undertakings are made to yield much more. It is the common tax payer's money and it is very necessary for us to voice concern in this matter. I should like once again to ask the Finance Minister to consider the proposal of some direct shareholdparticipation of the public large in these public undertakings. There was a proposal at one time which was made, I believe, by the Estimates Committee of Parliament, that there should be a participation of up to 25 per cent in these public undertakings which should be available to the common investors in the country. I should like to know whether this idea has not been altogether abandoned for good, or whether the Finance Minister expects to be able to give some consideration to this idea.

Much has been said of socialism and of the promise it holds for reconstruction of our society. If such a reconstruction could be brought about by socialism, I am al; for it. I would. however, like to emphasise that mere religious adherence to dogma never brings about the results. Results are brought about by hard work, by diligence and not by continuing to be captives of mere slogan. Let us give to the idea of socialism the content of social justice. However attractive the slogan of socialism may be. I am sure that the pragmatism with which the hon, Finance Minister has sought to approach the problems confronting the country would brought to bear upon the policies of the Government at large and in every walk and that the policies of the Government would improve to that extent and in that manner.

Mr. Deputy-Speaker: Shri Kamalnayan Bajaj.

Shri Radhelal Vyas: Sir, on a point of order. It has already been decided and assured by the hon. Speaker that only the Members who will be eatching the eye of the Chair will be given.

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a chance. The Members cannot catch the eye by sitting in their seats.

Mr. Deputy-Speaker: I will come to you.

Radhelal Vyas: This time when you called the name of the hon. Member, he was sitting. There were other Members who were standing. I would request the Chair .

Mr. Deputy-Speaker: He was standing with his full height but he was standing. Shri Kamalnayan Bajaj.

श्री चन्द्रमणि साल चीधरी (महग्रा) : उपाध्यक्ष महोदय, मुझे ब्राप का ध्यान इस बात की ग्रोर ग्राकर्षित करना है कि ऐसे मैम्बर्स जो कि ग्रभी तक इस वजट सेशन में नहीं बोले हैं उन को इस फाइनेन्स बिल पर बोलने का मं।का दिया जाना चाहिये । ग्रब हम लोग जिन निर्वाचन-क्षेत्रों से चन कर धाते हैं वहां की समस्यात्रों को इस सदन के द्वारा सरकार के ध्यान में लाना चाहते हैं ग्रीर भी लोकल बातें रहती हैं जैसे कि फिरकापरस्ती की बात है, यहां पर चांस न मिलने के कारण उन का इजहार कर नहीं पाते हैं। हमारे ऐसे मैम्बरों को जिन को कि इस सैशन में अभी तक चांस नहीं मिला है उन को बुलाये जाने के माप के फैसले 🤃 हम मतजिर हैं।

श्री हकम चन्द कछवाय (देवास) : माननीय सदस्य हरिजन मैम्बर है उन को जरूर बोलने का मौका दिया जाय।

उपाध्यक्ष भहोदय : जरूर मौका दिया जायगा ।

Kamalnayan Bajaj: Mr. Shri Deputy Speaker, Sir, the Finance Minister deserves our congratulations for simplifying, and reducing personal taxes to whatever extent possible. It must, however, be stated that a part of the tax relief or almost all tax relief given in the personal

taxation will be more than off-set by the price rise in the country. Even the relief which has been given is not more than what it was in the 1961-62 budget, if I mistake not except probably for the income group of Rs. 10,000 or roundabout that. Otherwise, the relief given in respect of one or two items is more today than what it was in the 1961-62 budget. The total reliefs given the personal sector or to the individuals do not amount to more than 3 to 5 per cent., depending upon the different ranges of taxation. That, as I have said, is more than off-set by the rise in prices. Just as rate structure is simplified, it is imperative that the increasing complexity and ambiguity and incomprehensibility of our tax law must be corrected. still have multiple systems of taxation which require to be readjusted.

In regard to computation of income for the purpose of taxation, our laws have been creating a good deal of hardship. In genuine cases, it makes non-taxable amount liable to tax. Hence, it is essential to examine our tax laws from this point of view and remove at an early date all anomalies and inequities. The taxation proposals no doubt have gone in the right direction but not to the right extent. There is a controversy about the public and the private sectors. In the last so many years, people have come to realise that there is really national sector and wherever the development takes place-whether it is in the private or the public sectoris should be beneficial to the country. I would, however, like to re-define private and public Private sector itself has a public sector. Because it is a privately owned and narrowly held company, you may say it is a private sector. If you take the co-operative societies is that not a public sector or a large public limited company where shareholders are 25,000, 50,000 even more-if that is managed well,

is that not a public sector company? Here an ordinary shareholder more often than not is a commoner, this is also a public sector company. According to me, what is today called 'public sector' is an official governmental and a bureaucratic set-up; it has al! the disadvantages which the private sector has. Nepotism and corruption prevail here also. The private sector company efficiently whereas we have not been able to build up that efficiency in the so-called public sector or the bureaucratic sector as I would like to define it. It is not, of course, the fault really of the Administration. the British had left, the Administration was called upon to do the policing of the States. They had nothing more to do in the country. They have always spent money and have never earned or made money. If you call upon them all of a sudden to create money for which they have no experience or have no training, how can they do so? If you want to utilise them I have no objection. But young people who are brilliant and who have the intuition and instinct for the business and industry should be recruited, given training and should have experience for three or five years or whatever it may be. What is essential is to man them. If you have a properly trained personnel in the so-called public sector, you may make them more efficient and make them earn well. If a systematic programme for training of personnel is taken up, I am sure, that the present bureaucratic sector as I call it will also be proving profitable to us. The public sector at present is not cost conscious; they are moneyminded. But. one has to be cost conscious as well as money-conscious. That can only be done by a properly experienced and trained personnel. There is no secret about it that the private sector manage their affairs well because the people there are all highly intelligent. Ir is not that the bureaucrats or the administrators lack any intelligence or commonsense but they lack something in a particular direction. (Interruption).

An hon. Member: Because they only know their responsibility. You give them the responsibility.

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Shri Kamalnayan Bajal: I would not go to that extent. What I mean to say is that we must give them the wherewithal, the knowledge and the background so that they can improve the administration in the public sector.

In the corporate sector, the reliefs that have been given amount to 5 crores of rupees in the total. Probably it may work out to a little more. That is roughly the figure that I could get from the papers obtained from the Finance Ministry and other papers that were given to us. As against that additional Rs. 80-100 crores have been taken away by the Customs Duty.

Then, there has been an increase in the railway freight; there is increase in the bank rate. If you put the costs of all of these together, would be very substantial. There has been a general belief that the private sector has been given relief, which is really non-existent. In comparison to the other increased cost, the corporate sector has got practically nothing. There is more burden on it. That is the reason why the money market has become tight today. About the money market, I will give you one example. One of the topmost banks in America which has a branch in India lent money probably in March or about that time to another international big bank for a period of one month or so at the rate of 9 per cent interest. One of the big foreign banks approached one of the big banks for a loan for a month's period; they were prepared to give 9½ per cent. interest. But, the Indian Bankone of the top banks-was not able to accommodate. Although the rate was so high, it was so tempting. These are some of the things which can explain to you how the money market has become so tight and why it has become so tight because of lack

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of confidence in the market. It has to be restored especially when we have a danger from our enemy on our borders, and we must generate a national economy which will not only be productive and development oriented but which will really create money.

Our taxation, the total quantum of taxation or the incidence of taxation has become so high that our returns has become diminutive. It is not increasing returns that we are getting with higher taxation. If we were getting that I would have been very happy. As a matter of fact, when Kennedy was the President America he came to realise that the taxation in that country had gone high to such an extent that he gradually made them less and less. The result was this, that while the incidence of taxation were reduced the quantum of taxes or the revenue was more because the diminishing return that was operating there was turned into increasing return on taxes. I personally believe that that is also true in our country. If the total incidence of taxation can be reduced I thirk we will get more. Today if we are getting about Rs. 1,500 crores or Rs. 2,000 crores as revenue, we must plan in such a way that total revenue will become Rs. 5,000 crores or Rs. 10,000 crores instead of somebody getting a little bit more here or a little bit less there. should not be so very touchy about it. If we want to build up our nation with greater speed, we must look for money which is created and we must assist where money could be created.

I have no doubt, there is sufficient talent in the country. There are resources, but they have to be mobilised, properly manned, encouraged and incentives given. will give you one example. Take the case of the raids. I should say these raids are legally and morally justified. But let us also examine as to what

we are going to achieve through them and how much we have got. After all these raids we have got some Rs 10 crores or Rs 15 crores. How far they will stand legal scrutiny we do not know. Supposing they stand legal scrutiny, we have thereby created a climate in the country which is so bad that the loss together is very much great. Now we are offering 10 per cent and I believe there is a move that even this 10 per cent should be given tax free as a temptation or incentive to those who may come and report to the Government about raids or unaccounted money. Thereby we are giving this incentive or temptation for somebody who is disloyal. I do not say that people should not report, if their are bad people in the society, about them. But the people who are serving these businessmen are part and parcel of whatever they have been doing. You give them an incentive so that they will reveal and thus become disloyal. What are we generating thereby? What sort of climate are we creating in the country? Is it a morai climate that we are creating?

On the other hand, in the top level of taxation what are we doing? I have a chart here in the book published by Shri N. A. Palkhivala who is an expert on taxation. The book is called The Highest Taxed Nation. Herein he gives a chart which is like this. The total incidence of where A Ltd. is a company liable in the aggregate to taxes (including Dividend-tax) at 70 per cent, B Ltd. beneficially holds the entire share capital of A Ltd., and the shareholders of B Ltd. are liable to tax at the maximum rate. In that circumstance, for A Ltd, where there is an income of Rs. 100 the tax payable is Rs. 70. Rs. 30 is received by B Ltd. by way of dividend. Out of that Rs. 30, Rs. 7.50 is paid again as taxes. Then Rs. 22:50 remains. Out of that, the individual shareholder, if he is liable to pay at the highest rate of taxation, pays Rs. 19.83 by way of taxes. So the residue that remains is Rs. 2:67

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shareholder in the hands of that where the taxation is the highest in the company level and also in the individual level. When he creates Rs. 100 as profit by effort what he gets is Rs. 2.67. This is what an expert has said in this chart. When somebody makes Rs. 100 by his own effort we give him Rs. 2.67 whereas when somebody reveals something we are prepared to pay him 10 per cent. If he gives information about Rs. 1 lakh you give him Rs. 10,000 tax free. I believe Sir, that if you want to develop the country, the incentive should be there for creating wealth and not for finding faults here and there in the country because that is likely to have a demoralising effect.

Sir, I will take some time speaking about this unaccounted money because that is really playing in a very bad with our economy. I never realised that unaccounted money can do to such an extent harm the development and growth of the country till I studied the whole thing recently. Actually I spoke to some businessmen and associations criticising them very badly, but when I studied the whole thing I found that they are really to be more pitied than punished. I will give you one example. Supposing a businessman starts his shop with a capital of Rs. 10,000. If he makes a gross profit of 25 per cent, he earns Rs. 2500. When he has to expand his business, if he has no money, he takes unaccounted money, say, to the tune of Rs. 5,000. The turnover of the accounted money will be three times, but the turnover of the unaccounted money will be six times or even eight times there you save the sales tax and many other things. Now there income on the official Rs. 2,500 and also similar amount on the Rs. 5,000 black money. The same thing will go on and there will be a greater return on the unaccounted money because in the case of the accounted money he has to pay all the taxes and he hardly saves anything whereas in the case of unaccounted money he saves the whole thing because there are no expenses out of that money. Therefore, in ten years' time if you examine the accounts of that shop you will find that there is hardly any accounted money because the percentage of unaccounted money gradually increases and the result is that whether he wants it or not, willy-nilly, he is caught in a vicious circle, and it is the duty of the Government and the society to remove the vicious circle so that this money could be accounted for some way or the other. The Finance Minister was kind enough to enunciate a scheme. But I am very doubtful, as I said so even at that time, and I do not think it is likely to achieve any result because it is ill-conceived and badly executed.

Sir, as long as unaccounted money remains our figures and statistics will go wrong, our prices will not be easily controllable and it will play mischief with the whole economy and order in the country. If somebody's average tax is 40 per cent, is he likely to give you 60 per cent by way of taxation? It is not possible.

15 hrs.

Another thing is, when this Bill was introduced the Finance Minister was kind enough to announce that if somebody declares the unaccounted money before 31st March he will be given 5 per cent rebate on 60 per Now some people have disclosed voluntarily and they have got the benefit. Now, this Bill has not become law as yet. Supposing, for some reason, some modification takes place or it does not become law. What will be the fate of those people have voluntarily disclosed? Supposing Parliament, or Lok Sabha, is faced with this fait accompli, the promise or assurance that has been given by the Finance Minister. Because of the moral pressure as the Finance Minister has given an assurance and because of the majority of the Congress, it will be passed. if there is any modification and these people are affected, I personally think, though I am not a legal man, that it may be bad in law.

[Shri Kamalnayan Bajaj]

Then, because of this policy, there is a flight of money outside India. The value of pound was Rs. 21 before the raids started. After the raids, the value of pound became about Rs. 27 or 28. I do not know the exact rate today. Even in Pakistan the value of our rupee was Rs. 70 as against Rs. 100 of Pakistan. So, even the Pakistan rupee is one or two rupee better than ours and, internationally, we are losing because all this money has gone out of our country.

The foreign exchange which were getting from the Indian settlers abroad was round about Rs. 25 crores annually, if my figure is correct. Even that source is drying up because of the recent fear and insecurity that have been created by this policy. All this money, at least a major portion of it, is lying without interest Switzerland or other foreign countries. I had some general talks with the bankers in Switzerland and happened to express my view that in South East Asia the greatest amount of corruption was in Indonesia. The there immediately said: bankers excuse me for saying so, but the amount of unaccounted money that we have got from India is something enormous, though I cannot reveal it, and no other country, including Indonesia, can be compared with India in this respect. It was a very revealing and illuminating remark to me. Now they have started charging } per cent or some such amount for keeping that deposit there.

So, I would request the Finance Minister to apply his mind to the problem of bringing back that money which has gone out of India voluntarily. Even in Pakistan, whatever may be the official rate, Rs. 13-1|3 or so per pound, they allow foreign exchange to come into that country and officially offer Rs. 18 for that. So, a lot of foreign exchange is coming to that country.

श्री सन्द्रमणि लाल चौत्ररी : उपाध्यक्ष महोदम, जो फाइनेन्स बिल पेश हुन्ना है इस का मैं स्वागत करता हूं धौर धाप ने जो मुझे बोलने का मौका दिया है, उस के लिए मैं धाप का शुक्रगुजार हूं। मुझे बहुत ही कम बोलने का मौका मिलता है।

इस बिल का समर्थन करते हुए मैं यह कहना चाहता हुं कि वित्त मंत्री जी ने इस में मिडिल क्लास के जो लोग हैं, मध्यम वर्ग के जो लोग हैं उन को राहत देने की कोशिश की है। जो कंपलसरी डिपाजिट स्कीम ग्रमल में लाई गई थी 1963 में उस की वापिस ले कर इन्हों ने बहुत ही काबिले तारीफ काम किया था। इस को इन्होंने पहिले ही वापिस ले लिया था। इस से भिडिल क्लास वालों ने राहत की सांस भरी थी। जब इस स्कीम को ग्रमल में लाया गया था तब जो सरकारी कर्मचारी हैं. इन के चेहरों को श्राप देखते । एक मायसी की लहर दीड गई थी। इस राहत के कारण कई लोग श्रपने बच्चों को एजुकेशन दिलाने में कामयाब हुए हैं, बच्चों के दबा दारू का इंतजाम कर पाने में कामयाब हए हैं। यह जो उन पर एक भार सा पड गया या इस को जब वर्ज गन फाइनेन्स मिनिस्टर साहब ने वापिस लिया तो हर तरफ इन की इस के लिए तारीफ ही तारीफ हुई। जो तीन चार सौ रुपया माहवार पाता है उस को भी 143 या 144 रुपये कम्पलसरी डिपाजिट के तौर पर देने को कहा गयाया। ग्रव ग्राप देखें कि तीन चार सौ रुपये पाने वाले का गुजर बसर किस तरह से होता था। उस के लिए यह एका बहत भारी बोझा था जिस को हलका किया गया। इस से उस को राहत मिली।

हमारे विरोधी यल वाले बार बार सरकार को इस बात के लिए कोसते हैं बार बार उस की इस बास्ते ग्रालोचना करते हैं कि मंहगाई पर यह काबू नहीं पा सकी है कीमतें जो बढ़ रही हैं। उनको यह कंट्रोल नहीं कर सकी है। यह कुद्र हद उक बार सही भी हैं कि कीमतें बाफी बढ़ रही हैं। लेकन इस के साथ साथ ग्राप को यह भी देखना होगा कि उन पर काबू पाने की हर मुमकिन कोशिश हो रही है। गवर्नमेंट दिल से इस काम को कर रही है। इस में वह कामयाब भी कुछ हद तक हुई है। हुम को चाहिये कि हम ईमानदारी से जो बात कहनी होती है, कहें। जो भ्रालोचना भी हो वह भी ईमानदारी से करें। मैं एक साधा-रण सा, एक मामूली सा वर्कर हूं। एक वर्कर के लिए यह जरूरी है कि वह ईमानदार हो भौर ईमानदारी से बात को कहे। उस के लिए यह ठीक नहीं है कि वह गलत बात कहे। मैं ग्राप को ग्रपने बिहार की मिसाल देता हं जहां से मैं चुन कर भ्राया हूं। बिहार में पिछले साल चावल का भाव 40 रुपये मन ग्रीर 45 रूपये मन था भीर फाइन राइस का भाव 55 रुपये मन था। लेकिन म्राज वहां पर इस का भाव 2.8 रुपये है ग्रीर जो बढ़िया राइस है उस का भाव तीस बत्तीस रुपये मन है। बड़ी ग्रासानी से वह वहां पर मिल जाता

भगर हमारे विरोधी दल के लोग यह चाहते हैं कि मैं सरकार की भालोचना करूं तो यह सही बात नहीं होगी। जो सरकार ने काम किये हैं उन को हमें नहीं भूलना चाहिये। सही जो नश्या है उस को हमें चाहिये कि हम लोगों के सामने पेश करें।

ह्मारी सरकार गरीबों के लिये बहुत कुछ कर रही हैं। उन को राहत देने के लिए हुभ लोग यहां बैठे हुए हैं। जो कहते हैं कि गरीबों के लिए कुछ नहीं होता है उन को मेरा जवाब यह है कि मुझ जैसा एक गरीब इंसान कभी भी इस सदन का मैम्बर नहीं हो सकता बा। धगर मुझ जैसे गरीब आदमी को यह कांग्रेस खड़ा कर सकती है तो आप भंदाजा लगा सकते हैं कि गरीबों के प्रति इस के दिल में कितनी मुहुब्बत है। मैं किसी बड़े भादमी से मदद ले कर यहां नहीं धाया हूं। मैं ने कांग्रेस की सेवा की है, जनता की सेवा की है श्रीर कांग्रेस की मदद से, कांग्रेस संगठन की मदद से मैं जीत कर धाया हूं। लाखों वोटों से मैं धपने मुखालिफ को मैं हरा कर धाया हूं। मुखालिफ पार्टी वालों को मेरे सामने मुंह की खानी पड़ी है। यह जो मैं जीता हूं यह मेरी जाती जीत नहीं थी, यह कांग्रेस की जीत थी, कांग्रेस संगठन की जीत थी, विरोधी पार्टियों की छाती पर चढ़ मैं जीत कर स्राया हूं, बड़े भादिमयों के सहारे जीत कर नहीं स्राया हूं फिर मैं इलैंक्शन फाइट करने का इरादा रखता हूं सीर मैं स्राप को यकीन दिलाता हूं कि इस पांग्रेस संगठन की मदद से मुखालिफ पार्टियों को फिर मुंह की खानी पड़ेगी और ईश्वर ने बाहा तो स्रगली बार भी मैं इन को हरा दूगा।

मैं कोई गलत बात नहीं करता हूं फिरकापरस्ती की मैं बराबर मुखालिफत करता रहा हूं ग्रीर करता रहूंगा। जब तक, मेरे अन्दर दम है, जब तक मेरे अन्दर जान है, तब तक मैं यूनिटो के लिए लड़ता रहूंगा उस के लिए काम करता रहूंगा। मैं श्राप को एक नजम सुनाना चाहता हूं, जरा गौर से धाप उस को सुनें:

या खुदा हिन्दुस्तां को बद्दश ऐसे श्रादमी जिन के सर में मग्ज हो धौर मग्ज में ताजिन्दगी

जो जीएं ततबीर तो तस्वीरे जहां के वास्ते मरें भी तो फक्त हिन्दुस्ता के वास्ते ।
जिनके समा फिक हो रोशन तराज मुहरेमुनीर, सबह यू नुतार में जकड़े न हो जिनके जमीर न सजा प्रबह्म कर सकता न हो जिन का शिकार गायवाजी पर न हो जिसके प्रकायद का मदार या खुदा न जायज वह कुफ वो इमा से बचा अपने हिन्दू से बचा प्रपने मुसलमा से बचा। वह के रफयत से हो न जो प्रासमानी प्रादमी दे हमें बारे खुदा हिन्दुस्तानी प्रादमी । प्रलग मेरे वतन को जिन्दगी दे ए खुदा, ग्रादमी दे, प्रादमी दे ए खुदा,

हुमको हिन्दू ग्रौर मुसलमान की भाषा में नहीं सोचना चाहिये, हम हिन्दुस्तानी हैं ग्रौर [श्री चन्द्रमिए लाल चौधरी]

हिन्द्स्तानी के तौर पर ही हम को सोचना भौर नाम करना चाहिये। यह मैंने इसलिए कहा है कि कछ लोग हैं जो कि पाकिस्तान की तरफ देखते हैं। न मालूम उन को वहां कोन सा सोने का तमगा सोने की इमारत उन के लिए वहां रखी हुई है। मैं उन से कहं कि वे पाकिस्तान की तरफ देखनाबन्द कर दें। कुछ ऐसे भाई भी हैं जो चीन की तरफ हमेशा देखते रहते हैं। उनको भी मैं कहना चाहता हं कि चीन की तरफ वेदेखना बन्द कर दें। श्रीर हिन्दुस्तान की भलाई की बात सोचें, ग्रपने देश की बात को सोचें । जयचन्द श्रौर मीर जाफर की भूमिका हमें ग्रदा नहीं करनी है। हम देश के वफादार बनें। मुल्क को जरूरत हो तो प्रपनी जान पर खेल जायें।

> हिन्दुस्तां की सीमा के लिए जरूरतगर होगी तो जान पर भी खेल जायेंगे, बला से उन फिरका परस्तों का हम पर बरसे तीर ब्रौर गर्दन पर चले खंजर, ब्रगर सीमा की हिफाजत में बढ़ा कर कदम ब्रागे न हम पीछे उठायेंगे।

प्रपती जान माल की परवाह न करते हुए हमें प्रपते देश की हिफाजत के लिए सब कुछ कुर्बान करने के लिए तैयार रहना होगा। हमारा भाज मुकाबला चीन श्रीर पाकिस्तान क साथ है। गांधीजी श्रीर जवाहरलाल जी के नेतृत्व में हमने देश की आजादी लड़ाई लड़ी है। मुठ्ठी भर चीनियों की जमायत प्रार पाकिस्तान की जमायत जो हम पर हमले कर रही है, उन हमलों का जवाब देने के लिए हमेशा हमें तैयार रहा है। उनकी धमकियों के सामने हम को झुकना नहीं है। हमें बिना हुकम के कुछ काम भी नहीं करना है। जब हुकम हो, हम लड़ने के लिए तैयार हैं। इसें प्रपत्ने कमांडरों के हुकम का इंतजार करना

चाहिये। आजादी की लड़ाई में हमारे कमांडर गांधी जी श्रौर जवाहरलालजी थे। जिस समय भी वे हमें क्विकमार्च करने का, लैफ्ट राइट करने का हक्म दिया करते थे 🏋 हम उसको बजा लाते थे। हम बेलगाम चल नहीं सकते हैं। हमें अनुशासन में रह कर, डिसिप्लेन में रह कर काम करना है। बिना हकम के हमारा एक कदम भी **धागे** नहीं गढना चाहिए । जो हमारे विरोधी दल वाले हैं इन पर कोई लगाम नहीं है, इनका कोई लीडर नहीं है, इनका कोई सहारा नहीं है । हम जो हमारे रहनुमा हैं, उनकी रहनुमाई में काम करेंगे क्योंकि हमने यही ग्राज तक सीखा है। यह जो मार्च करने की तालीम इसको धाज हमें देने की जरूरत नहीं है। यह तालीम हमको गांधी जी भ्रौर जवाहरलाल जी से मिल चुकी है। हर हिन्दुस्तानी का यह फर्ज है कि वह अपने कमांडर के हकम से ही काम करे, जो उसका कमांडर उसको करने के लिए कहता है, वही वह करे। सरताज के बगैर हकम के हमें कोई काम नहीं करना चाहिये। देश का जो हित है वह हमेणा हमारे सामने रहना चाहिये। ऐसाकोई कामहमें नहीं करनाचाहिये जिस से एक खाई पैदा हो ग्रीर दश्मन उसका फायदा उठाये । एक जिम्मेदार पालियामेंट के मेम्बर की हैसियत से मैं यह सब कह रहा हं । चाहता हं कि ग्रगर गुस्से में श्राकर हम कभी सरकार की ग्रालोचना करने का ध्यान किसी बात पर करें, तो यह गलत बात है। ऐसी बात नहीं होनी चाहिये।

ग्राज गृल्क में बड़े से बड़े गम्भीर और पेचीदा सवाल जरूर हैं लेकिन मैं इस बात की तरफ ग्राप का घ्यान जरूर दिलाना चाहता हूं कि हम ग्रपनी ग्रामींज को, जनरल चौघरी को, ग्रीर काश्मीर में या कच्छ के मैदान में लड़ने वालों को या ग्रसम में

बार्डर पर लड़ने वालों लोगों को, वहां के कमांडरों को, यह छट दे दें कि वह ग्रपने मन के मताविक दश्मनों से आर जितने राउंडस गोली इस्तेमाल करना चाहें इस्तेमाल करें। इस पर कोई प्रति-बन्ध नहीं होनाचाहिये। मैं ने सूना है कि उन्हें इजाजत लेने में बहत बक्त लग जाता है वायरलेस से या दूसरी चीओं से, जिस की वजह से हमारे बहादूर सिपाहियों को देश की रक्षा में दृष्मनों की गोलियां खानी पड़ती हैं । मैं ग्रपने डिफेन्स मिनिस्टर, -श्री चह्नाण से दर्खास्त करूंगा कि बद्र जवानों को इतनी फेसिलिटी जरूर दे दें. र्वक जाम्रो बहादरो, जब तुम मैदान में लड़ते हो तो जिस वक्त जरूरत हो तुम को टैंक या तोप को इस्तेमाल करने की तो हम में तुम्हें श्राज्ञा लेने की कोई जरूरत नहीं त्म बड़ी ग्राजादी के साथ दश्मनों का मुकाबला करो।

यहां अक्सर गरीबों और अमीरों की बातें कही जाती हैं। यह कहना भी ठीक नहीं है कि हिन्दुस्तान के सारे कैपिटलिस्ट -खराब हैं। एक जमाना था जब कि हम लोग वालॅटियर थे ग्रीर नमक बना ग्हे थे, सत्या-अबह कर रहे थे, उस समय हम भ्रपने मासम बच्चों को छोड कर ग्रंग्रेजों के शिकंजों में अपने अप को पीस डालते थे। प्रभी मेरे एक भाई बोल िहेथे तो एसा मालम प**डता** आवा कि बड़े लोग बहुत बड़े गुनाहगार हैं। इसी तरह से मैं श्रंग्रेजों की निगाह में -वानाहगार था । लेकिन उस वक्त भी हिन्द-स्तान के बहुत से लोग ऐसे थे जो डिफेन्स सेविंग्स सर्टिफिकेट्स बेचते थे श्रीर हमारे काम को कमजोर करते थे, श्रीर इस तरह से कमजोर करते थे जिस को मैं कह नहीं सकता । इस वक्त यहां के कैपिटलिस्टों पर ऐसी छींटाकणी हो रही है मानो वह बिल्कुल -नजिस भीर नापाक हो गये हैं। लेकिन एक समय था जब गांधी जी को ब्लैन्क चैक श्राफर करने का दारोमदार उन में से एक ही 565 (Ai) L.S.-7.

ग्रादमी पर था। उन्होंने कहा या कि महास्म[ा] जी, ध्रगर मुल्क की ग्राजादी के लिये ग्राप धन चाहते हैं तो यह अलैन्क चैक है। ध्राप ध्रपने वालेंटियरों को संगठित करें भ्रीर जिस तरह से हो मंग्रेजों से लडाई हमारा खजाना भ्राप के लिये तैयार है। एक समय में ब्रगर भामाशाह न होता तो जब महाराणा प्रताप के हल्दी घाटी में लड़ाई लड़ने के बाद रसद भी खत्म हो गई थी भौर उन के बहादूर सेनानी खामोश पड़े थे, तब पता नहीं उनका क्या होता। इसी तरह से मैं मानता हं कि हमारे यहां समाजवाद का रहा है, लेकिन इस तरह से कैपिटलिस्टों धीर बडे ष्यापारियों की खिल्ली उड़ाना बहुत गलत । भ्रगर किसी म्रादमी को दो लाख रूपये दे दिये जायें तो मैं समझता हुं कि रुपये के नशे में वह किसी इन्सान को इन्सान नहीं समझेगा । रुपये की गर्मी एक ऐसी गर्मी है जिस की वजह से एक इन्सान दूसरे को इन्सान नहीं समझता । इस लिये कैंपिटलिस्टों को इस तरह मे हर समय बदनाम करना ठीक है।

मैं एक बात की तरफ भ्राप का ध्यान ग्रीरदिलाना चाहता हं। हिन्दुस्तान भर में बहुत सी योजनायें सरकार ने कार्यान्वित की हैं ग्रीर उन से काफी फायदा हुन्ना है। मेरी दिली ख्वाहिश है कि सारे हिन्दुस्तान में मैट्रिक तक की एजुकेशन फी कर दी जाये ताकि गरीब, मजदूर, काम्तकार श्रीर दूसरे लोगों के बच्चे भी पढ़ सकें। ग्रगर कोई भादमी भ्रपने लडकों बड़ी बड़ी जगहों में भेजता है तो मैं उस से कोई ईंार्गनहीं करता। लेकिन यह भी बहुत जरूरी है कि ग्राप सारे देण भर में चालीस वर्ष से कम उन्ध के जितने भी लोग हैं सब के लिये कम्पल्सरी भौर की एजुकेणन कर दें। इस से देश की बड़ी तरक्की होगी भौरसारामल्क हो सकेगा ।

[श्री चन्द्रमिए लाल चौधरी]

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मैं भ्राज उन सिपाहियों के प्रति जो लहाख में. ग्रसम के बार्डर पर भौर कच्छ के अन्दर हंसते हंसते भ्रपने प्राणों को बलिदान कर चके हैं, जिन्होंने ग्रपने सीने पर दुश्मनों की गोलियों के वार सहे हैं, भ्रौर उन के बच्चों के प्रति ग्रपनी श्रद्धांजलि पेश करता हं, श्रीर उम्मीद करता हं कि हिन्दु-स्तान का हर ब्रादमी उन के प्रति वफादारी का बरताव करेगा ग्रीर उन के मासम बच्चों को ग्रपने बेटों की तरह प्यार करेगा. **क्यों**कि उन्होंने कोई व्यक्तिगत स्वार्थ के लिये ग्रपनी जिन्दगी नहीं खत्म की बल्कि मल्क के लिये उन्होंने भ्रपनी शहादत दी है । मुल्क के सिपाही मल्क को खिदमत करते हैं इसलिये मल्क को को उन की इज्जत करनी चाहिये, मल्क की भ्रामी की श्रीर श्रामीं के हर सोल्जर की इज्जत हमें करनी चाहिये।

मैं ने बराबर देखा कि डिफेन्स के मामले में ग्रीर होम के मामले सरकार की बड़ी छीछालेदार जाती है। डिफेन्स मिनिस्टर से पूछा जाता है कि भ्राप ने कितने राउंड गोलियां चलवाई. भ्राप ने कितने टैंक इस्तेमाल किये। यह बड़ी गलत बात है । डिफेन्स के मामले सीऋट हुआ करते हैं। होम के मामले भी सीकेट होते हैं। जो मल्क के बफादार हमारे बार्डर को बचाने के लिये गये हुए हैं उनसे हम को कभी नहीं पुछना चाहिये कि वह कच्छ के बार्डर पर या पाकिस्तान से लगते हुए किसी दूसरे बार्डर पर क्या क^र रहे हैं। हम तो भ्राज यहां बैठ हुए हैं। लेकिल हमारे चह्वाण साहब सारे हिन्दुस्तान के बफादार हैं श्रीर बड़ी बहादरी के साथ दुश्मनों का मकाबला कर रहे हैं। चहाण साहब चाऊ एन लाई को खा गये तो यह पाकिस्तान क्या चीज है। इस को वह बहुत ग्राराम से खत्म कर देंगे

ग्रग्त में मैं श्रापका बड़ा शुक्र गुजार हुं कि भाप ने मुझ बोलने का भीका दिया ।

Shri N. Dandekar: Mr. Deputy-Speaker, Sir, within the narrow ambit set by the Finance Bill my own reactions are very considerably mixed. There are matters in respect of which, I think, the Finance Minister is to be congratulated and there are others in respect of which there is a good deal of criticism that is possible. Let me deal first with one or two of those things in respect of which I personally feel, I think, that he deserves our very best congratula-

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For instance, it was, I think, a very brave decision of his to which he referred both in the Budget speech as well as there are provisions in the Finance Bill concerning the amnesty, almost, in respect of voluntary disclosures of concealed income. Everybody has different opinions on this subject mainly geared to the moral aspect of it and I am perfectly certain that there must have been grave doubts and difficulties which Finance Minister himself had resolve before he took this particular decision. It is a decision which support with a good deal of knowledge about the kind of action that is necessary if this sort of thing is to be put down, but I do like to say that I think this is a good idea which is being killed by a tremendous amount of obscurity in regard various points of doubts and difficulties which people disposed to making disclosures have in their voluntary mind. Since the introduction of the Finance Bill I have had occasion to go to Madras. Calcutta. Hyderabad, Bombay and various other places and many people have come to me with very many difficulties mostly as to procedure, as regards doubts and various other kinds of difficulties. I carnestly suggest to the Finance Minister that, if as I am sure he wants to make this measure a great success, he should invite one or two of the professional institutions, for example, the Institute of Chartered Accountants to appoint a committee to go into the question of what are the difficulties so that they can sit with him and his advisers and see how many of those difficulties can be resolved. They are mostly procedural and, I believe, if an effort is made on those lines, this scheme will be far more successful than it presently seems to be likely to be.

Secondly, on the matter of personal taxation again there is something in broad principle for congratulations and yet, again this is a matter in which in terms of detail, most unfortunately, there is so much niggard-lines, in regard to various reliefs, rebates and so on. They are hedged in with so many quite unnecessary restrictions which I shall go into when I go into the various amendments which I have proposed, which I think go to detract greatly from an otherwise admirable scheme.

One particular aspect of personal taxation which I intensely dislike however is the Annuity Deposit Scheme. This Scheme which is supposed to be voluntary is, in fact, utterly compulsory because non-payment of Annuity Deposit attracts not only and quite properly, the Additional tax payable if the deposit is not made, but a very considerable penalty which, I think, is altogether unjustified. It ought to be voluntary in terms of the tax benefit that the assessee gets who makes a deposit and it ought to be left there. But if it is to be in the form in which it is, I do urge again what I said in my earlier speech on this Budget that it should not be compulsory, or virtually compulsory, for people over 45 years of age. For instance, with reference to the Compulsory Deposit Scheme of the Finance Act, 1963, my wife has been trying to get a refund of the compulsory deposit which she mistakenly made during the assessment year and she is going from piller to post-I am deliberately not exercising my influence on her behalf -to get back the compulsory deposit of something like Rs. 250 and odd which she made in the post office, and I am really waiting to see when finally

she is ever going to get it back. I shudder to think what would happen, in fact, to the Annuity Deposits, if they go on to be made by persons over 45 years of age, most of the claimants in regard to them would be widows and orphans and I frankly think it is going to be a hardship of a kind which would be cruel to impose upon them. I would, therefore, repeat that in respect of persons over 45 years of age, at least the Annuity Deposit Scheme ought to be voluntary in every sense of the term.

The third aspect of the Finance Bill, again, for which, in so far as the main ideas are concerned, the Finance Minister has to be warmly congratulated in regard to their principles, is the whole scheme of tax credit certificates There are tax credit certificates to promote investments on new issues, to encourage shifting of industrial undertakings from urban areas, to increase production activity generally in all industries covered by the First Schedule to the Industries (Development and Regulation) Act, to promote exports, to promote increased production in excisable articles. When one studies this thing, one comes to the conclusion that it is a very mixed bag of tricks and in many of these matters I have wondered whether it necessary to wrap them up in so many limitations of so many abstruse character and, in particular, whether it is necessary that the main outlines of the scheme should be left to be framed by rules. In this connection, Mr. Masani made the point that it is a kind of delegated legislation that ought to be very carefully scrutinised because there has been a tendency of late, under the guise of delegated legislation, to delegate in fact substance of the matter. In that connection. I want to invite your attention to what has been done by the Finance Minister, I think, in gross breach of faith in regard to the issue of notifications under Section 58 and Section 62 of the Finance Act of 1964 by issuing regulatory notifications for the purpose which had nothing to do with

the purposes for which these Sections were intended. I have in this connection taken the liberty of sending a note to the Speaker and I have informed him that I should be making this statement in the House which I will presently read:

"On the 17th February, 1965. two notifications were issued, one imposing Regulatory Duties Customs under Section 58 of the Finance Act, 1964 and the other imposing Regulatory Duties of Excise under Section 62 of that Act, at the maximum permissible rates.

Corresponding provisions for the levy of Regulatory Customs Duty and Excise Duty are proposed to be enacted by Clause 77 and Clause 81 of the Finance Bill, 1965.

This type of provisions for the imposition of Regulatory Customs and Excise Duties were introduced for the first time in Finance Act 1963. The reasons then given in the "notes clauses" were as follows:-

"Clause 24: the intention is to regulate the quantity of goods imported."

"Clause 28: the intention is to regulate the demand for such goods in the country."

Thus, when these provisions were first introduced in the Finance Act, 1963, they never intended to be a source of revenue but only to confer additional powers by way of fiscal devices for regulating either 'he quantity of goods imported or the volume of demand for excisable goods produced within the country, or both.

It is plain that apart from some conceivably regulatory function,

quantity-wise which the imposition of such duties might achieve, and which other modes of controlling the quantity of imports or the demand for internally produced excisable goods might not be able to secure, it was neither the intention of the Finance Minister nor the sanction of Parliament that the power to levy such duties. under the guise of an emergency measure, should be misused by Government as a means for securing large contributions revenues outside the Annual Budget and the annual Finance Act.

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It is equally plain, however, that issue of the notifications (already referred to) on 17th February 1965 was a deliberate breach of faith towards Parliament, if not indeed a serious inroad into the rights, privileges and prerogatives of this House as the sole authority invested with the power to impose taxes in that the said Notifications were in fact issued mainly, if not solely, for the purposes of securing substantial revenues."

I submit it is in the light of actions of that kind that Mr. Masani expressed grave apprehensions as regards these subordinate legislation powers that are sought to be conferred by the scheme which is not within the scope of the Finance Bill at the moment in regard to these various tax certificates.

Sir, the shortage of time does not allow me to develop some of the other matters. But I would like to say a word or two on one aspect of the Finance Bill about which I am utterly unhappy. I said that most of the other things, although they were excellent in principle, have unfortunately been whittled down by the excessive zeal, so to speak, of the Revenue authorities-in other words, brilliant ideas of the Finance Minister cut short at birth by technical obstacles of various kinds. But one thing about which the Bill in my judgment is terribly wanting is in regard to corporate taxation. So much has been said in this House about the state of the capital market, the state of the investment market, the state of the money market, and so on. One has only to look back to about three or four years ago to see how buoyant the state of capital market was and to ascertain why and what is difference between the state of affairs then and the state of affairs now. It does not require a good deal of complicated thinking to spot at once, so to speak, niggers in the wood pile. The niggers in the wood pile are the dividend tax which is imposed even on normal dividend and not excess dividend. One would not question the legitimacy of a tax on excess payment of dividends at a time when there is great need to curb inflation. But to impose a tax on ordinary payment of dividends is just no justification whatsoever that one can think of. Similarly, there is a tax upon the issue of bonus shares by companies thirdly, there is the taxation on bonus issue shares in the hands of shareholders as capital gains before such gains have been realised. I myself have always been of the opinion that when shareholders get bonus shares from companies, they ought to taxed when such shares are sold because they do constitute capital gains undoubtedly. But to impose capital gains tax when the holders have not, in fact, realised any capital gains in the sense of money gains out of which they would pay the tax, seems to me an utterly unjustifiable proposition. If one adds to this the sur-tax proposals imposed year in substitution of the super profits tax, you get an undue burden imposed either on the companies or on the shareholders which take away those things that used to exist in the capital market four years ago which used to attract a very considerable flow of savings and investments towards new investments, old investments, on all kinds of shares scrips of various companies. The state

of the capital market is such that it is no longer possible to revive it by merely carrots of a long-term nature. however, good they might be, such as these various tax credit certificate schemes. I think they good are schemes, but I do not think that carrots of this kind can revive patient that is so badly down. What are actually required are stimulants of a direct kind, namely the removal of those inhibitory factors which have been responsible for the state of the capital market today.

Finally, I would say one word about the memorandum that was tabled yesterday by the hon. Finance Minister on the PL-480 problem. I was: responsible for having raised debate about the PL-480 transactions during the budget discussion, and I beg to leave that at some convenient time before this session is over, I may be permitted to table a counter-memorandum on this. I would not like to take the time of the House in making an oral statement on this. I would like to study this very carefully and then submit a memorandum to be tabled in the House.

Shri Radhelal Vyas: I support the Finance Bill that has been moved for consideration by the Finance Minister. We are in the last year of the Third Five Year Plan. These annual budgets are the instruments to take us in the direction of the economic development and progress of the country.

If we look at the question from this point of view, then I would like to submit that some of the States in our country are lagging far behind in some important fields. For example, in my State of Madhya Pradesh, the rate of literacy per thousand is the least in the country, except for Rajasthan where it is 152 and Jammu and Kashmir where it is 110. The rate of literacy in Madhya Pradesh is 171 whereas in the other States the figures

[Shri Radhelal Vyas] are much higher; the figures for the other States are as follows:

Name of State	per	Rate of literacy thousand
Kerala	٠	468
Madras		314
Gujarat		305
Maharashtra		298
West Bengal		293
Assam		274
Mysore		254
Punjab		242
Orissa		217
Andhra Pradesh		212
Bihar		184
UP		176

This important and elementary factor must be taken into consideration while framing the Fourth Plan. We are committed to remove illiteracy from our country. If some of the States lag far behind, that cannot be appreciated. So, something must be done in this regard.

15.33 hrs.

[SHRI SONAVANE in the Chair]

It might be stated that this is a State subject and probably the State Government have failed to tackle question. I would submit that in the field of primary education expansion, the State of Madhya Pradesh will be one of those backward States which will have about 67:50 per cent of nonattending children in the age group 6 to 11 years in the Third Plan. Only 50 per cent of the required number of primary school teachers could be appointed there. Thirdly, 80 per cent of the elementary schools in the rural areas are under very sub-standard accommodation conditions.

This low rate of literary and the absence of a wider coverage in the field of primary education affects the level of expansion and the responsiveness in the State and causes hesitation on the part of the people of that State to co-operate in the developmental schemes.

I would like to point out that the State of Madhya Pradesh had done its best. The income by way of revenue in that State was only Rs. 50 crores when the State was first formed. So, that State has done its best to increase the revenue income, and today the income from revenue is Rs. 102 crores. In spite of that, it has not been able to find enough resources to remove illiteracy. So, the Central Government must help the State Government to come up in this matter on a par with the other States.

I would also like to draw the attention of the hon. Minister to the fact that this vast State which is in the middle of the country is lagging far behind in the matter of communications also. Communication Incilities are the lowest in our States, and there are only 18 miles of road per 100 square miles. If I would point out the figures in the other States, they would be very revealing, and they are as follows:

Name of State	No. of miles per. 100 sq miles	
West Bengal		119
Kerala		82
Bihar		75
Madras		59
UP		54
Mysore		52
Punjab		40
Assam		39
Andhra Pradesh		32
Maharashtra		27
Gujarat		21
Rajasthan		18

In the State of Madhya Pradesh which is a very vast tract, the density of population is very low, and there are

forests over a very large area, and a large portion of the State is inhabited by the Scheduled Tribes. So, I would submit that in the matter of communications, this State should not be allowed to lag far behind.

In the last two Plans, we could not do much. The roads that were taken up in the First Plan are still under construction. In the Second very little resources were allocated for the construction of roads. Thousands of bridges are to be built, and, there are parts of the State where during the rainy season the people cannot move, and they cannot go even to the hospitals for want of roads. During these days, the people want that there should be roads, and these ordinary amenities should be made available to them. I would, therefore, request that n the Fourth Plan, special provision should be made to make allocations to this State which is lagging far behind in this matter

As regards agricultural production, I would invite the attention of the Finance Minister to the fact that agricultural production in our country is the lowest as compared to other countries of the world. Even in our country, it is the lowest in Madhya Pradesh. Even though this State has vast resources, the yield is the lowest per acre. In the matter of irrigation, I would like to point out that it is only 6 per cent of the cultivated area which has been brought under irrigation. For increasing the under irrigation we need money.

In the matter of electricity also, the resources are great, and the potential is great in our State. Hydel as well as thermal power if produced could be the cheapest in our country. That will not only add to the development of the country but also add to the development of the State. But these things could be done only if enough resources are made available to the State. With increase in the supply of

electricity we could give an impetus
to agricultural production.

I would like to draw the attention of the hon. Finance Minister to one special point in this connection, namely, that even the short-term loans provided by the Central Government are not made available to us. Last year, it was the responsibility of the Central Government because the money could not be provided for in the annual plans; last year we were told that the State Government had failed to make the demand in time, and, therefore, requirements could not be fully met. During this year I am constrained to say that the State Government had approached the Central Government well in time, but the Central Government have expressed their inability to meet the ful; requirements of shortterm loans by the State Government. I would personally plead with the hon, Minister that in regard to available the amount of short-term loans needed by the State, should not be any reluctance on the part of the Central Government, and the requirements of the State should be fully met.

Out of 631 lakhs acres in Machya Pradesh, only about 100 lakhs acres could be brought under cultivation. We need heavy tractors and also small and medium-size tractors. But we cannot purchase these things unless money is made available to us. So, I would request the hon, Minister to give special consideration to this problem.

There is backwardness in my State in another respect also. The population of Scheduled Castes and Scheduled Tribes in my State is 34 per cent. There is already a complaint that some of the castes have been omitted, and there is a demand for their inclusion in the list of scheduled tribes. If the list is revised, the figure will go up. This vast population of scheduled tribes, which is most backward as compared to scheduled tribes of other states, has to be brought up to the level of others. They have to be

[Shri Radhelal Vyas]

educated and uplifted. This cannot be done without funds. So more investment of funds is necessary. This is a special problem of the State. The population of scheduled tribes in my State is the largest in the whole country. So special attention is necessary for their uplift.

In spite of sizeable effort and backwardness of the economy in Madhya Pradesh, there is only a very small increase in the quantum of central grant in aid for the period 1957-61. While the figures for other states have increased considerably, it is not so in the case of Madhya Pradesh. figures are very interesting. With regard to Madhya Pradesh, the crease was only ? times, during this period; the figures for other States are as follows: Assam about 21 times, Bihar a little over 21 times, Bombay 31 times. Madras a little over 41 times. Mysore a little over 21 Orissa a little over 2 3 times, UP a little over 4 times and West Bengal a little over 3 times.

I would therefore request that this state, which is a problem state, which is the largest state in the country with the largest resources and potentialities should not be allowed to lag behind. If it has to come up and make progress and develop economically, large funds have to be made available. It is the responsibilities of the Central Government. This state was formed under the SRC scheme as the biggest state and the Commission had made it the responsibility of the Central Government; they pointed out that it was a very backward state with the largest resources and with very bright prospects. They presented a rosy picture and said that if it could be properly developed, it would be very beneficial to the country. Therefore, I request special attention for the development of the State.

There are also certain other states which are backward, some in communication, some in education, some in agricultural production, some in

irrigation and some in other spheres. What should be done? It is enough in the Fourth Plan to double its size as compared to the Third. Wecannot afford to see some States going. on making progress whereas others. remain far behind. I would suggest that in the Fourth Plan, at Rs. 1.000 crores should be kept apart. for the development, and for special problems of states which arelagging behind. If this is not done, while some states will go ahead, others. like Madhya Pradesh will remain far behind. Therefore, I submit while framing the Fourth Plan, special consideration should be given to the development of the very much backward states like Madhya Pradesh and other States.

Mr. Chairman: Shri Morarka.

श्री विश्वचन्द्र सेठ (एटा) : सभापति जी, मुझे भी कुछ कहना है।

श्री बाल्मीकी: सभापित जी, मैं.भी काफी देर से बेट कर रहा हूं।

Mr. Chairman: I have called Shrki Morarka,

Shri Morarka (Jhunjhunu): The hon. Member, Shri Dandeker, said the present Finance Bill has many features for which the hon. Finance Minister deserves congratulations. I respectfully agree with him.

Shri D. C. Sharma: That is why you got the chance.

Shri Morarka: Please keep quiet.

Mr. Chairman: I will see to it. Hemay go on.

Shri D. C. Sharma: I am not going to keep quiet under his orders. He got a chance because Shri Satya Narayan Sinha went up to you. We should also get our chance.

Shri R. S. Pandey (Guna): You have given the chance to Shri-

Morarka, not anybody else. Why should Shri Sharma grudge?

Shri D. C. Sharma: I am keeping quiet.

Shri Morarka: In fact, the criticism one can make against the Finance Minister is that he has not gone far enough in some respects and therefore he has not helped either to revive the capital market or to provide the necessary incentives which were needed most urgently at the present moment. If therefore, I offer my criticism in the limited time at my disposal, it is only with a view to draw the attention of the Finance Minister to some of the lacunae which need to be argently corrected.

First, I wish to deal with the corporate sector, particularly what are Section 23A companies. known as The Finance Minister's proposal is to make the structure of income tax, the scheme of income tax, more simple. So far as the personal tax structure is concerned, no doubt, he has moved in that direction and he has made a good beginning. At the same time, I am sorry to say, that so far as the company scheme of taxation is concerned, he has made the tax structure more cumbersome and more clumsy.

Formerly, there used to be two type; of companies—public and private. Now he has divided private companies, that is, 23A companies into namely, those further categories, which are industrial, those which are producing goods of key industries, trading and then those which arc those which are non-trading, apart from those which are investment companies etc. The tax rate for all these companies is different, ranging from 45 per cent in the case of key industries and going up to 60 per sent in the case of trading companies.

Not only this, but even so far as the penal rate of taxation is concerned, he has made a distinction now between a trading company and a nontrading company. For trading companies, the penal rate is 37½ per cent, for non-trading companies, industrial or manufacturing companies, it is 25 per cent.

The point is that today these companies are taxed at rates higher than individuals, these companies are taxed at rates higher than those for registered firms, they are taxed at a rate higher than that for public companies, they are taxed at a rate higher than that of industrial companies. Why this apathy, why this lack of sympathy for this particular class of companies, I cannot understand.

The Finance Minister has prescribed a ceiling on corporation tax at 70 per cent. Even this ceiling is not applicable to these private 23A companies. In fact, private companies or 23A companies are the only companies which should have got some benefit under this ceiling otherwise, the prescription of a ceiling is, to say the least, meaningless.

As I was saying, even in the case of companies where he has given concession, that is, for companies engaged in the production of key articles or companies engaged in the manufacture of ordinary articles or companies which are not manufacturing companies, there are different rates of tax prescribed. The definition for categorising these companies into manufacturing companies or companies engaged in the manufacture of key articles etc. is that the income from such industry or the manufacture of such product should be more than 51 per cent of the total income of the company. That according to me, iswith great respect-a very unsatisfactory and irrational definition. I will give two or three examples to make this point good. First of all I take the companies which are only simple manufacturing companies, not the key industries. If a company earns a profit of Rs. 3 lakhs from ordinary business and a profit of four lakhe from manufacturing business, then this company gets a benefit of fifty recent tax. That means the company [Shri Morarka]

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will have to pay tax at the rate of fifty per cent on four lakhs. But, if by any chance, the income of this company is three lakhs from manufacturing business and 3.5 lakhs from oher business, then this very company will have to pay sixty per cent of its entire income merely because the profits from the manufacturing activities of this company are not 51 per cent of the total business.

Take another example of those companies which are engaged in the manufacture of key articles. There, if a company earns a profit of Rs. 11 lakhs from the manufacturing business on key articles and Rs. 10.5 lakhs from other business, this company will have to pay tax at 45 per cent on the Rs. 10 lakhs which the comcany gets from key industry's busiif by any chance, the ness. But, same company has a profit of Rs. 10 lakhs from these key industries and Rs. 10.5 lakhs from trading sources, it would nullify the entire benefit of this concession and it will have to pay a tax of 54 per cent as against 45 per cent, that is, 9 per cent more. The point here is this. The definition is so defective, the definition of giving this concession, or facility or incentive is so defective that unless the company people deliberately manocuvre their books, they would easily lose the entire benefit which the Finance Minister seeks to give. When I say benefit, it is not a benefit in the real sense of the term but it is a hardship which the Finance Act imposed last year and which is sought to be removed partially this year.

Similarly, there are other defects about the structure of taxation. Without going into too many examples, 1 would like to quote what Mr. Palkhiwala says about 23A companies. He has given an example of one company which because of the defective defl-A case started nition had to suffer. in 1944-45 and even today it has not been settled whether it is a private company or public company. Permit me to read a few lines from page

20 of this book: (The Highest Taxed Nation-N. A. Palkhiwala).

"The legal quibbles which arise out of the definition of 'company' in which the public are substantially interested, some ties entail a litigation co-extensive with the best part of a businessman's life. For instance, in the case of Raghuvanshi Mills Ltd., the only question involved was whether the company was one in which the public were substantially interested and the dispute related to the assessment year 1943-44. case had to go to the Income-tax Tribunal three times, to the Bombay High Court three times and to the Supreme Court once, and is still undecided. In 1965 the final conclusion is not yet reached as to whether for the year 1943-44 the company should be treated as one in which the public were substantially interested!".

In this context, I would like to quote what Prof. Kaldor whose tax structure and tax system we readily adopted in this country, has had to say about the company taxation in this country. On page 85 of his report he says:

"The company taxation provisions of India (perhaps even more than that of other countries) are apt to strike a detached observer as a perfect maze of unnecessary complications, the accretion of vears of futile endeavour to reconcile fundamentally contradictory objectives."

I beg to submit further that every year, the Finance Bill increases this these complications maze, increases and tries to reconcile fundamentally contradictory objectives.

Leaving that aside, I would like to quote one or two judicial opinions as to what our Judges have to say about this type of law and I would quote what Mr. Justice D. N. Sinha had said recently. He said that our laws are

so made that they are beyond the grap of the average person. He laid down a very fine rule: a law to be a good law, must be simple to understand and easy to administer. In his long experience both these things were lacking in the Indian law. Justice Sinha further said: "it has always been a matter of wonder to me that whether it be in the region of commercial Law or taxation, it is thought that the best way of legislating is to make the law so complex that it becomes more and more incomprehensible to the ordinary men whose nceds it is intended to serve." You would be interested to know what an American authority in the 18th centuray says about tax laws. I am quoting Alexander Hamilton:

"It will be of little avail to the people that the laws are made by men of their own choice, if the laws be so voluminous that they cannot be read, or so incoherent, that they cannot be understood, if they be repealed or revised before they are promulgated or undergo such incessant changes, that no man knows what the law is today or can guess what it will be tomorrow."

The mere fact that the Finance Minister has to move 87 amendments soon after the introduction of the Bill indicates how these laws are made in this country. I would leave this point here with the request that the Finance Minister may kindly give his careful consideration to these points, on the need for simplifying the company structure of taxation.

Another point that I wanted to make was about the tax credit certificates. I respectfully agree with the views expressed that so far as tax certificates are concerned, in any way, these are taxation; whether you give a concession after fixing a high ceiling of taxation or whether you actually give a low rate of taxation, makes no difference. As you may remember our whole system of company taxation was fixed at eighty per

cent. Out of that eighty per cent, they have been given this tax relief. Therefore, effective rate of taxation comes to 45 or 50 or 60 per cent. But the main or basic rate of tax is 80 per cent. Therefore, to say that these tax certificates are intended to give relief and therefore, they are not the tax laws, is begging the question. After all, when you give relief from tax, it is tax in any case.

Mr. Chairman: The hon. Member's time is up.

Shri Morarka: I wanted to say something about the voluntary disclosures because I have given an amendment.

Mr. Chairman: You could say it in two minutes and finish the speech.

Shri Morarka: The valuntary disclosure scheme which has been put forward by the Finance Minister and which Mr. Dandeker referred to is certainly a bold Scheme devised, to meet an exigency, a sort of a malady which, whether we admit it or not, exists in society. Once you accept this fact, we have to find a remedy for this malady. Then you must make the remedy a practical one and you must give the people a chance to return to the path of civic responsibility as the Finance Minister has called it. If you make this scheme so theoretical and so impractical, though in name it is a scheme designed to give the people a chance to come back to the path of civil responsibility but if nobody can take advantage of it, I think then it would be self-defeating. What is the effect of this scheme during the last eight weeks of its existence? Still very few people have made declarations, hardly Rs. 16-17 My proposal is crores have come. that instead of sixty per cent levy which the Government has proposed, you may charge even seventy per cent, ten per cent more because it is not a question of sixty per cent or seventy per cent but it is a question of the facility-time which you give to

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the assessees for payment. You would remember that in the case of the Income Tax Investigation Commission also, the settlements were made at as high a rate as 75 per cent and yet the people could pay them. Why? Because, for the payment of the amounts convenient instalments were given to the assessees. I am not asking for any concession so far as the tax is concerned. The Finance Minister's scheme is 60 per cent. I am suggesting that you charge 70 per cent but take 20 per cent immediately from them and for the remaining 50 per cent give them convenient instalments for which I have tabled an amendment. I hope if it support of the House and if the Finance Minister could kindly consider that amendment of mine, it may go a long way to make the scheme a real success.

16 hrs.

Dr. M. S. Aney (Nagpur): What is the consequence if there is a default in the payment of one instalment?

Shri Morarka: There is no question of defaulting because you have to give time only after taking security. There is a provision in my amendment.

डा० राम मनोहर लोहिया (फर्म्खा-सभापनि महोदय. का जिन्दा सबसे बडा ग्रादमी महात्मा गांधी का सबसे वडा चेला स्राज काबल में है। उसकी तबीयत बहत खराब है, वह 77 बरस का हो चका है। वैसे मैं पूर्व जरमनी जा रहा हुं कुछ ग्रीर कारणों से, क्योंकि जरमनी ग्रीर हिन्दस्तान में मझे एक साम्य मालुम होता है, ख्रीर वह है किसी चीज को ग्राखिए तक लेजाने का । लेकिन एक वड़ा सबब यह भी है कि 15-20 बरस के बाद उस श्रादमी को काबूल में शायद देख पाइंगा ।

एक मामली ब्रादमी की तरह से तो मैं उनको जरूर न्योना दंगा कि श्रव वह हिन्दू- स्तान में श्राकर रहें श्रीर एक मामली श्रादमी के अतिथि होकर रहें. लेकिन अच्छा हो ग्रगर हिन्दुस्तान की सरकार की तरफ से प्रधान मंत्री यहां की लोक-सभा में उनको न्योता है दें कि उनको एक सम्माननीय अप्रतिथि की तरह हिन्द्स्तान में रखा जाएगा । वह हैं सरहदी गांधी.बादणाह खां।

Shri Basumatari: How is it relevant here?

डा॰ राम मनोहर लोहिया : ग्राखिर सम्माननीय ग्रतिथि पर पैसा खर्च करना पडता है और भ्राप कहते हैं कि वह इसमें नहीं म्राता ।

Mr. Chairman: Please do not mind the interruption.

डा० राम मनोहर लोहिया : ग्रव मैं कुछ हिस्सा ग्रंथेजों की लोक-सभा का पढ देना चाहता है। वह एक ऐसा जमाना था कि जब लड़ाई में करीब करीब ऐसी नौबत ग्राचकी थी कि शायद जरमनी का हिटलर ग्रंग्रेजों को हरा ड.ले । 7 मई. 1940 का यह बयान मैं स्नाप को पट कर सुना देना चाहुता हु जो अग्रेजी लाक-सभा में किया गया र्था। लोग मेरी हमी उड़ाएगें कि मैं प्रयेजी बोल रहा हं,लेकिन यह मैं खद नहीं बोल रहा। इसको श्री ग्रीनवृड साहब ने कहा था, जो उस वक्त ग्रंग्रेजी लोक-सभा के दस पन्द्रह गिने हुए ग्रादमियों में से थे। उन्होंने कहा

"If hon. Members feel that the prosecution of the war is not effective and do not say so, they are playing into the hands of the enemy far more effectively than by creating disturbance in this House."

विधि तथा सामाजिक सुरक्षा मंत्री (श्री मा० क० सेन) : म्राप मंग्रेजी बहुत मुच्छी बोलते हैं।

डा० राम मनोहर लोहिया : मैं इस बात को मान लेता हुं लेकिन मेरी तारीफ मत करो । मुझे शर्म आती है कि आप भी आर में भी उस जमाने में पैदा हुए जब हमको अंग्रेजी थोड़ी बहुत पढ़नी पड़ी और हमको आ गयी ।

Shri A. K. Sen: I was only expressing my simple admiration.

डा० राम मनोहर लोहिया : कुछ हद तक यह सही है सेन साहब ।

Shri A. K. Sen: I only want to say that he has done it so well, better than many of us.

Mr. Chairman: Dr. Lohia, you have only 15 minutes out of which you have already taken four minutes.

बा॰ राम मनोहर लोहिया : सभापति महोदय, ऐसा न करिए । ग्राज मैं बहुत महनत करके ग्राथा हूं ।

तो इसके साफ मानी होते हैं कि लड़ाई के बीजो-बीच, जब हार हो रही थी-हिन्दु-स्तान में कहीं कोई लड़ाई नहीं हो रही है-खाली इबर उधर नोंक झींक ही रही है-इंगलैंड की लोक सभा में यह कहा गया कि चृग रहने से हल्ला मचाना ज्यादा अञ्छा है।

श्रव इसी के साथ साथ मैं श्रापको एक ग्रीर श्रादमी की राय, उसी दिन की,सुनाता हूं, जिसको यहां के बहुत लोग जानते होंगे, वह यहां श्राकर भी भाषण कर चुका है। वह हैं श्री बैंदिन। बैंदिन साहब ने कहा था:

"Great resentment has been felt in the House yesterday and today concerning what hon. members in all parts of the House consider the absence of impartiality from the Chair".

ये चीजें कही हैं कि घ्रध्यक्ष पक्षपात करता है, लेकिन उसके ऊपर घ्रध्यक्ष का पारा गरम नहीं हो जाता, वह उम बात को बैठ कर सुनते हैं। तो इन दोनों चीजों को घ्राप याद रखें।

इन दोनों बातों की पष्ठभमि में मझे सबसे पहले तो यह कहना है कि ग्राज हिन्दस्तान की हालत देखिए, जिसमें किसी की भी इच्छा पूरा काम करने की नहीं है, न सरकार की, न लोक-सभा की,न मंत्रियों की, न मजदूर की, न ग्रध्यापक की । किसी की काम करने की इच्छा नहीं होती । तो पहला सवाल तो यह उठता है कि ग्राप इस देश की खाक उन्नति करेंगे, खाक देश को बढायेंगे, इसकी शैलत को बढ़ायेंगे जब किसी की काम करने की इच्छा नहीं होती । ग्रीर काम करने की इच्छा क्यों नहीं होती ? क्योंकि चापलसी से भौर चगली से तरक्की होती है, मेहनत करने से नहीं। दूसरे भी कारण हैं, लेकिन मुख्य कारण यह है। लेकिन सब से बड़ा कारण मैं ग्रापको बताऊं कि ये काबीना के सदस्य लोग हैं। ये काम नहीं करते, चुगलियां करने की सोचते हैं कि शायद इस तरह गृह मंत्री से प्रधान मंत्री बन जाएं या कानून मंत्री से विदेश मंत्री कम से कम बन जाएं, चापलसी से भौर चगली से । भीर मैं भपनी भी जमाभत के लोगों के बारे में कहता हूं। मजदूर लोग गाली दे कर या लड कर तरक्की करना चाहते हैं, काम करके नहीं। तो इस बात पर सोच विचार करना है कि किस तरह से इस तरह के देश की धार्ग बढ़ाया जाए ।

भौर तब सबसे पहले जो मौजूदा सवाल पाकिस्तान का भौर चीन का है वह भाता है। उस सम्बन्ध में मुझे विदेश मंत्री साहव से भौर सबसे कहना है कि भ्रव तक हमारी नीति उद्यार भनुभव पर खड़ी की गई। ग्रव होनी चाहिए सीधे भौर सच्चे भ्रनुभव पर। जो हमारा भ्रनुभव चीन भ्रयवा पाकिस्तान का

[डा॰ राम मरोहर ले:हिया]

खुद होता है, उसके ऊपर न कि जो अनुभव नासर साहब का, सुकार्णों साहब का या अजनेव साहब का या विल्सन साहब का हो। वह है उधार अनुभव। 18 वर्ष से हिन्दुस्तान ने उधार अनुभव के उपर विदेश और रेग्एनीति बनाना सीखा है। वह मामला अब खत्म होना चाहिए।

श्रीर जब ऐसी बात मैं श्राप से कहता हूं तो सब से पहले पाकिस्तान के सम्बन्ध में एक बात कह दूं। हो सकता है कि कुछ लोगों को गलतफहमी हुई हो, कि मैं युद्ध साहता हूं, मैं युद्ध नहीं चाहता, लेकिन श्रगर श्रा जाए

एक माननीय सबस्य: युद्ध के दगैर शांति नहीं हो सकती ।

डा॰ राम मनोहर लोहिया: मैं चाहता हूं कि शांति हो, एका हो, महासंघ हो यहां तक मैंने कहा है। हो सकता है कि पाकिस्तान वाले मेरी इस बात को पकड़ लें। उन्होंने मेरी और बातें छापी हैं मैंने सुना। मिश्र साहब कह रहें थे। मैंने उस दिन अपने भाषण में यह भी कहा था कि अयूब साहब ने जो संयुक्त सुरक्षा का प्रस्ताव हिन्दुस्तान को दिया था उसे ठुकरा कर हिन्दुस्तान की सरकार ने बहुत बुरा काम किया, और वह ठुकराया इसनिये कि ये उधार अनुभव पर अपनी नीति चलाया करते हैं, सीधे अनुभव पर चलावें।

चीन ने हमको खत्म करने की कोशिश की जैसे कि जरमनी के हिटलर ने चेस्कोस्लो-बेब्या श्रादि देशों को खत्म करने की कोशिश की थी। श्रार चेकोस्लोबेक्या, पोल श्रादि लोग उबार श्रनुभव पर चलते तो क्या नतीजा होता? श्रीर इसलिये मैं श्राप को सब से पहले भूटान के बारे में कह देना चाहता हूं जो इस लोक सभा से भी सम्बन्ध रखता है। बहुत कुळ वहाँ करना है। मैं नहीं मानता कि बह पूरा स्वतंत्र देश है क्योंकि वहां पर कुछ न कुछ संरक्षण श्रौर श्रधिकार हमारे हिन्दुस्तान का रहता है ।

मैंने यहां एक भ्रल्पसूचना प्रश्न दिया था मार्च के महीने में श्रौर उस को स्वीकार नहीं किया गया लेकिन मामला इतना खराब था, मैं नाम नहीं वतलाऊंगा, यहां के विदेश मंत्रालय में काम करने वाला एक ग्रादमी था जिसके कि रिश्तेदारों ने एक कम्पनी खोल रखी है जोकि सड़क बनाने वाली बड़ी बड़ी मशीनें मंगाया करती है। उस की वहां की सरकार ने एक मोटर गाडी इनाम के तौर पर भेजी। मेरे पास उस मोटर गाडी का नम्बर तक है। वह मैं बतलाता भी हं। एक ग्रल्प सूचना प्रश्न दिया था, इतनी मेहनत करते हैं लेकिन नतीजा कुछ नहीं निकलता । हां तो मैं बतला रहा था कि वह कार हिन्द्स्तान एमवैसैडर मार्क 2 मौडल 1964 कार इंजन नम्बर भ्रो॰ ई॰ बी॰ 483 भ्रीर नाम मैं छोड़े देता हं लेकिन जिस रेल में भाई है उसके वैगन का नम्बर ई० वी० के० 6285 है। ग्रव ऐसी हालत हो तो कहां काम हो ? दया कर रखा है अपने देश का ? कहां मकावला करोगे ?

उसके साथ साथ मैं श्रव थोड़ा सा चहाण साहब को भी कहना चाहता हूं क्योंकि वह जरा ज्यादा तैयारी वगैरह की बत करते हैं। चह्नाण साहब हमारे रक्षा मंत्री हैं। 22 मार्च को उन्होंने सवाल नम्बर 516 जो मैंने पूछा था का जवाब देते हुए कहा । मेरा सवाल था कि क्या कांगो में हिन्दुस्तानी सिपाहियों को शुरू में ज्यादा तनस्त्राहें दी गई श्रीर तीन महीने बाद उनकी तनक्त्राहें घटा दी गई ? शुरू में उनकी तनख्वाहें, काले लोग हैं न हम, हमारी वही तनव्वाह रखी गई जोकि गोरों की थी । उनका जबाब था नहीं । दोनों बातों में उनका जवाब था नहीं। एक रक्षा मंत्री से नहीं का जबाब ग्राया । इस लोक-सभा में जबाब देते हैं। नहीं में जबाब देते हैं। मैंने इतनी मेहनत की। मैं भ्रपने ही जनरल, भ्राज मैं भ्रपने उस-

जनरल की यहां तारीफ़ करना चाहता हूं, मेजर जनरल रिखे, जोकि संयुक्त राष्ट्र में वहां के सचिव के पलटनी सलाहकार हैं, उन से कई बार ख़त लिख कर यह पता पाया है कि कांगो में गुरू में हमारे सिपाहियों को दूसरे सिपाहियों की तरह, दूसरे मतलव वह स्वैडन, नार्वे वगैरह के, सफद लोगों की तरह हर दिन 20 डालर मिला करते थे, ग्रब घटते घटते 2 डालर महीना हो गया है।

एक माननीय सबस्य : रोज ?

डा० राम मनोहर लोहिया : महीना जनाय । वह दूसरी बात है कि उन को कुछ तनस्वाह हिन्दुस्तान के हिसाब से भी मिलती है वह एक ब्रलग चीज है । 125 रुपये जिसके कि माने होते हैं, 25 डालर लेकिन 2 डालर महीना.....

सभापति महोदय : माननीय सदस्य का समय समाप्त हो रहा है ।

हा० राम मनोहर लोहिया : ग्रव मैं बहुत जल्दी जल्दी कहेंगा । यह लोक-सभा का काम है क्योंकि लोक-सभा में लगातार भसत्य बोल कर मझ जैसे ग्रादमी को कितना परेशान किया जाता है ? इन मंत्रियों में से कोई मंत्री भी कोशिश नहीं करता है कि सच बोल कर हिन्दस्तान को कुछ बताये तो सही । यह कांगो में बात हो रही थी 20 हालर रोज यानी 600 डालर महीने की। ग्रौर भी उन्होंने लिखा कि युरोपीयन सिपाहियों को संयक्त राष्ट्र संघ माहवार 600 डालर भीर भारतीय सिपाहियों के लिए माहवार केवल 2 डालर दे रहा है। यह हमारे सिपाहियों का भ्रपमान है। इतना जबरदस्त भ्रपमान है कि इसके बारे में हम को संयक्त राष्ट से कुछ न कुछ कहना चाहिए कि चाहे हम यहां गरीब हों, हमारी तनख्वाहें कम हों। पलटन के बारे में जरा सोचिये तो । जभाना बीत गया। इसलिए मैं जो यहां कह रहा हं वह नानावती सिलविया का जिलना मामला प्रेम का या उससे ज्यादा हीरे मोती का था।

सेना की जो कुछ उस के अन्दर खराबियां हैं उनको छिपा कर आप कभी अच्छा न कर सकेंगे। अगर किसी संस्था में छोटे अफसर बड़े अफमरों को खुश करते हैं और तरह तरह के तरीक़ों से अपनी बीबियों को भी मार्फत तरक्कीं पाते हैं तब वह सेना अच्छी नहीं रह सकती। इस बात का सामना चल्लाण साहब को करना चाहिए।

Shri K. C. Sharma (Sardhana): Mr. Chairman. It is a very objectionable remark.

डा॰ राम मनोहर लोहिया: बैठ जाइये। जब वह सेना की बात करते हैं तो गैतान सिंह, होणियार सिंह भीर उसमान जैसे बहादुर प्राविमयों को याद करों। मैं उन लोगों का इस बक्त नाम नहीं लेना चाहता जो सेना को बिगाड़े हुए हैं भीर नीति के बारे में जब चहाण साहब कहते हैं कि हम नीति तय करते हैं तो बह तो सिपाही लोग खानी कहां जायेंगे भीर कहीं नहीं जायेंगे इसको तय करते हैं। बिल्कुल सही बात कहते हैं। नीति हम को तय करनी है लेकिन वह नीति तय करते हैं कि हम को तय करते हैं कि नीति तय करने वालों तो लोक-सभा है...

सभापति महोवय : माननोय सदस्य समाप्त करे ।

बा॰ राम मनोहर लोहिया: मैं जल्दी ख़त्म कर रहा हूं। इस के बाद मैं आप से थोड़ा चागला साहव के बारे में कहूंगा क्यों कि विज्ञान और सत्य के मामले में कैसे सोचना चाहिए वह सब से बड़े जिम्मेदार हैं। वह हजरत कैसे सोचने हैं? कल सोचे थे थोड़ा सा। अच्छा सोचा। मेरे दिमाग पर भी असर पड़ा लेकिन उस में उनके लिए भी और आप सब साहबान के लिए अगर मैं अर्ज कर सकूं तो सम्प्रवायवाद के बारे में वह भी अच्छा सोचे और छाप भी अच्छा सोचे और छाप भी अच्छा सोचे और छाप भी अच्छा सोचे लेकिन अगर दो चीजे सोच लेकिनकी कि तरफ मैंने आप का छ्यान छीच। था, एक न्लिनेदारी और इसरी नौकरणाही, इन नीनों चीजो ने सिर्फ

[डा॰ राम मनोहर लोहिया]

सतीगढ़ विश्वविद्यालय हो नहीं बल्कि हिन्दुस्तान को बरबाद किया है। सम्प्रदायबाद, रिश्तेदारी भीर नौकरणाही.....

सभापति महोदय: माननीय सदस्य का समय समाप्त हो चुका है।

डा॰ राम मनोहर लोहिया: प्राप मुझे माफ़ करेंगे क्योंकि यहां पर बिल्कुल मुझे सामना करना पड़ रहा है प्रसत्य का भौर कुछ मंत्रियों के बारे में तो मुझे यह बात उन्होंने यहां पर इस लोक-समा में 23 प्रप्रैल को कहा था कि श्री ज्योतिष राय को कलक्ते में ऐमीरिटस के साइंटिस्ट का हमने न्योता दिया था लेकिन वह प्रपनी खुद की प्रयोगणाला में काम नहीं कर सकते थे ऐसा एक नियम था हमारे यहां । 23 तारीख़ का लोक-सभा में दिया हुआ भौर श्री किशन पटनायक को 28 भन्नैल को जो वह ख़त चिठ्ठी लिखते हैं वह अंग्रेजी में है श्रीर मैं उसे पढ़े देता हं:---

"There is no rule in the CSIR according to which no scientist can be allowed to do research work in the laboratory in which he was working after he became the Emeritus professor."

Mr. Chairman: Please conclude now.

बा॰ राम मनोर्रलोहिया: सभापति महोदय, मैं इस वक्त भ्राप का काम कर रहा हूं भ्रपना काम कम कर रहा हूं। मैं भ्राप का काम कर रहा हूं भ्रीर इस वक्त भ्राप ज्यादा से ज्यादा यह कह सकते हैं...

सभापि। सर्द्रादः : प्याइंट्स प्रापको प्रमी भी बहु हि ज्या होते लेकिन प्राप बीस मिनट से चुक्क हैं इंडिलिए बस प्रव प्राप समाप्त कोलिये।

डा0 राज पनोहर लोहिया: मैं भ्राप से कहता हूं कि दूसरे लोग होते हैं भ्रमी मैं भ्रंत्रजी बोलता होता तो...... सभापति महोदय : एक मिनट में बरम कीजिये ।

बा॰ राम मनोहर लोहिया: एक मिनट में तो मैं खत्म नहीं कर सकता हूं लेकिन जल्दी जल्दी मैं कह कर दस मिनट में खत्म किये देता हूं।

Mr. Chairman: He will have to ecoperate with me by finishing his speech in one minute. Otherwise, he will kindly resume his seat.

कई माननीय सबस्य : योड़ा टाइम डा॰ साहब को भौर दे दिया जाये ।

डा॰ राम मनोहर लोहिया : जरा कुछ तो सोचिये यह सब लोग कह रहे हैं।

सभावति महोदय : समय नहीं है ।

डा॰ राम मनोहर लोहिया: टाइम बढ़ा दीजिये । यहां म्राख़िर को कोई बहुस नहीं होने पाई मध्यक्ष पर । मध्यक्ष के बारे में भी मुझ को कुछ कहना है । कोई बीख हुमा करती है शोमा, मशोमा की । यहां पर मध्यक्ष महोदय को

Mr. Chairman: You are encroaching upon the time of other hon. Members.

डा॰ राम मनोहर लोहिया: यहां पर प्रध्यक्ष को इस का घ्यान रखना है कि क्या असंसदीय कह रहा हूं भीर क्या असंसदीय कह रहा हूं भीर क्या असंसदीय कह रहा हूं? शोभा वगैरह का जब अध्यक्ष घ्यान देने लग जाते हैं तो वह लोक-सभा को विगाड़ दिया करते हैं। इसके अलावा जब कभी मेरे जैसा आदमी बोले, अगर मैं अनगल बातें करूं तो आप रोकें। काम रोको अस्ताव अंग्रेजी की सभा में रोज आया करते हैं, आध षटे के आया करते हैं....

Mr. Chairman: Please try to conclude.

16.19 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

डा॰ राम मनोहर लोहिया: मैं श्रपनी बात पूरी करूंगा ।......

उपाष्यक्ष महोदय : भ्रापका टाइम पन्द्रह मिनट या लेकिन ग्राप बीस मिनट ले चुके हैं।

डा॰ राम मनोहर लोहिया: श्राप को मैंने बताया कि बहुत दिनों से.....

उपाध्यक्ष महोदय: ग्राप ख़त्म कीजिये।

डा॰ राम मनोहर लोहिया: मैं ख़त्म कर रहा हूं।

श्री बागड़ी (हिसार): पांच मिनट स्रोर दे दिये जांय ।

उपाष्यक्ष महोदय : नहीं । दो तीन मिनट में ग्राप ख़त्म कर दें ।

का॰ राम मनोहर लोहिया : ग्रच्छा फिर ठीक है, पांच मिनट कह रहे हैं तो पांच मिनट ही सही ।

जो वित्त मंत्री जी हैं उनके लिये मुझे कहना है कि इन्होंने मुझे जबाब दिया है कि कपड़े का दाम जो चुंगी है उसके हटाने के बाद से कहीं पर बढ़ाया नहीं गया यह जवाब बिल्कुल प्रसत्य है। मैंने इसी लोक सभा में ये दो नमूने उस दिन ग्राप को दिखाए थे। फ़रवरी में इनका दाम था। रुपया 17 पैसे मीटर ग्रीर मार्च में इन का दाम। रुपया 20 पैसे हो गया। इतना ग्रसत्य जवाब क्यों दिया जाता है ?

वित्त मंत्री साहब को इतनी जुरंत हो गई कि ग्रपने भाषण में उन्होंने मुझ को कहा कि तुम झूठ बोलते हो ।

श्री कृ० चं० शर्मी : नहीं । 585 (Ai) LS—8

डा॰ राम मनोहर लोहिया: नहीं, कहा षा उन्होंने ग्रीर मैं यहां पर कहना चाहता हुं कि उन्होंने मुझे छेड़ा है। मैंने उन पर यह घारोप लगाया है कि घपनी वित्त मंत्री की हैसियत का उन्होंने दुरुपयोग किया है। उन के कूटुम्ब की हैसियत इस वक्त तीन चार करोड़ नहीं, उससे भी ज्यादा हो कर रही है। यदि धाज हिन्दुस्तान में काम-काज नहीं चल रहा है, तो इसका एक बड़ा कारण यह है कि ये जितने बड़े लोग हैं, ये भ्रपनी परवाह करते हैं, देश की परवाह नहीं किया करते हैं। हम ने कई सरकारी जगहों से पूछा कि क्या क्या चीजें बेचते हैं, कितनी बचते हैं, कितना मनाफ़ा करते हैं, लेकिन कोई जवाब नहीं मिला। ख़ैर, मैं इस को छोड़ देता हूं। यह हैं वित्त मंत्री ? यह हैं देश का काम चलाने बाले ।

धव मैं प्रधान मंत्री साहब को लेता हूं।
प्रधान मंत्री साहब कहते हैं कि तुम तो पांच
प्रादमी हो। उन को यह कहना नहीं चाहिए
था। खैर, बैसे हम घाठ घादमी हैं। लेनिन
के भी घाठ घादमी थे घौर सिर्फ़ चार वर्षों
में व बढ़ कर रूस के राजा के बन गए थे।
शाक्षी जी महाराज हमारे दिमागों में ऐसी
बातों को मत बालें कि जिससे हम भी कुछ
घौर रास्ते पर चले जायें। वह इस तरह की
चूनौतियां न दिया करें घौर इस तरह की बातें
मत किया करें।

मैंने क्या गर्मी दिखाई थी ? ठीक तरह से मैं बोला था। एक हर्फ भी मैंने उनके बारे में नहीं कहा था। बिल्क खुद शास्त्री जी महाराज ने, प्रपनी चिट्ठी में मेरी बात को माना है, जो उन्होंने 21 प्रप्रैल को मुझे लिखी थी। ये मेरे शब्द नहीं हैं—ये प्रधान मंत्री के शब्द हैं: "मैं भाप से सहमत हूं कि 'विवादमस्त शब्द के प्रयोग करने में हमें सावधान होना चाहिए। यह ठीक है कि हम ने मूत-काल मैं कुछ सरकारी काशजों में 'विवादमस्त' शब्द का प्रयोग किया है।" मैं चाहतक था कि यह बात वह सारे हिन्दुस्तान को बताते।

[डा॰ राम मनोहर लोहिया]

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इस लोक सभा को यह बतलाया गया कि लांगज़ का कुल दो मील का इलाका है, लेकिन लांगज़ का सैकड़ों मीलों का इलाका हिन्दुस्तान के हाथ से चीन के पास चला गया।

जब मेरे जैसा घादमी यहां कहता है कि पंदह बरस की यह लोक सभा की परम्परा है, तो अध्यक्ष महोदय—जब मैं अध्यक्ष कहता हूं, तो मेरा मतलब उस कुर्सी से है—आप ने उस दिन कहा था कि तीस वर्ष की परम्परा है। आप को कभी ऐसा नहीं कहना चाहिए था। मैं थोड़ी देर के लिए यह समझ सकता हूं कि उन्हें नहीं मालूम। लेकिन में उस दिन इंतजार कर रहा था कि इस जोक-सभा का कोई आदमी चिल्ला कर कहता है कि यह तीस वर्ष की नहीं, पंदह वर्ष की परम्परा है—यह नई लोक-सभा है, आजादी की लोक-सभा है।

मैंने शास्त्री जी को उस दिन कहा था कि देखो, शास्त्री जी, स्नाप मेरे घर पर प्राए थे । मुझ को यहां की सेंट्रल लैंजिस्लेटिब एसेम्बली के लिए नामांकन करने के लिए उन्होंने प्रार्थना की थी। वह बड़े सच्छे सादमी हैं, उदार सादमी हैं। लेकिन तब मैंने कहा था कि देखो, वहां पर संप्रजों के राजा की भिक्त की शपथ लेनी पड़ती हैं, जिसको स्नाप ले सकते हो, मैं नहीं ले सकता हूं, क्योंकि मेरी कुछ दूसरी पृष्ठ भूमि रही है। इसलिए शास्त्री जी को सोच समझ कर के बोलना चाहिए।

मान लो, मुझ में थोड़ी बहुत गर्मी ध्राजाती है, लेकिन उन की तो मीठी ध्रावाज है, वह मीठी ध्रावाज से बोलें। उनके हाथ में दंड है। मैंने कभी ध्रंप्रेजों के राजा की भिक्त की शपथ नहीं ली थी, उन्होंने ली थी, इसको सोचते हुए वह समझ कर बोलें। वह कहते हैं कि खाली जोर से चिल्लाने वालों की देश भिक्त नहीं हुमा करती है। तो क्या खाली मीं मीं करने वालों की देशभिक्त होती है ? देशभिक्त सब की होती है । वह यहां नहीं बठे हुए हैं, लेकिन सिन्हा साहब जरा उनको समझा दें कि वह ऐसी बातें न करें, जिससे प्राट घादमी कहीं यह कोशिश्व करने लग जायें कि जरा जल्दी ही ग्राट से तीन सो हो जायें ।

वित्त मंत्रालय में उपमंत्री (श्री रामेश्वर साह्र) : ऐसा कभी नहीं होगा ।

Shri Mohsin (Dharwar South):
Mr. Deputy-Speaker, Sir, I rise to support the Finance Bill which has been brought forward by the Finance Minister to give effect to the Budget proposals. The Finance Minister wants to raise a revenue income of Rs. 2,353 crores and the estimated expenditure is to the tune of Rs. 2,116 crores.

Sir, the whole country is grateful to him for his Budget proposals because he is not proposing any new taxation. This time he has brought in many reliefs to the common man in respect of consumer goods. But still some of the consumer goods are sold at a higher rate, specially the things like kerosene sugar and matches which are required by the common man. They have not been relieved of the excise duty. As regards kerosene we are paying 45 per cent excise duty on kerosene. Kerosene is a thing which is used in each and every home and it is used by specially the lower strata of society. It is not a proper thing to levy an excise duty on a thing like kerosene. When it was represented to the Finance Minister, he said that we were importing a large quantity of kerosene from foreign countries and that we were getting about Rs. 30 crores worth of customs duty on kerosene and we cannot afford to lose that much revenue. But where is that customs duty being levied upon? It is passed on to the consumer. They are actually recovering that customs duty from the poor person who lives in a hut. So, that amount of Rs. 30 crores which we are taking from the traders or big merchants is passed on to the poor consumer.

Then, about sugar also, when the country was short of sugar-I do not know-we were exporting sugar to the foreign countries. But at what cost? It was said that it is a commodity which is earning foreign exchange worth Rs. 10 crores and for that we had to give Rs. 10 crores of subsidy to the sugar manufacturers just to induce them to export it to foreign countries. So, Rs. 10 crores are to be spent by the Government to earn Rs. 10 crores of foreign exchange. I do not see whether there is any reason or logic behind this move.

The third thing is matches and that is also, like kerosene, required by each and every man and more so in the rural areas. We are paying 62 per cent of excise duty on matches also. This indirect taxation is also contributing to the inflation. Even on sugar, we are paying 50 per cent of excise duty on each pound of sugar. So, this is the extent of duty that the common man is required to pay and yet we are to call this Budget a socialistic Budget. I do not know why the common man is asked to pay 50 much excise duty on these consumer goods. I do not know how this could be called a socialistic Budget.

Sir, today, in the villages, we see the prices of almost all the consumer goods rising, and specially of foodgrains. Even after the bumper crops in this year, we see that foodgrains are not available at the reduced rates. Even today, in my part of the Karnatak area, jowar is sold at Rs. 75 per quintal, even the coarse variety rice is not available for Rs. 115 per quintal and wheat is also sold at Rs. 75 per quintal. I read the other day in newspapers that in Punjab the prices have fallen even lower than the prices fixed by the Government. This is all due to the zonal restrictions. It was stressed by each and everybody in this House that zonal

restrictions should be removed. But, I say, not only there are zonal restrictions, even there are district-wise restrictions in my State. This has created bottle-necks in the free movement of the commodities. In some places, there is scarcity and in certain places the prices have fallen to a great extent to the disadvantage of the farmers. If this happens soon after the harvest season, I do not know what will happen after another three or four months. The people are really frightened at the prices of the foodgrains that are prevailing today.

I now pass on to the subject of the Kutch border. It has been stated by many that India's forces will have to prepare much to safeguard the coun-The Muslims of India try's borders. are completely behind the Government in this policy of driving out the enemy whether it be on the Kutch border or on the Assam border or in Kashmir. However, I see that in certain quarters doubts are being raised as regards the Indian Muslims, and I see so many resolutions are being passed by Muslims at several places to the effect that they are firmly behind the Government's move. I do not know why one suspects the Muslims or why this move should come from the Muslim community as a whole. If Pakistan attacks somewhere, it is as good as any country attacking India. We are all Indians, and India is our own country. Since all Indians are at one in this, it is the duty of every person, whether he be a Hindu or a Muslim or a Sikh or Christian, to stand solidly behind the Government and fight against the enemy. So, I do not know why there should be such a move on the part of the Muslim community to meet separately and pass resolutions. That may perhaps be due to a certain suspicion created in certain quarters. When China attacked India I do not think that anybody suspected the Buddhists in India, even though China was a Buddhist country. So, when Pakistan attacks India, I do not see any reason why the Muslim commu[Shri Mohsin]

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nity should be suspected. If any Christian country attacks us, we shall not suspect the Christians here. Similarly, if a Hindu country attacks us, as for instance, Nepal-of course, God forbid, and I do not think that Nepal will ever do it . . .

Shri Sham Lal Saraf (Jammu and Kashmir): Who is suspecting the Muslims?

Shri Mohsin: Certain quarters are doing that.

Shri Sham Lal Saraf: No.

Shri Mohsin: It is such a happy thing if nobody doubts the Muslims of India. If nobody suspects then it is all so good.

Even if somebody does something objectionable and somebody is found spying for any other country, that should be taken only as an individual offence and that cannot be taken as an offence by the whole community. In the Jabalpur incident, it was only one Muslim who had committed an offence but the whole community was blamed for that; some thousands of persons had been punished for it. If this is the trend then I do not know shall go. If we offence is committed by any individual, it should be treated only as an offence by that individual and not by a whole community of people I would appeal to the people and to this House to consider this aspect. If an offence is committed by somebody, be he a Muslim or a Christian or a Hindu, by accident, it should be confined to him If we look to the previous incidents, we find that those who spied for Pakistan were only Hindus, and we heard the name of Bhattacharaya and some others; Indian Muslim has been involved in that at least to my knowledge. If at all anybody introduced in spying, it may be only therefore, Hindu and not the whole community, and therefore, the whole community should not be blamed for that.

Even regarding the Kashmir question, the Indian Muslims are solidly behind Government. The Muslims of India will always support every move taken by Government. Nobody need suspect any Muslim in the country. That is what I would like to submit.

Finance Bill, 1965

Mr. Deputy-Speaker: Shri D. C. Sharma.

थी बिशन चन्द्र सेठ : उपाध्यक्ष महोदय. मेरा एक प्वाइंट भ्राफ भ्राईर है। भ्रब से कुछ दिन पहले मैंने प्रधान मंत्री श्री लाल बहादर णास्त्री को एक चिटठी लिखी थी ग्रीर उनसे मैंने कहा था कि मैं हिन्दू महासभा का इस सदन में एक मात्र सदस्य हं और हिन्दू महासभा का प्वाइंट ग्राफ व्य इस सदन के समक्ष रखने का मुझे मौका मिलना चाहिये । उन्होंने उसका मझे जवाब लिख कर भेजा था कि श्रापको समय मिलेगा श्रीर मैंने उस जवाब को श्री सत्यनारायण सिंह के पास भेज दिया है। मैं पूरे इस पीरियड में केवल दस मिनट इस हाउस में बोला हं।

उपाध्यक्ष महोदय : ग्राप बैठिये, देखंगा । ग्रभी समय बाकी है।

श्री विज्ञानचन्त्र सेठ : श्राप मझे समय देंगे न ? नहीं तो ग्रंडर प्रोटैस्ट में यहां से चला जाऊं।

Shri D. C. Sharma: Finance Minister has received due share of bouquets and brickbats. As is usual with any country, this Budget has been looked at from a multiplicity of angles. But are three things I want to say about the Budget.

The first is that by conducting certain raids and searches on the premises and properties of those persons who have been holding black money and who have been cheating the Government of India of their due share of income tax, the Finance Minister has created a climate which financially justifiable, is not only which is not only socially respectable

but which, I think, is also morally defensible. I hope he won't be deterred from taking further action after the due date is over for the declaration of unaccounted income. I hope he will proceed along line so that he is able to put the fear of God into the hearts of those people who believe that their only God is money and that free India meant only for increasing riches and for adding to their funds and capital. I wish the Minister will have enough of strength and courage, which he has shown already, to pursue this line of action which, I assure him, is approved by people all over this country.

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The second point is this. There are some persons who have said that this Budget is industry-oriented. course, there are some Congressmen on my side who speak for big business, who think that the corporate taxes are too high and should diminished. There are some persons who say that this Budget should been agriculture-oriented. There others who say that we should have tried to give more money to education. Of course, all kinds of views have been put forward.

But the Budget of a country has to be looked at from a long perspective and also from a short-term angle. Now, somehow in this country today, or short-term prospective coincides with our long-term perspective, and I feel that the Finance Minister should have taken those steps which are concurrent in this matter.

What is our immediate need today? What is going to be our need for tomorrow? What is going to be our need day after? What is going to be the need of this country for perhaps many many years to come? I think the paramount need of this country is defence. If anybody thinks that economic prosperity is round the corner, I think he is not looking at economic facts from the correct angle.

People talk of America and say it is a land of prosperity. People talk of dollar diplomacy; they talk of billions of dollars. But there are books written by Americans and other people which say that America is a sick giant, meaning thereby that even in America 20 per cent of the people live below the subsistence margin: there are some persons who put it at 33 per cent, others put it at 40 per cent. I do not want to go into the figures but in America prosperity is to be found everywhere. the economic development has been a balanced economic development and has not brought welfare and happiness and joy to every citizen of America. I take the case of America because that happens to be the richest country in the world today. But the fact of the matter is that we take many years to give our people a minmum salary of Rs. 100 per month. It has been said that we will take five Plans to do so and at the end we will have the minimum salary of Rs. 100 per month. But people say that the value of the rupee is 17 paise and by that time I think it may go down to 12 paise. So, what is this Rs. 100 going to give them? I wish that at this time the economic development of the country may be taken note of. We may provide for it to some extent but the defence needs of the country must take precedence over all other kinds of things and I wish the Finance Minister had come forward to this House to present a budget which was defence oriented. We are face to face with two big countries. I do not that Pakistan is a big country when a small country joins hands with a big country, it also becomes a big country. China is a big country. China and Pakistan are bur sworn enemies and inveterate foes and longstanding rivals and competitors. Whatever the United States and United Kingdom may say to bring about a cease fire; they may say this and that, nothing is going to happen. China has eyes on our land. Pakistan has eyes on our land. China and Pakistan have now joined nands and the trouble has

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[Shri D. C. Sharma]

arisen everywhere. In our country we call big things by small names; we give them euphemistical names. While fanatical wars are going on. while signs of a major war are visible in the horizon, we talk of border conflicts, frontier skirmishes and localised wars. No war is ever localised and these border skirmishes are not there to make us strong but they are there to grab our territory. What has been happening in Kutch? Of course my friends have been speaking Kutch and I do not want to go into that question. They have come know our weak points. We do not know their weak points. The whole country feels demoralised. The country felt very unhappy when we were confronted with China in 1962. Their unilateral declaration of withdrawal was a big slap in our face. It did not conduce to the national glory of my country. It showed that our enemies could enter our house whenever they wanted and could leave whenever they wanted. It meant that our house was not a house, was not a it was not a fort; it was a serai which a man could enter whenever he wanted and could leave whenever he wanted. Their unilateral withdrawal, submit respectfully, was very derogatory to our national honour and on top of it all, the Pakistani forces are to be found all round our borders. They say, we have to defend 2,500 miles of our borders with Pakistan. What does it matter? Therefore, the the paramount need of this country is the defence of our country. What will our five years plans do if we go under? What will the national come amount to, if we are in a position not to give an eye for an eye, tooth for a tooth and a blow for a blow to our enemy? I would say that our Finance Minister should forward another Finance Bill three months and that Finance Bill should be defence-oriented.

Is there any country in Asia which is not defence-oriented? Take Japan. It takes the help of America. China

has its own might; it has built up its own might. South Vietnam and North Vietnam are small countries; but they are also aligned in one form or another with some bloc. Pakistan is having the best of both the words; It is having a foot in SEATO and another foot in CENTO. It is getting its military hardware from America and it is getting them to the tune of—it is worth—one billion dollars from America.

Take UAR. It has built up its military potential and its supersonic fleet with the help of German experts. First, it was the West German experts and how they will take the help of East German experts. They have been able to build up their supersonic aircraft; they are embarking on the venture of having atomic bombs. If UAR can do all that, I think our country which does not get help from anybody and which has to pay for every little thing that it gets, has to be self-sufficient. As the Prime Minister the other day, if we have to choose between poverty and freedom, we will choose freedom. So, I say that in all the Finance these schemes, which Minister has brought forward, he has given some relief to the persons of the low income group; he has done well by the people of the middle income group. He has tried to get some money from the persons of the upper income brackets, and about this some of my Congress friends are squealing like rabbits in summar. The Finance Minister has roped in everyone in one way or another. But I would say to him that the paramount necessity of this country is defence. I would ask him to bring forward another budget in the next session in which some of these plans may be put in suspension, may be held in animated suspension, if I may say so. If we have some wherewithal to build our supersonia aircraft, I do not mind.

I was reading the other day an article by a military expert. They say that China is only 18 months ahead of us. He said that 18 months is 18 months; it is not 18 weeks or 18 days or 18 hours or 18 minutes. If a country has stolen a march over us by 18 months, it has stolen a march over us for all time to come. We have decided that we will develop nuclear enrgy only for peaceful purposes. We have been talking too much about this. Let us mow talk of defence, a dynamic defence, and an aggressive defence. Let us talk of defence which can take us further.

So far as diplomatic offensive is concerned, I do not think we have given a very good account of ourselves. Do you mean to say that UK will be more kind to us than to Pakistan Pakistan is their own child and so, tney will be more favourable to their cwn child than to a child that came into being without their help. USA also will not be helpful to us. Which are the other countries? Our diplomatic offensive should be carried on not with the help of UK and USA, whose record in this matter is not praiseworthy, but with the help of the Afro-Asian countries and the non-aligned countries. I must say that we have been found wanting in that diplomatic offensive.

I would request the Finance Minister, whose mind is so capacious, whose outlook is so comprehensive, whose way of dealing with things is very efficient that in another three months, he should bring forward a Bill which should show that our country is prepared fully armed to the teeth, so that we can fight Pakistan and China equally well. I would request him to put an end to the demoralisation that is going on in the country. He is the man to do it, because he gives money for everything. When money is given, everything has to follow. I would request him to bring forward a budget very soon which should be defence-orlented.

श्री बिशन बन्द्र सेठ : उपाध्यक्ष महोदय, पहले मैं यह जानना चाहता हूं कि मझे कितना समय दिया जाएगा ?

उपाध्यक्ष महोदय : दस मिनट ले लीजिए ।

श्री विशवचन्त्र सेठः तव तो मुझ शायद पढ़ देना पढ़ेगा ।

श्रादरणीय उपाध्यक्ष महोदय, सर्वेप्रथम मैं जनरल बजट पर यह निवेदन करना चाहता हूं कि इस देश में कितने तरह के सरकारी टैक्स थाज हमारे ऊपर हैं। सब तो मैं नहीं जानता लेकिन उनमें से कुछ थोड़े से श्रापके सामने विशेष रूप से यहां रखता हं। वे इस प्रकार हैं:

श्रायकर, विशेष कर, सम्पदा कर, उपहार कर, विशेष खर्चा कर, मृत्यू कर, एग्रीकल्चर टैक्स, कारपोरेशन टैक्स संट्रल एक्साइज टैक्स, सेल्स टैक्स ग्रादि ।

इन सब को जोड़ा जाए तो एक बड़ी राशि बनती है और इन टैक्सों का परिणाम यह होता है कि हमारे यहां जो बीज एक रुपए की बनती है वह बाजार में धाकर सवा दो रुपए की बिकती है, जो भी बृद्धिमान माननीय सदस्य यहां बैठे हैं वे सब इस बात को जानते हैं। जितना टैक्स भारत में है उतना दुनिया में ध्रन्यत्न कहीं भी नहीं है।

इसके साथ मैं यह भी बताना चाहता हूं कि हमारी सरकार सन् 1947 में बनी। उस समय जितना सारे देश का बजट होता था उससे ज्यादा भाज सप्लीमेंटरी ग्रांट्स सदन में पेश की जाती हैं। यह बड़े पूर्भाग्य की बात है। भगर भाप इस प्रकार देश में टैक्स बढ़ाएंगे भ्रौर इस प्रकार से भाए हुए धन का खर्चा किया जाएगा तो यहां की जनता उसे पूरा कैसे कर सकेगी। [श्री विशनचन्द्र सेठ]

कुछ लोगों का विचार यह है कि टैक्स धनवानों पर पड़ता है। यह बिल्कुल गलत है। सारा टैक्स कन्ज्यूमर पर, सामान्य जनता पर पड़ता है। इसमें कोई दो मत नहीं हैं। सारा टैक्स जो फाइनेन्स मिनिस्टर साहब बढ़ाते हैं वह सामान्य जनता पर पड़ता है।

मैं यह बताना चाहता हूं कि फाइनेन्स मंत्री महोदय जब नवीन बजट लाए उसके कुछ दिन पहले मैं ने प्रखबारों में देखा था। सरकार द्वारा प्रक्सर यह कहा जाता है कि देश में इंडस्ट्री बढ़ रही है। क्या उसका यह परिणाम होना चाहिए कि शेयरों के भाव बढ़ें और लोगों में पूंजी लगाने में उदासीनता हो।

एक माननीय सदस्य ने कहा कि
पश्चिमी जरभनी, ग्रमरीका ग्रौर जापान
इन तीन देशों ने ग्रपने यहां प्टैक्स घटा
दिया ग्रौर उसका परिणाम यह हुग्ना कि
उनको जो पहले टैक्स मिलता था उससे
ज्यादा मिला। मेरी समझ में नहीं ग्राता
कि हमारे देश में ऐसा क्यों नहीं किया जाता।

इसी के साथ साथ टैक्सों के सम्बन्ध में मुझे यह कहना है कि टैक्सों को सीधा बनाना चाहिए। काइनेन्स मिनिस्टर ने प्रपने बयान में कहा है कि हम ने टैक्सों को सिम्पलीफाई किया है। लेकिन सिम्पलीफाई करने के बाद भी हालत यह है कि देश का सामान्य नागरिक यह नहीं समझ सकता कि उरावें ऊपर कितना टैक्स लगेगा। इसमें इतना चक्कर है कि प्रगर प्रादमी किसी लीगल प्रादमी के पास न जाए तो वह कुछ नहीं समझ समकता कि कितना टैक्स उस पर लगेगा।

इसके साथ साथ मैं फाइनेन्स मिनिस्टर साहब से यह शी कहना चाहता हूं कि म्राप कोई भी कानून बनाएं लेकिन उसे बनाते समय जनता की भावनाम्रों का, जनता की साइकालाजी का स्यान रखना शाहिए। कानून सीघा होना चाहिए उलझन का कानून न हो कि सामान्य नागरिक उसे समझ ही न सके । जो बजट, फाइनेन्स मिनिस्टर साहब ने देश के सामने रखा है उसके लिए घगर कहा जाए कि यह जादू का पिटारा है तो बहुत मुनासिब होगा।

वित्त मंत्री जी कहते हैं कि जो छिपा धन है
उसका 60 परसेंट हम को दे दीजिए और बाकी
40 परसेंट अपने पास रिखए । मैं फाइनेन्स
मिनिस्टर से पूछना चाहता हूं कि वह ईमानदारी
से बताएं कि उन्होंने जो देश में छापे मारे उनसे
उनको कितना रुपया मिला और खुद लोगों ने
उनको कितना रुपया दिया । हां इन छापों का
एक फल अवश्य हुन्या कि सारे देश में जो
सरकार के प्रति सद्भावना का वातावरण होना
चाहिए था वह वित्त मंत्री के इस कृत्य से नष्ट
हो गया।

इस सम्बन्ध में मैं एक चीज यहां बताना चाहता हं कि भगर सरकार किसी काम में फेल हो जाती है तो उसका यह उत्तरदायित्व है कि वह उसे दूसरे प्रकार से करने का प्रयत्न करे। इस सम्बन्ध में मैं घापको इंगलैंड की एक मिसाल देना चाहता हं। उन्होंने एक समय स्टील का नेशनलाइजेशन किया, पर जब वह सफल नहीं माल्म हुग्रा नो उसे रिलीज कर दिया। ध्रब फिर चार छः रोज से ग्रखबारों में पढ़ा है कि उसे फिर नेशनलाइज करना चाहते हैं। सवाल यह है कि देश के कार्य में भ्राप जिद क्यों करते हैं। भ्रगर एक जगह भ्राप कामयाब नहीं हुए, तो म्रापका फर्ज है कि उस तरीके को छोड़ दें। जो काम करना चाहते हैं उसे करने के लिए देश में उपयुक्त वातावरण बनाएं। यह छिपे धन को निकालने का काम ग्राप ही इस देश में नहीं कर कर रहे हैं। श्रीर जगह भी इस काम को किया गया श्रीर उस धन का सद्पयोग किया गया है। मैं भी वित्त मंत्री महोदय को ग्रपने देश के छिपे धन के सदुपयोग के बारे में कुछ सुझाव देना चाहता हं। इससे देश का भी लाभ होगा भौर िष्ठपाधन भी निकल **ग्रावेगा**।

सबसे पहले तो देश में धनाज की कमी है।

बो धादमी बड़े बड़े फार्म खोले—धाप सीर्लिंग
मत लगाइए—धौर बड़े बड़े फार्म खोल कर
देश में धन्न का उत्पादन बढ़ावे, उससे धाप मत
पूछिए कि तुम को यह रुपया कहां से मिला।
इससे छिपा धन इस काम में लग जाएगा और
देश में धन्न की जो कमी है वह पूरी हो जाएगी

दूसरे देश में दूध घी की बड़ी कमी है, बरेली मिलिटरी हैडक्वार्टम में केवल चाय के दूध के लिए—जवानों को दूध पिलाने की बात तो छोड़िये—लारियां उत्तर, दक्षिण, पूर्व और पश्चिम को नित्य भेजी जाती हैं तब चाय के लिए दूध मिलता है। तो देश में दूध की कमी न रह इसके लिए झगर कोई बड़े बड़े डेयरी फार्म खोलता है तो उससे मत पूछिये कि तुम को यह रुपया कहां से मिला।

इसके बाद भाप देखें कि देश में शिक्षा का कितना भ्रभाव है। जो लोग बड़े बड़े कालिज बनावें उनसे मत पूछिए कि तुम्हारे पास यह रूपया कहां से भाया। उनको इस तरह के कामों में ब्लैक का रुपया लगाने दीजिए।

इसी प्रकार जो यह रुपया लगा कर देश में बड़े बड़े घस्पताल बना कर रोगों का निवारण करें उनसे मत पूछिये कि यह रुपया तुम्हारे पास कहां से भ्राया।

धन्त में देश के नगरों में मकानों की बड़ी कमी है। धगर कोई ब्लैक का रुपया लगा कर बड़ी बड़ी कालोनी प्रथवा मकान बनावे तो उससे मत पूछिए कि यह रुपया तुम्हारे पास कहां से भाया।

भगर भ्राप ऐसा करेंगे तो यह ब्लैक का रुपया बाहर निकल कर देश के काम में लगेगा मैं वित्त मंत्री महोदय से पूछना चाहता हूं कि वह इस ब्लैक के रुपए को विवाह भ्रादि फिजूल खर्चियों में क्यों बरबाद करवाना चाहते हैं। श्रापने इस रुपए को निकालने के लिए देश में तलाशियां ले कर देश का मोराल खराब कर दिया हैं इसकी मुझे बड़ी शिकायत है।

17 hrs.

मैं यहां पर एक बात कहना चाहता हूं कि रेलवे भौर पोस्ट भाफिस को छोड़ कर, जिन को भ्रंग्रेज बना कर छोड़ गया था, जितने भापने सरकारी उद्योग लगाये हैं भौर जिनमें सारे देश का रुपया लगाया है उन में भ्राप 1-7 प्रतिशत से भ्रधिक मुनाफा नहीं निकाल सके।

यह कितने बड़े दुर्माग्य की बात है कि म्राज गवनंभेंट का पब्लिक सैक्टर में जितना पैसा इनवैस्टैंड है उस पर 5 पैसा 100 रुपये पर एक वर्ष में भी ब्याज नहीं मिलता। लेकिन उस के बाद भी पब्लिक सैक्टर की म्राप बड़ी दुहाई देते हैं उसे मैं समझ नहीं पाता हूं। जब म्राप किसी भी सैक्टर में कमाते नहीं तो उसको जनता के सैक्टर में ही रहने दीजिये ताकि लोग उसमें पैदा करें। म्राप उम्मीद करते हैं कि बिजनैस-मैन द्वारा टैक्स म्राप को दिया जाय मौर बे प्राफिट करके ग्रपने मकान बनायें भीर इंडस्ट्रीज को डेवलप करें भीर जब वे फाइनेंस मिनस्टर में मिलने जायें तो मोटर पर बैठ कर जायं।

एक दो बातें मुझे और कहनी हैं। देश की शिक्षा के सम्बन्ध में मुझे यह कहना है कि शिक्षा को जब तक धाप राष्ट्रीय स्तर पर नहीं करेंगे तब तक वस्तुत: देश की उन्नति नहीं कर पार्येगे धौर हमारे देश में कभी भी शिक्षा की समस्या सफलतापूर्वक हल नहीं हो सकेगी।

धन्त में मैं यहां पर झादरणीय श्री टी० टी० कृष्णमाचारी से कुछ बातें निजी पूछना चाहता हूं। चूंकि उपाध्यक्ष महोदय, झाप घड़ी देख रहे हैं धौर मैं भी देख रहा हूं इसलिए मैं उसे पढ़े देता हूं। श्री टी० टी० कृष्णमाचारी जो कि हमारे फाइनेंस मिनिस्टर हैं उन के सम्बन्ध में कुछ बातें निवेदन करनी हैं। सारे देश के व्यवसायी वर्ग को झाप ने बईमान करार दिया लेकिन क्या कभी उन्होंने ध्रपने निजी सम्बन्ध में भी विचार किया है कि वे किंस संज्ञा

[श्री बिशनचन्द सेठ]

में हैं। उनकी ईमानदारी तथा योग्यता दोनों संदिग्ध हैं कारण देश का प्राधिक संतुलन श्री टी॰ टी॰ कुष्णमाचारी ने नष्ट कर दिया। उसी के साथ क्या यह सत्य नहीं है कि मद्रास प्रान्त के सबसे बड़े समाचारपत्नों के मालिक एवं सबसे बड़े रोड ट्रान्सपोर्ट के मालिकों ने प्राधिक सहयोग दे कर उन्हें बिना कंटेस्ट के एलंक्शन जिताया था?

उपाध्यक्ष महोदय : दस मिनट समाप्त हो चुके हैं।

श्री बिशनचन्त्र सेठ: दस मिनट हो गये। बस दो, तीन मिनट से श्रागे नहीं लूंगा। कहा जाता है कि उस धन का बहुत बड़ा भाग स्वतंत्र पार्टी के कैंडीडेट को बिठाने में दिया गया। क्या यह सत्य नहीं है कि फाइनेंस मिनिस्टर की श्रोर से

श्री चंद्रभिण लाल : इस तरह से व्यक्तिगत स्राक्षेप वित्त मंत्री पर लगाना सरासर अनुचित है ।

Shri K. C. Sharma: It is abuse; nothing else.

Shri Kadhelal Vyas: Sir, On a point of order. There is a special procedure for levelling charges against Ministers.... (Interruptions).

Mr. Deputy-Speaker: What is this? Two hon. Members standing and speaking at the same time?

Shri Radhelal Vyas: Sir, I rise on a point of order.

Mr. Deputy-Speaker: What is the point of order?

Shri Radhelal Vyas: My point of order is that when specific charges are being levelled against hon. Ministers, there is a special procedure provided for it in the Constitution and also in the Rules of Procedure. That procedure is not being followed here. He is making these

charges while he is speaking on the Finance Bill and he is not entitled to do that.

Mr. Deputy-Speaker: Yes, he is not entitled to make these charges during this discussion. I would request him to conclude his speech now.

श्री विशन चन्न सेठ: क्या यह सत्य नहीं हैं कि फाइनेंस मिनिस्टरी की श्रीर से बम्बई कलकत्ता स्टाक एवसचें ज में श्राफिसर नियुक्त है वे बहां हुए सौदौं की रिपोर्ट बराबर देते हैं पर जिन पर बित्त मंत्री महोदय की कृपा है उनका इस रिपोर्ट में नाम होते पर भी कभी उन सजनों से पूछा न गया कि श्राख्यर इतने सौदे किस रजिस्टर में नोट हैं? यह सारा व्यवसाय बयनामी होता है। जिन पर हमारे इस डिपार्टमेंट की कृपा है उन के सौदों का कोई रैफैंस ग्राज तक नहीं लिया गया।

Mr. Deputy-Speaker: He wanted ten minutes and I have given hanten minutes.

श्री विशतचन्त्र सेठः वह तो ठीक है लेकिन दो. तीन मिदट तो इंटरप्शस में मेरे निकल गये।

उपाध्यक्ष महोदयः बस अब ग्राप ग्रपना स्थान लीजिये। श्री एन० सी० चटर्जी।

Shri K. C. Sharma: I have stood up so many times, but I do not know what sin I have committed that you have not cared for me.

Mr. Deputy-Speaker: I am very sorry. What am I to do? I cannot accommodate all. There are so many others who have not spoken at all.

Shri K. C. Sharma: I protest against it.

Shri K. N. Pande (Hata): Mr. Deputy-Speaker....

Mr. Deputy-Speaker: Order, order.

Shri K. N. Pande: What is this? I want to have my say. You cannot ask me to sit down.

(Shri K. N. Pande then left the House.)

Shri N. C. Chatterjee (Burdwan): Mr. Deputy-Speaker, Sir we listened to many interesting and entertaining speeches but I wonder if this is the time when we should indulge in a stereotyped debate and indulge in criticism of the Finance Minister and make post-mortem examination of his lapses. Our country is danger; our freedom is in dang ar: independence is in jeopardy. aggression is there. It is not merely a question of Kutch. Today report is that the acting Chief Minister of West Bengal has announced that on 1349 miles of West Bengal East Pakistan border there is centration of Pak troops and massing of troops is going on under Chinese directions. Chinese officers operating in that area and you know that there is also Chinese aggression. China is occupying thousands of square miles of our territory. In view of this emergency caused by this naked and unabashed Pak gression and declaration of the Pakistan President, Marshal Ayub Khan that there shall be a total war if there is any strong action taken by India, there should be rethinking of financial policy and of Plan our priorities.

I think, we should now sink all unessential differences and stand by the Finance Minister provided he makes one declaration that he shall make his Plan priorities and his financial policies defence-oriented and production-oriented. I support Shri Sharma's stand that this is the time when we should only think in that line so that we can practically defend our country and weed out the aggressor. We should realise the dangers ahead.

You know, Sir, Pak aggression has been caused to some extent because of the help from the Western powers. It is a very sad tragedy. We got clear evidence that they been using American arms. I wrote to the Prime Minister that he should take up the matter with President Johnson and his Government demand an explanation why this has been done. This is clear violation of the solemn pledge given by American Government that Pakistan shall never use any American weapons against India. But that been violated. As a matter of fact, we have allowed the great General Tibbett who has been responsible for the bombing of Hiroshima to go to the Indian advance line in Kutch and we have demonstrated that we have never used any American weapons against Pakistan. But day's report is-you must have noticed it and hon, friends must have noticed it-that the Pakistan Foreign Office has declared that they have not received any request from Washington to alow and American observer to visit the disputed Rann of Kutch area It says: --

"Pakistan Foreign Office spokeman commented on the Indian report saying that the United States wants to check up Indian allegations about the use of American equipment in the Rann of Kutch."

We are afraid that the Western powers do not like India's position in the Afro-Asian Therefore they want to humiliate us. I am happy that President Ayub had indulged in this insolent and belligerent attitude as that has demonstrated the unity of India. One of my hon. friends was talking about Muslim position. We are proud that all sections of Muslims in this country have clearly declared that they shall stand by the Government in this hour of crisis. Pakistan wanted to disrupt our secularism. Pakistan wanted to bring about communal cleavage in India. They have 12987

[Shri N. C. Chatterjee] completely failed and we shall that they miserably fail in that.

Ching wanted to destroy our democracy. They have completely failed. Pakistan wants to put to test our secularism and our non-communal As a matter of fact, approach. shall demonstrate to the world there is complete Unity as we demonstrated when China made the aggres-But we are apealing to Finance Minister that he should take certain steps. Pakistan propaganda has been very effective throughout the world. Our propaganda machine has been very weak. Our diplomatic representatives, our ambassadors and our consuls, have not been effective. I am sorry to say that. Those who have gone abroad know they go in an ordinary bureaucratic fashion. That should be changed. Our Prime Minister does not make any weekly broadcast. We should see that he does it. I am told that in 1956, Pakistan troops had occupied Chhad Bet Kutch. in gave it up after a short time. At that Minister. time, the present Defence Mr. Chavan, was the Chief Minister of the bigger Bombay State. He had gone down to that area. He found out the difficulties there and some strong recommendations were made that immediately preparations should made for having communications that our military movement could be effective. But nothing has been done for the last nine years and, therefore, we are suffering. This sort of drift, this sort of vacillation, should be given up. Nine valuable years have been wasted and even now we very badly handicapped in that area. This extent of drift, this neglect, this vacillation, has completely led us to this difficult position and this should Therefore, be completely given up. I am appealing that this is not the time to indulge only in criticisms and in telling the Finance Minister that he has not been able to rationalise the tax structure of the country. This is the time when we should strongly support him provided he makes

clear that it shall be a defence-oriented Budget and a production-oriented Budget and a greater emphasis should be on defence. Then I take it that all the sections of the country will stand by him.

After all, the poor Finance Minister is the most harassed Minister. support the Prime Minister, we support the Defence Minister and we support our jawans and we support Maj Gen. Chaudhuri, our Chief of the Staff. But what could they do unless unless the the sinews are there. Finance Minister provides the necessary resources and places the necesthe disposal of the sary funds at disposal of all Army, at the sections who want to fight? I ought to point out that in Durgapur, kela and other steel plants where they have been put up, there are no antiaircraft guns so far as I know. If I am wrongly informed, I will be very happy-and immediate attention should be given to this and proper steps should be taken so that we may not be taken unawares. Otherwise all that has been built up all these years will be put in jeopardy because our enemies are unscrupulous, our enemies are strong-we should not belittle their strength-and we should that we are not taken unawares and all that we have built up should not be demolished by our negligence vacillation or by want of circumspection.

Shri T. T. Krishnamachari: Mr. Deputy-Speaker. Sir, altogether it is a the **Finance** rare occasion when Minister need not feel perturbed by the discussion that has taken place in the House. Many of the Members who spoke had particular points of view, the needs of their States. Generally, with a few exceptions, honourable, I suppose the Budget has been supported by the House.

Sir, before dealing with some of the points raised, I would like to respond to the call made by my very respected friend, Prof. Sharma and also my hon. friend Shri Chatterjee. Prof. Sharma suggested that I should bring in a new Finance Bill three months hence. One hopes that it will not be necessary. But it is also not necessary to bring in a new Finance Bill. I have had, as Member mentioned, one hon. the privilege of being associated with defence as Minister of Economic Defence Co-ordination and since then and since I became Finance Minister I have kept up that liaison. complaint of some of the outsiders is that money will not be spent very much on defence to the detriment of economic development, if the Defence Minister and the Minister in charge of economic affairs differ. But here, the complaint is that these two people seem to agree.

The budget even as it is a defenceoriented budget. Apart from specific amounts allotted for defence. various other amounts there are which we spent in fortifying frontiers on border roads and the like. We spend a considerable amount in regard to the border police force. I think whatever defects we may suffer from are not defects of lack of spending of money for purposes of defence. The money has been spent on defence almost from the end of 1962 or the beginning of 1963 onwards, and feel that it has been well spent. One hopes that the war clouds that envelop us today will vanish and disappear, because basically it is true that while we spend a lot of money on defence, when we are gaged in war our economic activity will suffer considerably. But I would only say from the point of view economic preparedness, that we have been doing our very best; it may be that we have not got something which is beyond our capacity to manufacture. But within our capacity to manufacture defence equipment, no money has been spared in this direction. But let us hope that in spite of our preparedness, in spite of the sacrifice that the economy has to make for purposes of maintaining a very big defence apparatus, we would not have to use this apparatus.

Before going further, I would like to mention two matters of personal references that have been made by two hon. Members here. I think that both of them are not here. I have no desire to speak of myself. It is not with any sense of superiority that I speak but more from a sense of regret. think that parliamentary democracy can be worked without personal mudslinging. If I and my hon. Shri M. R. Masani disagree, and we do disagree. I do not think that there is any need for me to question his bona fides or for him to question mine. not want to claim that I am paragon of virtue. But I lieve....

Shri D. C. Sharma: He is a good man.

Shri T. T. Krishnamachari: But believe that I have lived a life which I need not be ashamed. There is nothing that I have done-the House will forgive me for saying itin my past, ever since I became an adolescent and an adult, of which should be ashamed; I have not taken any man's money, I have not taken anybody's wife. I have done nobody any harm, to my knowledge. Unconsciously it is possible that I might have said a sharp word, but even that I do not do these days. And may take the privilege of speaking today to say that I am aware that a number of anonymous and pseudonymous pamphlets are circulating on something that my sons are doing. Well, I do not know very much about them, but certainly do know that they are not rich people. That is a fact that know.

Shri Kishen Pattnayak (Sambalpur): Crores are not enough for him.

Shri T. T. Krishnamachari: One does not know who are rich and who are not. But I do not think they have accumulated very much of money. They are neither here nor there.

श्री हुकम चन्द कडवाय: पन्द्रेह सालों स कितने धनी बन गए श्राप ?

Shri T. T. Krishnamachari: The point about it is this. These pamphlets are going round. I do not know what object there is and who is behind it, and what the purpose is. It may be that it is political, or it may be that I am not popular in certain circles.

But, unfortunately, two hon, Members made mention of me today. would not like to say anything harsh about anybody. But there is no point in imagining 'We are 5 or 8 or 80, while it may be bigger'. After all, one never knows about the ballot box. Nobody can be sure. If you become big, you have the power and you wield it; it is a different matter altogether; when the time comes, you do it. And if people who oppose you thereby suffer, well, they have to suffer. I suppose in a democracy they would not suffer, because the safeguards provided for the Opposition would be provided for any Opposition in the future which, I am afraid, would not come into being at any rate, for the next seven years.

Sir, it is human nature sometimes to imagine the 'I' to be big. 'I put up this kind of thing', 'I did it' 'They did not do that'-it is human nature. That was how Hitler was made, and that is how pocket-Hitlers are made. But by merely saying it and repeating it again and again, it does not become true. Only Hitler believed in it. He said, 'Say something, say it again and say it again; then people will believe it is true'.

Nor is it right, as some hon. Member said it and has gone, that somebody helped me to win an election. Perhaps somebody did; many people did. If you get 150,000 votes at an election, 150,000 people helped you. Nobody can win an election without somebody helping him. He made a charge that somebody helped me, and having made the charge, vanished-I think the hon. Member has vanished. I do not know why he did it. He seems to be an innocuous person. I think a very tame, innocuous person. Somebody must have put him to do it.

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An hon. Member: He must have got a wrong impression.

Shri T. T. Krishnamachari: I am grateful to my hon, friends here. It heartens me that in this kind of mudslinging, we have a very large number of Members-here I am gratefui to Shri Radhelal Vyas-who says that they will not put up with this kind of thing. Anyway, it does not matter, once you undertake this responsibility; and the responsibility that this Government has undertaken now, at the present moment, is somehing very big. It is very easy to ask us to do a particular thing. It is only the Government that can foresee the consequences of our action. No step can be taken hastily because the consequences involve the lives of 450 million people, apart from many other hundreds of millions outside.

So it is very gratifying when Members of Parliament, be they of one's own party, get up and say, we will not put up with this kind of attack. I have nothing more to say about it.

My hon, friend, Shri Masani, spoke at length and in a very general way. He spoke strongly, as he always does. But one thing he wants. He wants me to defend myself. He says the capital market has collapsed! Of course, everything has gone to dogs!

I remember the time when I had my house; there was an aunt of my mother's. I was young then. She was always angry. She used to say 'In my time, everything was good; now everything is going to pieces; we are irreligious; we are doomed to perdition. Nothing good will happen'. I do hope that my hon friend, Shri Masani will not fall into that particular groove.

I can tell my hon, friend that there is much that we are doing here on which there can be another view. I am always a believer in there being always another view, may be may be wrong. I personally do not believe in an attitude of self-righteousness. I do not say my doxy is orthodoxy and yours is heterodoxy. But it is not as bad as my hon. friend thinks it is. We have not gone bankrupt; we never will. If we do not get any foreign aid, we will not go bankrupt. If we cannot buy capital goods from abroad we will not go bankrupt; nor shall we abandon our Plan.

My hon. friend, Shri Malaviyawho is not here-went the other way He said all foreign technical knowhow, foreign capital, is all wreng. I do believe that once we are put to the test, there is much that we can do and we will have to do it. I said that I am not going to speak about the Fourth Plan. I have been working on Fourth Plan with my friend Mr. Asoka Mehta for a number of weeks now and I have been going great detail. I can tell you also as a person who is not going to see the fruits of the Fourth Plan that Plan can be done Maybe, it will change its shape. I think we can produce power units in this country; mayte, marginally we have to something from abroad: we will not import anything otherwise but import only that which is necessary. It would mean tightening up of our belt; it would mean suffocating; but we will still live. The economy could be given oxygen and it will live and it will afterwards get accustomed to it and we can grow. I do not think that the exchange difficulty today is something which we could not have foreseen. Maybe, there might have been a little mismanagement here and there; maybe, conditions happening elsewhere, bank rate rise somewhere else, all these affect our position or it may be because we have been planing and we have been spending a lot of money, probably not very wisely al-ways. I can tell you one thing. We have made mistakes. But if some-

body says you have made mistakes and therefore you should be condemned, I can only retort by saying: it is easy to be wise after the event. In fact I do feel that we probably could have foreseen some of the things that happehed in the Third Plan. I do feel that in the Third Plan we could have done something more than what we have done. I also feel, provided people were as reckless as I was in 1955, we could have produced instead of six million, twelve million tons of steel in this country. That recklessness was absolutely reckless at that time. I am sure Mr. Ma:ani also felt that was I reckless at time and many other friends did so. But I think it is worthwhile taking risks of that nature. But then for me to say that somebody did not do this or could have done that-it is being wise after the event and nothing more. I am saying this not as a person who has just wanted to show off; do not want to show off and have no desire to show off nor do claim that I am a person who is very well versed in economy and that do not make mistakes. Even so, as a person who has considerable experience of this economy I feel that there is inbuilt in this economy enough strength to withstand any crisis. Supposing, instead of 1260 million dollars we could get only 1027 million dollers, so what? Do those fanciful heavens-have they fallen? No. Of course you cut your coat according to the cloth. We asked for it because we thought tha was needed. Supposing it is not available we have to make good with what we have. I do not think that by the mere fact that I have been denied external assistance of the order of 200 and odd million dollars, I have become bankrupt nor is it right to say that this diminution in the amount of money available is due to the fact that they suspect that the Indian economy is all going wrong and they could not give the money. I do not think it is right. Maybe Germany has to cut down its allotment by ten per cent; they have done it because of their budgetary position, not because of

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their displeasure in regard to any policies pursued by this country. Nor do we admit that they can do so. If they do not want to give me, good luck to them. It is not a fact that they have cut down by ten per cent, because they have some different slant on the working of the Indian economy but because their own budgetary position and needs had made it difficult for them to give the full amount of money. It may happen in the same way that the Congress in the United States might become a little more insular next year and there may be a little cut-I hope not-but there might be. So what? I would like to tell my friend Mr. Masani that politically it might be plausible to say: O! this Government is going bankrupt; this Government is going to pieces. Shri Kamalnayan Bajaj says, all the money is not going to the banks. Of course, he is a banker and he knows the bankers. I am not a banker. I have never been one and I never will be one. But that is not so. Where is the money going? How can it go? What amount of money can go? Supposing rupees are taken from here-and rupees are taken from here-probably they go to Chins in so way, possibly. Some Chinese might buy because they think that they can circulate the money here and run an election or two somewhere; possibly. But in the aggregate it is some thing which is not very big. These difficulties are there and cb I not say that everything is chic and pretty; it is not. The difficulties are there.

There is another point that my hon. friend Shri Masani made. Of course, it is a criticism of an old friend. Maybe, he will say, "well, who are you to come between me and my friend Shri Asoka Mehta"? Perhaps it is wrong for me to come between them. (Interruption). The point about it is this. What we try to do is this, with the countries which give us aid. When the countries give us aid, they do not give us cash aid. Very few of them do. The World Bank does; the International Development Association does to some extent. The American money is for general farm products purchased in America. German monies are for purchase in Germany, and the allotment of credit in Russia is for purchase of Russian equipment and nothing else. Therefore, we have to buy from them. If you tell them, "Look, tell me what you can spare, what is your plan, what are you going to make now in the next seven years of your plan, are you going in more for power machinery, steel machinery, for general machine-tools, engineering equipment, are you going to make machinery for chemical factories,which perhaps the Russians do not do,-it is quite right.

I can tell my hon, friend Shri Masani that when the present President of the Soviet Union visited India-he visited India twice-two years back, I happened to know him and so was meeting him. He did mention to me that they are going in a big way for development of their chemical industry, and not merely the industry but also the equipment necessary for the industry, and they are going to various countries for the purposes of loans, for buying equipment. That is no doubt true. The loans for which they are going are only for a particular type of industry.

I have mentioned to Shri Asoka Mehta and his advisers that it is not worth-while asking the USSR for help in regard to chemical industry except in certain directions; perhaps in one or two directions, they are good, otherwise they are not. The whole idea is, what are they going to do. What is their plan? Out of that plan, what could they give to us, so that in our plan we can say, "this is coming; machinery. this equipment, is coming from this country; it is giving us aid." It is the integration of the plans of the two countries. Maybe politically we have some differences. Shri Masani might say that I am also a communist; perhaps if I am a communist I am not ashamed for that reason. Economically there is much that is happening in Russia which we might usefully copy, adapt, adopt and change according to our own requirements. After all, I think one of these days, I hope to be here and hear Shri Masani say, "Oh, what an outward looking nation the USSR is!" Because, I have heard him also speaking about the forward looking policy of Mr. Gomulka of Poland.

Shri M. R. Masani: I have been quoting Kosygin only yesterday.

Shri T. T. Krishnamachari: I am glad. It only makes me feel how reasonable Shri Masani is when he is objective. Therefore, there is nothing wrong in it. These are friendly countries; we go to them for aid. We want to retain their friendship and their friendship is useful to me for more reasons than one. Our friendship with the USSR, I hope, is a mutual one; it is something which is not only doing good to us, which is doing good to the USSR, but which is doing good to the world. Two big countries understanding, in spite of the external differences that we have in our political set-up having an understanding. having a traffic both ways, is something that is helping the world; it is not merely helping us individually. So. I do not think there is anything to be ashamed of, because our foreign economic policy is something which is based on mutual self-interest; not only our own interest; it is not based on a pure enlightened self-interest; it is a question of mutuality. When we go for the help of some people, we also help them.

I do not mind telling the House that this third expansion in the Durgapur steel plant was conceived of at a time when I was in London in July last year. In fact, the machinery manufacturers, the steel plant people, came to me and said, there are particular pockets of British industry, which would not have work; so would we come with this proposal? I had a talk with the people in power at that time and they said, yes. And, the present Government has accepted it. 565 (Ai) LS—9

in spite of their difficulties, because apart from the fact that it is going to help us, it will also help them to keep their industry going. The whole idea of getting foreign aid is to see that while we use foreign aid to our advantage, the aid-giver is also benefited in some way. I have dealt with this particular aspect at some length, just to indicate that it is not a mere casual observation at a meeting or a reiteration at a press conference, but it is something which is basic to our foreign economic policy and our obtaining aid from the aid-giving countries.

I do not propose to answer Mr. Masani's point about the thoughtlessness of my Finance Bill: I have myself explained and he himself was kind enough to say that I have taken a lot of pains not merely sending a couple of circulars, but also putting it down—of course, the idea is that such members as are interested—only members who are going to speak are interested, unless they are people who are interested in another way—they should be made to understand what our policy is.

I was not here when my hon. friend, Mr. Morarka spoke, but I got the script. He suggested that while we have rationalised personal taxation, it is about time that we rationalise company taxation also. I quite agree. In fact, some hon, friend opposite mentioned, we do not know how to calculate the tax. I would refer him to the first schedule in regard to personal taxation: Where the total income does not exceed Rs. 5000, the incometax is 5 per cent of the total income, i.e., Rs. 250. Out of that, a deduction of Rs. 100 is made in the case of an unmarried individual and he pays Rs. 150. In the case of a married individual, the deduction is Rs. 175, in which case he pays Rs. 75. In the case of a person with 2 children the deduction is Rs. 215, in which case he pays Rs. 35 and so on. The culation there is not so difficult; it is very clear. The deductions are also mentioned. In spite of that if

[Shri T. T. Krishnamachari]

hon, member still thinks it is complicated, perhaps the phraseology is complicated. The difficulty will be felt even more when we have to translate the Income-tax Act and the direct taxes Act into Hindi. For that purpose, the English language will have to be simpler so that the translation is simple. A rather involved language will not permit of any translation. I think some effort should be made to simplify the language, but the tables are clear.

I was dealing with the suggestion made by Mr. Morarka about simplification of corporation tax. I promise him-I have been giving some thought to it-I will take up this matter. I hope next year I shall be able to give a more simplified structure corporate taxation. I do agree there is quite a lot of it which is confuring and sometimes it happens that the effect on various types of industries and companies is not the same thing that we envisaged, though it is not as bad as what my friend, Mr. Dandeker said. I am perfectly certain that if he sits down and looks at it, while he may resent the language, which I also do for a person so familiar with this like him it is not so difficult. But there is room for simplification and I promise the House that I shall undertake it

Shri Radhelal Vyas: I learnt that even come of the income-tax officers found it very difficult and complicated and some conference was held perhaps at Nagpur or some other place. They have forwarded their suggestions to the income-tax commissioner.

Shri T. T. Krishnamachari: Of course, prigr to this present Bill which we are considering, which I hope the House will approve of, we had five different systems of tax assessment for the individual. Now we have made it simple to the extent that is possible and I think it is comparatively simple now. The same kind of simplifity should be achieved even

in the case of corporate taxation so that while the bigger firms who have auditor; and all that can manage, the smaller ones who work perhaps with part-time people or by themselves would find it easier.

One point that Shri Dandekar made, I would like to mention-of course, he has written a letter to the Speaker and the Speaker will deal with that problem. I would like to mention this that the power that we have taken last year and which has been repeated in this year's Bill is not something which is unknown to parliamentary practice, because the same powers are taken by the Government of the day in U.K. Beginning with the Finance Act of 1961, it hats been repeated every year and when the new Labour Government came and put up their duties by 15 per cent, they used similar powers. Maybe, this is all wrong and that might be his view, but these powers are necessary to correct economic evils as and when they occur and has to be done quickly. Naturally, Parliament has got a say about it because everything is placed Parliament after it is done. But I do not think I should be hauled up before the Privileges Committee and told that I have committed a breach of privilege. It is not right. Any way he has written a letter to the Speaker and the Speaker will answer it. But the point really is that this is something which is not foreign to parliamentary legislation.

Another point made by Shri Masani was whether the tax incentive schemes will remain. Well, Sir, the tax incentive schemes have to be considered by themselves separately. He might think it may be good. It may be good in some respects, it may not be quite so good in some other respects. It may be that for import you have tax incentive scheme but for export tax incentive scheme may not be necessary. The matter will have to be

examined by the proper committee which I mentioned.

Then, Sir, many hon, Members dealt with the problems of their own States, I sope they would torgive me if I do not answer each one of them. Many hon. Members spoke about Madnya Pradesh. I recognise that Madhya Pradesh is the biggest State in India. Naturally, when my hon, friend Shri Vyas, mentioned about road mileage I felt it was very poor. It is, of course, very poor and I think the matter must be remedied. But we must also accept the fact that in such a big area all this cannot be done in one Plan. It may be carried over to the Fourth Pian, to the Fifth and perhaps even to the Sixth. That is where the question of planning comes in. I am hoping that with our expenditure in the Fourth Plan and also in the Fifth, once we make that expenditure on transport, we need not have to make any more than to use the money on depreciation fund and other resources available in transport for the augumentation of it. I believe by the time we reach the Fifth Plan we should have mattered this problem of power to some extent and also irrigation. In this way by the time you reach the Sixth Plan you shall have a lot of money for the purpose of doing other things which are very necessarv.

Shri R. S. Pandey: Allow Rs. 200 crores more for Madhya Pradesh in the Fourth Plan.

Shri T. T. Krishnamachari: One point I would like hon. Members to note is that thi: is a problem which has existed. I have now got a little more familiarity with this problem than I had last year. I had been to several States, and I may say that I had an enormous amount of co-operation wherever I went. When the problems arise, to the extent finances are available, I make it available to them quickly. So, this is where planning comes in. I am glad that hon, Mem-

bers have raised this point. I shall certainly take it up with the Planning Commission. Of course, each State will press its claim and, as you know, the Planning Commission and the Government happen to be something like a women with 16 children.

An hon. Member: No family planning?

Shri Shinkre: A husband with two wives.

Shri T. T. Krishnamachari: No, no. It is monogamy; no polygamy; there is no diversion that way.

Shri R. S. Pandey: Step-children.

Shri T. T. Krishnamachari: No stepchildren. All of these children have to be fed and all of them should grow. That is exactly where planning comes in.

My hon, friend, Shri Maniyangadan, spoke about Kerala. Kerela becomes an additional responsibility because, for one thing, the Governor is a very insistent person and, secondly, this Government has a direct responsibility for Kerala. So, something has got to be done until such time as the responsibility is taken over by other people.

So I would like to say that if I do not deal with all the problems that have been raised and do not answer them, hon. Members should bear with me. I have made a note of those problems and we shall give due attention to them, particularly in the formulation of the Fourth Plan. But if there is anything which they think should be attended to immediately—whether I could give it to them or not, I will not promise—I am quite prepared to listen to them and hear them. If they write a letter to me, I shall have the matter looked into.

Then. I owe a lot of gratitude to my hon friend. Shri Dandeker.

Shri D. C. Sharma: You always do.

Shri T. T. Krishnamachari: It is not mutual admiration because I do not think he admires me; nor do I admire him.

Shri N. Dandeker: I do, immensely.

Shri T. T. Krishnamachari: On the question of unaccounted money he mentioned that the procedure outlined is rather difficult. I do not think so. I am afraid some of these procedures outlined have been unduly simplified and if I had been asked to do them over again, I would not.

dark. This This is a shot in the is not something which is done with precise knowledge of what the reaction to it is going to be. It is a shot in the dark and, so far, small people have come; not the big ones. Maybe, the big ones expect that I shall announce further concessions in the Finance Bill. Perhaps, they expect me it would not be 60 and 40 to say but it would be 40 and 60. I sorry, I am not prepared to do it. Nor am I prepared to agree to an escalation of the time factor, cause this experiment must come to an end. If it is not successful, it is not successful; we shall stick to our old practice and there is no harm. It has to stop somewhere. My hon, friend may say that somebody has given me money for it.

श्री विशवनात्र सेठ: ग्रव तक क्या नतीजानिकलाहै ?

Shri T. T. Krishnamachari: It is quite all right.

श्री विशनचन्त्र सेठ: घव तक तो भ्राप कामयाव नहीं हए। भ्राप ने जितने ऐक्सपैरीमैट किये उनमें भ्राप कामयाव नहीं हए तो भ्राप दूसरा इन्तजाम कीजिए।

श्री ग्रॉकाः लाल बेरवाः वह हिन्दी समझते ही नहीं हैं।

Shri T. T. Krishnamachari: I think this should come to an end. The only concession that I have given is, I have suggested to the House to accept an amendment that during this period of six months we should accept other securities, if they do not have the securities that have been mentioned here, like bank guarantee or like securities. I would like it to come to an end. If people do not accept it, I cannot help it; the experiment has failed. If you say this is something abortive, well, I concede it and I take that charge.

Shri Kamalnayan Bajaj: For the disclosure you may stick to your present period. But will you extend the period for payment?

Shri T. T. Krishnamachari: I tell you that this must come to an end. If this is not good, we can try another scheme later on. Maybe, somebody else might try another scheme, because all Finance Ministers go, and the Finance Minister never stays very long in this country; maybe another Finance Minister will be more resourceful. But I will stick to it. May be, I am always afraid of the LIC, because I have been burnt by that.

Similarly, if this experiment fails, I will be afraid of a similar predicament, I am very sensitive and allergic to things in which I fail. Anyway, let us have an end of it on the 31st of May. If it goes on for another six months, let it go on; beyond that we will see. I have always said that it is not a threat. I want to destroy nobody. I am not against any class of people in this country. I can say, when I say it, I am volcing the views of my leader, the Prime Minister.

Shri K. D. Malaviya: A classless man.

Shri T. T. Krishnamachari: I am against no class whatever, against no person whatever. But still the interest of the country must be served. People must pay their taxes.

My hon. friend, Shri Kamalnayan Bajaj spoke about the Kennedy experiment. But he did not know that there is one sting in the Kennedy experiment. The sting is a very heavy attack on perquisites. I wish, I had the courage of Mr. Kennedy who just said, "No; I won't accept any entertainment expenses in regard to anything made for the local people". I might perhaps develop that courage; I may not. One never knows. There is a sting there.

Shri Kamalnayan Bajaij: I only argued....

Shri T. T. Krishnamachari: I was in the United States in 1963. I went and saw the people who are doing this job because many of them are old friends of mine. They said, "Yes; it is a shot in the dark but we accept that people do not like it because we are striking down the perquisites. People do not like the lowering of taxation by nearly 40 per cent up to 200,000 dollars because that meant that the perquisites will go". Maybe, the experiment has succeeded and we probably do something of the same nature. I am not for very heavy taxation at all so far as one type of tax is concerned, in regard to income-tax on earned income. Somebody mentioned about earned income and unearned income. Who mentioned it I do not.....

Shri Kamalnayan Bajaj: Dr. Singhvi.

Shri T. T. Krishnamachari: He is not here; he is not interested. I would like to tell my hon, friends that there is nothing wrong in a man putting his effort; do not put a ceiling on his earning, because you are putting a Let him earn. ceiling on his effort Let him also have a feeling that he has a little money in his hand for a few days. Afterwards, when he invests it, tax him, as unearned income. If he adds up wealth which is you have the wealth unproductive, tax. Unproductive income means that the base of wealth will erode. If he invests in urban property, by all means take it away by an additional wealth tax. If he gives away a gift, tax him. If he dies, tax him. Λ_{δ} somebody mentioned, we have got 85 per cent tax which is the highest in the world. I am not ashamed of it. I do not think that is the one that is stopping capital formation

Shri Kamalnayan Bajaj: It is not.

Shri T. T. Krishnamachari: I do not think, anybody says, "I am not going to invest because I am going to die". Everybody invests because he is going to live. That stage of nirvana comes to somebody like me. You must be a politician or a minister to expect that you might get a relief by the normal course, not a man who earns money. Therefore I quite agree that if it is possible for me to get these people to be more honest, I think, the earned income tax might be lowered. everything else will have to be high and it cannot be lowered. Of course, we have got to go a long way to get our other taxes paid-the expenditure tax the tax on wealth and so on. Even today, I am perfectly certain that we are not getting the dues of wealth tax that we have to because we have not assessed the wealth properly. Maybe, if we make more money this way on direct earned income, we can give the benefit,

, I think, I have said all that I can say.

Shri Sham Lai Saraf: Any mention about the amendments that were moved?

Shri T. T. Krishnamachari: So far as the amendments that I have moved are concerned, I hope the House will accept them. I still maintain that there are only 16 or 17 amendments which are vital and though all the amendments are amendments which give some benefit, none of them are making it tighter. The others are incidental. I can tell you that probably the mistake was this that I did not sit with the draftsman. I always think of Shri Masani. I could have told the

[Shri T. T. Krishnamachari]

draftsman to gut all these things and renumber them in a schedule because there would have been one amendment only, since you can say that you start with 3A, 4A, 5A and so on and then at the end put a schedule and say that these are renumbered as fol-That can be done and Shri Masani would not have caught me then, But sometimes I make a slip. I would have sat with the draftsman and he would have done it. Having done that, I thought, I will explain but Shri Masani would not accept my So far as the explanation. amendments are concerned, at the present moment, I do not think reading the amendments, I see any convincing reason that I should say what should be accepted. But I shall say one or two things.

There was a point raised by one or two hon. Members about this disclosure scheme. For instance, I am told-I think it is very unfair and I think it is not right-State Governments say, "You have disclosed your money and you are obliged to pay sales-tax." It is not right because a man pays sales-tax, whether he makes a profit or not. I may have a turn-over of Rs. 5 lakhs and still make no profit and make a loss of Rs 50,000 on it. But on that sum of Rs. 5 lakhs, I pay 5 per cent sales-tax because I do not pay out of my pocket but I collect it from somebody else. Therefore, salestax has nothing whatever to do with the income-tax they pay. You might collect it from somebody else and not pay it. That is a different way of dealing with it.

Then, also a point was mentioned about the wealth tax. At the present moment, a cannot bring an amendment to the Act.....

Shri kamalnayan Bajaj: Sales-Tax Officers are penalising the people who make disclosures.

Shri T. T. Krishnamachari: I am coming by it. As a matter of fact,

if supposing somebody makes a disclosure and he says that I have done it over a period of ten years, maybe some kind of concession is needed and, in any event, since we have protected him against penalty in regard to the disclosure of his income, some kind of similar action is necessary.

There are one or two other matters which are to the benefit of the assessee and which I cannot bring as an amendment to the Finance Bill because the relevant provisions are not here and I cannot amend it. I do propose to seek the permission of the House, if it is possible before the end of the session, to put a Bill before the House, maybe of about 17 to 18 clauses, in which many of these things will be covered. If it is not possible in this session, I will do it in the rext session. I am working on it.

Then, my friend Mr. Malaviya said that probably I did not know of the position outlined by him.

Shri D. C. Sharma: You are very fond of people whose names begin with 'M'.

Shri T. T. Krishnamachəri: Well, it is only my friend, Prof. Sharma, who can give a rationale to my somewhat un-thought-out scheme of replying. Any way, maybe—I do not know-formerly in my former birth my name was beginning with 'M'.

I think, I should compliment him on the speech he made—at any rate I am older than he; this is not, therefore, patronising—which was a very reasoned speech. You cannot agree with all of it. But you cannot say, you will disagree with it either. I can tell him one thing which, I think, occurred when he was in-charge of Oil. We were discussing the question of increasing the refinery potential. I said, "Well, if you cannot consume the product of the refinery, there is one possibility of using naphtha purposes of fertilisers mainly then for other purposes incidentally. I think, it was then mentioned that the naphtha that will be available on the basis of present production will take us to 1980. Now, I understand, that it will not take us to beyond 1968. I am not saying that that colcuwas wrong then nor is calculation wrong today. I do the feel that there is one thing that we could do to which he has given, more indication. I think or less an should lump together our imports of oil which run very nearly to Rs. 100 and imports of fertilisers Rs. 40 crores. which exceed about Suppose we freeze them at Rs. 140 crores. If the production of oil from which you can produce naphtha reduces our import of fertilisers, well, it may be that you can have a little escalation in the production of oil. But I recognise the validity of what he said. As I said in the beginning, we can do with our own talent to a large extent, we can do with the equipment that we have in this country and make it go a little farther than it is today. Efforts in that direction should not be slackened. In regard to the overall commitment, I would only like him to permit me to think of grouping the imports of oil and imports of fertilisers together if he does not object to my treating them together and only allows an escalation to a marginal extent because that would be necessary, I think that it may be that we get nearer, but I recognise that what he has said is valuable and the matter will certainly be examined.

Some hon. Members rose-

Shri R. S. Pandey: May I ask one question?

Shri J. B. Singh (Ghosi): I would like to ask one question...

Mr. Deputy-Speaker: Order, order. Questions can be asked when we take up the clause-by-clause consideration.

Shri T. T. Krishnamachari: It may be that I may have forgotten some

points. If you would permit them, I would answer one or two questions.

Shri R. S. Pandey: Is it not true that we have to lose quite a good amount of foreign exchange by way of commitment charges because we do not use the foreign aid in time?

Shri T. T. Krishnamachari: I recognise it. While in every case where it is avoidable it is avoided, in some cases, it is not, and it becomes unavoidable For instance, my hon. friend the Minister of Steel speaking the other day about the expansion of the Indian Iron and Steel Co. and was pointing out some difficulty that we had in regard to our internal arrangements. We have got the World Bank to earmark a certain amount of money for that expansion, and we pay commitment charges on it. That is why we want to quicken the pace of our agreement with them in regard to the moneys that they are paying so that the money could be utilised quickly when it comes. If it comes, then surely we shall utilise it quickly. This is a matter which I am watching. In some cases, it is unavoidable; wherever it can be avoided, we try to avoid it.

Shri J. B. Singh: The hon Minister has said that there are sixteen sons..

Mr. Deputy-Speaker: What is the hon. Member's question?

Shri J. B. Singh: I am putting the question.

The hon. Minister has said that there are sixteen sons or sixteen States. He also knows that these sixteen sons have got their own sons also. Some son has got 7 crores of sons, while some others have got three crores of sons and so on.

Mr. Deputy-Speaker: The hon. Member should put his question straight.

Shri J. B. Singh: I am coming to the question.

[Shri J. B. Singh]

Is the hon. Minister going to do something for those States where the population is high? I might mention UP, for instance? Is he considering the representation made by the UP Ministers and others?

Shri T. T. Krishnamachari: May I tell my hon friend that I shall consider UP to be twins?

Shri Sham Lal Saraf: There is so much of attempted fervour on the part of everybody for being co-operative minded. I have moved an amendment that co-operative societies may be given some concessions....

Mr. Deputy-Speaker: Amendments can be taken up later.

Shivaji Rao S. Deshmukh (Parbhani): The amendments which have been mentioned by my hon. friend Shri Sham Lal Saraf are relevant only in this context that incometax is applicable to co-operatives but they are to be differently treated. I am mentioning this because of the present approach of the Income-tax Department in regard to income-tax assessment of co-operatives. For in stance, there is a deliberate attempt to show that co-operatives are purchasing sugarcane ex-mill and incurexpenditure on transport and harvesting of sugarcane surreptitiously and try to distribute the profits. If that is the approach of the Income-tax Department, then I do not know what will happen....

Shri T. T. Krishnamachari: I have sent a note to hon. Members about taxation of co-operative societies. Hon. Members will recognise that the structure cannot be altered by an amendment now. I am quite prepared to discuss the matter with my hon. friends, because as I said, I shall be bringing forward another amendment, and we can do something there.

Shri Sheo Narain (Bansi): I hope the Finance Minister would give us some assurance about the development of UP.

Shri T. T. Krishnamachari: Yes, I shall

Mr. Deputy-Speaker: The question is:

'That the Bill to give effect to the financial proposals of the Central Government for the financial year 1965-66 be taken into consideration.".

Let the Lobby be cleared.

The Lok Sabha divided:

Division No. 18]

[18.07 hrs.

AYES

Alagesan, Shri Alva, Shri A. S. Alva, Shri Jouchim Aney, Dr. M. S. Arunachalam, Shri Azad, Shri Bhagwat Jha Babunath Singh, Shri Bajaj, Shri Kamalnayan Barua, Shri R. Basumatari, Shri Bhagat, Shri B. R. Bhagavati, Shri Bhakt Darshan, Shri Borooch, Shri P. C. Brajeshwar Presed, Shri Brij Raj, Singh Shri

Achel Singh, Shri

Chandak, Shri Chandrabhan Singh, Shri Chandrasekhar, Shrimati Chaturvedi, Shri S. N. Chaudhry, Shri Chandramani Lal Chaudhuri, Shri Sachindra Chavan, Shri Y. B. Dafle, Shri Daljit Singh, Shri Dass, Shri C. Deshmukh, Shri Shiyaji Rao S. Dhuleshwar Meena, Shri Dubey, Shri R. G. Ering, Shri D. Firodia, Shri Gowdh, Shri Hansda, Shei Subodh

Hag, Shri M. M. Harvani, Shri Ansar Hazarika, Shri J. N. Heda, Shri Hem Rai, Shri Himetsingka, Shri Jadhav, Shri M. L. Jadhav, Shri Tulshidas Jamunadevi, Shrimati Jyotisni, Shri J.P. Kabir, Shri Humayan Kajrolkar, Shri Kamble, Shri Kennamwar, Shrimati Tai Karuthiruman, Shri Kedaria, Shri C. M. Keishng, Shri Rishang

13013 Finance Bill, 1965 VAISAKHA 14, 1887 (SAKA) Finance Bill, 1965 13014

Murthy, Shri B. S.

Khadilkar, Shri Khan, Shri Shahnawaz Khanna, Shri Mehr Chand Kindar Lal, Shri Kisan Veer, Shri Kotoki, Shri Liladhar Koujalgi, Shri H. V. Krishnamachari, Shri T. T. Kureel, Shri B. N. Lahtan Chaudhry, Shri Lalit Sen, Shri Lasker, Shri N. R. Laxmi Bai, Shrimati Lonikar, Shri Mahishi, Dr. Sarojini Malaviya, Shri K. D. Malliah, Shri U. S. Manaen, Shri Maniyangadan, Shri Mantri, Shri D. D. Marandi, Shri Masuriya Din, Shri Mathur, Shri Harish Chandra Mehrotra, Shri Braj Bihari Mehta, Shri Jashvant Mirza, Shri Bakar Ali Mishra, Shri Bibhuti Misra, Shri Shyam Dhar Mohsin, Shri Morarka, Shri More, Shri K. L. More, Shri S. S. Mukane, Shri

Muthiah, Shri Naik, Shri D. J. Nanda, Shri Naskar, Shri P. S. Navar, Dr. Sushila Niranian Lal. Shri Oza, Shri Pandit, Shrimati Vijay Lakshmi Panna Lal. Shri Pant, Shri K. C. Parashar, Shri Patel, Shri P. R. Patel, Shri Rajeshwar Patil, Shri D. S. Patil, Shri S. B. Patil, Shri Vasantrao Pattabhi Raman, Shri C. R. Pratap Singh, Shri Reghuneth Singh, Shri Rajdeo Singh, Shri Ram Subhag Singh, Dr. Ramaswamy, Shri V. K. Ramshekhar Presad Singh, Shri Rane, Shri Rao, Shri Hanmanth Rao, Shri Jaganatha Rao, Shri Ramapathi Ruo, Shri Rameshwar Rawandale, Shri Reddiar, Shri Sadhu Ram, Shri Sehu, Shri Remeshwar

Samanta, Shri S. C. Sanji Rupji, Shri Saraf, Shri Sham Lal Sharma, Shri A. P. Sharma, Shri D. C. Shastri, Shri Lal Bahadur Shastri, Shri Ramanand Sheo Narain, Shri Shukla, Shri Vidya Charar. Singh, Shri D. N. Singha, Shri G. K. Sinha, Shri Satya Narayan Sinhasan Singh, Shri Sonavane, Shri Subramaniam, Shri C. Subramanyam, Shri T. Sumat Presad, Shri Surendra Pal Singh, Shri Tahir, Shri Mohammed Tantia, Shri Rameshwar Tiwary, Shri D. N. Tiwary, Shri K. N. Tiwary, Shri R. S. Tule Rom, Shri Tyagi, Shri Upadhyaya, Shri Shiva Dut-Vaishya, Shri M. B. Valvi, Shri Verma, Shri K. K. Vyas, Shri Radhelal Yadab, Shri N. P.

NOES

Kapur Singh, Shri

Ram Singh, Shri

Basant Kunwari, Shrimati Bheel, Shri P. H. Buta Singh, Shri Dandeker, Shri N. Gounder, Shri Muthu Gupta, Shri Priya

Shri R. S. Pandey: My switch is missing. I am for 'Ayes'.

Mr. Deputy-Speaker: Ιt will be noted.

The result of the division is: Ayes 148; Noes 18. The 'Ayes' have it; the 'Ayes' have it. The motion is carried.

The motion was adopted.

Ranga, Shri N. G. Kachhavaiya, Shri Hukam Chand Reddy, Shri Narasimha Seth, Shri Bishanchandra Limaye, Shri Madhu Singh, Shri J. B. Masani, Shri M. R. Singhe, Shri Y. N. Pattnayak, Shri Kishen Yashpal Singh, Shri

Clause-by-Deputy-Speaker: Mr. clause consideration will be taken up tomorrow.

18.09 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday. May 5, 1965/Vaisakha 15, 1887 (Saka).